

**REPORT OF COMMITTEE
ON
INSPECTION-CUM-MONITORING
WITH REFERENCE TO
ISSUES RELATED TO MINING IN
DIST. GIR SOMNATH, GUJARAT**

IN COMPLIANCE OF ORDER DATED 15.12.2020 OF
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI IN THE MATTER OF
OA NO. 37/2020 (WZ)
SAYYED MOHAMMED SABIR USMAN & ORS.

VERSUS

UNION OF INDIA & ORS.

FOR SUBMISSION TO

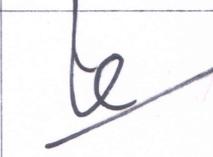
**HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

DECEMBER 2021

**REPORT OF COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE NGT,
IN THE MATTER OF OA NO. 37 OF 2020 (WZ)**

SAYYED MOHAMMED SABIR USMAN & ORS.
VERSUS
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COMMITTEE MEMBERS

Sr. No.	Name of Committee Member	Signature
1.	Dr. Arvind Kumar Jha Scientist D, Central Pollution Control Board (CPCB), Regional Directorate (W), Vadodara, Gujarat	
2.	Sh. M. R. Macwana Regional Officer, Gujarat Pollution Control Board, Regional Office, Junagadh, Gujarat	
3.	Sh J. K. Vyas Member, State Environment Impact Assessment Committee, Gandhinagar, Gujarat	
4.	Dr. Dheeraj Mittal, IFS Deputy Conservator of Forests, Gir (West) Division, Sardarbaug Campus, Junagadh, Gujarat	 (for)

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REPORT OF THE COMMITTEE ON INSPECTION-CUM-MONITORING WITH REFERENCE TO ISSUES RELATED TO MINING IN DIST. - GIR SOMNATH, GUJARAT.
(IN COMPLIANCE OF ORDER DATED 15.12.2020 OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF OA NO. 37/2020 (WZ))
SAYYED MOHAMMED SABIR USMAN & ORS. VERSUS UNION OF INDIA & ORS.

1. Introduction

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed an order dated 15.12.2020 in Original Application No. 37/2020 (WZ) (Sayed Mohammad Sabir Usman & Ors vs. Union of India and Ors). The pleading of applicant is related to illegal mining in eco-sensitive zone in Gir Somanath District for black trap mining by following units

- (i) M/s Maruti Stone Quarry-Black Trap Mine, Gujarat.
- (ii) M/s Maruti Stone Crusher, Gujarat.
- (iii) M/s Hajabhai Hamirbhai Mori, Stone Quarry-Black Trap Mine, Gujarat.
- (iv) M/s Sai Baba Stone Crusher, Gujarat and
- (v) M/s Dineshbhai Boghabhai Solanki Stone Quarry-Black Trap Mine, Gujarat

It is alleged that these units are operating without implementing provisions of environmental laws. In this regard, Hon'ble Tribunal passed an Order dated 15.12.2020 (**Annexure I – The Order**) and constituted a committee with direction to submit a factual report. Part of the order reads as:

“..... 3. In view of above, the matter needs to be looked into by the concerned departments in the first instance and remedial action taken in exercise of their statutory power, following due process of law. The status and action taken report may thereafter be submitted to this Tribunal for consideration. We constitute a joint Committee comprising CPCB, GPCB, representative of Chief Wildlife Warden, Gujarat and the

Joint Committee Report in the OA No. 37/2020 (WZ)

State Environment Impact Assessment Authority (SEIAA), Gujarat. The State PCB will be the nodal agency for coordination and compliance. The report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.....”

2. The Committee

In order to comply with the directions of Hon’ble NGT (PB) *vide* Order dated 15.12.2020, a Joint Committee comprising of following members visited the concerned mining areas during 02.02.2021 to 03.02.2021.

- 1) Dr. Arvind Kumar Jha - Scientist D, Central Pollution Control Board (CPCB), Regional Directorate (W), Vadodara, Gujarat.
- 2) Sh. M. R. Macwana - Regional Officer, Gujarat Pollution Control Board, Regional Office, Junagadh, Gujarat.
- 3) Sh. J. K. Vyas – Member, State Environment Impact Assessment Committee, Gandhinagar, Gujarat.
- 4) Dr. Dheeraj Mittal (IFS) -Deputy Chief Conservator of Forest, Gir (West) Division, Sardarbaug Campus, Junagadh, Gujarat.

3. Gist of Task assigned by Hon’ble National Green Tribunal (NGT)

As per the direction *vide* order dated 15.12.2020, the compliance of the order requires following tasks to be completed.

- 3.1. To ascertain the actual status of environmental clearance, consents, forest clearance/ NOC, etc. related to the concerned units.
- 3.2. To ascertain whether any mining closure plan had been implemented, submitted or observed while the mines had resorted to mining or self-closure.
- 3.3. To ascertain the value of the illegally mined minerals.
- 3.4. To work out the Environmental Compensation for the damages caused to the Environment during the course of illegal Mining.

To undertake the above tasks, the Committee organized meetings with local forest and mining department officials and visited the area. The approach of the Committee and visit observations is given in subsequent paragraphs.

4. Approach of the Committee:

The Committee carried out meeting with royalty inspector of Gir District and Range Forest Officer, Jamvala Forest Range, Gir (W) Division to know the status of mining and obtaining available documentary records. Thereafter, the committee visited both the mines and three stone crushers to get the details of:

- a) Consents, authorizations and Clearances issued by competent authority to carryout industrial activity.
- b) Compliances and/or Violations of consents/ clearances/ authorizations accorded by the competent authority.
- c) Current onsite status of the units.
- d) Quality of surface water in mine pits and in close proximity of the mines, wherever possible.
- e) Pollution Control Measures adopted by the units.
- f) Functional Status of Mines and measures taken by the unit for closure of exhausted mine and/or Closure as per statutory order(s)/ direction(s) from regulatory bodies.

5. Brief description of the area

The concerned mines and stone crushers located at Arithiya, Nagadala and Pichchavi villages of Kodinar Taluka of Gir Somnath District (Formerly a part of Junagadh District). These villages lie in the buffer zone of the Gir Wildlife Sanctuary notified vide draft notification **S.O. 3370 (E) Dtd. 25.10.2016** published on 03.11.2016 (**Annexure II ECOS**). The area lies in Jamvala Forest Range under Gir-West Division of Junagadh Wildlife Circle Govt. of Gujarat. The area is in close vicinity of Gir Wildlife Sanctuary.

5.1. Gir Wildlife Sanctuary

The Gir national park and Gir wildlife sanctuary is spread in around 258 km² and 1153 km² area respectively. This is the famous home of Asiatic Lion. Besides the Asiatic lion, the sanctuary has rich floral and faunal diversity. The faunal diversity includes

Leopard, chital, nilgai, sambar, four-horned antelope, chinkara, wild boar, jackal, hyena, diverse herpetofauna, etc. The flora in the park comprises of mixed deciduous forest with dry scrub, evergreen and semi-evergreen type of trees. The related area is rich in indigenous trees like Acacia, Flame of Forest (Khakhara), Cassia (Anwal), Crown flower (Ankada), Ziziphus (Ber), etc. The majority of forest cover is occupied by grassland, thorn forest and water bodies.

6. Field observations

The committee visited the sites on 02.02.2021 and 03.02.2021 with following objectives.

- To ascertain status of authorization(s)/approval(s) received from concerned regulatory authorities.
- To understand whether the unit has adopted any mine closure plan (progressive or final) while resorting to self-closure and mining was carried out in approved lease area.
- To observe the position/condition of sanctuary w.r.t. mine lease area.
- Efforts taken by the mine owners for protection and conservation of wildlife.
- Ascertain water quality monitoring from mine pits.
- Action taken by local authorities for activities carried out in eco sensitive area.

6.1 Hajabhai Hamirbhai Mori

6.1.1 Status of consents and clearances

The unit is located at S. No. 9 at- Village- Arithiya, Ta. Kodinar, Dist.- Gir Somnath. The unit is approx. 6.0 kms away from boundary of Gir Sanctuary and is situated within proposed eco-sensitive zone (**Annexure III GEO-HHM**) but the mining unit has not obtained NOC from National Wildlife Board. As per the records of DCF, Gir, there is no death of wild animals during 2011 to 2020 due to this activity. As per the office of Geologist, Gir Somnath, the mine is operational since 11/09/2002 with lease area of 0.4047 hectare (**Annexure III GEO-HHM**). The CC&A (Consent order No. 81101 Dt. – 31/08/2016) of the unit for the production of 750 MT/Month of black stone chips and

grits from black trap ore is valid till 16/06/2021 for the stone crusher (M/s Saibaba Stone crusher) located within the premises (**Annexure IV PCB-HHM**). Though the unit premise is having a black trap mine, the unit has not obtained CTE or CC&A for Black Trap mining. The unit applied for environmental clearance on 14/08/2020 after closure of virtual account by Department of Geology on 04.07.2020. SEIAA Gujarat has rejected the application by stating that “*Project proponent does not have obtained prior clearance from the standing committee of National Board of wildlife as it located within 10 km from Gir Sanctuary where ECZ is not notified*” (**Annexure V EIA-HHM**). Therefore the mining activity is carried out without regulatory permissions. The office of Geologist, Gir Somnath has reportedly served notices to the unit in past for obtaining environmental clearance and NOC from Forest but mining is continued to be operational till date (**Annexure III GEO-HHM**).

6.1.2 Field Observations

- As per the approved mine plan, proposed land degradation as an open pit was 0.2218 hectares out of 0.4047 hectares of lease area.
- To ascertain the mine lease area, latitude and longitude was recorded using mobile phone all along the boundary of mine and the same was superimposed with Google earth image. The total circumference of mine pit was about 646 m (**Image 6.1.1**). Further, approved mine plan coordinates were fixed on mine quarry. This reveals that mine quarry is about 6.95 times (approximately 2.85 ha) more than approved mine lease area (0.4047 ha).
- The mine site was partially fenced with barbed wire. But it is difficult to say that such fencing arrangement can prevent any stray animal/ wild animal from entering the mine premises/ mine pit.
- As per approved mine plan, an area of 0.077 ha area for overburden (OB) dump was earmarked with OB height of 4.0 m. However, OB material was observed mainly dumped outside the mine barbed wire fencing and height was more than 4.0m. The over burden material is kept at about 100 m distance from the mine at separate location adjacent to state highway (**Image 6.1.2**). This is neither desirable nor permitted by any authority.

- There was no earmarked place to store top soil. It was informed that top soil is used in nearby land for land leveling for agriculture. However, top soil need to be preserved and used for restoration of mine quarry (**Annexure-III GEO-HHM**).
- During the visit, mine was non-operational but it is in operational condition as mining machineries inside the premises were functional and bore hole for inserting blasting materials were observed (**Image 6.1.3 & 6.1.5**). Therefore signature of recent drilling for blasting using ANFO and special gelatin is observed which demonstrates that mining was temporarily halted on the day of visit.
- Two dumpers and two surface miners were kept inside the mine premises appeared to be used recently (**Image 6.1.4**). Thus though the unit was non-operational during visit, it is in operational condition.
- As per the approved mine plan, the plantation barrier till the end of mining plan period (about 6.5 years from the start of mine) was proposed as 7.5 m totaling to about 0.055 ha. But the unit has not carried out adequate plantation.
- Apparently progressive mine closure plan is not practiced in this mine.
- Water sampling is carried out in stored water from mine pit. The analysis result is given in **Table 6.1.1 & Annexure-VI (LAB-HHM)**.
- Data pertaining to production, export and submitted royalty for black trap during 1997 to FY 2020-21 (till Dec 2020) are summarized in **Table 6.1.2**. From the production data, which indicates mining output increased from financial year 2017-2018 onwards.

6.1.3 Legal actions taken by GPCB

GPCB has issued Show Cause Notice to M/s. Saibaba Stone Crusher located in the quarry lease area on 14/03/2016 stating that the unit has not obtained CTE and/or CCA for Black Trap Mine of Hajabhai Hamirbhai Mori as both the units are located in the same premise. GPCB has further issued Closure Direction on 06/05/2021 (amended on 06/05/2021) stating that the unit has carried out mining activity without prior Environmental Clearance and operated without valid CCA of the Board (**Annexure-VII LEG-HHM**).

Table 6.1.1 Analysis Results of water samples collected from various sources during inspection.

Location		BT Mine of Hajabhai Hamirbhai Mori (Mine Pit)	Maruti Stone Crusher Unit – 1 (Borewell)	Maruti Stone Crusher Unit – 1 (Mine Pit)
Sr. No.	Parameter (unit)			
1.	Temperature (°C)	24	25	23
2.	pH	8.54	7.15	8.77
3.	Color (Pt.Co. Scale)	5	5	5
4.	Total Dissolved Solids (mg/l)	354	434	352
5.	Suspended Solids (mg/l)	6	4	6
6.	Ammonical Nitrogen (mg/l)	0.28	0.28	0.28
7.	Alkalinity as CaCO ₃ (mg/l)	206	273	186
8.	Total Hardness as CaCO ₃ (mg/l)	224	224	132
9.	Sodium (mg/l)	38.89	35.29	47.06
10.	Potassium (mg/l)	3.02	2.91	2.85
11.	Calcium (mg/l)	44.89	64.13	27.25
12.	Magnesium (mg/l)	27.24	15.57	15.57
13.	Percent Sodium (mg/l)	27.24	25.44	43.22
14.	Chloride (mg/l)	60	35	40
15.	Sulphate (mg/l)	61	8	21
16.	Phosphate (mg/l)	0.014	0.022	0.014
17.	Chemical Oxygen Demand (mg/l)	12	8	15.2
18.	Oil & Grease (mg/l)	BDL	BDL	BDL
19.	B.O.D. (3 days 27°C) (mg/l)	2.4	2.5	2.5
20.	Conductivity (micromho/cm)	563	639	574
21.	Sodium Absorption Ration (mg/l)	1.13	1.03	1.79

Table 6.1.2 Summary of Black Trap Trading by M/s. Mine of Hajabhai Hamirbhai Mori

Year	Production (MT)	Export (MT)	Royalty (INR)
2002	1170.00	500.00	6000.00
2003	5160.00	4990.00	43500.00
2004	850.00	2500.00	27045.00
2005 (Jan-March)	150.00	500.00	15000.00
2005-06	2536.00	2030.00	22500.00
2006-07	1900.00	1530.00	30000.00
2007-08	1410.00	3010.00	48300.00
2008-09	694.00	6690.00	85000.00
2009-10	13495.00	10355.00	170000.00
2010-11	14022.00	13722.00	435000.00
2011-12	23649.00	17299.00	492000.00
2012-13	80086.53	71986.53	1676000.00
2013-14	26.18	4256.18	150000.00
2014-15	5690.00	8597.81	237100.00
2015-16	16180.00	14194.86	273042.00
2016-17	30980.00	18627.44	750473.00
2017-18	42900.00	43243.13	1945761.00
2018-19	36780.02	52321.11	2371097.00
2019-20	73843.41	56055.22	2520608.00
2020-21 (till Dec-2020)	19400.00	11688.68	604416.00
TOTAL	370922.14	344096.96	11902842.00

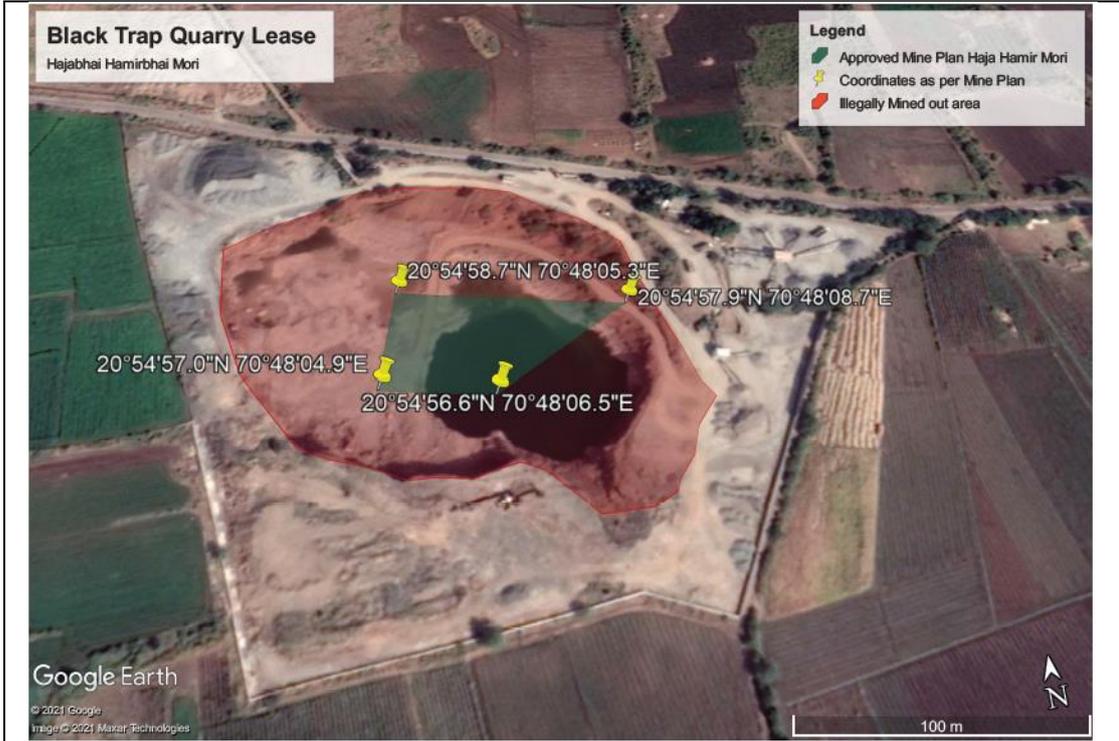


Image 6.1.1 Google earth image superimposed with coordinate of granted lease (**Green**) and actual area excavated (**Red**) (Annexure III – GEO HHM).



Image 6.1.2 Overburden dump material stored outside mine lease area

Image 6.1.3 Recent hole drilled for blasting in the mine



Fig 6.1 Photographs captured during Inspection of Black Trap Mine of M/s Hajabhai Hamirbhai Mori

6.2 Maruti Stone Crusher (Unit-1)

6.2.1 Status of consents and clearances

The unit is located at S. No. 45/p at- Village- Arithiya, Ta. Kodinar, Dist.- Gir Somnath. The unit is approx. 5475 m away from boundary of Gir Sanctuary and falls under proposed eco-sensitive zone. (**Annexure VIII GEO-MS**C). This mining unit has not obtained NOC from National Wildlife Board. As per the records of DCF, Gir, there is no death of wild animals during 2011 to 2020 due to this activity. As per the office of Geologist, Gir Somnath, the mine is operational since 16/12/1996 (**Annexure VIII GEO-MS**C). The CC&A (Consent order No. A-42135) of the unit for the production of 2000 MT/Month black stone chips and grits was valid till 05/04/2016. CC&A renewal was declined by GPCB thereafter (**Annexure IX PCB-MS**C). The unit applied for environmental clearance on 14/08/2020 after closure of virtual account of the lease since 04/07/2020. SEIAA Gujarat has delisted the application on 03 Nov 2020 by stating that “*Project proponent does not have obtained prior clearance from the standing committee of National Board of wildlife as it located within 10 km from Gir Sanctuary where*

ECZ is not notified” (Annexure–X EIA-MSA). Mine lease was closed by local Geology Department as the statutory clearance not available with the unit.

6.2.2 Field Observations

- The mine representative informed that mining was started at this site in the year 1997. Thereafter the mine was owned by present owner in the year 2007. The mine is currently being operated by Shri Rajubhai Hamirbhai Solnaki of Sh. Maruti Stone Crusher Unit - 1.
- As per the mine plan, there is no mine within 2 km radius of this mine. Hence the entire mine is within the ownership of Rajubhai Hamirbhai Solnaki. This can also be evidenced from site visit as two mine quarries are observed almost merged with each other (**Image 6.2.1**). No mine closure plan was appeared to be practiced to backfill or restore old mine pit. Therefore, the liability of resorting degraded land due to mining should rest with existing owner.
- The unit has mine lease of 0.90 ha. To ascertain the mine lease area, latitude and longitude was recorded using mobile phone all along the boundary of mine and superimposed with google earth image. The total circumference of mine pit was about 1281 m (**Image 6.2.1**). Therefore, the approved mine plan coordinates were fixed on mine quarry reveals that mine quarry is at least 6 times more (6.42 ha) than approved mine lease area (0.9 ha). The overall lease area in any mine includes land earmarked for overburden dump and top soil storage. The existing pit area itself is 6 times more than granted lease area.
- As per approved mine plan, mining can be carried out up to the depth of 12 m but it was observed that mining is carried out up to the depth of about 15 m.
- The mine site was mostly fenced with barbed wire (**Image 6.2.2**). But it is difficult to say that present fencing arrangement can prevent any stray animal/ wild animal to enter the mine premises/ mine pit.
- Overburden material is observed dumped outside the mine barbed wire fencing (**Image 6.2.4**). Land leveling was taking place outside the barbed wire fencing.
- There was no defined place to stack the top soil.
- Significant plantation was not observed along the mine boundary.

- Apparently progressive mine closure plan is not practiced in the mine.
- Water sampling is carried out in stored water from mine pit and one borewell present inside the mine premises. The analysis result is given in **Table 6.1.1 & Annexure XI (LAB-MS)**
- Data pertaining to production, export and submitted royalty for black trap during 1997 to FY 2020-21 (till Dec 2020) are summarized in **Table 6.2.1**. From the production data, it may be seen that the mining output increased from financial year 2017-2018 onwards.

6.2.3 Legal actions taken by GPCB

GPCB has issued Show Cause Notice to the unit on 26/02/2010 stating that the unit has not obtained CTE and/or CCA for Black Trap Mine in response to which the unit has obtained CTE. After which a fresh show cause notice was issued on 24/01/2020 stating that the unit is being operated without CCA. GPCB has further issued Closure Order on 12/05/2021 stating that the unit has carried out mining activity without prior Environmental Clearance and was being operated without CCA of the Board (**Annexure –XII LEG-MS**).

Table 6.2.1 Black trap trading by M/s. Maruti Stone Crusher

Year	Production (MT)	Sale (MT)	Royalty (INR)
1997	2576.00	2108.00	12300
1998	1954.00	620.00	20680
1999	1302.00	2557.00	32613
2000	8166.00	1220.00	28470
2001	2155.00	1096.00	19568
2002	976.00	822.00	16500
2003	153.00	499.00	5000
2004	492.00	2172.00	28000
2005 (Jan-March)	101.00	293.00	0
2005-06	160.00	0.00	8240

2006-07	2243.00	3573.00	44110
2007-08	2849.00	729.00	45000
2008-09	11980.00	13380.00	234450
2009-10	22880.00	22630.00	445000
2010-11	129198.00	127297.00	3200000
2011-12	127771.00	128565.04	2950000
2012-13	211500.00	210985.01	5500000
2013-14	146210.00	144996.59	3850000
2014-15	119879.00	121653.90	3205000
2015-16	193840.00	195405.47	4864720
2016-17	246804.00	246804.00	10000000
2017-18	472500.00	471672.61	21242160
2018-19	698620.00	688579.84	31147308
2019-20	584070.00	581361.02	26176680
2020-21 (till Dec-2020)	83380.00	96687.43	3970620

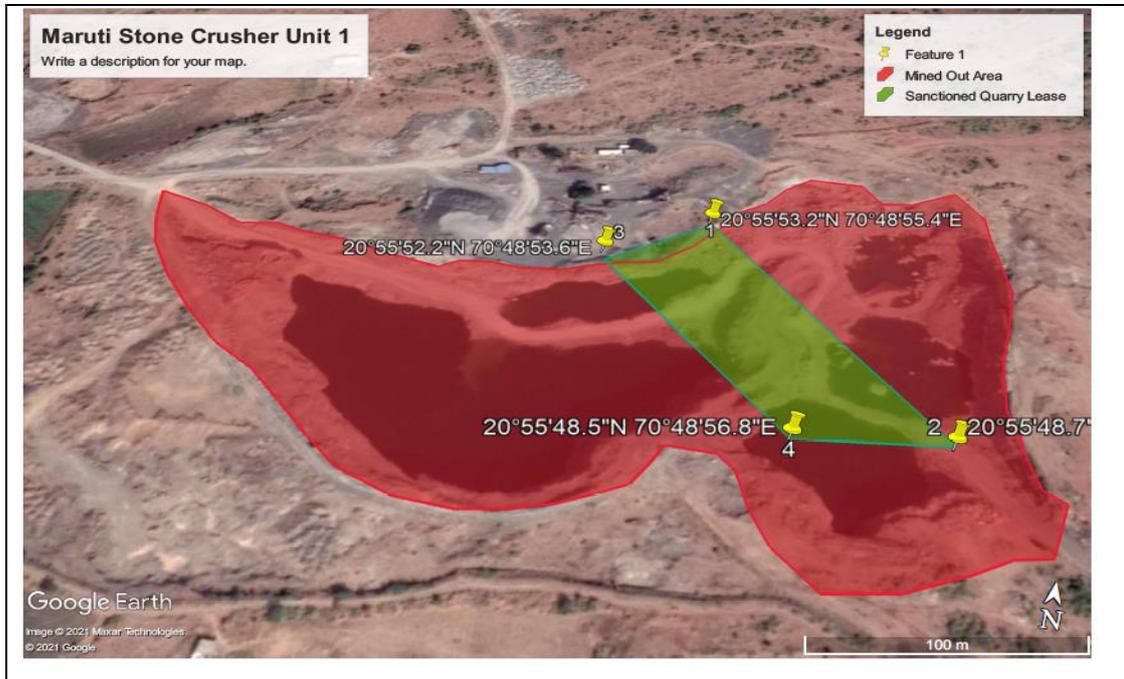


Image 6.2.1 Google earth image superimposed with coordinate of granted lease (Green) and actual area excavated (Red) (Annexure VII – GEO MS1).



6.3 M/s. Saibaba Stone Crusher

6.3.1 Status of consents and clearances

The unit is located at Survey No. 35/p2/p1 at- Village- Arithiya, Ta. Kodinar, Dist.- Gir Somnath. The unit is spread in 0.4047 Ha. The stone crusher is located adjacent to mine of Shri Hajabhai Hamirbhai Mori without separate boundaries on same revenue survey number (**Image 6.3.1**). It is located besides state highway but wind breaking wall is provided along the highway. The unit is approx 6 km away from Gir Sanctuary boundary (**Annexure-XIII GEO-SSC**). As per records of the DCF, Gir, there is no death or any other casualty to wild animals is recorded during 2011 to 2020 due to this activity. However, the unit is required to obtain NOC from National Board for Wildlife

as it is in close vicinity to Gir sanctuary. The CC&A of the unit was valid upto 16/06/2021 for production of 750 MT/ Month of black stone crushed metal (**Annexure-XIV PCB-SSC**). The expired CCA along with other conditions stipulates that

1. The unit shall obtain NOC from forest department prior to establish the industry, if applicable.
2. Unit shall follow the directions given in the orders passed by Hon'ble High Court with respect to mining activity.
3. The unit shall not carry out any mining activity within premises.
4. The unit shall procure raw material for stone crushing unit from the mine which is having valid CCA of the Board and EC.

6.2.2 Field Observations

- The schematic process flow diagram of stone crushing comprised of Transportation of stone from nearby query in trucks/dumpers → Unloading in raw material Hopper of jaw crusher → Jaw crusher → Conveyer belt (s) → vibratory screen → Conveyer belt → Different size of stones & crushed sand → Crushed sand to silo and grits in open storage places.
- The unit has 3 Nos. of crushers attached to separate vibrating screens. Out of three crushers, one crusher is non-operational and was covered with tarpaulin (**Image 6.3.2**). From the cover of tarpaulin, it may be said that it is covered very recently. Other two crushers were non-operational during visit but were found in operational condition as electricity was connected and other arrangements were observed in ready to operate condition.
- Various grade of stone chips were observed within the premises at several places.
- Unit has ramp without wind screen, partially covered hopper without water sprinkling arrangement to control fugitive emission during feeding of crusher (**Image 6.3.3**) and mostly uncovered belt conveyers (**Image 6.3.4**).
- Heaps of material accumulated due to spillage is observed below almost all conveyor belts (**Image 6.3.5**).

- The unit has not installed water sprinkling system all around the plant machineries and plant boundaries. However, one sprinkler was installed for crusher. The unit is located adjacent to state highway.
- The unit is not having internal metaled road. Wind breaking wall is observed only towards road side of the unit.
- Ramp of stone crusher was uncovered and feeder is observed without proper water sprinkling arrangement.
- All the products are stored openly within the premises.
- Brick walled well type silo is provided as dust storage dome which is not covered at the top. Though the unit has these silos for fine dusts, heaps of fine dust was spread inside the premises.
- The chute system to restrict fugitive emissions from finished good during free-fall from conveyor belt is not observed in the unit.
- Scarce plantation was observed but the same were not covering the entire periphery of the unit.
- The material trading record of the unit is given in **Table-6.3.1** As per record, the unit has not carried out any trading of materials from financial year 2009-2010 to financial year 2014-2015.

Table 6.3.1 Black trap trading by M/s. Saibaba Stone Crusher

Year	Raw material purchase	Finished goods sale
2015-16	2389.31	2367.74
2016-17	1327.98	0.00
2017-18	74.11	1349.73
2018-19	2601.17	1811.45
2019-20	1607.96	2104.74
2020-21 (till Dec-2020)	3166.74	3533.08

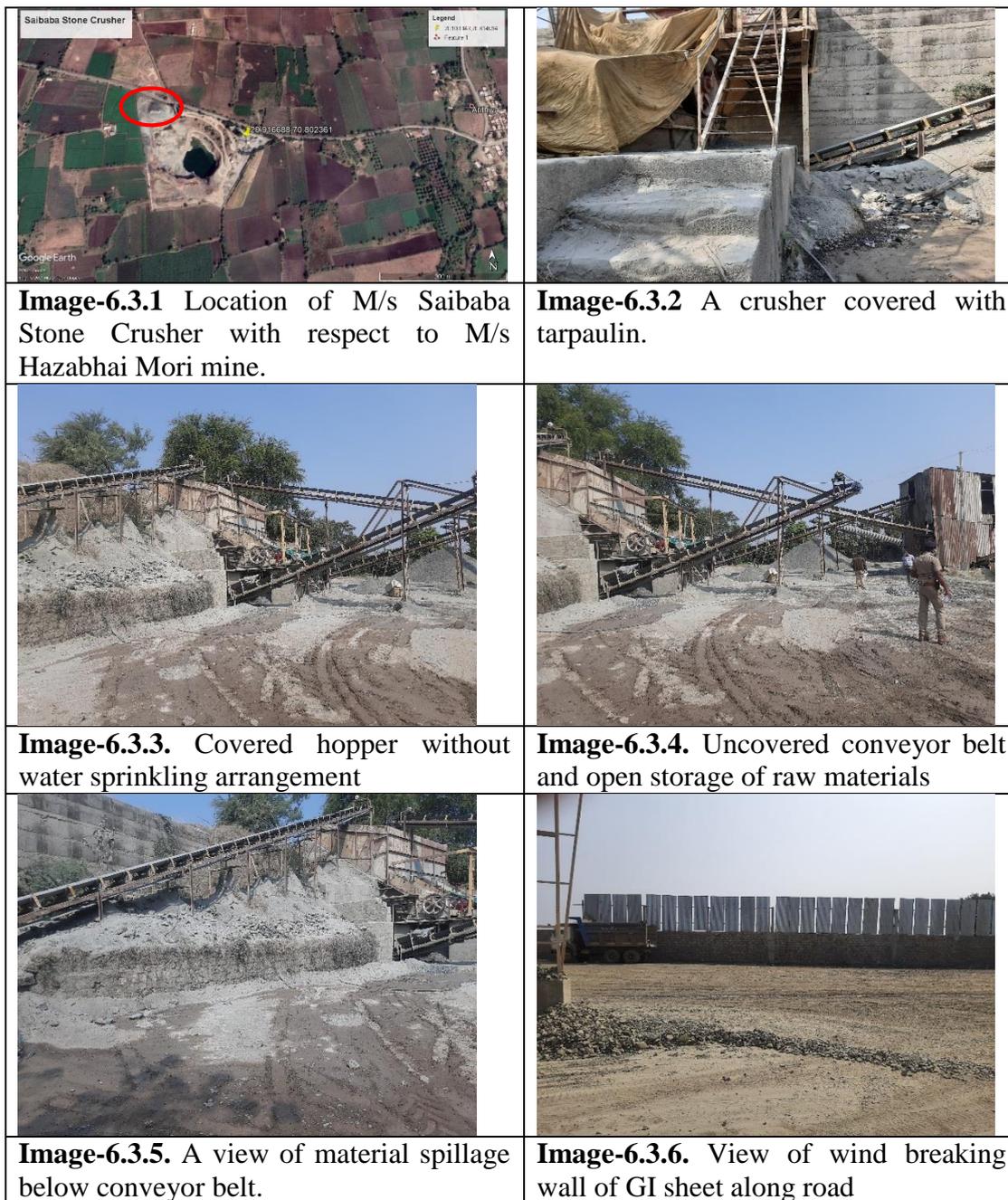


Figure-6.3. Some photographs taken during visit at M/s Saibaba Stone Crusher

6.3.3 Legal actions taken by GPCB

The unit was inspected on 22/09/2008 in response to representation received from local villagers regarding blasting activity carried out by the unit for black trap mining. Further inspections dated 12/10/2012, it was observed that the unit has not provided APCM to Stone Crusher Unit and the Board has issued show cause notice on 22/10/2012. GPCB has again issued show cause notice on 15/03/2016 for non-

compliances observed during the inspection(s). GPCB has issued closure order on 06/05/2021 (amended on 20/05/2021) for non-compliances observed during inspection on 02/02/2021 (**Annexure-XV LEG-SSC**).

6.4 M/s. Maruti Stone Crusher (Unit – 2)

6.4.1 Status of consents and clearances

The unit is located at S. No. 35/P2/P1 at- Village- Arithiya, Ta. Kodinar, Dist.- Gir Somnath. As per the records, the unit has lease of 0.9000 Ha (**Image 6.4.1**). The stone crusher is registered with office of Geologist, Dist. - Gir Somnath since 03/06/2010. The registration is granted for selling, storing & trading of the black trap for the period of 10 years from date of registration (**Annexure-XVI GEO-MS2**). The unit is about 5500 m away from Gir Sanctuary border but the unit has not obtained NOC from National Board for Wildlife. As per records of the DCF, Gir no casualty or other damage to wild animals is recorded during 2011 to 2020 due to this activity. The CC&A of the unit was valid upto 31/03/2021 for production of Grit & Metal @15,000 MT/Month. The unit has applied for renewal of CC&A but the application is rejected (**Annexure-XVII PCB-MS2**).

The expired CCA along with other conditions stipulates that

1. The unit shall strictly comply undertaking submitted with application regarding raw material (Black Stone) purchase from mines having valid Consolidated Consent and Authorization (CCA) of the board.
2. The industry shall obtain the raw material “Black Trap” from the mining lease holders having valid statutory permissions namely approved mine lease, Environment Clearance and CC&A of GPCB.

6.4.2 Field Observations

- The schematic process of stone crushing comprised of Transportation of stone from nearby query in trucks/dumpers → Unloading in raw material Hopper of jaw crusher → Jaw crusher → Conveyer belt(s) → vibratory screen → Conveyer belt → → Different size of stones & crushed sand

- The unit was non-operational but heaps of various grades of chips (Product) near the conveyer belts were observed which indicates unit is in operational condition (**Image 6.4.2**).
- The unit has 2 Nos. of crushers attached to separate vibrating screens.
- Unit has covered hopper, belt vibrating screen and belt conveyers with cloth net (**Image 6.4.3**). The unit has installed water sprinkling system all around the plant machineries but not along the entire plant boundaries.
- The unit is not having internal metaled road and wind breaking wall is observed only towards one side of the unit. Ramp of stone crusher was uncovered in terms of wind breaking wall.
- All the products are stored openly within the premises (**Image 6.4.4**).
- Heaps of fine dust observed in the premise (**Image 6.4.5**).
- Only one row plants has been done along the periphery of unit premises except at one side where an orchard of mango is developed.
- It was gathered that the unit is purchasing black trap raw material from the mine located in premises of M/s Maruti Stone Crusher (Unit-1), Survey no-45/p, village: Arithiya, Tal:Kodinar, Dist: Gir Somnath. However, it has not disclosed the complete source of raw material.
- Data pertaining to purchase of raw black trap and sales of processed black trap during FY 2010-11 to Dec 2020 are summarized in Table- 6.4.1 which is within the consented limit. In the year 2017-2018 and 2018-2019, the production of unit was significantly higher in comparison to other financial years.

Table -6.4.1. Summary of Black Trap Trading by M/s. Maruti Stone Crusher (Unit – 2)

Year	Purchase	Sales
2010-11	35397.03	34896.55
2011-12	92935.75	77697.54
2012-13	74118.19	87669.92
2013-14	45739.61	37408.43

2014-15	6855.06	31753.66
2015-16	38414.00	40795.60
2016-17	62653.29	70277.47
2017-18	136041.10	123064.00
2018-19	193461.29	156610.87
2019-20	70199.88	91887.88
2020-21 (till Dec-2020)	132057.00	159458.87

	
<p>Image 6.4.1. Location of the unit.</p>	<p>Image 6.4.2. Covered conveyor belt with tarpaulin cloth.</p>
	
<p>Image 6.4.3. Non-metalled internal road and openly stored finished goods.</p>	<p>Image 6.4.4. Heaps of fine dust in premises and one side wind breaking wall.</p>

	
<p>Image 6.4.5. Fine materials alongwith grit openly stored.</p>	

6.4.3 Legal actions taken by GPCB

The unit was inspected on 02/02/2021. GPCB has issued Notice of Directions on 06/05/2021 based on observations during the aforementioned inspection (**Annexure-XVIII LEG-MS2**).

6.5 M/s. Parth Stone Crusher

6.5.1 Status of consents and clearances

M/s. Parth Stone Crusher is located at Survey No. 14 P/P3 at- Village- Nagadala, Ta. Kodinar, Dist.- Gir Somnath. The unit is established in 0.4167 Ha area (**Image 6.5.1**). The stone crushing activity is registered with office of Geologist, Dist. - Gir Somnath since 22/12/2011 vide application no.-111, Dt.- 09/12/2011 (**Annexure-XIX GEO-PSC**). The registration is granted for stocking, trading, processing and selling of the mineral. As per records of the DCF, Gir, there is no death of wild animals during 2011 to 2020 due to this stone crushing activity. The unit is about 6 km distant from Gir Sanctuary border and is under proposed eco-sensitive zone. But no Objection Certificate from National Board for Wildlife is not obtained by the unit. M/s. Parth Stone Crusher was having Consent to Establish (CTE) to produce 5000 MT/ Month crushed metal (Grit & Metal) vide Order No.: GPCB/ID-37877/CCA/JNG-512/11 valid for a period of 5 years i.e. upto 12/02/2017 (**Annexure-XX PCB-PSC**). The unit has not obtained consolidated consent and authorization (CC&A) from GPCB after obtaining CTE. The CTE of GPCB apart from other conditions stipulates that:

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1. Unit shall not carry out any industrial activity within the 5 KM radius from the border of the notified sanctuary/National park as per the DoEF Notification dated 18/02/2011 as amended from time to time.
2. Modify/upgrade your air pollution control system as per the Guidelines prepared by the National Productivity Council for the Stone Crushing Units within one month time period. You are also required to submit an action plan for implementation of this guideline.

6.5.2 Observations

Observations with respect to the units is given below

- The schematic process of stone crushing comprised of Transportation of stone from nearby query in trucks/dumpers → Unloading in raw material Hopper of jaw crusher → Jaw crusher → Conveyer belt(s) → vibratory screen → Conveyer belt → Different size of stones & crushed sand
 - Potential source of fugitive emissions are transportation of material through truck/ dumper, unloading stones to hopper, jaw crushers, conveyors, vibratory screens, freefall of material from transfer points and material conveying trucks. Material stored in open area are also potential source of air pollution.
 - During inspection, the unit was non-operation but fresh heaps of various grades of grits and stone chips (Product) were observed near the conveyer belts (**Image 6.5.2**). The dumpers were observed within the premise which is used for material transport (**Image 6.5.2**). This indicates that the unit is operational.
 - Conveyer belts were observed to be partially covered with GI Sheets, water sprinkling system is not provided. Housekeeping of the premises is poor (**Image 6.5.3**). The unit has not provided internal metaled road (**Image 6.5.4**).
 - It was gathered that the unit is purchasing raw materials i.e. Black trap from the mine of Hajabhai Hamirbhai Mori, located at survey no-9/p, village: Arithiya, Tal:Kodinar, Dist: Gir Somnath. The detail of said mine is given in para 6.1.

- Data pertaining to purchase of raw black trap and sales of processed black trap during FY 2012-13 to Dec 2020 are summarized in **Table -6.5.1**. It may be seen that purchase of raw material and sale of finished goods is not uniform. Highest procurement of materials and sale was carried out during financial year 2017-2018.
- Three tier plantation and wind breaking wall was not observed within the premises to control fugitive emissions.
- Silos for raw material (fines) and chute system at terminals of conveyor belt to restrict dust generation from free flowing materials were not observed.

From the observations and information gathered during inspection, it is evident that the unit is engaged in processing of black trap to produce various grades of chips without obtaining CC&A of GPCB and NOC from National Wild Life Board. The fugitive emission (particulate matter) control measure adopted by the unit is poor.

Table 6.5.1. Black trap trading (in MT) by M/s. Parth Stone Crusher.

Year	Purchase	Sales
2012-13	4140	1963.61
2013-14	0	1909.73
2014-15-	0	0
2015-16	948.83	0
2016-17	809.9	1846.99
2017-18	12083.2	9173.09
2018-19	8183.39	9728.58
2019-20	8440.76	5146.36
2020-21 (till Dec-2020)	3816.49	4544.48

6.5.3 Legal actions taken by GPCB

GPCB has issued Show Cause Notice to the unit on 18.09.2013 for operation of mine without prior consents of the board. GPCB has again issued Notice of Direction u/s 31 of The Air (Prevention and Control of Pollution) Act, 1981 on 07.08.2019 and

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10.05.2021 due to carrying out industrial activity (i.e. Stone Crushing activity) without CC&A of the board and violating conditions of CTE (**Annexure-XXI**).



Image 6.5.1. Site of Parth stone crusher.



Image 6.5.2. Transportation vehicle and heaps of processed grit/crushed black trap



Image 6.5.3. Partially covered and uncovered conveyer belts.



Image 6.5.4. Poor housekeeping and non-metaled road within premises.

Figure-6.5. Some Photographs taken during visit at M/s Parth Stone crusher

6.6 Mine lease of Shri Dinesh Bhai Boghabhai Solanki

In Pichchhvi village, a mine query of 1.0 hectare was granted to Shri Dineshbhai Boghabhai Solanki on 28.09.1984 (**Annexure-XXII GEO-DBS**). Subsequently, the mine lease was renewed on 03.10.2004. As per record of Geology Department, the said mine remain operational till 18.05.2007. Thereafter vide order dated 18.05.2007, the mining department ordered cancellation of the mine lease. Against this order, the mine lease holder represented and further vide order dated 26.03.2013, the mine lease cancellation order was sustained. It is not clear that whether the mine lease holder has carried out mining after 18.05.2007 or not.

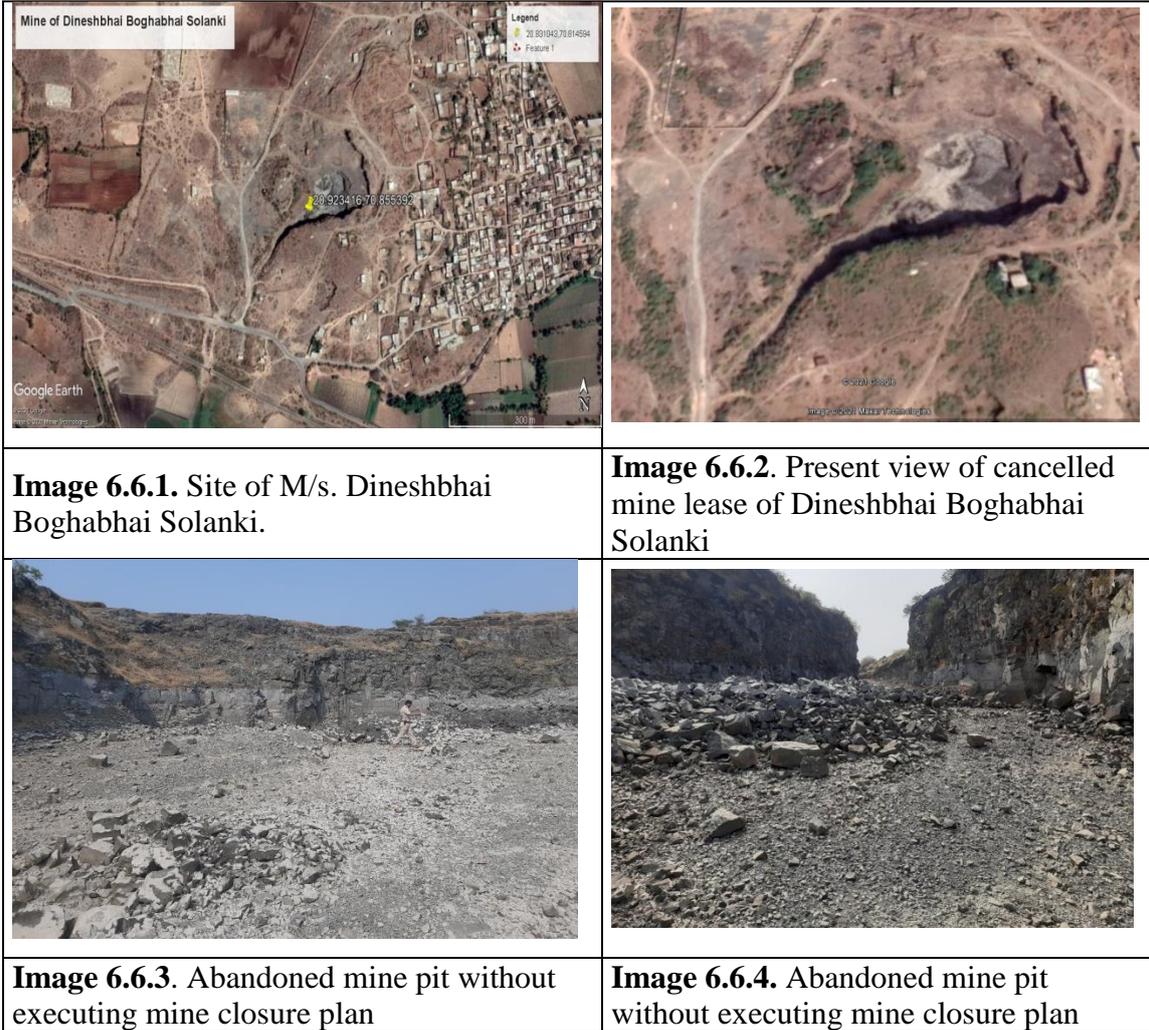


Image 6.6 Present view of surrendered/ cancelled mine lease view of Shri Dineshbhai Boghabhai Solanki.

5.1.1.2 Other observations

From the photograph and site visit, following was observed

- The mine is located at about 2.81 kms from sanctuary.
- From the google earth image and coordinates taken during the visit, the excavated area (including the overburden excavation) is roughly between 1.27 ha to 1.8 ha. Looking at the lowest range i.e. 1.27 ha, it can be said that mining is carried out in more than 1.0 ha area.
- Mine is closed since long but no mine closure plan is implemented which has resulted in about 20 meter sharp deep pond (**Image 6.6.3**).
- The mined out area is not fenced to prevent any eventuality (**Image 6.6.4**).

- Although the mine is closed since long but no rainwater was observed inside the mine which apparently indicates that water may have been taken out of the mine.
- Total mined out minerals and the royalty details about the mine are not made available by the local Geology Department.
- Looking into the fact that mine lease holders have excavated approx. 1.27 ha area to approx. 20 m depth for black trap but not implemented progressive mine closure plan, the land reclamation is required for this area.

It can be said that mined out area is more than one hectare and the mine has not been closed properly. The mine can be made operational any time. Further there is possibility that any stray animal can enter inside the mine. It may also be said that the area is located within the eco-sensitive zone as per Forest Department.

7 Observation on overall mining practices in the area:

There are about 76 units engaged in mining and related activities of available minerals *i.e.* Lime Stone and Black Trap, which are located in jurisdiction of Gir West Forest Division and not having valid permission as per records of O/o. Deputy Conservator of Forest, Gir (W). Only one unit has received Wildlife Clearance from the Wildlife Sanctuary Board. The applications Black Trap Quarry lease of M/s. Maruti Stone Crusher (Unit -1), Black Trap Mine of Hajabhai Hamirbhai Mori (M/s. Saibaba Stone Crusher) and Black Stone Quarry Lease of Mori Sursinh Hamirbhai (M/s. Parth Stone Crusher) has been received by State level authority of Wildlife sanctuary board and further proceedings are under progress. As per notices issued by O/o. Geologist, Gir Somnath; it seems that these stone crushers are established in 5 km radius of Gir Sanctuary area also needs to get No Objection Certificate from the Wildlife Sanctuary board but none of the unit has applied for the same. In current matter, there are 3 mines and 3 stone crushers of which only one unit is having valid consent of the Board. The units has been instructed by different agencies to comply with environmental and other applicable rules time to time. But, the units has not paid attention to this.

8.0 Remedial actions

From the unit-wise details and observations described in previous paragraphs, it is evident that provisions stipulated in environmental laws are violated in one way or the

other. It is evident that mining and stone crushers units are operational without statutory clearances. In such circumstances, environmental compensation may be imposed on the units. Implementation of progressive mine closure plans, land restoration and pollution control measures are not adequate. Thus to protect the further environmental degradation, apart from regulatory permissions, land restoration measures needs to be adopted by the mining units and environmental pollution control measures are required to be adopted properly for the operation of these units.

8.1. Environmental Compensation for illegally mined minerals with respect to Environmental Clearance

The mine lease holders have neither obtained environmental clearance nor possess valid Consent of SPCB. The approved mine closure plan for closure of mines is also not practiced. Hence these lease holders are considered for Environmental Compensation for illegal mining with reference to environmental clearance considering following aspects.

- (a) Illegal mining is considered from year 2016 w.r.t. the Clause 22 (3) of the Hon'ble NGT order in Original application No. 34/2016 dated 04/05/2016.

“ ...all the mine owners which of them have not submitted the application as on 31st March 2016 to SEIAA, DEIAA and DEAC shall be shut down forthwith and will not be permitted to carry on any mining activity in any manner whatsoever...”

- (b) The production data given in Table 6.1.2 & 6.2.1 from the years 2016/17 to 2020/21 is considered for calculation of number of days to be used in environmental compensation calculation.
- (c) The methodology adopted for environmental compensation is as per the order of Hon. NGT in the matter of OA No. 593/2017 (Paryavaran Suraksha Samiti & Anr Vs. Union of India and Ors) which was formed by CPCB. The methodology is briefly described as under for mining units.

$$\text{Environment Compensation} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

- i. PI = Pollution Index of industrial sector (value 80 as Red category Industry)
 - ii. N = Number of days of violation (as per production data from office of Geology and Mining). Number of days is considered as 250 mining days/year considering holiday and monsoon period. The entire year is considered as illegal mining year in which production is reported by the Office of Geology and Mining but environmental clearance is not obtained.
 - iii. R = A factor in Rupees for EC (factor is considered as 250)
 - iv. S = Factor of scale of operation (Micro & Small = 0.5, Medium = 1.0 and Large=1.5). Lease having less than 5 ha area is considered as small scale operation.
 - v. LF = Location Factor (1.0 considering < 1 Million Population)
- (d) The stone crusher units are categorized as orange category of industry and major pollution is related to air. Accordingly, environmental compensation is calculated using the formula prescribed.

$$\text{Environment Compensation} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

- i. PI = Pollution Index of industrial sector (value 50 as orange category Industry)
- ii. N = Number of days of violation. Number of days is considered as 250 mining days/year considering holiday and monsoon period. The entire year is considered as illegal operation year in which production is reported but statutory clearance and consents are not obtained.
- iii. R = A factor in Rupees for EC (factor is considered as 250)
- iv. S = Factor of scale of operation (Micro & Small = 0.5, Medium = 1.0 and Large=1.5). Lease having less than 5 ha area is considered as small scale operation.
- v. LF = Location Factor (1.0 considering < 1 Million Population)

Accordingly environmental compensation is calculated separately for each mining unit and stone crushing unit.

8.1.1 EC calculation for Black Trap Mines

The mine is categorized under Red Category and hence as suggested in CPCB Guidelines (Annexure 23 CPCB ECM) pollution index is to be considered as 80. These mines are covered under Small Scale category hence value of “S” is considered as ‘0.5’ and as suggested by CPCB value of “R” in case of violation is considered as ‘Rs. 250’. The LF is presumed as 1 since the village is having population less than one million.

Sr No.	Name of lease	PI	N	R	S	LF	Environmental Compensation (Rs.)
1.	M/s. Hajabhai Hamirbhai Mori	80	1250	250	0.5	1	1,25,00,000/-
2.	Maruti Stone Crusher Unit – 1	80	1250	250	0.5	1	1,25,00,000/-
3.	Dineshbhai Boghabhai Solanki	Shall be calculated as mentioned in 8.1.2					

8.1.2 EC calculation for Mine of M/s. Dineshbhai Boghabhai Solanki

The accused has carried out mining of black trap mineral since 28th September 1984 and the lease is cancelled by competent authority since 16th May 2007; *i.e.* before enforcement of Environment Clearance for mining activity for Black Trap Mining. Therefore, the committee does not have valid basis for calculation of Environmental Compensation. It is understood that the accused has damaged environment and did not carried out proper mine closure plan. Therefore, the committee members are of opinion that - the Land reclamation/restitution cost shall be levied on leasee. The restitution cost shall be calculated by lease sanctioning authority, *i.e.* Geology and Mining Department and/or the authority which currently holds the rights of possession *i.e.* Revenue Department through District Collector.

8.1.3 EC calculation for Stone Crushers

The mine is categorized under Red Category and hence as suggested in CPCB Guidelines (Annexure 23 CPCB ECM) pollution index is to be considered as 50. The units are covered under Small Scale category hence value of “S” is considered as ‘0.5’ and as suggested by CPCB value of “R” in case of violation is considered as ‘Rs. 250’.

The LF is presumed as 1 since the village is having population less than one million. Number of days is considered as 250 days/year considering holiday and monsoon period. Number of days of violation is calculated from the first day of violation detected till the date of issuance of closure order/notice of direction. Description of number of days of violation is stated in part 6 of this report.

Sr No.	Name of lease	PI	N	R	S	LF	Environmental Compensation (Rs.)
1.	M/s. Saibaba Stone Crusher	50	2299	250	0.5	1	1,43,68,750.00
2.	M/s. Maruti Stone Crusher (Unit – 2)	50	93	250	0.5	1	5,81,250.00
3.	M/s. Parth Stone Crusher	50	2039	250	0.5	1	1,27,43,750.00

8.2 Remedial action for the mine

Since the area is within the eco-sensitive zone and no mine closure plan was observed by the mine lease holder while closing the mine and surrendering the lease. A proper post mining plan is required to be implemented. Looking into the surrounding areas, it is difficult to obtain material for complete backfilling. However, it is desirable to make the mine void compatible with nearby land uses. For this landscaping is pre-requisite. This may be achieved by following means.

- (a) The mine void should be reclaimed by way of filling with available overburden/ terracing of the adjacent hillock area and proper footing to avoid any failure/ landslide.
- (b) The remaining void in absence of any backfill material may be converted into a water reservoir with proper slope
- (c) The boundary of entire void area should be fenced along the boundary of converted pond. This area is suitable for mango farming. Thus mango plantation of one row all along the developed landscaping may be carried out. Fencing is required to ensure that land scape developed is sustainable with required slope.
- (d) The cost of entire work of landscape development should be recovered from the mine lease holder as proper mine closure plan is not practiced.
- (e) A suitable wild life protection plan may be prepared in consultation with Forest Department and associated cost may be deposited with Forest Department for strengthening wild life conservation measure in the area.

- (f) Entire reclamation plan may be supervised by the local geology department in consultation with concerned forest official *i.e.* DCF – Gir West.

9. Conclusion and recommendations

- 9.1 It shall be ensure that the units engaged in Mining and related activities shall acquire requisite permissions from concerned authorities.
- 9.2 Reclamation of site shall be carried out in time bound manner and it shall be ensure by enforcement agency.
- 9.3 The premise of the industrial units shall be properly fenced to avoid any wildlife accidents and mishaps.
- 9.4 The mining activities shall strictly be carried out during day time to reduce disturbance to wildlife and its habitat.
- 9.5 Personals engaged in transportation of the material in wild-life accident prone zone shall be sensitized by training to tackle mishaps, if any.
- 9.6 The enforcement agencies shall reduce the time frame for drafting, implementation and enforcement of the law and/or rules.
- 9.7 Mining Department can consult forest department and State Pollution Control Board prior issuing Quarry Lease and related activities in sensitive areas like Eco-sensitive Zones, Coastal Regulation Zones, notified forest area, *etc.*
- 9.8 Mining department shall freeze virtual accounts of quarry leases and crushers which are not having valid authorization of State Pollution Control Board.
- 9.9 SPCB, Mining Department and Forest Department shall work in close co-ordination of Revenue Department for enforcement of laws in such sensitive areas.

ANNEXURE I

Item No. 01 (Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 37/2020 (WZ)

Sayed Mohammed Sabir Usman & Ors. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 15.12.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant: Mr. Nitin Lonkar, Advocate

ORDER

1. The issue raised in this application is the remedial action against illegal mining by M/s Maruti Stone Quarry-Black Trap Mine, Gujarat, M/s Maruti Stone Crusher, Gujarat, M/s Hajabhai Hamirbhai Mori Stone Quarry-Black Trap Mine, Gujarat, M/s Sai Baba Stone Crusher, Gujarat and M/s Dineshbhai Boghabhai Solanki Stone Quarry-Black Trap Mine, Gujarat.

2. According to the applicant, illegal mining activity is being done in the *Gir* Sanctuary, affecting the wildlife. The illegal mined material is being purchased by M/s Simar Port Pvt. Ltd. The Forest Department directed closure of the mines in the eco-sensitive area, as per documents annexed, but the mining has continued, without any requisite clearance. Adverse footprint impact is to the tune of Rs. 1250 crores. Learned

Counsel for the applicant points out that illegal mining is in the prohibited eco-sensitive zone.

3. In view of above, the matter needs to be looked into by the concerned departments in the first instance and remedial action taken in exercise of their statutory power, following due process of law. The status and action taken report may thereafter be submitted to this Tribunal for consideration. We constitute a joint Committee comprising CPCB, GPCB, representative of Chief Wildlife Warden, Gujarat and the State Environment Impact Assessment Authority (SEIAA), Gujarat. The State PCB will be the nodal agency for coordination and compliance. The report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

The applicant may serve a set of papers on the CPCB, GPCB, Chief Wildlife Warden, Gujarat and SEIAA, Gujarat and file an affidavit of service within one week.

A copy of this order be forwarded to the CPCB, GPCB, Chief Wildlife Warden, Gujarat and SEIAA, Gujarat by e-mail for compliance.

List for further consideration on 19.03.2021.

Adarsh Kumar Goel, CP

Sheo Kumar Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

December 15, 2020
Original Application No. 37/2020 (WZ)
DV

ANNEXURE II



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 25 अक्टूबर, 2016

का.आ. 3370(अ).—निम्नलिखित प्रारूप अधिसूचना, जिसे केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और खंड (xiv) तथा उपधारा (3) के साथ पठित उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जारी करने का प्रस्ताव करती है, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार, जनसाधारण की जानकारी के लिए प्रकाशित की जाती है; जिनके उससे प्रभावित होने की संभावना है; और यह सूचना दी जाती है कि उक्त प्रारूप अधिसूचना पर, उस तारीख से, जिसको इस अधिसूचना वाले भारत के राजपत्र की प्रतियां जनसाधारण को उपलब्ध करा दी जाती हैं, साठ दिन की अवधि की समाप्ति पर या उसके पश्चात् विचार किया जाएगा;

ऐसा कोई व्यक्ति, जो प्रारूप अधिसूचना में अंतर्विष्ट प्रस्तावों के संबंध में कोई आक्षेप या सुझाव देने का इच्छुक है, इस प्रकार विनिर्दिष्ट अवधि के भीतर, केन्द्रीय सरकार द्वारा विचार किए जाने के लिए, आक्षेप या सुझाव सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज, नई दिल्ली-110003 या ई-मेल पते: esz-mef@nic.in पर लिखित रूप में भेज सकेगा।

प्रारूप अधिसूचना

गिर राष्ट्रीय उद्यान, गिर वन्यजीव अभयारण्य, पनिया वन्यजीव अभयारण्य और मिटियाला वन्यजीव अभयारण्य, गुजरात के जूनागढ़ और अमरेली जिले में अवस्थित है (जिसे इसमें इसके पश्चात् गिर संरक्षित क्षेत्र कहा गया है);

और, गिर संरक्षित क्षेत्र एशियाई शेरों (पेंथरा लियो परसिकल) का गृह है और एशियाई शेर जनसंख्या वाला कोर क्षेत्र है;

और, गिर संरक्षित क्षेत्र कुल 1469.99 वर्ग किलोमीटर (गिर राष्ट्रीय उद्यान 258.71 वर्ग किलोमीटर ; गिर वन्यजीव अभयारण्य 1153.42 वर्ग किलोमीटर ; पनिया वन्यजीव अभयारण्य 39.64 वर्ग किलोमीटर और मिटियाला वन्यजीव अभयारण्य 18.22 वर्ग किलोमीटर) में है ;

और, गिर राष्ट्रीय उद्यान सभी ओर से गिर वन्यजीव अभयारण्य से घिरा हुआ है तथा पनिया वन्यजीव अभयारण्य तीन तरफ गिर वन्यजीव अभयारण्य से घिरा हुआ है और उससे संलग्न है। मिटियाला वन्यजीव अभयारण्य, गिर वन्यजीव अभयारण्य के पूर्वोत्तर से 8 किलोमीटर की दूरी पर अवस्थित है ;

और, गिर अभयारण्य और राष्ट्रीय उद्यान तथा पनिया अभयारण्य, गुजरात के सौराष्ट्र क्षेत्र में वनों का एकल सबसे बड़ा सघन क्षेत्र है ;

और, गिर संरक्षित क्षेत्र में प्राकृतिक पर्यावास और उपस्थित महत्वपूर्ण गलियारों की एक बहुत बड़ी रेंज में जैव विविधता का तथा प्राणी और वनस्पति की संकटापन्न, दुर्लभ और खतरे में पड़ी प्रजातियों का निर्माण करता है ;

और, गिर वनों के कुछ निकटतम क्षेत्रों में शुष्क पर्णपाती सागौन वन अधिकृत हैं। शुष्क पर्णपाती झाड़ी वनों में बबूल, खैर, बाबरखैर, बिली, खखारा, टिमरु, गोरड, हेरमू, बोरदी, इंगोर आदि सम्मिलित हैं और शुष्क सवाना वनों के अंतर्गत कुछ विकीर्ण और खराब झाड़ी वनस्पति के प्रकार के साथ बड़ी खुली घासों आती हैं जहाँ इस क्षेत्र में अच्छी मात्रा में कुछ रुचिकर घासों जैसे शनियार, जिन्जावों और मोशती उगाई जाती हैं ;

और, गिर तटीय जोन क्षेत्र में, वहाँ सौराष्ट्र प्रायद्वीप के नदीय क्षेत्रों के उद्यान और अभयारण्यों से 14 सम्भव नदीय गलियारों और एक गैर नदी गलियारा है जो प्राकृतिक भू-भाग विशिष्टता और पशु संचलन की सहायता में संभरण करता है ;

और, वन क्षेत्रों के बाहर गिर संरक्षित क्षेत्र, वन्यजीव पर्यावासों और वन्यजीव गलियारों में आरक्षित वनों, संरक्षित वनों, वर्गीकृत वनों में महत्वपूर्ण घोषित किया गया है ;

और, गैर वन भूमि के समीप गिर संरक्षित क्षेत्र शेर और संबंधित वन्यजीव के लिए महत्वपूर्ण पर्यावास प्रदान करता है ;

और, पनिया शेतरंजे पहाड़ी जोन और शेतरंजी नदी के तटों में, एशियाई शेर के लिए संरक्षित वन के साथ-साथ आरक्षित वन के महत्वपूर्ण गलियारों के खंड भी हैं ;

और, मिटियाला अभयारण्य से पर्वतीय तरंगित वन और घास भूमि तक हिपावडली और शेतरंजी पहाड़ पशुओं के लिए उपयोगी प्रभावी गलियारें हैं ;

और, पर्वतीय तरंगित का गिर-गिरनार गलियार गिर और गिरनार मार्ग के बीच का भूभाग शेरों के लिए उपयोगी है ;

और, अब इस क्षेत्र का परिरक्षण और संरक्षण करना आवश्यक है, जिसका विस्तार और सीमाएं इस अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, उद्यान और अभयारण्य के चारों ओर के क्षेत्र को पारिस्थितिक संवेदी जोन के रूप में पारिस्थितिक और पर्यावरण की दृष्टि से संरक्षित करना आवश्यक हो गया है तथा उद्योगों या उद्योगों के वर्ग को तथा उनकी संक्रियाओं और प्रक्रियाओं को उक्त पारिस्थितिक संवेदी जोन में प्रतिषिद्ध करना आवश्यक है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और खंड (xiv) के साथ पठित और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, गुजरात राज्य में मिटियाला वन्यजीव अभयारण्य की सीमा से 17.9 किलोमीटर तक, गिर वन्यजीव अभयारण्य से 16.3 किलोमीटर तक और पनिया वन्यजीव अभयारण्य की सीमा से 14.98 किलोमीटर तक के विस्तारित क्षेत्र को पारिस्थितिक संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिक संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसके ब्यौरे निम्नानुसार हैं, अर्थात् :-

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं—

(1) पारिस्थितिक संवेदी जोन का क्षेत्र 3328.8139 वर्ग किलोमीटर है। इसके अंतर्गत गिर वन्यजीव अभयारण्य, गिर राष्ट्रीय उद्यान, पनिया वन्यजीव अभयारण्य और मिटियाला वन्यजीव अभयारण्य क्षेत्र के चारों ओर वन क्षेत्र, नदी गलियारों,

उठे हुए भूमि गलियारों और राजस्व क्षेत्र आते हैं, और मिटियाला वन्यजीव अभयारण्य क्षेत्र 20° 41' उत्तर से 21° 35' उत्तर अक्षांश तथा 70° 15' पूर्व से 71° 35' पूर्व देशांतर के बीच अवस्थित है, यह गुजरात राज्य में जूनागढ़, गिर-सोमनाथ और अमरेली जिलों में आता है। इसके अंतर्गत, उपरोक्त तीन जिलों के जूनागढ़, विश्वादर, मंदारडा, मलिया (हटीना), तलाला, कोडिनार, ऊना, गिर गंधा, जाफराबाद, खंभा, सावरकुंडाला और धारी तालुका में अवस्थित 291 ग्राम है। इस क्षेत्र के ब्यौरे इस प्रकार हैं :-

क्षेत्र	वर्ग किलोमीटर
नदीय गलियारों	333.0000
गिर, पनिया और मिटियाला संरक्षित क्षेत्र के संलग्न 258 ग्राम	2279.6652
गिर संरक्षित क्षेत्र और गिरनार संरक्षित क्षेत्र के बीच उठी हुई भूमियां साथ 33 ग्राम (विश्वधर, जूनागढ़ और मंदारडा तालुका)	212.0803
अधिसूचित आरक्षित वन/संरक्षित वन/गिर संरक्षित क्षेत्र के चारों ओर यू.सी.एफ.	504.0684

(2) पारिस्थितिक संवेदी जोन की सीमा का विस्तार अधिकतम और न्यूनतम विस्तार 17.9 किलोमीटर है और न्यूनतम शून्य है। संरक्षित क्षेत्रों के बीच सीमा में बदलाव:

- (I) गिर वन्यजीव अभयारण्य के साथ पारिस्थितिक संवेदी जोन का अधिकतम विस्तार 16.3 किलोमीटर और न्यूनतम शून्य है, चूंकि यह पनिया अभयारण्य के साथ लगा हुआ है ;
- (II) पनिया वन्यजीव अभयारण्य के साथ पारिस्थितिक संवेदी जोन का अधिकतम विस्तार 14.98 किलोमीटर और न्यूनतम शून्य है, चूंकि यह गिर अभयारण्य के साथ लगा हुआ है ;
- (III) मिटियाला वन्यजीव अभयारण्य के साथ-साथ पारिस्थितिक संवेदी जोन का अधिकतम विस्तार 17.9 किलोमीटर और न्यूनतम शून्य है, चूंकि यह गिर अभयारण्य के साथ लगा हुआ है।

(3) पारिस्थितिक संवेदी जोन का मानचित्र सीमा के ब्यौरों तथा अक्षांश और देशांतर सहित **उपाबंध I** के रूप में उपाबद्ध है।

(4) वन्यजीव अभयारण्य और उसके पारिस्थितिक संवेदी जोन जीपीएस निर्देशांक **उपाबंध II** पर दिए गए हैं।

(5) प्रस्तावित पारिस्थितिक संवेदी जोन की सीमा का विवरण और उसमें आने वाले ग्रामों की सूची **उपाबंध III** पर दी गई है।

(6) पारिस्थितिक संवेदी जोन में आने वाले ग्रामों के जीपीएस निर्देशांक **उपाबंध IV** पर दिए गए हैं।

(7) गलियारों के रूप में नदियों के ब्यौरे और पहचाने गए गलियारों, नदियों, साहिकाओं के मध्य से दोनों तरफ पारिस्थितिक संवेदी जोन का क्षेत्र 750 मीटर/500 मीटर/250 मीटर है, जो **उपाबंध V** पर दिया गया है।

(8) नदी गलियारों के जीपीएस निर्देशांक **उपाबंध VI** पर दिए गए हैं।

(9) गिर - गिरनार अभयारण्य के बीच भूमि गलियारों और जीपीएस निर्देशांकों के ब्यौरे **उपाबंध VII** में दिए गए हैं।

2. पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना—(1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रयोजनों के लिए राजपत्र में इस अधिसूचना के अंतिम प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, इस अधिसूचना में दिए गए उपदर्शों का अनुपालन करते हुए, स्थानीय व्यक्तियों के परामर्श से आंचलिक महायोजना तैयार करेगी।

(2) आंचलिक महायोजना को राज्य सरकार में सक्षम प्राधिकारी द्वारा अनुमोदित किया जाएगा।

(3) पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना राज्य सरकार द्वारा इस अधिसूचना में यथाविनिर्दिष्ट रीति

में और सुसंगत केंद्रीय और राज्य विधियों और केंद्रीय सरकार द्वारा जारी मार्गदर्शक सिद्धांतों, यदि कोई हों, के सामंजस्य से तैयार की जाएगी।

(4) आंचलिक महायोजना, उसमें पर्यावरणीय और पारिस्थितिक मुद्दों को सम्मिलित करने के लिए संबंधित राज्य विभागों के साथ परामर्श से तैयार की जाएगी, जिसके अंतर्गत निम्नलिखित हैं--

- (i) पर्यावरण ;
- (ii) वन और वन्यजीव ;
- (iii) कृषि ;
- (iv) राजस्व ;
- (v) शहरी विकास ;
- (vi) पर्यटन ;
- (vii) ग्रामीण विकास ;
- (viii) सिंचाई और बाढ़ नियंत्रण ;
- (ix) नगरपालिका ;
- (x) पंचायती राज ;
- (xi) लोक निर्माण विभाग।

(5) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में इस प्रकार विनिर्दिष्ट न किया जाए और उक्त आंचलिक महायोजना सभी अवसंरचना और क्रियाकलापों में दक्षता और पारिस्थितिक अनुकूलता का सुधार करेगी।

(6) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिक और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे।

(7) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, आर्किडों, झीलों और अन्य जल निकायों का अभ्यंकन करेगी।

(8) आंचलिक महायोजना पारिस्थितिक संवेदी जोन में विकास को विनियमित करेगी ताकि स्थानीय समुदायों के जीवकोपार्जन को सुरक्षित करने का सुनिश्चय किया जा सके।

3. राज्य सरकार द्वारा किए जाने वाले उपाय-- राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :-

(1) भू-उपयोग – पारिस्थितिक संवेदी जोन में वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, आमोद-प्रमोद के प्रयोजन के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा :

परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि भूमि का संपरिवर्तन, मानीटरी समिति की सिफारिश पर और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और पैरा 4 की सारणी के स्तंभ (2) में क्रम सं. 21, 28, 36 और 39 के क्रियाकलापों को पूरा करने के लिए अनुज्ञात होगा, अर्थात् :-

- (i) विद्यमान सड़कों को चौड़ा और सुदृढ़ करना और नई सड़कों का सन्निर्माण ;
- (ii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग ;
- (iii) वर्षा जल संचय ; और

(iv) कुटीर उद्योग, जिसके अंतर्गत ग्रामीण उद्योग, सुविधा भंडार और स्थानीय सुविधाएं सम्मिलित हैं।

परंतु यह और कि राज्य सरकार के पूर्व अनुमोदन और भारत के संविधान के अनुच्छेद 244 तथा तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा :

परंतु यह और भी कि पारिस्थितिक संवेदी जोन के भीतर भू-अभिलेखों में उपसंज्ञात कोई त्रुटि, इसमें पैरा 3 में निर्दिष्ट मानीटरी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में केवल एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को सूचना देनी होगी।

परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा।

परंतु यह और भी कि जिससे हरित क्षेत्र में जैसे वन क्षेत्र, कृषि क्षेत्र आदि में कोई पारिणामिक कटौती नहीं होगी और अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुनः वनीकरण करने के प्रयास किए जाएंगे।

(2) प्राकृतिक जल स्रोत - आंचलिक महायोजना में सभी प्राकृतिक जल स्रोत की पहचान की जाएगी और उनके संरक्षण और पुनरुद्भूतकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के लिए ऐसी रीति से मार्गनिर्देश तैयार किए जाएंगे।

(3) पर्यटन - (क) पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, पर्यटक महायोजना के अनुसार होंगे, जो आंचलिक महायोजना का एक भाग बनेंगे।

(ख) पर्यटन महायोजना पर्यटन विभाग द्वारा राज्य सरकार के वन और पर्यावरण विभाग के परामर्श से तैयार की जाएगी।

(ग) पर्यटन संबंधी क्रियाकलाप निम्नलिखित के अधीन विनियमित होंगे, अर्थात् :-

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्र सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिक पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धांतों के अनुसार, पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व देते हुए पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा;

(ii) पारिस्थितिक संवेदी जोन के भीतर होटल और रिसार्ट के नए संनिर्माण को अनुज्ञात नहीं किया जाएगा।

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा मानीटरी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया होगा।

(4) नैसर्गिक विरासत - पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातो आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा तथा उनकी सुरक्षा और संरक्षा के लिए इस अधिसूचना के अंतिम प्रकाशन की तारीख से छह मास के भीतर, उपयुक्त योजना बनाएगी और ऐसी योजना आंचलिक महायोजना का भाग होगा।

(5) मानव निर्मित विरासत स्थल - पारिस्थितिक संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों की पहचान करनी होगी और इस अधिसूचना के अंतिम प्रकाशन की तारीख से छह माह के भीतर उनके संरक्षण की योजनाएं तैयार करनी होगी तथा आंचलिक महायोजना में सम्मिलित की जाएगी।

(6) ध्वनि प्रदूषण - पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए राज्य सरकार का पर्यावरण विभाग वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा।

(7) वायु प्रदूषण - पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए राज्य सरकार का पर्यावरण विभाग वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा।

(8) बहिस्त्राव का निस्सारण - पारिस्थितिक संवेदी जोन में उपचारित बहिस्त्राव का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार होगा।

(9) ठोस अपशिष्ट - ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा -

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों का निपटान ठोस अपशिष्ट प्रबंधन नियम, 2016, जो भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की समय-समय पर यथा संशोधित अधिसूचना सं.का.आ. 1357(अ), तारीख 8 अप्रैल, 2016 द्वारा प्रकाशित किए गए थे, के उपबंधों के अनुसार किया जाएगा ;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्करण के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान पारिस्थितिक संवेदी जोन के बाहर पहचान किए गए स्थल पर किसी पर्यावरणीय स्वीकृत रीति में होगा और पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों को जलाना या भष्मीकरण अनुज्ञात नहीं होगा।

(10) जैव चिकित्सा अपशिष्ट - पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान जैव चिकित्सीय अपशिष्ट प्रबंधन नियम, 2016, जो भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की समय-समय पर यथा संशोधित अधिसूचना सं.का.आ. 343(अ), तारीख 28 मार्च, 2016 द्वारा प्रकाशित किए गए थे, के उपबंधों के अनुसार किया जाएगा।

(11) यानीय यातायात - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध अधिकथित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी के द्वारा अनुमोदित होने तक, मानीटरी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी।

4. पारिस्थितिक संवेदी जोन में प्रतिषिद्ध और विनियमित क्रियाकलापों की सूची - पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों द्वारा शासित होंगे और नीचे दी गई तालिका में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :-

सारणी

क्रम सं.	क्रियाकलाप	टिप्पणियां
(1)	(2)	(3)
प्रतिषिद्ध क्रियाकलाप		
1.	नीचे वर्णन किए गए क्रियाकलापों के अनुसार वाणिज्यिक खनन, पत्थर।	(क) सभी नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां प्रतिषिद्ध हैं, सिवाय निवासियों की सद्भावपूर्ण घरेलू आवश्यकताओं के नहीं होंगी, जिसके अंतर्गत गृहों के संनिर्माण या मरम्मत के लिए मिट्टी की खुदाई और व्यक्तिक उपभोग के लिए गृहों के निर्माण के लिए देशी टाइलों या ईंटों का संनिर्माण भी है।

		(ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरूमूलपाद बनाम भारत संघ के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21 अप्रैल, 2014 के अंतरिम आदेश के अनुसरण में सर्वदा प्रचालन होगा।
1.1	चूना पत्थर खदान।	विनियमन भूमि की संनिर्माण के लिए खुदाई या घर के संनिर्माण या मरम्मत के लिए देशी टाइलों या ईंटों की स्थानीय वैयक्तिक उपभोग के लिए आवासन के लिए विनिर्माण को प्रतिषिद्ध नहीं करेगा।
1.2	ब्लैक ट्रेप खदान।	विनियमन भूमि की संनिर्माण के लिए खुदाई या घर के संनिर्माण या मरम्मत के लिए देशी टाइलों या ईंटों की स्थानीय वैयक्तिक उपभोग के लिए आवासन के लिए विनिर्माण को प्रतिषिद्ध नहीं करेगा।
1.3	चूना पत्थर (खदान) का निर्माण।	विनियमन भूमि की संनिर्माण के लिए खुदाई या घर के संनिर्माण या मरम्मत के लिए देशी टाइलों या ईंटों की स्थानीय वैयक्तिक उपभोग के लिए आवासन के लिए विनिर्माण को प्रतिषिद्ध नहीं करेगा।
1.4	बालू खनन, जिसके अंतर्गत बजरी और कंकड़ हैं।	वाणिज्यिक खनन को प्रतिषिद्ध किया जाएगा। विनियमन भूमि की संनिर्माण के लिए खुदाई या घर के संनिर्माण या मरम्मत के लिए देशी टाइलों या ईंटों की स्थानीय वैयक्तिक उपभोग के लिए आवासन के लिए विनिर्माण को प्रतिषिद्ध नहीं करेगा।
1.5	मृदा, नम्य मुरुम, कठोर मुरुम।	वाणिज्यिक खनन को प्रतिषिद्ध किया जाएगा। विनियमन भूमि की संनिर्माण के लिए खुदाई या घर के संनिर्माण या मरम्मत के लिए देशी टाइलों या ईंटों की स्थानीय वैयक्तिक उपभोग के लिए आवासन के लिए विनिर्माण को प्रतिषिद्ध नहीं करेगा।
1.6	पेराई संयंत्र इकाईयां।	पारिस्थितिक संवेदी जोन के भीतर खनन और पेराई को अनुज्ञात नहीं किया जाएगा और भू-दृश्य में ऐसे बृहत् परिवर्तनों को अनुज्ञात नहीं किया जाएगा, जो क्षेत्र के जल विज्ञान और पारिस्थितिक को प्रभावित करते हों।
2.	आरा मीलों की स्थापना।	पारिस्थितिक संवेदी जोन के भीतर नई और विद्यमान आरा मीलों का विस्तार अनुज्ञात नहीं होगा।
3.	प्रदूषण कारित करने वाले उद्योगों की स्थापना (जल, वायु, मृदा, ध्वनि आदि)।	प्रदूषण कारित करने वाले सभी उद्योगों का प्रतिषेध किया जाएगा। पारिस्थितिक संवेदी जोन के भीतर प्रदूषण कारित करने वाले नए उद्योगों को या उनके विस्तार को अनुज्ञात नहीं किया जाएगा। कृषि आधारित लघु उद्योगों को गुजरात सरकार के विनियमों के अनुसार विनियमित किया जाएगा।
4.	पालिथिन के थैलों का उपयोग।	शासन, अम्बराडी, चिकालकुवा और तुलसीश्याम जैसे चुनिंदा पर्यटक क्षेत्रों में दुकानदारों द्वारा पालिथिन के थैलों के उपयोग पर कठोरता से प्रतिबंध लगाया जाना चाहिए। पारिस्थितिक संवेदी जोन के अन्य क्षेत्रों में इसका विनियमन विद्यमान सरकारी मानकों के अनुसार किया जा सकता है।
5.	किन्हीं परिसंकटमय पदार्थों का उपयोग या उत्पादन।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
6.	नई बृहत जल विद्युत परियोजनाओं की स्थापना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।

7.	मध्यम धनत्व के फाइबर बोर्ड/पार्टिकल बोर्ड की स्थापना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
8.	प्राकृतिक जल निकायों या सतह क्षेत्र में अनुपचारित बहिर्वाह और ठोस अपशिष्टों का निस्सारण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
9.	ईट भट्टों की स्थापना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
10.	वाणिज्यिक हेलीकाप्टर सेवाएं	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
11.	मोबाइल टावरों को लगाना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
विनियमित क्रियाकलाप		
12.	वृक्षों की कटाई।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन या सरकारी या राजस्व या प्राइवेट भूमि में वृक्षों की कोई कटाई नहीं की जाएगी। (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम और उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगी।
13.	जलावन लकड़ी का वाणिज्यिक उपयोग।	लागू विधियों के अनुसार विनियमित।
14.	होटलों और रिसोर्टों की स्थापना।	संरक्षित क्षेत्र की सीमा के 1 किलोमीटर के भीतर सिवाय पारिस्थितिक अनुकूल पर्यटन क्रियाकलापों से संबंधित पर्यटकों के अस्थायी आवास के लिए नए वाणिज्यिक होटलों और रिसोर्टों की स्थापना को अनुज्ञात नहीं किया जाएगा। परंतु संरक्षित क्षेत्र की सीमा से 1 किलोमीटर के परे या पारिस्थितिक संवेदी जोन के विस्तार तक सभी पर्यटन क्रियाकलाप या विद्यमान क्रियाकलापों का विस्तार पर्यटन महायोजना के अनुरूप होगा।
15.	पर्यटन से संबंधित क्रियाकलाप जैसे गर्म वायु गुब्बारों आदि द्वारा अभयारण्य क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अनुसार विनियमित।
16.	संनिर्माण क्रियाकलाप।	(क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर तक या पारिस्थितिक संवेदी जोन के विस्तार तक इनमें जो भी निकट है, के भीतर किसी भी प्रकार का नया वाणिज्यिक संनिर्माण अनुज्ञात नहीं होगा। परंतु स्थानीय व्यक्तियों को अपने आवासीय उपयोग, जिसके अंतर्गत पैरा 3 के उपपैरा (1) में सूचीबद्ध क्रियाकलाप भी हैं, के लिए अपनी भूमि पर संनिर्माण करने की अनुमति होगी। प्रदूषण उत्पन्न न करने वाले लघु उद्योगों से संबंधित संनिर्माण क्रियाकलाप नियम या विनियम, यदि कोई लागू हों, के अनुसार सक्षम प्राधिकारी से पूर्व अनुमति प्राप्त करने के पश्चात् अनुज्ञात होंगे। (ख) परन्तु, जहाँ पारिस्थितिक संवेदी जोन का विस्तार एक किलोमीटर से ज्यादा है तो वहाँ, एक किलोमीटर के पश्चात् और पारिस्थितिक संवेदी जोन के विस्तार तक स्थानीय व्यक्तियों की सद्भावी आवश्यकता के लिए संनिर्माण अनुज्ञात होगा तथा अन्य वाणिज्यिक संनिर्माण क्रियाकलाप आंचलिक महायोजना के अनुरूप होंगे।
17.	कृषि प्रणालियों में आमूल परिवर्तन।	लागू विधियों के अधीन विनियमित होंगे।
18.	वाणिज्यिक जल संसाधन, जिसके	(क) भू-जल और भूमिगत जल के निष्कर्षण को केवल भूमि के अधिभोगी

	अंतर्गत भू-जल संचयन भी है।	की सदभावी कृषि उपयोग और घरेलू उपभोग के लिए ही अनुज्ञात किया जाएगा। (ख) औद्योगिक या वाणिज्यिक उपयोग, जिसके अंतर्गत निष्कर्षित जल की मात्रा भी है, सहित भू-जल और भूमिगत जल के लिए संबंधित विनियामक प्राधिकारी की लिखित अनुज्ञा की अपेक्षा होगी। (ग) भू-जल या भूमिगत जल की किसी विक्रय को अनुज्ञात नहीं किया जाएगा। (घ) किसी भी स्रोत से जल, जिसके अंतर्गत कृषि भी है, के संदूषण या प्रदूषण को रोकने के लिए उपाय किए जाएंगे।
19.	विद्युत लाइनों को बिछाना।	भूमिगत केबलीकरण का संवर्धन। इंसुलेटेड ऊपरी केबलों को नई लाइनों के लिए बिछाया जाएगा और पुरानी लाइनों को चरणबद्ध रूप से उस रूप में परिवर्तित किया जाएगा।
20.	ट्रांसफार्मरों और उपकेंद्रों को लगाना।	इस क्रियाकलाप की इस प्रकार योजना तैयार की जानी चाहिए ताकि वन्यजीवों की मृत्यु या क्षति की घटनाओं को न्यूनतम किया जा सके।
21.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण।	यह कार्य उचित पर्यावरण समाघात निर्धारण और न्यूनीकरण उपायों, जो लागू हों, के अनुसार किया जाएगा।
22.	कृषि या अन्य उपयोग के लिए खुले कुएं, बोर वेल आदि।	इस क्रियाकलाप के लिए मानवों और वन्यजीवों के लिए सुरक्षा मानकों का कठोरता से अनुसरण किया जाना चाहिए, जिसके अंतर्गत कुएं की चारदीवारी का अनिवार्य संनिर्माण है। इस क्रियाकलाप की समुचित प्राधिकारी द्वारा कठोरता से मानीटरी की जानी चाहिए।
23.	रात्रि में यानिक यातायात का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजनों के लिए विनियमित। वन्यजीवों की सुरक्षा के लिए 30 किलोमीटर प्रति घंटा की गतिसीमा को बनाए रखा जाना चाहिए।
24.	प्राकृतिक जल निकायों या भू-क्षेत्र में बहिर्वाह और ठोस अपशिष्ट का निस्सारण।	(क) उपचारित बहिर्वाह और ठोस अपशिष्ट के निपटान को लागू विधियों के अनुसार विनियमित किया जाएगा। (ख) उपचारित बहिर्वाह के पुनचक्रण को प्रोत्साहित किया जाएगा और गाद या ठोस अपशिष्ट के निपटान के लिए विद्यमान विनियमों का अनुसरण किया जाएगा।
25.	वायु और यानिक प्रदूषण।	लागू विधियों के अधीन विनियमित होंगे।
26.	पहाड़ी ढालों और नदी तटों का संरक्षण।	लागू विधियों के अधीन विनियमित होंगे।
27.	साइनबोर्ड और होर्डिंग।	लागू विधियों के अधीन विनियमित होंगे।
28.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग।	पारिस्थितिक संवेदी जोन से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि, पुष्प कृषि, उद्यान कृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग और जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हैं, को अनुज्ञात किया जाएगा।
29.	होटलों और लॉजों के परिसरों में बाड़ लगाना।	बाड़ों की ऊंचाई ऐसी होनी चाहिए जिससे वन्यजीव के आवागमन में बाधा उत्पन्न न हो।
30.	वन उत्पाद या गैर-काष्ठ वन उत्पादों का संग्रहण।	लागू विधियों के अधीन विनियमित होंगे।
31.	नए काष्ठ आधारित उद्योग।	पारिस्थितिक संवेदी जोन इकाईयों के भीतर नए काष्ठ आधारित उद्योगों

		की स्थापना को अनुज्ञात नहीं किया जाएगा। परंतु यह कि 100 प्रतिशत आयातित काष्ठ स्टॉक का उपयोग करके पारिस्थितिक संवेदी जोन में नए काष्ठ आधारित उद्योग स्थापित किए जा सकेंगे।
32.	विदेशी प्रजातियों को लाना।	लागू विधियों के अधीन विनियमित। मुख्य वन्यजीव वार्डन की अनुमति से लाया जा सकेगा।
33.	ठोस अपशिष्ट प्रबंधन।	लागू विधियों के अधीन विनियमित होगा।
34.	पारिस्थितिक पर्यटन।	लागू विधियों के अधीन विनियमित होगा।
संबंधित क्रियाकलाप		
35.	स्थानीय समुदायों द्वारा चलाई जा रही कृषि और बागवानी पद्धतियों के साथ डेयरियां, पशुपालन और मत्स्य पालन।	लागू विधियों के अधीन अनुज्ञात होंगे।
36.	वर्षा जल संचयन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
37.	जैविक कृषि।	सक्रिय रूप से बढ़ावा दिया जाएगा।
38.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को ग्रहण करना।	सक्रिय रूप से बढ़ावा दिया जाएगा।
39.	कुटीर उद्योग जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं।	सक्रिय रूप से बढ़ावा दिया जाएगा।
40.	नवीकरणीय ऊर्जा स्रोत का उपयोग।	बायोगैस, सौर रोशनी आदि को बढ़ावा दिया जाए।
41.	कृषि संक्रियाएं, जिसके अंतर्गत पौद्या रोपण, उद्यान कृषि और आर्कड्स हैं।	लागू विधियों के अधीन अनुज्ञात होंगे।
42.	कृषि वानिकी।	सक्रिय रूप से बढ़ावा दिया जाएगा।
43.	पर्यावरण जागरूकता।	सक्रिय रूप से बढ़ावा दिया जाएगा।

5. पारिस्थितिक संवेदी जोन मानीटरी समिति- (1) केंद्रीय सरकार, पारिस्थितिक संवेदी जोन की प्रभावी मानीटरी के लिए एक मानीटरी समिति का गठन करती है, जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

- | | | |
|-----|--|----------|
| (क) | अपर मुख्य सचिव, पर्यावरण एवं वन विभाग | अध्यक्ष; |
| (ख) | प्रधान मुख्य वन, वन्यजीव संरक्षक एवं मुख्य वन्यजीव वार्डन, गुजरात | सदस्य; |
| (ग) | पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार का एक प्रतिनिधि | सदस्य; |
| (घ) | परिस्थितिक और पर्यावरण के क्षेत्र से भारत सरकार द्वारा तीन वर्ष के लिए नामनिर्दिष्ट किया जाने वाला एक प्रतिनिधि | सदस्य; |
| (ङ) | प्रादेशिक अधिकारी, गुजरात राज्य प्रदूषण नियंत्रण बोर्ड | सदस्य; |
| (च) | क्षेत्र से ज्येष्ठ नगर योजनाकार | सदस्य; |
| (छ) | वन और पर्यावरण विभाग, गुजरात सरकार का एक प्रतिनिधि | सदस्य; |
| (ज) | पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पारिस्थितिक और पर्यावरण के क्षेत्र से नामनिर्दिष्ट किया जाने वाला एक विशेषज्ञ | सदस्य; |

(झ)	संबंधित जिला कलेक्टर	सदस्य;
(ञ)	संबंधित जिला विकास अधिकारी	सदस्य;
(ट)	संबंधित जिला उप वन संरक्षक	सदस्य;
(ठ)	राज्य जैव विविधता बोर्ड का सदस्य	सदस्य;
(ड)	मुख्य वन संरक्षक, वन्यजीव वृत्त, जूनागढ़	सदस्य-सचिव।

निर्देश निबंधन –

(2) मानिटरी समिति की पदावधि तीन वर्ष होगी।

(3) मानिटरी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(4) पारिस्थितिक संवेदी जोन में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी।

(5) इस अधिसूचना के पैरा 4 के अधीन यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(6) मानीटरी समिति का सदस्य-सचिव या संबंधित कलेक्टर या संबंधित उद्यान के उप-वन संरक्षक, कोई व्यक्ति जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, उसके विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(7) मानीटरी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधि प्रति मुद्दे की अपेक्षाओं के अनुसार विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(8) मानीटरी समिति प्रत्येक वर्ष की 31 मार्च तक की राज्य के मुख्य वन्यजीव वार्डन को अपनी वार्षिक कार्रवाई रिपोर्ट **उपाबंध VIII** पर उपाबद्ध प्रारूप पर 30 जून तक प्रस्तुत करेगी।

(9) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निदेश दे सकेगा, जो वह ठीक समझे।

6. केन्द्रीय सरकार और राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेगी।

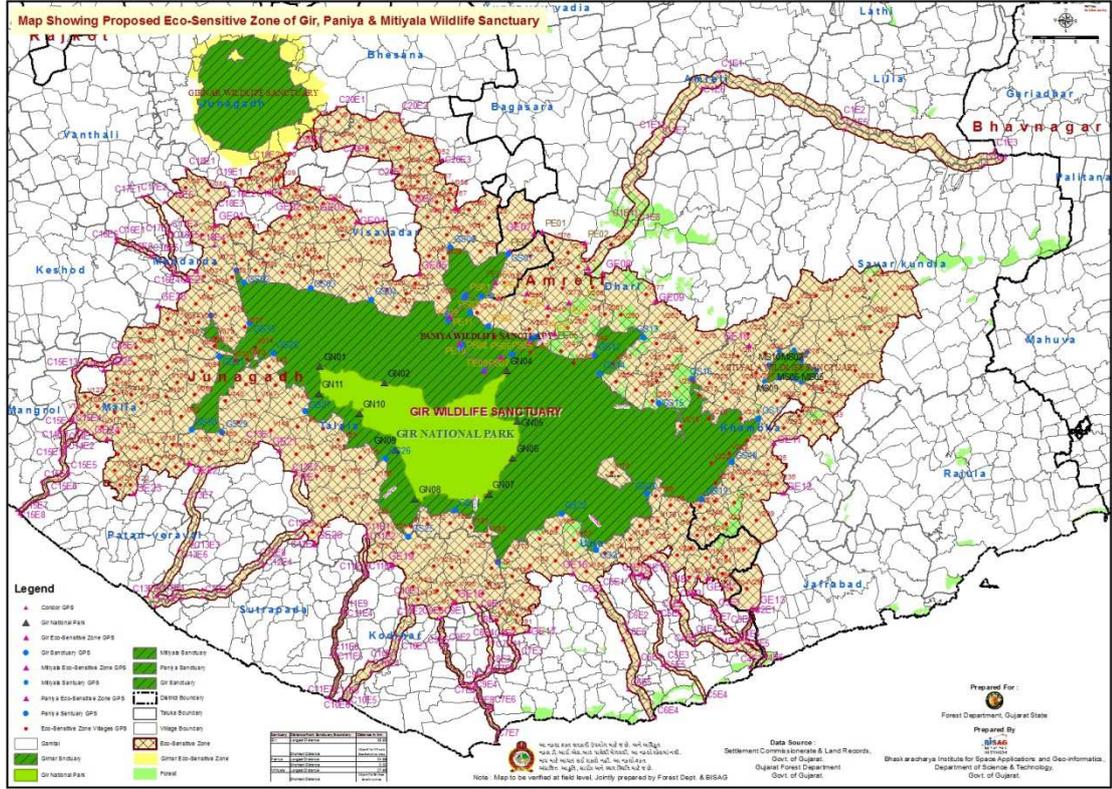
7. इस अधिसूचना के उपबंध, माननीय भारत के उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन होंगे।

[फा. सं. 25/32/2016-ईएसजेड-आरई]

डॉ. टी. चांदनी, वैज्ञानिक 'जी'

उपाबंध I

गिर, पनिया एवं मिटियाला वन्यजीव अभयारण्य के प्रस्तावित पारिस्थितिक संवेदी जोन को उपदर्शित करने वाला मानचित्र



उपाबंध-II

गिर राष्ट्रीय उद्यान, गिर वन्यजीव अभयारण्य, पनिया वन्यजीव अभयारण्य, मिटियाला वन्यजीव अभयारण्य और इसके पारिस्थितिक संवेदी जोन की भूमण्डलीय स्थिति प्रणाली (जी.पी.एस.) के निर्देशांक

(क) गिर राष्ट्रीय उद्यान की भू- मंडलीय स्थिति प्रणाली के निर्देशांक

क्र. सं.	जी. पी. एस. आई. डी.	अक्षांश	देशांतर
1	जी.एन01	21°13'26.67"उ	71°10'15.71"पू.
2	जी.एन02	21°15'57.64"उ	71°14'5.27"पू.
3	जी.एन03	21°18'2.54" उ	71°16'21.94"पू.
4	जी.एन04	21°17'41.50"उ	71°20'52.07"पू.
5	जी.एन05	21°17'57.22"उ	71°24'48.69"पू.
6	जी.एन06	21°14'30.28"उ	71°25'49.48"पू.
7	जी.एन07	21°11'50.23"उ	71°22'50.21"पू.
8	जी.एन08	21° 8'32.66"उ	71°20'1.65"पू.
9	जी.एन09	21° 6'10.24" उ	71°19'23.30"पू.
10	जी.एन10	21° 4'40.71" उ	71°17'7.93"पू.
11	जी.एन11	21° 5'5.42" उ	71°14'9.77"पू.

(ख) गिर वन्यजीव अभयारण्य की भू- मंडलीय स्थिति प्रणाली के निर्देशांक

क्र. सं.	जी. पी. एस. आई. डी.	अक्षांश	देशांतर
1	जी.एस01	21°17'42.87"उ	70°31'25.46"पू.
2	जी.एस02	21°16'50.05"उ	70°32'4.48"पू.
3	जी.एस03	21°16'24.96"उ	70°37'18.13"पू.
4	जी.एस04	21°15'33.78"उ	70°42'9.71"पू.
5	जी.एस05	21°14'36.29"उ	70°48'11.96"पू.
6	जी.एस06	21°19'35.46"उ	70°48'26.26"पू.
7	जी.एस07	21°19'5.88"उ	70°53'0.03"पू.
8	जी.एस08	21°15'54.48"उ	70°51'41.60"पू.
9	जी.एस09	21°15'47.05"उ	70°49'30.80"पू.
10	जी.एस10	21°11'54.89"उ	70°49'25.69"पू.
11	जी.एस11	21°12'52.65"उ	70°55'19.34"पू.
12	जी.एस12	21°11'29.27"उ	70°59'57.37"पू.
13	जी.एस13	21°12'50.63"उ	71° 3'48.72"पू.
14	जी.एस14	21°10'7.27"उ	71° 0'20.97"पू.
15	जी.एस15	21° 7'53.49"उ	71° 5'1.71"पू.
16	जी.एस16	21° 9'42.42"उ	71° 7'43.45"पू.
17	जी.एस17	21° 6'44.61"उ	71°12'57.31"पू.
18	जी.एस18	21° 3'32.17"उ	71°10'50.96"पू.
19	जी.एस19	21° 0'41.97"उ	71° 8'30.26"पू.
20	जी.एस20	21° 1'4.67"उ	71° 4'6.25"पू.
21	जी.एस21	20°56'55.12"उ	71° 0'5.29"पू.
22	जी.एस22	20°59'37.58"उ	70°57'20.96"पू.
23	जी.एस23	20°55'57.50"उ	70°52'17.63"पू.
24	जी.एस24	20°59'50.33"उ	70°48'55.72"पू.
25	जी.एस25	20°57'47.77"उ	70°45'14.96"पू.
26	जी.एस26	21° 3'38.54"उ	70°43'15.09"पू.
27	जी.एस27	21° 7'11.57"उ	70°36'58.26"पू.
28	जी.एस28	21°11'34.78"उ	70°34'22.70"पू.
29	जी.एस29	21° 5'35.87"उ	70°30'24.87"पू.
30	जी.एस30	21° 5'46.23"उ	70°27'55.69"पू.
31	जी.एस31	21°11'16.21"उ	70°30'5.10"पू.
32	जी.एस32	21°14'20.78"उ	70°29'25.18"पू.
33	जी.एस33	21°13'46.29"उ	70°32'29.55"पू.

(ग) पारिस्थितिक संवेदी जोन सीमा के गिर वन्यजीव अभयारण्य की भू- मंडलीय स्थिति प्रणाली के निर्देशांक

क्र. सं.	जी. पी. एस. आई.डी.	अक्षांश	देशांतर
1	जी.ई01	21°21'9.17"उ	70°29'47.37"पू.
2	जी.ई02	21°21'53.64"उ	70°35'38.56"पू.
3	जी.ई03	21°23'9.82"उ	70°39'11.17"पू.
4	जी.ई04	21°21'27.05"उ	70°41'0.77"पू.
5	जी.ई05	21°17'36.23"उ	70°45'57.78"पू.
6	जी.ई06	21°22'27.64"उ	70°48'58.74"पू.
7	जी.ई07	21°20'35.63"उ	70°55'7.71"पू.
8	जी.ई08	21°17'43.33"उ	71° 0'35.56"पू.
9	जी.ई09	21°15'33.20"उ	71° 4'49.96"पू.
10	जी.ई10	21°12'17.91"उ	71°12'14.49"पू.
11	जी.ई11	21° 4'56.20"उ	71°14'13.10"पू.
12	जी.ई12	21° 1'12.94"उ	71°15'0.76"पू.
13	जी.ई13	20°52'31.69"उ	71°12'53.50"पू.
14	जी.ई14	20°54'48.97"उ	71° 9'0.94"पू.
15	जी.ई15	20°55'7.77"उ	71° 3'43.31"पू.
16	जी.ई16	20°55'9.29"उ	70°58'18.81"पू.
17	जी.ई17	20°50'48.67"उ	70°54'46.18"पू.
18	जी.ई18	20°52'54.20"उ	70°48'58.47"पू.
19	जी.ई19	20°55'42.99"उ	70°43'56.43"पू.
20	जी.ई20	20°57'15.81"उ	70°37'44.94"पू.
21	जी.ई21	21° 4'16.13"उ	70°34'58.22"पू.
22	जी.ई22	21° 3'15.76"उ	70°27'49.80"पू.
23	जी.ई23	21° 0'56.71"उ	70°23'25.47"पू.
24	जी.ई24	21° 5'3.36"उ	70°21'15.01"पू.
25	जी.ई25	21°10'12.05"उ	70°21'1.22"पू.
26	जी.ई26	21°15'4.71"उ	70°25'15.21"पू.
27	जी.ई27	21°17'41.21"उ	70°28'17.90"पू.

(घ) पनिया वन्यजीव अभयारण्य के भू-मंडलीय स्थिति प्रणाली के निर्देशांक

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	पी.एस01	21°15'56.47"उ	70°49'43.59"पू.
2	पी.एस02	21°15'52.45"उ	70°51'0.06"पू.
3	पी.एस03	21°14'43.01"उ	70°50'1.22"पू.
4	पी.एस04	21°13'38.55"उ	70°51'29.96"पू.
5	पी.एस05	21°12'46.47"उ	70°54'53.41"पू.
6	पी.एस06	21°11'30.72"उ	70°53'23.67"पू.
7	पी.एस07	21°10'15.23"उ	70°51'13.95"पू.
8	पी.एस08	21°12'13.30"उ	70°49'31.84"पू.
9	पी.एस09	21°14'1.75"उ	70°48'18.16"पू.

(ड.) पारिस्थितिक संवेदी जोन सीमा के पनिया वन्यजीव अभयारण्य के जी.पी.एस. निर्देशांक

क्र. सं.	जी. पी. एस. आई.डी.	अक्षांश	देशांतर
1	पी.ई01	21°20'47.37"उ	70°55'43.61"पू.
2	पी.ई02	21°19'58.09"उ	70°59'7.71"पू.
3	पी.ई03	21°18'3.52"उ	70°59'24.73"पू.
4	पी.ई04	21°15'25.19"उ	70°57'52.91"पू.
5	पी.ई05	21°13'6.30"उ	70°56'45.92"पू.
6	पी.ई06	21°16'55.65"उ	70°52'0.27"पू.
7	पी.ई07	21°19'21.01"उ	70°53'6.95"पू.

(च) मिटियाला वन्यजीव अभयारण्य की भू-मंडलीय स्थिति प्रणाली के निर्देशांक

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	एम.एस01	21°11'50.93"उ	71°14'34.88"पू.
2	एम.एस02	21°11'58.85"उ	71°15'41.32"पू.
3	एम.एस03	21°11'43.21"उ	71°16'51.57"पू.
4	एम.एस04	21°11'5.76"उ 7	1°16'20.24"पू.
5	एम.एस05	21°10'21.31"उ	71°17'36.63"पू.

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
6	एम.एस06	21° 9'28.84"उ	71°16'23.04"पू.
7	एम.एस07	21° 9'45.13"उ	71°15'51.94"पू.
8	एम.एस08	21° 9'47.60"उ	71°14'41.03"पू.
9	एम.एस09	21° 9'33.53"उ	71°13'25.51"पू.
10	एम.एस10	21°10'49.70"उ	71°13'46.11"पू.

(छ) पारिस्थितिक संवेदी जोन सीमा के मिटियाला वन्यजीव अभयारण्य के जी.पी.एस. निर्देशांक

क्र. सं.	जी. पी. एस. आई.डी.	अक्षांश	देशांतर
1	एम.ई01	21°13'26.67"उ	71°10'15.71"पू.
2	एम.ई02	21°15'57.64"उ	71°14'5.27"पू.
3	एम.ई03	21°18'2.54"उ	71°16'21.94"पू.
4	एम.ई04	21°17'41.50"उ	71°20'52.07"पू.
5	एम.ई05	21°17'57.22"उ	71°24'48.69"पू.
6	एम.ई06	21°14'30.28"उ	71°25'49.48"पू.
7	एम.ई07	21°11'50.23"उ	71°22'50.21"पू.
8	एम.ई08	21° 8'32.66"उ	71°20'1.65"पू.
9	एम.ई09	21° 6'10.24"उ	71°19'23.30"पू.
10	एम.ई10	21° 4'40.71"उ	71°17'7.93"पू.
11	एम.ई11	21° 5'5.42"उ	71°14'9.77"पू.
12	एम.ई12	21° 8'7.71"उ	71°12'44.90"पू.
13	एम.ई13	21°10'58.25"उ	71°11'29.46"पू.

उपाबंध-III

पारिस्थितिक संवेदी जोन की सीमा का वर्णन और पारिस्थितिक संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची:

पारिस्थितिक संवेदी जोन के अंतर्गत आने वाले ग्रामों की ग्राम सीमा के साथ स्थित ग्रामों की सूची:

उत्तर :-

मलिया, वदला, भानखारवाड, बोदी, गधाली, लिलवा, बाबरतिर्थ, मानपुर, खादपिपाली, महोबतपुर, सुखपुर, सोदवादर, इलताला, आनंदपुर, बागडू, सेमराला, संखादावादर, खादिया, तोरानिया, मंदापारा, भलगाम, बंधाला (भाग), बिल्खा, वीरपुर, खामभालिया, नवि छावंद, मोनिया, मंदावाड, नवा वधानिया, छोडावडी, वंदरवाड, गोरखपुर, छनका, हजानी पिपालिया, जमबुदा, जंजेसर, कदया, भट ववादी, सुदावाड, लुनाधिया, भादेर, कोथा पिपालिया, दनगावादार, भारद, अम्बारदी, खिछा, देवाला, दभाली, वीरपुर, अनिदा, मोटा समाधियाला, रुगनाथपुर, हथसानी, सवार कुन्दला, सवार समा पदार, मोटा जिन्जुदा, नाना जिन्जुदा, पिथावाडी, भेनकरा, देदान, मोटा मनसा, महोबतपारा, पंदेरी, जसाधार, खोरसा गिर ग्राम की सीमाएँ।

पूर्व:-

लिखाला, खडासली, गोडाक, दोलती, अदसांग, पाती, रयादी, देदान, तराकुडा, वंनगाधरा, लोर, मोटा मंसा, छेलना, भादा, उन्तवाडा, नन्दारख, महोबतपारा, कन्धी, जऊना, उगाला, गुन्दाला, जरगली, अनकोलाली, पनदेरी, अन्वावाड, जिथाला, रामपारा, पिखोर, वीरपुर, तलाला, घुन्सिया, उमरेठी, उकादिया, खनदेरी नानी, छपरी, खेराली, देदा, बगाडु, सेमराला, बंदहाला (भाग), नवा वधानिया, वंदरवाड, मोटा गुजरिया, हजानी पिपालिया, कानावदला, जमबुदा, जनजेसर, बिलाखा, वीरपुर, खम्भालिया, नवी, चावन्द, मोनिया, मंदावाड, भट वावाडी, लुंधिया, भादेर, मनावाव, खिछा, देवाला, दाभली, वीरपुर, सवरकुण्डाला, मोटा जिन्जुदा, भेनकरा ग्राम की सीमाएँ।

दक्षिण :-

बाबरतीर्थ, मंदारडा, अलीधरा, बगाडु, संखादावदर, बादलपुर, प्रभातपुर, रवनी कुवा, इश्वरिया मंदावाड, रुपावती, मंगमाथ पिपली, उमराला, बिल्खा, जम्बुदा, खिचा, लिखला, खदासली, गोरदका, देताद, थोरदी, अदसांग, पाति, रयादी, देदान, वंगाधरा, लोर, मनासा नाना, मोटा मनसा, वदाली, सोनदरदा, गंगाडा, उन्तवला, नन्दारख, नेसदा, पडापडर, मोहोबतपारा, कंधी, भचा, वजादी, जऊना, उगाला, गुणदला, जुदवदली, वदवियाला, जरगली, अन्कोलाली, पन्दारी, अम्बावाड, कंकिया, बोदीदर, बोदवा, जिथाला, भियाल, अदपोकर, छाछर, भण्डारिया, चिडीवाव, पवती, वदाला, रामपारा, मोहोबतपारा, भीमदेवल, जसधार, मधुपुर, गुन्दरन, गुणदारन, वीरपुर, तलाला, गलियावाड, घुन्सिया, उमरेठी, उकादिया, खनदेरी नानी, छपरी, देदा, पालदी, खोरसा गिर, धनेज मोटी, धनेज नानी ग्राम की सीमाएँ।

पश्चिम :-

मलिया, वदला, भंखरवाड, सेरगढ, गधली, लिलवा, बाबरतीर्थ, मनपार, नजापुर, मंदारडा, अलीधरा, खाडपिपली, महोबतपुर, सुखपुर, बगाडु, सेमराला, संखदवदर, आन्दपुर, खदिया, भालगम, बंदहाला (भाग), मंदिलकपुर (भाग), बिल्खा, मंदावाड, रवनीकुवा, लेरिया, इश्वरिया मंदावाड, रुपावती, उमराला, छोदावदी, गोरखपुर, जनजेसर, भाट ववादी, कोथा पिपरिया, दभाली, समाधियाला मोटा, रुगनाथपुरा, हथसनी, सवर समा पदर, मोटा जीन्जुदा, गोरदका, रयादी, देदान, गंगदा, उन्तवदा, नंदरख, कंधी, पडापडर, मोहोबतपारा, वजदी, जऊना उगला, वदवीयाला, अंकोलली, बोदीदर, छछर, भदरिया, गिर देवली, चिडीवव, विठलपुर, वडला, भीमदेवल, अनीदा, जसधार, मधुपुर-जुमबुर, गुण्डरन, वीरपुर, उकादिया, पलादी, खोरसा गिर, धनेज मोती, धनेज ननी, अम्बेचा ग्राम की सीमाएँ।

पारिस्थितिक संवेदी जोन के अंतर्गत आने वाले ग्रामों का वर्णन:-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
1	जूनागढ़	जूनागढ़	1) जमैका	वी1	1109.90	46.61	1156.51	पारिस्थितिक संवेदी जोन का गिर अभयारण्य
			2) थुमवाला	वी2	381.68	0.00	381.68	गिर-गिरनार गलियारा पारिस्थितिक संवेदी जोन
			3) बेला	वी3	335.38	0.00	335.38	-यही-
			4) मेवसा-खम्भालिया	वी4	609.09	0.00	609.09	-यही-
			5) रामेश्वर	वी5	548.16	0.00	548.16	-यही-
			6) मेवसा-खदिया	वी6	251.85	0.00	251.85	-यही-
			7) छोरवाड़ी	वी7	752.73	0.00	752.73	-यही-
			8) अवतादिया मोटा	वी8	295.64	0.00	295.64	-यही-
			9) अवतादिया नना	वी9	147.49	0.00	147.49	-यही-
			10) नवागम	वी10	329.36	0.00	329.36	-यही-
			11) नवा पिपलिया	वी11	1004.16	0.00	1004.16	-यही-
			12) मंदालिकपुर (भाग)	वी12	311.82	0.00	311.82	-यही-
			13) बंदहाला (भाग)	वी13	534.24	0.00	534.24	-यही-
			कुल मिलाकर		6611.50	46.61	6658.11	
2	जूनागढ़	विश्वादर	1) लिमधरा	वी14	1248.67	149.14	1397.81	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			2) हरीपुर	वी15	528.45	56.96	585.41	-यही-
			3) खम्भा	वी16	710.88	0.00	710.88	-यही-
			4) पियवा	वी17	548.21	117.25	665.46	-यही-
			5) मोती मोनपरी	वी18	1275.60	0.00	1275.60	-यही-
			6) प्रेमपारा	वी19	2062.13	38.23	2100.36	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			7) जमबुदी-सतधार	वी20	242.15	0.00	242.15	-यही-
			8) जवलदी	वी21	390.17	330.03	720.20	-यही-
			9) दुधाला	वी22	684.15	179.02	863.17	-यही-
			10) मननदिया	वी23	610.59	165.12	775.71	-यही-
			11) राजापारा	वी24	645.54	380.81	1026.35	-यही-
			12) कलासरी	वी25	2192.08	0.00	2192.08	-यही-
			13) गोविंदपारा	वी26	405.52	0.00	405.52	-यही-
			14) वेकरिया	वी27	2075.62	0.00	2075.62	पनिया अभयारण्य पारिस्थितिक संवेदी जोन
	जूनागढ़	विश्वदर	15) गोदसन	वी28	1153.40	683.01	1836.41	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			16) ननी-मोनपरी	वी29	2895.08	0.00	2895.08	-यही-
			17) मुंदिया रवनी	वी30	834.53	388.69	1223.22	पनिया अभयारण्य पारिस्थितिक संवेदी जोन
			18) सरसाई	वी31	2586.28	0.00	2586.28	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			19) ददर	वी32	646.79	0.00	646.79	-यही-
			20) कंजरदा	वी33	176.82	0.00	176.82	-यही-
			21) खिजादिया	वी34	396.86	0.00	396.86	-यही-
			22) घनदियान	वी35	342.77	0.00	342.77	-यही-
			23) बरादिया	वी36	1084.60	0.00	1084.60	-यही-
			24) शोभवड़ला गिर	वी37	577.44	0.00	577.44	-यही-
			25) लिलीया	वी38	593.20	82.00	675.20	-यही-
			26) जमवाला	वी39	641.91	0.00	641.91	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			27) रतांग	वी40	466.15	0.00	466.15	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			28) मियवडला	वी41	382.43	0.00	382.43	-यही-
			29) इश्वरिया-गिर	वी42	853.26	0.00	853.26	-यही-
			30) शेतरुंज वदला	वी43	727.34	0.00	727.34	-यही-
			31) चपरदा	वी44	1107.02	0.00	1107.02	-यही-
			32) मोटा हदमटिया	वी45	1081.50	0.00	1081.50	गिर-गिरनार गलियारा पारिस्थितिक संवेदी जोन
			33) नवानिया	वी46	838.68	2.13	840.81	-यही-
			34) कोतदा मोटा	वी47	1320.27	173.78	1494.05	-यही-
			35)कोतदा नना	वी48	998.75	0.00	998.75	-यही-
			36) वीछावाड	वी49	939.07	0.00	939.07	-यही-
			37) शीरवानिया	वी50	213.83	0.00	213.83	-यही-
			38) मोती पिण्डीखाई	वी51	871.32	0.00	871.32	-यही-
			39) हदमतिया नना	वी52	433.19	0.00	433.19	-यही-
			40) छालदा	वी53	563.75	0.00	563.75	-यही-
			41) राबरिका	वी54	603.76	0.00	603.76	-यही-
			42) देसहाई वदला	वी55	366.59	3.27	369.86	-यही-
			43) सुखपुर	वी56	427.39	0.00	427.39	-यही-
			44) धेबर	वी57	665.81	0.00	665.81	-यही-
			45) महुदी	वी58	242.65	0.00	242.65	-यही-
			46) कुवा (रवनी)	वी59	630.25	0.00	630.25	-यही-
			47) कंकछियाला	वी60	459.54	0.00	459.54	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			48) भुतदी	वी61	923.63	0.00	923.63	-यही-
	जूनागढ़	विश्वादर	49) अम्बाला	वी62	533.45	0.00	533.45	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			50) कलावाड़	वी63	723.40	0.00	723.40	-यही-
			51) जेतलवाड़	वी64	1201.98	170.26	1372.24	-यही-
			52) लालपुर	वी65	1041.96	72.09	1114.05	-यही-
			53) छेलंका	वी66	448.47	0.00	448.47	गिर-गिरनाल गलियारा पारिस्थितिक संवेदी जोन
			54) महुदा	वी67	358.55	0.00	358.55	-यही-
			कुल मिलाकर		44973.43	2991.79	47965.22	
3	जूनागढ़	मंदारडा	1) इताली	वी68	717.59	0.00	717.59	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			2) अमरापुर-काथी	वी69	608.53	246.82	855.35	-यही-
			3) कानदीपुर	वी70	632.11	236.22	868.33	-यही-
			4) ननी-खोदियार	वी71	517.66	133.12	650.78	-यही-
			5) जीन्जुदा	वी72	942.50	385.88	1328.38	-यही-
			6) नजापुर-छतरिया	वी73	86.31	332.32	418.63	-यही-
			7) सुरजगढ़	वी74	205.07	1112.67	1317.74	-यही-
			8) रानीधर	वी75	167.44	257.07	424.51	-यही-
			9) गदकिया	वी76	96.62	89.24	185.86	-यही-
			10) करसनगढ़	वी77	103.91	979.04	1082.95	-यही-
			11) मलंका	वी78	348.93	1874.13	2223.06	-यही-
			12) गुंदियाली	वी79	139.82	306.27	446.09	-यही-
			13) मोती-खोदियार	वी80	874.83	0.00	874.83	-यही-
			14) नतालिया	वी81	108.47	247.71	356.18	-यही-
			15) अम्बाला	वी82	1237.90	234.90	1472.80	-यही-
			16) पतरमा	वी83	677.50	0.00	677.50	-यही-
			17) देदकियाल	वी84	517.64	0.00	517.64	-यही-
			18) तेजतिन्वी	वी85	464.41	151.16	615.57	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			19) चन्द्रावाड़ी	वी86	705.09	0.00	705.09	-यही-
			20) खीमपदर	वी87	637.59	0.00	637.59	गिर-गिरनार गलियारा पारिस्थितिक संवेदी जोन
			21) नागरपुर	वी88	1236.45	0.00	1236.45	-यही-
			22) गुन्दाल	वी89	1080.39	0.00	1080.39	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			23) दतरना	वी90	1888.57	0.00	1888.57	गिर-गिरनार गलियारा पारिस्थितिक संवेदी जोन
			24) चिरोदा	वी91	939.99	0.00	939.99	-यही-
			कुल मिलाकर		14935.32	6586.55	21521.87	
4	जूनागढ़	मलिया (हतीना)	1) लदुदी	वी92	1288.85	0.00	1288.85	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			2) देवगम	वी93	672.80	108.50	781.30	-यही-
			3) जालोनदर	वी94	1606.22	0.00	1606.22	-यही-
			4) तरशिंगढ़	वी95	653.13	0.00	653.13	-यही-
			5) मतरवनिया	वी96	1131.87	0.00	1131.87	-यही-
			6) अम्बालगढ़	वी97	706.14	141.64	847.78	-यही-
			7) वीरदी	वी98	1090.17	28.29	1118.46	-यही-
			8) अमरापुर गिर	वी99	1557.19	218.45	1775.64	-यही-
			9) कलिमभदा	वी100	707.64	110.55	818.19	-यही-
			10) अकला	वी101	654.03	0.00	654.03	-यही-
			11) केरला	वी102	373.74	0.00	373.74	-यही-
			12) दुभाला	वी103	382.31	0.00	382.31	-यही-
			13) सरकादिया	वी104	365.31	0.00	365.31	-यही-
			14) वदिया	वी105	559.77	0.00	559.77	-यही-
			15) कतरसा	वी106	809.99	9.53	819.52	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			16) धरामप	वी107	356.92	101.11	458.03	-यही-
			17) वन्दरवाड़	वी108	932.42	0.00	932.42	-यही-
			18) बबरा	वी109	1405.92	522.24	1928.16	-यही-
			19) इनताली	वी110	634.50	0.00	634.50	-यही-
			20) कदया	वी111	1453.29	0.00	1453.29	-यही-
			21) पंकुवा	वी112	454.74	80.13	534.87	-यही-
			22) चुल्दी	वी113	1078.77	386.18	1464.95	-यही-
			23) पतला	वी114	315.23	40.37	355.60	-यही-
			24) पिपलावा	वी115	219.52	0.00	219.52	-यही-
			25) लछादी	वी116	421.61	63.41	485.02	-यही-
			26) अकला गिर	वी117	551.77	50.29	602.06	-यही-
			27) जनगर	वी118	762.10	0.00	762.10	-यही-
			28) धरबावाड़	वी119	630.34	22.75	653.09	-यही-
			29) बरुला	वी120	805.71	20.23	825.94	-यही-
			30) दनदेरी	वी121	468.54	36.83	505.37	-यही-
			31) अच्छीदरा	वी122	483.94	0.00	483.94	-यही-
			32) जनदी	वी123	280.29	0.00	280.29	-यही-
			33) घुनघाटी	वी124	430.62	0.00	430.62	-यही-
			कुल मिलाकर		24245.39	1940.50	26185.89	
5	जूनागढ़	कोडिनार	1) हरमदिया/ऐभलवाड़	वी125	2313.68	258.71	2572.39	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			2) बालदर	वी126	1081.38	0.00	1081.38	-यही-
			3) संधानिधर	वी127	517.79	0.00	517.79	-यही-
			4) घंटावाड़	वी128	2347.95	677.20	3025.15	-यही-
			5) नगादला	वी129	841.72	180.96	1022.68	-यही-
			6) पिंछावी	वी130	576.12	326.86	902.98	-यही-
			7) अरिथीया	वी131	807.67	0.00	807.67	-यही-
			8) शोधया	वी132	856.20	0.00	856.20	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			9) मोटा सउगला	वी133	597.87	0.00	597.87	-यही-
			सउगला नना		354.86	0.00	354.86	-यही-
			10) जगतिया	वी134	366.56	0.00	366.56	-यही-
			11) वीठहलपुर	वी135	701.54	0.00	701.54	-यही-
			12) मोरवाड़	वी136	789.80	0.00	789.80	-यही-
			13) पिच्छावाड़	वी137	343.32	0.00	343.32	-यही-
			14) अलीदर	वी138	1492.88	0.00	1492.88	-यही-
			कुल मिलाकर		13989.34	1443.73	15433.07	
6	जूनागढ़	तलाला	1) चितरवाड़	वी139	1933.95	273.00	2206.95	गिर अभयराण्य पारिस्थितिक संवेदी जोन
			2) हिरनवेल	वी140	305.15	75.64	380.79	-यही-
			3) हरीपुर	वी141	873.31	601.52	1474.83	-यही-
			4) भालछेल	वी142	458.15	341.31	799.46	-यही-
			5) ससन	वी143	99.22	0.00	99.22	-यही-
			6) चितरोड़	वी144	520.83	156.08	676.91	-यही-
			7) भोजदे	वी145	919.18	1140.60	2059.78	-यही-
			8) लुसला	वी146	227.44	493.68	721.12	-यही-
			9) संगोदरा	वी147	439.94	567.54	1007.48	-यही-
			10) बोरवाव	वी148	1382.29	263.15	1645.44	-यही-
			11) धवा	वी149	1530.18	382.34	1912.52	-यही-
			12) सुरवा	वी150	1001.61	151.61	1153.22	-यही-
			13) जसपुर (तुका)	वी151	623.48	695.88	1319.36	-यही-
			14) मोरुका	वी152	922.45	83.02	1005.47	-यही-
			15) रसुलपुरा	वी153	512.10	0.00	512.10	-यही-
			16) वड़ला	वी154	533.53	753.44	1286.97	-यही-
			17) अन्कोलवाड़ी	वी155	1526.14	0.00	1526.14	-यही-
			18) बमनसा	वी156	487.79	800.80	1288.59	-यही-
			19) मनयहीरना	वी157	757.28	601.70	1358.98	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			20) जवीअन्तरी	वी158	668.91	704.13	1373.04	-यही-
			21) धनेज-बलुका	वी159	1419.54	133.30	1552.84	-यही-
			22) जेपुर	वी160	505.94	338.55	844.49	-यही-
			23) हृदमतिया	वी161	1116.54	616.36	1732.90	-यही-
			24) रतीधर	वी162	498.62	0.00	498.62	-यही-
			25) खिरधर	वी163	601.47	0.00	601.47	-यही-
			26) रमरेची	वी164	562.69	203.30	765.99	-यही-
कुल मिलाकर					20427.73	9376.95	29804.68	
7	जूनागढ़	ऊना	1) नितली	वी165	755.64	1.16	756.80	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			2) बीदली	वी166	682.04	0.00	682.04	-यही-
			3) इतवया	वी167	836.66	610.48	1447.14	-यही-
			4) कोदिया	वी168	980.55	0.00	980.55	-यही-
			5) रसुलपारा	वी169	706.05	105.53	811.58	-यही-
			6) फरेदा	वी170	294.15	225.08	519.23	-यही-
			7) कंसरिया	वी171	304.43	0.00	304.43	-यही-
			8) जमवाल	वी172	679.01	414.44	1093.45	-यही-
			9) तुलशीश्याम मंदिर	वी173	1217.10	0.00	1217.10	-यही-
			10) खिलावड़	वी174	1340.36	0.00	1340.36	-यही-
			11) उगला	वी175	582.46	0.00	582.46	-यही-
			12) संनोसरी	वी176	447.80	0.00	447.80	-यही-
			13) नगादिया	वी177	628.18	0.00	628.18	-यही-
			14) मोतीसर	वी178	498.25	0.00	498.25	-यही-
			15) सोनरिया	वी179	458.59	0.00	458.59	-यही-
			16) भाख	वी180	464.78	485.63	950.41	-यही-
			17) थोरदी	वी181	412.73	0.00	412.73	-यही-
			18) बबरिया	वी182	241.34	60.62	301.96	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
	जूनागढ़	ऊना	19) गिर-गधदा (भाग)	वी183	1588.65	0.00	1588.65	-यही- (पारिस्थितिक संवेदी जोन से गमतल क्षेत्र अपवर्जित है)
			20) द्रोण	वी184	1349.55	0.00	1349.55	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			21) फतसार	वी185	1274.71	0.00	1274.71	-यही-
			22) उमेदपारा	वी186	658.52	0.00	658.52	-यही-
			23) सनवव	वी187	1429.86	0.00	1429.86	-यही-
			24) वेलकोट	वी188	490.37	0.00	490.37	-यही-
			25) धराबवाड़	वी189	457.03	34.99	492.02	-यही-
			26) जनजरिया	वी190	320.81	0.00	320.81	-यही-
			27) कनेरी	वी191	517.22	0.00	517.22	-यही-
			28) वनकिया	वी192	1662.84	0.00	1662.84	-यही-
			29) नलियेरी मोली	वी193	721.30	0.00	721.30	-यही-
			30) लुवरी मोली	वी194	347.87	0.00	347.87	-यही-
			31) ककिदी मोली	वी195	292.83	0.00	292.83	-यही-
			32) चोरली मोली	वी196	154.71	0.00	154.71	-यही-
			33) बेदिया	वी197	941.44	26.12	967.56	-यही-
			34) बन्धरदा	वी198	425.69	0.00	425.69	-यही-
			35) समधियाला नना-मलान	वी199	1261.88	77.31	1339.19	-यही-
			36) समधियाला मोटा	वी200	971.46	0.00	971.46	-यही-
			37) पंखान	वी201	577.07	0.00	577.07	-यही-
			38) धोकदवा	वी202	1178.50	0.00	1178.50	-यही-
			39) अम्बाला	वी203	702.32	0.00	702.32	-यही-
			40) मोती-मोली	वी204	434.52	0.00	434.52	-यही-
			कुल मिलाकर		29289.27	2041.36	31330.63	

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
8	अमरेली	खम्भा	1) तन्तानिया	वी205	810.33	0.00	810.33	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			2) उमरिया	वी206	1218.31	0.00	1218.31	-यही-
			3) ननुदी	वी207	738.70	0.00	738.70	मिटियाला अभयारण्य पारिस्थितिक संवेदी जोन
			4) भाद	वी208	1163.98	0.00	1163.98	-यही-
			5) दधियाली	वी209	730.36	0.00	730.36	-यही-
			6) ननीधारी	वी210	1726.90	69.95	1796.85	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			7) ननी विश्वादर	वी211	654.89	0.00	654.89	-यही-
			8) धवादिया	वी212	331.99	376.65	708.64	-यही-
			9) गदरदी	वी213	694.39	658.08	1352.47	-यही-
			10) पिपलवा	वी214	1102.54	1096.13	2198.67	-यही-
	अमरेली	खम्भा	11) भानिया	वी215	220.34	2604.16	2824.50	-यही-
			12) पचपचिया	वी216	387.27	0.00	387.27	-यही-
			13) धुनधवना	वी217	617.27	0.00	617.27	-यही-
			14) ददाली	वी218	385.66	356.95	742.61	-यही-
			15) कंताला	वी219	304.21	389.22	693.43	-यही-
			16) चकरवा	वी220	729.33	0.00	729.33	-यही-
			17) अम्बालियाला	वी221	590.21	412.63	1002.84	-यही-
			18) बाबरपारा	वी222	317.06	1047.89	1364.95	-यही-
			19) बोरला	वी223	527.80	1006.50	1534.30	-यही-
			20) खदधार	वी224	1218.49	735.56	1954.05	-यही-
			21) लसा	वी225	889.78	0.00	889.78	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			22) खम्भा (भाग)	वी226	2270.69	0.00	2270.69	मिटियाला अभयारण्य पारिस्थितिक संवेदी जोन (पारिस्थितिक संवेदी जोन से गमतल क्षेत्र अपवर्जित है)
			23) इनगोरला	वी227	1659.93	0.00	1659.93	मिटियाला अभयारण्य पारिस्थितिक संवेदी जोन
			24) कोतदा	वी228	858.97	0.00	858.97	-यही-
			25) जिकियाली	वी229	1099.35	0.00	1099.35	-यही-
			26) वनकिया	वी230	1434.39	0.00	1434.39	-यही-
			27) सरकादिया दीवना	वी231	346.75	0.00	346.75	-यही-
			28) भवरदी	वी232	1079.23	0.00	1079.23	-यही-
			29) कोदिया	वी233	756.40	103.20	859.60	-यही-
			30) सरकादिया	वी234	908.08	59.63	967.71	-यही-
			31) नवा मलेक लेस	वी235	1072.26	0.00	1072.26	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			32) जऊना मलेक नेस	वी236	596.05	0.00	596.05	-यही-
			33) हनुमानपुर	वी237	617.52	0.00	617.52	-यही-
			34) तलदा	वी238	733.65	0.00	733.65	-यही-
			35) जमैका	वी239	1863.86	242.81	2106.67	-यही-
			36) सलवा	वी240	577.73	0.00	577.73	-यही-
			37) पिपरिया	वी241	576.90	0.00	576.90	-यही-
			38) रबरिका	वी242	377.72	0.00	377.72	-यही-
			कुल मिलाकर		32189.29	9159.36	41348.65	

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
9	अमरेली	धारी	1) करमाददी	वी243	661.73	1138.60	1800.33	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			2) चचाई	वी244	1949.65	513.88	2463.53	पनिया अभयारण्य पारिस्थितिक संवेदी जोन
			3) पनिया-सोधापारा	वी245	1595.88	3357.84	4953.72	-यही-
			4) दलखालिया	वी246	1261.14	0.00	1261.14	-यही-
			रामगढ़		326.40	156.80	483.20	-यही-
	अमरेली	धारी	5) क्रांगस	वी247	447.18	910.07	1357.25	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			6) रवना	वी248	499.37	0.00	499.37	-यही-
			7) मतनमाला	वी249	253.77	895.82	1149.59	-यही-
			8) सखपुर	वी250	492.09	325.34	817.43	-यही-
			9) गोविंदपुर	वी251	1155.96	578.44	1734.40	-यही-
			10) सेमरदी	वी252	267.88	1657.93	1925.81	-यही-
			11) कोतदा	वी253	516.70	0.00	516.70	पनिया अभयारण्य पारिस्थितिक संवेदी जोन
			12) जलजीवदी	वी254	697.97	223.45	921.42	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			13) तरसिंगद-बोरदी	वी255	1681.83	0.00	1681.83	-यही-
			14) राजसथली	वी256	338.58	0.00	338.58	-यही-
			15) खीसरी	वी257	728.41	0.00	728.41	-यही-
			16) पताला	वी258	2175.97	0.00	2175.97	-यही-
			17) गधिया-चावंद	वी259	516.38	316.84	833.22	-यही-
			18) सरसिया	वी260	3450.17	2529.28	5979.45	-यही-

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			19) फचरिया	बी261	507.71	0.00	507.71	-यही-
			20) जीरा	बी262	2061.57	160.04	2221.61	-यही-
			21) हिरवा	बी263	932.86	129.11	1061.97	-यही-
			22) तरम्बकपुर	बी264	762.66	88.24	850.90	-यही-
			23) मीठापर	बी265	772.53	0.00	772.53	-यही-
			24) कुबदा	बी266	848.41	127.49	975.90	-यही-
			25) धारी (भाग)	बी267	1190.74	198.50	1389.24	-यही- (पारिस्थितिक संवेदी जोन में सिर्फ नदीय गलियारे क्षेत्र सम्मिलित है)
			26) दुधाला	बी268	1240.48	14.16	1254.64	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			27) मोनवेल	बी269	3289.50	27.71	3317.21	-यही-
			28) गधिया-पतालाला	बी270	1682.66	1126.66	2809.32	-यही-
			29) बोरदी	बी271	1523.65	0.00	1523.65	पलिया अभयारण्य पारिस्थितिक संवेदी जोन
			30) मेवसा	बी272	215.76	0.00	215.76	-यही-
			31) गिगसन	बी273	1978.85	0.00	1978.85	-यही-
			32) सिवाड	बी274	498.68	56.56	555.24	-यही-
			33) मलशिका	बी275	1112.20	0.00	1112.20	-यही-
			34) कथरोटा	बी276	470.78	0.00	470.78	-यही-
			35) अमरुतपुर	बी277	714.30	69.59	783.89	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			कुल मिलाकर		38820.40	14602.35	53422.75	
10	अमरेली	सावरकुंडाला	1) मिटियाला	बी278	2639.18	1955.14	4594.32	मिटियाला अभयारण्य पारिस्थितिक संवेदी जोन

क्र. सं.	जिला	तालुका	पारिस्थितिक संवेदी जोन में ग्रामों के नाम	ग्राम आई डी	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)	टिप्पणी
1	2	3	4	5	6	7	8	9
			2) बगोया	वी279	530.16	0.00	530.16	-यही-
			3) गिनियावाड़	वी280	165.09	0.00	165.09	-यही-
			4) खोदीयाना	वी281	1081.31	0.00	1081.31	-यही-
			5) अभारामपारा	वी282	1497.64	0.00	1497.64	-यही-
			6) अम्बारदी	वी283	3151.93	0.00	3151.93	-यही-
			7) धजादी	वी284	2115.93	0.00	2115.93	-यही-
			8) बधादा	वी285	2816.16	0.00	2816.16	-यही-
			9) जबल	वी286	1749.45	0.00	1749.45	-यही-
			10) लुवरा	वी287	1378.67	0.00	1378.67	-यही-
			11) रामगढ़	वी288	640.34	32.45	672.79	-यही-
			12) विजयनगर	वी289	635.78	199.85	835.63	-यही-
			13) गधाकड़ा	वी290	3263.18	30.20	3293.38	-यही-
			कुल मिलाकर		21664.82	2217.64	23882.46	
11	अमरेली	जाफराबाद	1) तिमबी	वी291	2028.06	0.00	2028.06	गिर अभयारण्य पारिस्थितिक संवेदी जोन
			कुल मिलाकर		2028.06	0.00	2028.06	
			कुल योग		249174.55	50406.84	299581.39	

संक्षेप							
क्र. सं.	जिला	तालुका		पारिस्थितिक संवेदी जोन में ग्रामों के नाम	गैर वन क्षेत्र (हेक्टेयर)	अधिसूचित वन क्षेत्र (हेक्टेयर)	पारिस्थितिक संवेदी जोन के कुल क्षेत्र (हेक्टेयर)
1	2	3		4	7	6	5
1	जूनागढ़	1	जूनागढ़	13	6611.50	46.61	6658.11
		2	विश्वार	54	44973.43	2991.79	47965.22
		3	मंदारडा	24	14935.32	6586.55	21521.87
		4	मलिया(हटिना)	33	24245.39	1940.50	26185.89
		5	कोडिनार	14	13989.34	1443.73	15433.07
		6	तलाला	26	20427.73	9376.95	29804.68

		7	ऊना	40	29289.27	2041.36	31330.63
		7	कुल मिलाकर	204	154471.98	24427.49	178899.47
2	अमरेली	1	खम्भा	38	32189.29	9159.36	41348.65
		2	धारी	35	38820.40	14602.35	53422.75
		3	सावरकुंडाला	13	21664.82	2217.64	23882.46
		4	जाफराबाद	1	2028.06	0.00	2028.06
		4	कुल मिलाकर	87	94702.57	25979.35	120681.92
		11	कुल योग	291	249174.55	50406.84	299581.39

उपाबंध IV

पारिस्थितिक संवेदी जोन के संरक्षित क्षेत्र के अंतर्गत आने वाले ग्रामों के जीपीएस निर्देशांक

क्र. सं.	ग्राम आई डी	जिला	तालुका	ग्राम	अक्षांश	देशांतर
1	वी1	जूनागढ़	जूनागढ़	जमैका	21° 20' 36.310" उ	70° 31' 51.575" पू
2	वी2	जूनागढ़	जूनागढ़	थुमबाला	21° 23' 25.713" उ	70° 37' 15.837" पू
3	वी3	जूनागढ़	जूनागढ़	बेला	21° 23' 30.422" उ	70° 34' 55.571" पू
4	वी4	जूनागढ़	जूनागढ़	मेवसा कमरीबैना	21° 23' 44.062" उ	70° 36' 6.193" पू
5	वी5	जूनागढ़	जूनागढ़	रामेश्वर	21° 24' 3.937" उ	70° 33' 14.723" पू
6	वी6	जूनागढ़	जूनागढ़	मेवसा खदिया	21° 24' 11.459" उ	70° 31' 47.504" पू
7	वी7	जूनागढ़	जूनागढ़	छोरवाडी	21° 25' 2.024" उ	70° 33' 25.071" पू
8	वी8	जूनागढ़	जूनागढ़	अवतादिया मोटा	21° 24' 49.259" उ	70° 34' 50.777" पू
9	वी9	जूनागढ़	जूनागढ़	अवतादिया नना	21° 24' 36.924" उ	70° 34' 39.207" पू
10	वी10	जूनागढ़	जूनागढ़	नवागम	21° 25' 59.078" उ	70° 34' 42.984" पू
11	वी11	जूनागढ़	जूनागढ़	नवा पिपलिया	21° 28' 59.914" उ	70° 39' 28.123" पू
12	वी12	जूनागढ़	जूनागढ़	मंदलिकपुर	21° 29' 4.248" उ	70° 37' 33.834" पू
13	वी13	जूनागढ़	जूनागढ़	बंदहाला	21° 27' 47.730" उ	70° 37' 5.113" पू
14	वी14	जूनागढ़	विश्वादर	लिमधरा	21° 17' 37.847" उ	70° 35' 5.490" पू
15	वी15	जूनागढ़	विश्वादर	हरीपुर	21° 17' 11.687" उ	70° 36' 53.825" पू
16	वी16	जूनागढ़	विश्वादर	खम्भा गिर	21° 16' 56.342" उ	70° 38' 12.305" पू
17	वी17	जूनागढ़	विश्वादर	पियवा गिर	21° 15' 58.918" उ	70° 40' 47.586" पू
18	वी18	जूनागढ़	विश्वादर	मोनपरी मोती	21° 18' 4.663" उ	70° 39' 57.297" पू
19	वी19	जूनागढ़	विश्वादर	प्रेमपारा	21° 16' 54.309" उ	70° 42' 33.749" पू
20	वी20	जूनागढ़	विश्वादर	जमबुदी	21° 16' 22.596" उ	70° 43' 25.784" पू

क्र. सं.	ग्राम आई डी	जिला	तालुका	ग्राम	अक्षांश	देशांतर
21	वी21	जूनागढ़	विश्वादर	जवलदी	21° 15' 4.980" उ	70° 44' 14.529" पू
22	वी22	जूनागढ़	विश्वादर	दुधाला	21° 16' 6.652" उ	70° 44' 58.341" पू
23	वी23	जूनागढ़	विश्वादर	मननदिया	21° 16' 50.364" उ	70° 45' 40.633" पू
24	वी24	जूनागढ़	विश्वादर	राजपारा	21° 15' 47.914" उ	70° 47' 32.277" पू
25	वी25	जूनागढ़	विश्वादर	कलसरी	21° 18' 55.358" उ	70° 46' 45.815" पू
26	वी26	जूनागढ़	विश्वादर	गोविंदपारा	21° 18' 46.277" उ	70° 47' 54.202" पू
27	वी27	जूनागढ़	विश्वादर	वेकरीया	21° 18' 57.507" उ	70° 54' 46.194" पू
28	वी28	जूनागढ़	विश्वादर	घोदसन	21° 21' 49.581" उ	70° 51' 29.942" पू
29	वी29	जूनागढ़	विश्वादर	मोनपरी ननी	21° 21' 2.566" उ	70° 38' 29.076" पू
30	वी30	जूनागढ़	विश्वादर	रवनी मुंदिया	21° 16' 56.660" उ	70° 52' 48.375" पू
31	वी31	जूनागढ़	विश्वादर	सरसाई	21° 19' 55.721" उ	70° 42' 12.919" पू
32	वी32	जूनागढ़	विश्वादर	दादर	21° 20' 32.155" उ	70° 36' 59.284" पू
33	वी33	जूनागढ़	विश्वादर	कंजरदा	21° 20' 26.041" उ	70° 39' 55.128" पू
34	वी34	जूनागढ़	विश्वादर	खिजादिया	21° 22' 50.525" उ	70° 38' 20.198" पू
35	वी35	जूनागढ़	विश्वादर	घंटीयन	21° 22' 30.433" उ	70° 37' 10.971" पू
36	वी36	जूनागढ़	विश्वादर	बरदीया	21° 19' 50.086" उ	70° 35' 20.205" पू
37	वी37	जूनागढ़	विश्वादर	शोभावडला गिर	21° 21' 12.558" उ	70° 35' 5.405" पू
38	वी38	जूनागढ़	विश्वादर	लिलिया	21° 18' 52.704" उ	70° 33' 50.412" पू
39	वी39	जूनागढ़	विश्वादर	जअम्बाला	21° 20' 5.626" उ	70° 33' 30.145" पू
40	वी40	जूनागढ़	विश्वादर	रतंग	21° 18' 49.301" उ	70° 36' 23.390" पू
41	वी41	जूनागढ़	विश्वादर	मिया वडला	21° 18' 58.259" उ	70° 37' 6.965" पू
42	वी42	जूनागढ़	विश्वादर	इश्वरिया (गिर)	21° 18' 46.722" उ	70° 38' 3.436" पू
43	वी43	जूनागढ़	विश्वादर	वदाला शेतंरंज	21° 21' 56.852" उ	70° 36' 28.274" पू
44	वी44	जूनागढ़	विश्वादर	छपरदा	21° 21' 46.169" उ	70° 39' 58.204" पू
45	वी45	जूनागढ़	विश्वादर	हदमतिया मोटा	21° 27' 30.397" उ	70° 39' 19.172" पू
46	वी46	जूनागढ़	विश्वादर	नवनिया	21° 28' 34.842" उ	70° 41' 10.608" पू
47	वी47	जूनागढ़	विश्वादर	कोतदा मोटा	21° 28' 32.300" उ	70° 43' 20.530" पू
48	वी48	जूनागढ़	विश्वादर	कोतदा नना	21° 27' 0.486" उ	70° 41' 48.407" पू
49	वी49	जूनागढ़	विश्वादर	विछवाड	21° 27' 2.319" उ	70° 44' 18.169" पू
50	वी50	जूनागढ़	विश्वादर	शिरवनिया	21° 26' 24.348" उ	70° 43' 7.785" पू
51	वी51	जूनागढ़	विश्वादर	पिण्डखाई मोती	21° 27' 6.468" उ	70° 45' 59.587" पू
52	वी52	जूनागढ़	विश्वादर	हदमतिया नना	21° 26' 15.999" उ	70° 46' 52.932" पू

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53	वी53	जूनागढ़	विश्वादर	छलदा	21° 25' 35.695" उ	70° 44' 29.682" पू
54	वी54	जूनागढ़	विश्वादर	रबारिका	21° 25' 29.974" उ	70° 46' 0.634" पू
55	वी55	जूनागढ़	विश्वादर	देसाई वदला	21° 24' 29.003" उ	70° 45' 52.353" पू
56	वी56	जूनागढ़	विश्वादर	सुखपुर	21° 24' 23.590" उ	70° 44' 36.258" पू
57	वी57	जूनागढ़	विश्वादर	धेवर	21° 24' 24.417" उ	70° 47' 10.805" पू
58	वी58	जूनागढ़	विश्वादर	महुदी	21° 23' 57.717" उ	70° 48' 24.315" पू
59	वी59	जूनागढ़	विश्वादर	कुवा (रवनी)	21° 23' 21.722" उ	70° 45' 52.343" पू
60	वी60	जूनागढ़	विश्वादर	कंकचियाला	21° 22' 25.945" उ	70° 49' 53.222" पू
61	वी61	जूनागढ़	विश्वादर	भुतदी	21° 21' 50.563" उ	70° 46' 36.475" पू
62	वी62	जूनागढ़	विश्वादर	अम्बाला	21° 21' 48.036" उ	70° 48' 11.691" पू
63	वी63	जूनागढ़	विश्वादर	कलवाड़	21° 20' 29.848" उ	70° 48' 8.794" पू
64	वी64	जूनागढ़	विश्वादर	जेतलवाड़	21° 20' 43.849" उ	70° 49' 44.587" पू
65	वी65	जूनागढ़	विश्वादर	लालपुर	21° 19' 16.485" उ	70° 50' 49.853" पू
66	वी66	जूनागढ़	विश्वादर	छेलंका	21° 22' 58.351" उ	70° 47' 19.911" पू
67	वी67	जूनागढ़	विश्वादर	महुदा	21° 23' 8.543" उ	70° 48' 18.000" पू
68	वी68	जूनागढ़	मंदारडा	इतली	21° 17' 47.476" उ	70° 32' 59.436" पू
69	वी69	जूनागढ़	मंदारडा	अमरपुर	21° 11' 49.817" उ	70° 28' 35.118" पू
70	वी70	जूनागढ़	मंदारडा	केनदीपुर	21° 16' 25.466" उ	70° 29' 23.885" पू
71	वी71	जूनागढ़	मंदारडा	ननी खोदियार	21° 17' 17.824" उ	70° 28' 52.885" पू
72	वी72	जूनागढ़	मंदारडा	झिझुदा	21° 18' 17.045" उ	70° 29' 45.833" पू
73	वी73	जूनागढ़	मंदारडा	नजापुर (छतरिया)	21° 11' 6.315" उ	70° 32' 23.173" पू
74	वी74	जूनागढ़	मंदारडा	सूरजगढ़	21° 12' 0.184" उ	70° 33' 0.042" पू
75	वी75	जूनागढ़	मंदारडा	रानीधर	21° 12' 3.077" उ	70° 29' 45.577" पू
76	वी76	जूनागढ़	मंदारडा	गदकिया	21° 11' 1.485" उ	70° 31' 26.134" पू
77	वी77	जूनागढ़	मंदारडा	करसंगढ़	21° 13' 30.774" उ	70° 32' 9.289" पू
78	वी78	जूनागढ़	मंदारडा	मलंका	21° 14' 21.172" उ	70° 30' 39.709" पू
79	वी79	जूनागढ़	मंदारडा	गुण्डीयाली	21° 12' 41.898" उ	70° 29' 50.400" पू
80	वी80	जूनागढ़	मंदारडा	मोती खोदियार	21° 18' 31.244" उ	70° 31' 52.447" पू
81	वी81	जूनागढ़	मंदारडा	नतलिया	21° 17' 14.444" उ	70° 31' 6.633" पू
82	वी82	जूनागढ़	मंदारडा	अम्बाला	21° 15' 12.531" उ	70° 28' 15.376" पू
83	वी83	जूनागढ़	मंदारडा	पतरमा	21° 14' 6.122" उ	70° 25' 59.863" पू
84	वी84	जूनागढ़	मंदारडा	देदकियाल	21° 13' 48.923" उ	70° 27' 26.608" पू

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85	वी85	जूनागढ़	मंदारडा	तिम्बी	21° 13' 49.936" उ	70° 28' 28.802" पू
86	वी86	जूनागढ़	मंदारडा	चन्द्रावाड़ी	21° 12' 40.205" उ	70° 27' 6.063" पू
87	वी87	जूनागढ़	मंदारडा	खिम पदर	21° 23' 55.188" उ	70° 27' 23.135" पू
88	वी88	जूनागढ़	मंदारडा	नागलपुर	21° 23' 45.037" उ	70° 29' 10.805" पू
89	वी89	जूनागढ़	मंदारडा	गुन्दला	21° 19' 49.984" उ	70° 30' 26.274" पू
90	वी90	जूनागढ़	मंदारडा	दतरना	21° 22' 15.926" उ	70° 27' 55.930" पू
91	वी91	जूनागढ़	मंदारडा	चिरोदा	21° 20' 25.327" उ	70° 28' 43.331" पू
92	वी92	जूनागढ़	मलिया	लदुदी -गिर	21° 6' 47.725" उ	70° 27' 9.616" पू
93	वी93	जूनागढ़	मलिया	देवगम	21° 8' 26.516" उ	70° 28' 12.105" पू
94	वी94	जूनागढ़	मलिया	जलोनदर	21° 10' 10.761" उ	70° 28' 47.464" पू
95	वी95	जूनागढ़	मलिया	तरसिंगडा	21° 13' 1.481" उ	70° 23' 50.173" पू
96	वी96	जूनागढ़	मलिया	मतरवनिया	21° 11' 55.682" उ	70° 23' 30.579" पू
97	वी97	जूनागढ़	मलिया	अम्बालगढ़	21° 12' 28.698" उ	70° 25' 37.149" पू
98	वी98	जूनागढ़	मलिया	वीरदी	21° 10' 42.411" उ	70° 23' 23.921" पू
99	वी99	जूनागढ़	मलिया	अमरापुर गिर	21° 10' 28.082" उ	70° 26' 2.573" पू
100	वी100	जूनागढ़	मलिया	कलिमभदा	21° 9' 31.728" उ	70° 23' 56.630" पू
101	वी101	जूनागढ़	मलिया	अकला	21° 9' 34.619" उ	70° 22' 1.417" पू
102	वी102	जूनागढ़	मलिया	केरल	21° 8' 42.210" उ	70° 21' 44.648" पू
103	वी103	जूनागढ़	मलिया	दुभला	21° 8' 24.158" उ	70° 23' 8.759" पू
104	वी104	जूनागढ़	मलिया	सरकादिया	21° 8' 0.416" उ	70° 21' 49.090" पू
105	वी105	जूनागढ़	मलिया	वदिया	21° 7' 28.386" उ	70° 20' 30.622" पू
106	वी106	जूनागढ़	मलिया	कतरसा	21° 9' 20.615" उ	70° 26' 49.475" पू
107	वी107	जूनागढ़	मलिया	धरमपुर	21° 8' 16.393" उ	70° 25' 56.877" पू
108	वी108	जूनागढ़	मलिया	वनदरवाड़	21° 7' 47.333" उ	70° 23' 57.580" पू
109	वी109	जूनागढ़	मलिया	बबरा	21° 6' 31.716" उ	70° 24' 56.906" पू
110	वी110	जूनागढ़	मलिया	इतली	21° 7' 2.594" उ	70° 21' 52.545" पू
111	वी111	जूनागढ़	मलिया	कदया	21° 5' 59.202" उ	70° 20' 52.382" पू
112	वी112	जूनागढ़	मलिया	पंकुवा	21° 5' 34.000" उ	70° 22' 10.229" पू
113	वी113	जूनागढ़	मलिया	चुलदी	21° 4' 22.149" उ	70° 23' 36.765" पू
114	वी114	जूनागढ़	मलिया	पतला	21° 3' 54.644" उ	70° 22' 9.236" पू
115	वी115	जूनागढ़	मलिया	पिपलवा	21° 3' 0.063" उ	70° 23' 30.538" पू
116	वी116	जूनागढ़	मलिया	लछादी	21° 3' 14.153" उ	70° 25' 20.045" पू

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117	वी117	जूनागढ़	मलिया	अकला गिर	21° 2' 59.195" उ	70° 26' 46.474" पू
118	वी118	जूनागढ़	मलिया	जंगर	21° 4' 40.267" उ	70° 25' 20.103" पू
119	वी119	जूनागढ़	मलिया	धरबावाड़	21° 4' 41.114" उ	70° 26' 27.808" पू
120	वी120	जूनागढ़	मलिया	बरुला	21° 2' 41.965" उ	70° 21' 54.646" पू
121	वी120	जूनागढ़	मलिया	दंदेरी	21° 1' 38.251" उ	70° 22' 18.779" पू
122	वी122	जूनागढ़	मलिया	अच्छिदरा	21° 1' 37.349" उ	70° 23' 10.749" पू
123	वी123	जूनागढ़	मलिया	जनदी	21° 8' 11.342" उ	70° 19' 30.315" पू
124	वी124	जूनागढ़	मलिया	घुनघटी	21° 7' 1.304" उ	70° 19' 13.974" पू
125	वी125	जूनागढ़	कोडिनार	हरमदिया	20° 56' 44.393" उ	70° 49' 55.832" पू
126	वी126	जूनागढ़	कोडिनार	वलदार	20° 58' 8.409" उ	70° 43' 38.091" पू
127	वी127	जूनागढ़	कोडिनार	सनधनीधर	20° 56' 38.770" उ	70° 42' 31.748" पू
128	वी128	जूनागढ़	कोडिनार	घन्टवाड़	20° 56' 37.965" उ	70° 45' 32.797" पू
129	वी129	जूनागढ़	कोडिनार	नगदला	20° 55' 38.045" उ	70° 47' 15.488" पू
130	वी130	जूनागढ़	कोडिनार	पिछवी	20° 55' 31.653" उ	70° 51' 51.095" पू
131	वी131	जूनागढ़	कोडिनार	अरिथिया	20° 55' 32.393" उ	70° 48' 40.499" पू
132	वी132	जूनागढ़	कोडिनार	सेधया	20° 53' 50.141" उ	70° 47' 31.919" पू
133	वी133	जूनागढ़	कोडिनार	सुगला	20° 54' 6.425" उ	70° 45' 38.359" पू
134	वी134	जूनागढ़	कोडिनार	जगतिया	20° 53' 7.292" उ	70° 46' 0.956" पू
135	वी135	जूनागढ़	कोडिनार	विठलपुर	20° 52' 28.516" उ	70° 47' 43.927" पू
136	वी136	जूनागढ़	कोडिनार	मोरवाड़	20° 53' 50.364" उ	70° 49' 7.131" पू
137	वी137	जूनागढ़	कोडिनार	पिछवा	20° 54' 23.190" उ	70° 51' 36.916" पू
138	वी138	जूनागढ़	कोडिनार	अलीदर	20° 53' 37.120" उ	70° 51' 8.476" पू
139	वी139	जूनागढ़	तलाला	चितरवाड़	21° 6' 23.233" उ	70° 31' 40.334" पू
140	वी140	जूनागढ़	तलाला	हिरनवेल	21° 7' 56.954" उ	70° 30' 39.690" पू
141	वी141	जूनागढ़	तलाला	हरीपुर	21° 9' 12.994" उ	70° 32' 16.195" पू
142	वी142	जूनागढ़	तलाला	भलछेल	21° 10' 34.125" उ	70° 34' 3.630" पू
143	वी143	जूनागढ़	तलाला	ससन	21° 9' 57.469" उ	70° 35' 21.094" पू
144	वी144	जूनागढ़	तलाला	चितरोद	21° 9' 8.978" उ	70° 34' 36.390" पू
145	वी145	जूनागढ़	तलाला	भोजदे	21° 7' 49.458" उ	70° 35' 47.144" पू
146	वी146	जूनागढ़	तलाला	लुशला	21° 6' 3.618" उ	70° 36' 25.040" पू
147	वी147	जूनागढ़	तलाला	संगोदरा	21° 7' 57.916" उ	70° 33' 18.129" पू
148	वी148	जूनागढ़	तलाला	बोरवाड़	21° 5' 48.564" उ	70° 34' 17.262" पू

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149	वी149	जूनागढ़	तलाला	धाव	21° 4' 1.471" उ	70° 36' 16.733" पू
150	वी150	जूनागढ़	तलाला	सुरवा	21° 2' 23.046" उ	70° 37' 56.091" पू
151	वी151	जूनागढ़	तलाला	जसपुर	21° 5' 54.250" उ	70° 38' 26.133" पू
152	वी152	जूनागढ़	तलाला	मोरुका	21° 4' 0.854" उ	70° 38' 44.813" पू
153	वी153	जूनागढ़	तलाला	रसुलपुरा	21° 5' 6.110" उ	70° 39' 38.007" पू
154	वी154	जूनागढ़	तलाला	वडला	21° 3' 47.179" उ	70° 41' 23.500" पू
155	वी155	जूनागढ़	तलाला	अंकोलवाडी	21° 2' 17.583" उ	70° 40' 3.269" पू
156	वी156	जूनागढ़	तलाला	बमनसा	21° 2' 6.780" उ	70° 42' 27.189" पू
157	वी157	जूनागढ़	तलाला	मनदोरना	21° 0' 21.005" उ	70° 40' 42.752" पू
158	वी158	जूनागढ़	तलाला	जवंतरी	20° 59' 12.169" उ	70° 42' 15.087" पू
159	वी159	जूनागढ़	तलाला	बकुला धनेज	21° 4' 35.032" उ	70° 28' 7.784" पू
160	वी160	जूनागढ़	तलाला	जेपुर	21° 4' 59.597" उ	70° 30' 8.831" पू
161	वी161	जूनागढ़	तलाला	हदमतिया	21° 0' 8.919" उ	70° 38' 30.674" पू
162	वी162	जूनागढ़	तलाला	रतीधर	20° 58' 11.369" उ	70° 37' 36.938" पू
163	वी163	जूनागढ़	तलाला	खीरधर	21° 3' 35.898" उ	70° 29' 21.531" पू
164	वी164	जूनागढ़	तलाला	रमरेची	21° 4' 17.100" उ	70° 31' 35.749" पू
165	वी165	जूनागढ़	ऊना	नितली	21° 0' 15.158" उ	71° 5' 59.648" पू
166	वी166	जूनागढ़	ऊना	वदली	21° 1' 0.313" उ	71° 4' 49.479" पू
167	वी167	जूनागढ़	ऊना	इतवया	20° 57' 37.412" उ	70° 58' 20.704" पू
168	वी168	जूनागढ़	ऊना	कोदीया	20° 58' 33.702" उ	70° 56' 58.786" पू
169	वी169	जूनागढ़	ऊना	रसुलपारा	20° 57' 44.530" उ	70° 55' 37.505" पू
170	वी170	जूनागढ़	ऊना	फरेदा	20° 56' 40.550" उ	70° 53' 20.445" पू
171	वी171	जूनागढ़	ऊना	कंसरिया	20° 58' 37.360" उ	70° 45' 27.781" पू
172	वी172	जूनागढ़	ऊना	जमवला	20° 58' 49.165" उ	70° 46' 43.326" पू
173	वी173	जूनागढ़	ऊना	तुलसीश्याम	21° 2' 43.331" उ	71° 1' 19.670" पू
174	वी174	जूनागढ़	ऊना	खिलावड	20° 56' 41.730" उ	71° 0' 51.223" पू
175	वी175	जूनागढ़	ऊना	उगला	20° 56' 29.063" उ	71° 2' 11.104" पू
176	वी176	जूनागढ़	ऊना	सनोसरी	20° 57' 41.882" उ	71° 2' 51.466" पू
177	वी177	जूनागढ़	ऊना	नगदिया	20° 58' 43.454" उ	71° 3' 35.930" पू
178	वी178	जूनागढ़	ऊना	मोतीसर	20° 59' 5.997" उ	71° 5' 2.312" पू
179	वी179	जूनागढ़	ऊना	सोनरिया	20° 59' 44.102" उ	71° 7' 16.837" पू
180	वी180	जूनागढ़	ऊना	भाखा	20° 58' 52.771" उ	70° 48' 32.145" पू

क्र. सं.	ग्राम आई डी	जिला	तालुका	ग्राम	अक्षांश	देशांतर
181	वी181	जूनागढ	ऊना	थोरदी	20° 58' 34.578" उ	70° 50' 9.558" पू
182	वी182	जूनागढ	ऊना	बबरिया	20° 57' 59.470" उ	70° 51' 30.224" पू
183	वी183	जूनागढ	ऊना	गिर गध्दा	20° 55' 43.273" उ	70° 54' 53.094" पू
184	वी184	जूनागढ	ऊना	द्रोन	20° 56' 7.536" उ	70° 56' 52.483" पू
185	वी185	जूनागढ	ऊना	फतसर	20° 55' 16.841" उ	70° 59' 22.197" पू
186	वी186	जूनागढ	ऊना	उमेदपारा	20° 54' 55.716" उ	70° 53' 28.227" पू
187	वी187	जूनागढ	ऊना	सनवद	20° 53' 30.992" उ	70° 54' 16.459" पू
188	वी188	जूनागढ	ऊना	वेलकोट	20° 52' 30.865" उ	70° 52' 41.975" पू
189	वी189	जूनागढ	ऊना	धरबावाड	20° 52' 0.716" उ	70° 53' 50.452" पू
190	वी190	जूनागढ	ऊना	जंजरिया	20° 51' 38.112" उ	70° 52' 16.335" पू
191	वी191	जूनागढ	ऊना	कनेरी	20° 51' 1.828" उ	70° 53' 36.370" पू
192	वी192	जूनागढ	ऊना	वनकिया	20° 57' 0.365" उ	71° 11' 49.354" पू
193	वी193	जूनागढ	ऊना	नलियेरी मोली	20° 56' 28.137" उ	71° 10' 25.999" पू
194	वी194	जूनागढ	ऊना	लूवरी मोली	20° 55' 36.692" उ	71° 9' 25.829" पू
195	वी195	जूनागढ	ऊना	ककीदी मोली	20° 55' 8.453" उ	71° 10' 10.356" पू
196	वी196	जूनागढ	ऊना	चोरली मोली	20° 54' 33.167" उ	71° 10' 23.755" पू
197	वी197	जूनागढ	ऊना	बेदिया	20° 58' 29.368" उ	71° 6' 24.612" पू
198	वी198	जूनागढ	ऊना	बंधरदा	20° 57' 4.417" उ	71° 7' 37.743" पू
199	वी199	जूनागढ	ऊना	नना समाधियाला	20° 56' 19.257" उ	71° 8' 49.539" पू
200	वी200	जूनागढ	ऊना	मोटा समाधियाला	20° 56' 30.989" उ	71° 6' 32.279" पू
201	वी201	जूनागढ	ऊना	पंखन	20° 54' 53.627" उ	71° 7' 31.835" पू
202	वी202	जूनागढ	ऊना	धोकदवा	20° 57' 25.820" उ	71° 4' 32.111" पू
203	वी203	जूनागढ	ऊना	अम्बदा	20° 55' 51.134" उ	71° 3' 29.367" पू
204	वी204	जूनागढ	ऊना	मोती मोली	20° 53' 59.380" उ	71° 10' 50.629" पू
205	वी205	अमरेली	खम्भा	तंतानिया	21° 8' 18.733" उ	71° 10' 25.402" पू
206	वी206	अमरेली	खम्भा	उमरिया	21° 9' 26.823" उ	71° 11' 49.310" पू
207	वी207	अमरेली	खम्भा	ननुदी	21° 10' 14.223" उ	71° 12' 47.901" पू
208	वी208	अमरेली	खम्भा	भाड	21° 11' 42.610" उ	71° 13' 29.695" पू
209	वी209	अमरेली	खम्भा	दधियली	21° 8' 40.210" उ	71° 16' 38.102" पू
210	वी210	अमरेली	खम्भा	धारी ननी	21° 10' 59.600" उ	71° 9' 42.194" पू
211	वी211	अमरेली	खम्भा	विश्वादर	21° 11' 26.332" उ	71° 11' 19.743" पू
212	वी212	अमरेली	खम्भा	धवदिया	21° 8' 31.073" उ	71° 8' 17.492" पू

क्र. सं.	ग्राम आई डी	जिला	तालुका	ग्राम	अक्षांश	देशांतर
213	वी213	अमरेली	खम्भा	गिदरदी	21° 6' 46.086" उ	71° 9' 2.701" पू
214	वी214	अमरेली	खम्भा	पिपलवा	21° 6' 49.143" उ	71° 11' 36.051" पू
215	वी215	अमरेली	खम्भा	भनिया	21° 6' 13.506" उ	71° 6' 48.867" पू
216	वी216	अमरेली	खम्भा	पंचापत्रिया	21° 0' 10.299" उ	71° 8' 22.066" पू
217	वी217	अमरेली	खम्भा	धुंधावना	21° 0' 34.372" उ	71° 9' 31.419" पू
218	वी218	अमरेली	खम्भा	ददली	21° 0' 28.199" उ	71° 11' 4.733" पू
219	वी219	अमरेली	खम्भा	कंतला	21° 1' 57.684" उ	71° 9' 36.845" पू
220	वी220	अमरेली	खम्भा	चकरवा	21° 2' 15.951" उ	71° 10' 56.164" पू
221	वी221	अमरेली	खम्भा	अम्बालियाला	20° 58' 54.161" उ	71° 10' 25.623" पू
222	वी222	अमरेली	खम्भा	बवरपुर	21° 3' 27.448" उ	71° 9' 15.592" पू
223	वी223	अमरेली	खम्भा	बोरला	21° 4' 11.953" उ	71° 10' 41.962" पू
224	वी224	अमरेली	खम्भा	खदधार	21° 5' 9.433" उ	71° 12' 6.690" पू
225	वी225	अमरेली	खम्भा	लसा	21° 9' 27.473" उ	71° 9' 6.498" पू
226	वी226	अमरेली	खम्भा	खम्भा	21° 8' 9.277" उ	71° 14' 27.201" पू
227	वी227	अमरेली	खम्भा	इंगोरला	21° 13' 7.781" उ	71° 12' 6.847" पू
228	वी228	अमरेली	खम्भा	कोतदा	21° 14' 44.131" उ	71° 14' 16.797" पू
229	वी229	अमरेली	खम्भा	जिकियाली	21° 15' 30.637" उ	71° 16' 6.440" पू
230	वी230	अमरेली	खम्भा	वनकिया	21° 13' 25.996" उ	71° 15' 3.710" पू
231	वी231	अमरेली	खम्भा	सरकादिया -दिवना	21° 6' 59.547" उ	71° 16' 10.538" पू
232	वी232	अमरेली	खम्भा	भवरदी	21° 6' 3.599" उ	71° 14' 58.199" पू
233	वी233	अमरेली	खम्भा	कोदिया	21° 6' 36.562" उ	71° 18' 13.163" पू
234	वी234	अमरेली	खम्भा	सरकादिया	21° 6' 0.975" उ	71° 17' 3.512" पू
235	वी235	अमरेली	खम्भा	नवा मलाकनेस	21° 3' 23.159" उ	71° 13' 45.452" पू
236	वी236	अमरेली	खम्भा	जऊना मलाकनेस	21° 1' 56.221" उ	71° 14' 28.377" पू
237	वी237	अमरेली	खम्भा	मनुमानपुर	21° 2' 15.303" उ	71° 12' 25.458" पू
238	वी238	अमरेली	खम्भा	तलदा	21° 1' 21.069" उ	71° 12' 59.878" पू
239	वी239	अमरेली	खम्भा	जमका	20° 59' 10.631" उ	71° 12' 48.317" पू
240	वी240	अमरेली	खम्भा	सलवा	20° 59' 15.413" उ	71° 8' 41.701" पू
241	वी241	अमरेली	खम्भा	पिपरिया	20° 58' 2.302" उ	71° 8' 8.718" पू
242	वी242	अमरेली	खम्भा	रबरिका	20° 58' 3.438" उ	71° 9' 10.570" पू
243	वी243	अमरेली	धारी	करमददी	21° 10' 54.016" उ	71° 1' 27.646" पू
244	वी244	अमरेली	धारी	चंचाई	21° 14' 39.795" उ	70° 50' 35.913" पू

क्र. सं.	ग्राम आई डी	जिला	तालुका	ग्राम	अक्षांश	देशांतर
245	वी245	अमरेली	धारी	पनिया दुंगरी	21° 12' 54.212" उ	70° 52' 0.334" पू
246	वी246	अमरेली	धारी	दलखानिया	21° 14' 27.977" उ	70° 56' 12.362" पू
247	वी247	अमरेली	धारी	क्रांगस	21° 11' 50.716" उ	70° 57' 17.977" पू
248	वी248	अमरेली	धारी	रवना	21° 12' 19.496" उ	70° 59' 34.749" पू
249	वी249	अमरेली	धारी	मतन माला	21° 10' 56.250" उ	70° 58' 18.297" पू
250	वी250	अमरेली	धारी	सखपुर	21° 13' 34.827" उ	70° 57' 48.983" पू
251	वी251	अमरेली	धारी	गोविंदपुर	21° 14' 34.008" उ	70° 59' 18.581" पू
252	वी252	अमरेली	धारी	शेमरदी	21° 11' 43.827" उ	70° 54' 50.994" पू
253	वी253	अमरेली	धारी	कोतदा	21° 13' 27.509" उ	70° 54' 45.452" पू
254	वी254	अमरेली	धारी	जलजीवाड़ी	21° 9' 31.040" उ	71° 1' 38.193" पू
255	वी255	अमरेली	धारी	तरसिंगड	21° 9' 37.238" उ	71° 4' 51.872" पू
256	वी256	अमरेली	धारी	राजसथली	21° 10' 10.856" उ	71° 5' 12.050" पू
257	वी257	अमरेली	धारी	खिसी	21° 10' 51.312" उ	71° 4' 6.479" पू
258	वी258	अमरेली	धारी	पातला	21° 9' 5.656" उ	71° 6' 29.234" पू
259	वी259	अमरेली	धारी	गधिया छवांद	21° 8' 6.653" उ	71° 4' 33.171" पू
260	वी260	अमरेली	धारी	सरसिया	21° 14' 33.570" उ	71° 2' 1.489" पू
261	वी261	अमरेली	धारी	फचरिया	21° 14' 35.142" उ	71° 0' 46.007" पू
262	वी262	अमरेली	धारी	जीरा	21° 14' 0.225" उ	71° 5' 10.598" पू
263	वी263	अमरेली	धारी	हिरवा	21° 11' 26.123" उ	71° 5' 52.165" पू
264	वी264	अमरेली	धारी	तरम्बकपुर	21° 12' 24.168" उ	71° 4' 51.920" पू
265	वी265	अमरेली	धारी	मिठापुर नक्की	21° 15' 29.392" उ	70° 54' 24.656" पू
266	वी266	अमरेली	धारी	कुवदा	21° 16' 36.159" उ	70° 59' 45.566" पू
267	वी267	अमरेली	धारी	धारी	21° 19' 51.019" उ	71° 1' 15.547" पू
268	वी268	अमरेली	धारी	दुधाला	21° 8' 56.872" उ	71° 3' 15.187" पू
269	वी269	अमरेली	धारी	मोनवेल	21° 21' 22.653" उ	70° 53' 37.368" पू
270	वी270	अमरेली	धारी	गधिया	21° 12' 29.840" उ	71° 8' 9.070" पू
271	वी271	अमरेली	धारी	बोरदी	21° 16' 59.856" उ	70° 55' 6.021" पू
272	वी272	अमरेली	धारी	मेवसा	21° 18' 1.071" उ	70° 56' 33.972" पू
273	वी273	अमरेली	धारी	गिगसन	21° 16' 32.432" उ	70° 57' 22.377" पू
274	वी274	अमरेली	धारी	शिवाड	21° 18' 9.070" उ	70° 58' 36.032" पू
275	वी275	अमरेली	धारी	मशिका	21° 19' 13.182" उ	70° 57' 48.364" पू
276	वी276	अमरेली	धारी	कथरोटा	21° 19' 57.347" उ	70° 56' 32.550" पू

क्र. सं.	ग्राम आई डी	जिला	तालुका	ग्राम	अक्षांश	देशांतर
277	वी277	अमरेली	धारी	अमरतपुर	21° 16' 6.485" उ	71° 4' 1.048" पू
278	वी278	अमरेली	सावरकुंडाला	मिटियाला	21° 11' 22.366" उ	71° 16' 23.396" पू
279	वी279	अमरेली	सावरकुंडाला	बगोया	21° 9' 33.952" उ	71° 18' 19.594" पू
280	वी280	अमरेली	सावरकुंडाला	गिनिया	21° 8' 57.499" उ	71° 18' 1.230" पू
281	वी281	अमरेली	सावरकुंडाला	खोदीयाना	21° 8' 2.866" उ	71° 18' 34.981" पू
282	वी282	अमरेली	सावरकुंडाला	अभरामपारा	21° 12' 42.821" उ	71° 18' 38.433" पू
283	वी283	अमरेली	सावरकुंडाला	अम्बर्दी	21° 10' 23.345" उ	71° 20' 41.580" पू
284	वी284	अमरेली	सावरकुंडाला	धजदी	21° 16' 1.214" उ	71° 17' 31.939" पू
285	वी285	अमरेली	सावरकुंडाला	बधादा	21° 15' 58.403" उ	71° 20' 1.791" पू
286	वी286	अमरेली	सावरकुंडाला	जबाल	21° 13' 6.055" उ	71° 20' 28.933" पू
287	वी287	अमरेली	सावरकुंडाला	लुवरा	21° 13' 19.028" उ	71° 22' 42.338" पू
288	वी288	अमरेली	सावरकुंडाला	रामगढ	21° 14' 29.143" उ	71° 21' 48.647" पू
289	वी289	अमरेली	सावरकुंडाला	विजयनगर	21° 17' 8.666" उ	71° 21' 51.611" पू
290	वी290	अमरेली	सावरकुंडाला	गधाकडा	21° 16' 7.044" उ	71° 23' 49.218" पू
291	वी291	अमरेली	जाफराबाद	तिम्बी	20° 54' 2.964" उ	71° 12' 5.689" पू

उपाबंध V

नदीय गलियारों और पारिस्थितिक संवेदी जोन क्षेत्र का वर्णन - 750 मीटर/ 500 मीटर/ 250 मीटर के भागों के मध्य से चर्चित नदियों/सहायक नदियों के गलियारे

क्र. सं.	गलियारा आई डी	नदी/सहायक नदियों के नाम	गलियारा मार्ग	पारिस्थितिक संवेदी जोन क्षेत्र (लंबाई x 1.5 एवं 1.0 एवं 0.5 किलोमीटर)	कुल पारिस्थितिक संवेदी क्षेत्र (वर्ग किलोमीटर)
1	सी1ई	शेतरुंजी	गवदका, अम्बा इंगोरला मेकदा जिरा वनकिया सरमबदा, अम्बरदी : से	72 x 1.500	108.00
2	सी 2 ई	मलन धारा	वदली, खतरीवद, धरबनर, सोनदरदा : से	7 x 0.500	3.50
3	सी 3 ई	मलन	नंदरख, गंगदा, खतरीवदा, सनाखदा, पसवाला, नेसदा : से	14 x 0.500	7.00
4	सी 4 ई	रवल	महोतबतपारा, पडापडर, उमेज, समतेर, समखदा, धरबंदर, मनेकपुर, गरल, उमेज : से	25 x 1.000	25.00
5	सी 5 ई	छासी	वजदी, ववरदा, अमोदरा, खदा : से	24 x 0.500	12.00
6	सी 6 ई	मछुन्दरी	गुणदला, ऊना, नवबंदर, देलवदा, जुदवदली : से	20 x 1.000	20.00

क्र. सं.	गलियारा आई डी	नदी/सहायक नदियों के नाम	गलियारा मार्ग	पारिस्थितिक संवेदी जोन क्षेत्र (लंबाई x 1.5 एवं 1.0 एवं 0.5 किलोमीटर)	कुल पारिस्थितिक संवेदी क्षेत्र (वर्ग किलोमीटर)
7	सी 7 ई	रुपेन	कनकिया, सिमसी, दोलासा, चिखली, रेवाद, पंच पिपलवा, वेलन : से	20 x 0.500	10.00
8	सी 8 ई	रुपेन धारा	बोदवा, दोलसा : से	10 x 0.500	5.00
9	सी 9 ई	संगवदी	पंच पिपलवा, फफनी मोती, फफनी ननी, अदपोकर भियाल : से	12 x 0.500	6.00
10	सी 10 ई	शिंगावडा	भंदरिया, छछर, रोनज, कोडिनार-छरा, मुलदवरका, इंचवाद ननी: से	22 x 1.000	22.00
11	सी 11 ई	सोमत	वदाला, पवती, आंन्दपुर, कदवसन, मूलद्वारका, कनजोतर, मताना, भूवा तिम्वी, भूवावद: से	25 x 0.500	12.50
12	सी 12 ई	सरस्वती	मधुपुर-जम्बूर, भीमदेवल, गोरख मधी, बीज, लती, अजेठा, रामपारा, अनीदा : से	37 x 1.000	37.00
13	सी 13 ई	हिरन	उमरेठी, सेमरवव, सवनी, पटन, कजली, इश्वरिया, घूसिया, वीरपुर: से	21 x 1.000	21.00
14	सी 14 ई	मेघल धारा	समाधियाला, धनेज ननी, धनेज मोती :से	17 x 1.000	17.00
15	सी 15 ई	मेघल	भखरवाड़, मलिया, भंदुरी, जनुदा, सुखपुर, वदोदरा, दोदिया, चोरवाद, लनीसमवेल, गदु, भनदुरी, अम्बेचा : से	28 x 0.500	14.00
16	सी 16 ई	सबरी	अरनियाला, मंदारडा, अमरगाध, धनधावदा : से	10 x 0.500	5.00
17	सी 17 ई	मधुवन्ती	मीठापुर, मेंदई, ननी खोदियार, बाबरतीर्थ : से	16 x 0.500	8.00
कुल योग					333.00

उपाबंध VI

नदीय गलियारों के जी.पी.एस निर्देशांकों का वर्णन

नदीय गलियारा : सी1 (शेतरून्जी नदी)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी1ई1	21° 32'51.88"उ	71° 9'55.56"पू.
2	सी1ई2	21° 29'22.80"उ	71° 19'34.65"पू.
3	सी1ई3	21° 26'55.34"उ	71° 31'45.48"पू.
4	सी1ई4	21° 25'49.92"उ	71° 30'52.36"पू.
5	सी1ई5	21° 28'27.75"उ	71° 19'46.06"पू.

6	सी1ई6	21° 31'36.50"उ	71° 8'23.35"पू.
7	सी1ई7	21° 27'48.30"उ	71° 5'20.80"पू.
8	सी1ई8	21° 21'19.13"उ	71° 3'15.66"पू.
9	सी1ई9	21° 17'41.63"उ	70°59'30.76"पू.
10	सी1ई10	21° 18'34.73"उ	70°59'8.72"पू.
11	सी1ई11	21° 21'34.93"उ	71°2'24.60"पू.
12	सी1ई12	21° 28'13.76"उ	71°4'29.35"पू.

नदीय गलियारा : सी2 (मलान धारा)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी2ई1	20° 52'36.04"उ	71° 12'30.74"पू.
2	सी2ई2	20° 50'17.99"उ	71° 12'0.24"पू.
3	सी2ई4	20° 50'18.40"उ	71° 11'40.47"पू.
4	सी2ई3	20° 48'58.48"उ	71° 13'37.20"पू.
5	सी2ई5	20° 52'25.46"उ	71° 12'9.15"पू.

नदीय गलियारा : सी3 (मलान)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी3ई1	20° 54'57.16"उ	71° 8'12.24"पू.
2	सी3ई2	20° 53'36.99"उ	71° 7'57.86"पू.
3	सी3ई3	20° 52'33.65"उ	71° 9'41.29"पू.
4	सी3ई4	20° 51'8.09"उ	71° 10'40.17"पू.
5	सी3ई5	20° 49'58.42"उ	71° 12'2.21"पू.
6	सी3ई6	20° 50'41.68"उ	71° 10'22.89"पू.
7	सी3ई7	20° 52'25.68"उ	71° 9'21.37"पू.
8	सी3ई8	20° 53'37.33"उ	71° 7'37.35"पू.

नदीय गलियारा : सी4 (रवल)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी4ई1	20° 56'48.23"उ	71° 4'58.73"पू.
2	सी4ई11	20° 56'8.53"उ	71° 5'7.52"पू.
3	सी4ई2	20° 55'14.73"उ	71° 6'22.98"पू.

4	सी4ई3	20° 53'4.84"उ	71° 6'37.63"पू.
5	सी4ई10	20° 52'20.81"उ	71° 6'30.82"पू.
6	सी4ई4	20° 50'25.09"उ	71° 7'53.15"पू.
7	सी4ई5	20° 50'5.36"उ	71° 11'21.02"पू.
8	सी4ई8	20° 49'29.18"उ	71° 11'17.26"पू.
9	सी4ई6	20° 48'13.62"उ	71° 13'9.81"पू.
10	सी4ई7	20° 48'9.40"उ	71° 12'19.57"पू.
11	सी4ई9	20° 49'45.12"उ	71° 7'56.09"पू.

नदीय गलियारा : सी5 (छासी)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी5ई1	20° 55'2.12"उ	71° 3'4.24"पू.
2	सी5ई7	20° 54'58.32"उ	71° 2'44.72"पू.
3	सी5ई2	20° 52'20.35"उ	71° 5'13.28"पू.
4	सी5ई6	20° 51'44.17"उ	71° 5'6.09"पू.
5	सी5ई3	20° 48'27.06"उ	71° 5'40.24"पू.
6	सी5ई5	20° 48'17.73"उ	71° 5'23.01"पू.
7	सी5ई4	20° 45'29.70"उ	71° 8'44.20"पू.

नदीय गलियारा : सी6 (माछुदंरी)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी6ई1	20° 53'55.63"उ	71° 0'30.50"पू.
2	सी6ई2	20° 51'26.68"उ	71° 2'25.23"पू.
3	सी6ई3	20° 48'19.58"उ	71° 3'33.98"पू.
4	सी6ई6	20° 50'6.31"उ	71° 2'17.98"पू.
5	सी6ई4	20° 44'20.99"उ	71° 4'51.11"पू.
6	सी6ई5	20° 46'25.80"उ	71° 2'44.00"पू.
7	सी6ई7	20° 53'25.52"उ	71° 0'8.62"पू.

नदीय गलियारा : सी7 (रूपेन)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी7ई1	20° 50'35.55"उ	70° 53'7.81"पू.
2	सी7ई2	20° 50'34.17"उ	70° 53'26.26"पू.

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
3	सी7ई3	20° 48'44.49"उ	70° 54'4.94"पू.
4	सी7ई4	20° 47'43.69"उ	70° 51'53.09"पू.
5	सी7ई5	20° 46'51.85"उ	70° 50'37.55"पू.
6	सी7ई6	20° 45'5.61"उ	70° 51'58.41"पू.
7	सी7ई7	20° 42'33.73"उ	70° 52'5.82"पू.
8	सी7ई8	20° 45'1.86"उ	70° 51'32.80"पू.
9	सी7ई9	20° 46'52.68"उ	70° 50'10.37"पू.
10	सी7ई10	20° 48'2.47"उ	70° 51'54.28"पू.
11	सी7ई11	20° 49'15.09"उ	70° 53'39.36"पू.

नदीय गलियारा : सी8 (रूपेन धारा)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी8ई1	20° 52'39.15"उ	70° 50'48.84"पू.
2	सी8ई5	20° 52'9.25"उ	70° 50'40.05"पू.
3	सी8ई2	20° 50'4.96"उ	70° 51'58.05"पू.
4	सी8ई3	20° 48'5.91"उ	70° 51'33.07"पू.
5	सी8ई4	20° 50'6.34"उ	70° 51'36.44"पू.

नदीय गलियारा : सी9 (संगवादी)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी9ई1	20° 51'50.88"उ	70° 47'53.71"पू.
2	सी9ई2	20° 49'46.91"उ	70° 48'20.91"पू.
3	सी9ई5	20° 49'34.49"उ	70° 47'55.70"पू.
4	सी9ई3	20° 46'54.93"उ	70° 49'40.79"पू.
5	सी9ई4	20° 46'39.36"उ	70° 49'26.19"पू.
6	सी9ई6	20° 51'45.22"उ	70° 47'32.24"पू.

नदीय गलियारा : सी10 (शिंगवादा)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी10ई1	20° 53'15.25"उ	70° 44'56.41"पू.
2	सी10ई2	20° 52'45.31"उ	70° 45'35.07"पू.
3	सी10ई3	20° 50'14.48"उ	70° 44'35.13"पू.

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
4	सी10ई4	20° 47'45.47"उ	70° 42'16.48"पू.
5	सी10ई7	20° 48'29.99"उ	70° 42'13.23"पू.
6	सी10ई5	20° 45'25.75"उ	70° 40'32.68"पू.
7	सी10ई6	20° 45'43.20"उ	70° 39'56.86"पू.
8	सी10ई8	20° 50'17.26"उ	70° 43'56.56"पू.

नदीय गलियारा : सी11 (सोमत)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी11ई1	20° 58'4.42"उ	70° 41'53.37"पू.
2	सी11ई2	20° 57'50.90"उ	70° 41'57.14"पू.
3	सी11ई3	20° 55'2.44"उ	70° 41'59.87"पू.
4	सी11ई4	20° 52'11.36"उ	70° 40'12.75"पू.
5	सी11ई5	20° 49'2.13"उ	70° 39'31.54"पू.
6	सी11ई6	20° 45'41.01"उ	70° 39'10.82"पू.
7	सी11ई7	20° 45'47.19"उ	70° 38'51.47"पू.
8	सी11ई8	20° 49'1.70"उ	70° 39'9.73"पू.
9	सी11ई9	20° 52'13.33"उ	70° 39'53.26"पू.
10	सी11ई10	20° 55'0.97"उ	70° 41'40.06"पू.

नदीय गलियारा : सी12 (सरस्वती)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी12ई1	21° 2'45.52"उ	70° 36'14.88"पू.
2	सी12ई2	21° 2'27.46"उ	70° 36'51.61"पू.
3	सी12ई3	20° 57'44.73"उ	70° 36'39.04"पू.
4	सी12ई4	20° 55'43.85"उ	70° 33'44.60"पू.
5	सी12ई5	20° 53'13.22"उ	70° 28'55.03"पू.
6	सी12ई6	20° 52'31.17"उ	70° 25'11.27"पू.
7	सी12ई7	20° 53'47.10"उ	70° 28'56.42"पू.
8	सी12ई8	20° 56'2.51"उ	70° 33'16.44"पू.
9	सी12ई9	20° 58'13.46"उ	70° 36'18.64"पू.

नदीय गलियारा : सी13 (हिरन)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी13ई1	21° 4'53.97"उ	70° 33'15.67"पू.
2	सी13ई2	21° 2'45.57"उ	70° 29'23.53"पू.
3	सी13ई3	20° 57'37.01"उ	70° 28'8.28"पू.
4	सी13ई4	20° 53'18.59"उ	70° 25'17.95"पू.
5	सी13ई5	20° 53'15.10"उ	70° 24'33.75"पू.
6	सी13ई6	20° 56'27.37"उ	70° 26'49.33"पू.
7	सी13ई7	21° 0'17.00"उ	70° 27'29.28"पू.
8	सी13ई8	21° 2'55.42"उ	70° 28'38.96"पू.

नदीय गलियारा : सी14 (मेघल धारा)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी14ई1	21° 5'42.77"उ	70° 19'32.37"पू.
2	सी14ई4	21° 5'46.94"उ	70° 19'2.05"पू.
3	सी14ई2	21° 4'28.74"उ	70° 17'58.99"पू.
4	सी14ई3	21° 4'47.49"उ	70° 17'56.11"पू.

नदीय गलियारा : सी 15 (मेघल)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी15ई1	21° 11'32.30"उ	70° 22'11.29"पू.
2	सी15ई2	21° 11'16.00"उ	70° 22'19.03"पू.
3	सी15ई3	21° 10'4.35"उ	70° 18'47.02"पू.
4	सी15ई13	21° 10'16.54"उ	70° 18'30.28"पू.
5	सी15ई4	21° 6'20.95"उ	70° 18'36.33"पू.
6	सी15ई5	21° 2'28.92"उ	70° 18'14.31"पू.
7	सी15ई6	21° 0'54.22"उ	70° 16'38.94"पू.
8	सी15ई7	20° 59'30.76"उ	70° 14'25.24"पू.
9	सी15ई8	20° 59'42.17"उ	70° 14'11.04"पू.
10	सी15ई9	21° 1'49.15"उ	70° 16'7.03"पू.
11	सी15ई10	21° 3'28.07"उ	70° 17'27.90"पू.
12	सी15ई11	21° 5'47.64"उ	70° 17'29.64"पू.
13	सी15ई12	21° 7'27.92"उ	70° 18'52.28"पू.

नदीय गलियारा : सी16 (साबरी)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी16ई1	21° 20'8.56"उ	70° 21'51.63"पू.
2	सी16ई2	21° 18'57.69"उ	70° 24'55.75"पू.
3	सी16ई5	21° 18'39.87"उ	70° 24'46.03"पू.
4	सी16ई3	21° 18'2.98"उ	70° 26'14.19"पू.
5	सी16ई4	21° 17' 29.54"उ	70° 26' 21.61" पू.
6	सी16ई6	21° 19'49.12"उ	70° 21'53.38"पू.

नदीय गलियारा : सी17 (मधुवंती)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी17ई1	21° 23'17.59"उ	70° 23'58.38"पू.
2	सी17ई2	21° 23'23.91"उ	70° 24'25.29"पू.
3	सी17ई3	21° 20'41.99"उ	70° 26'7.28"पू.
4	सी17ई4	21° 17'41.96"उ	70° 26'38.95"पू.
5	सी17ई7	21° 20'34.42"उ	70° 25'47.13"पू.
6	सी17ई5	21° 17'15.93"उ	70° 27'28.60"पू.
7	सी17ई6	21° 16'55.21"उ	70° 27'40.90"पू.

उपाबंध VII

गिर-गिरनार अभयारण्य के बीच भूमि गलियारों और जीपीएस निर्देशांकों का विवरण

क्र. सं.	गलियारा आई डी	गलियारा मार्ग	ग्राम संख्या	कुल पारिस्थितिक संवेदी जोन क्षेत्र (वर्ग किलोमीटर)
1	सी 18ई	सुखपुर, आन्दपुर, बगदु, गुंडला, मंदारडा, अलीधरा	4	47.0260
2	सी 19ई	आन्दपुर, तोरनिया, भालगम, बिल्खा, खम्भालिया, बादलपुर	9	36.5138
3	सी 20ई	छोड़वदी, चन्का, कनवड़ला, झंझेसर, भूल्दी, लेरिया, उमराला, भालगम	20	130.3323
		कुल	33	213.8721

भूमि गलियारा के जी.पी.एस निर्देशांक: सी18 (गिर-गिरनार)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी18ई1	21° 25'23.24"उ	70° 27'25.02"पू.
2	सी18ई2	21° 23'58.58"उ	70° 30'46.58"पू.
3	सी18ई3	21° 22'23.25"उ	70° 29'45.41"पू.
4	सी18ई4	21° 19'39.62"उ	70° 29'40.32"पू.
5	सी18ई5	21° 19'53.71"उ	70° 27'44.26"पू.
6	सी18ई6	21° 22'51.40"उ	70° 25'43.33"पू.

गलियारा के जी.पी.एस निर्देशांक: सी19 (गिर-गिरनार)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी19ई1	21° 24'34.66"उ	70° 31'16.04"पू.
2	सी19ई2	21° 25'51.92"उ	70° 33'15.84"पू.
3	सी19ई3	21° 26'33.46"उ	70° 35'46.49"पू.
4	सी19ई4	21° 24'5.20"उ	70° 35'7.79"पू.
5	सी19ई5	21° 23'46.23"उ	70° 38'0.32"पू.
6	सी19ई6	21° 23'38.52"उ	70° 33'59.58"पू.

गलियारा के जी.पी.एस निर्देशांक: सी20 (गिर-गिरनार)

क्र. सं.	जी. पी. एस. आई डी	अक्षांश	देशांतर
1	सी20ई1	21° 30'1.38"उ	70° 39'21.82"पू.
2	सी20ई2	21° 29'35.68"उ	70° 44'20.27"पू.
3	सी20ई3	21° 26'11.91"उ	70° 47'45.59"पू.
4	सी20ई4	21° 22'34.61"उ	70° 48'51.13"पू.
5	सी20ई5	21° 22'22.35"उ	70° 47'17.49"पू.
6	सी20ई6	21° 22'39.31"उ	70° 45'46.89"पू.
7	सी20ई7	21° 24'36.35"उ	70° 43'52.19"पू.
8	सी20ई8	21° 26'21.19"उ	70° 40'19.80"पू.
9	सी20ई9	21° 27'1.41"उ	70° 36'2.75"पू.

उपाबंध- VIII

पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबंध करें ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना ।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए कार्यवाही किए गए मामलों का सारांश ।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संविधा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संविधा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 25th October, 2016

S.O. 3370(E).—The following draft of the notification, which the Central Government proposes to issue in exercise of the powers conferred by sub-section (1), read with clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette containing this notification are made available to the Public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110 003, or send it to the e-mail address of the Ministry at: - eszmef@nic.in

Draft Notification

WHEREAS, the Gir National Park, the Gir Wildlife Sanctuary, the Paniya Wildlife Sanctuary and the Mitiyala Wildlife Sanctuary are situated in Junagarh and Amreli District of Gujarat (hereinafter referred to as Gir Protected Area);

AND WHEREAS, the GIR Protected Area is the home for the Asiatic Lions [*Panthera leo persica*] and is the core area supporting the Asiatic Lion Population;

AND WHEREAS, the GIR Protected Area cover a total area of 1469.99 square kilometre (Gir National Park-258.71 square kilometre; Gir Wildlife Sanctuary -1153.42 square kilometre; Paniya Wildlife Sanctuary-39.64 square kilometre and Mitiyala Wildlife Sanctuary-18.22 square kilometre);

AND WHEREAS, Gir National park is surrounded on all the sides by the Gir Wildlife Sanctuary and Paniya Wildlife Sanctuary is adjacent and surrounded by Gir Wildlife Sanctuary on three sides. Mitiyala Wildlife Sanctuary is situated at a distance of 8 Kilometres north east of Gir Wildlife Sanctuary;

AND WHEREAS, the Gir Sanctuary and National Park and Paniya Sanctuary are the single largest compact tract of forests in Saurashtra region of Gujarat;

AND WHEREAS, Natural Habitats and important Corridors present in the GIR Protected Area constitute very wide range of biodiversity and many endangered, rare and threatened species of flora and fauna;

AND WHEREAS, Nearly half of the area in Gir forests is occupied by Dry Deciduous Teak Forest. Dry deciduous scrub forests include babul, khair, babarkhair, bili, khakhara, timru, gorad, hermo, bordi, ingor etc and Dry savannah forests consist of large grassy open blanks with very sparse and poor scrub type vegetation where Shaniyar, Jinjavo and Moshti are some of the good quality palatable grasses growing in these areas;

AND WHEREAS, in Gir Coastal Zone Area, there are 14 possible riverine corridors and one non river corridor from Park and Sanctuaries to Coastal areas of Saurashtra peninsula that support natural landscape features and help to guide animal movement;

AND WHEREAS, Forest Areas outside Gir Protected Area, declared as reserve forests, protected forests, unclassified forests are important wildlife habitats or wildlife corridors;

AND WHEREAS, Non Forest Lands Adjoining the Gir Protected Area provides important habitat for the lion and associate wildlife;

AND WHEREAS, Paniya Shetrunjay Hill Zone and the Banks of the River Shetrunji, the Reserve forest as well as Protected forest patches act as important corridors for the Asiatic Lion;

AND WHEREAS, the Hilly undulating Forests and Grass Land from Mitiyala Sanctuary to Hippavadli and Shetrunji Hills is used by animals as effective corridors;

AND WHEREAS, The Gir - Girnar Corridor of hilly undulating terrain between Gir and Girnar Pass is used by lions;

AND WHEREAS, it is necessary to conserve and protect the area to the extent and boundaries of which is specified in paragraph 1 of this notification around the Park and Sanctuaries as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub – section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of up to 17.9 kilometers from the boundary of the Mitiyala Wildlife Sanctuary, 16.3 Km from the boundary of the the Gir Wildlife Sanctuary and up to 14.98 km from the Paniya Wildlife Sanctuary of Gujarat, as Eco-sensitive Zone (hereinafter referred to as the Eco Sensitive Zone), details of which are as under, namely:-

1. Extent and Boundaries of Eco-sensitive Zone

(1) The Area of Eco-sensitive Zone is 3328.8139 Sq Km. It covers forest areas, riverine corridors, raised lands corridors and revenue areas around the Gir Wildlife Sanctuary, Gir National Park, Paniya Wildlife Sanctuary and Mitiyala Wildlife Sanctuary Region are located between latitude 20° 41' North to 21° 35' North and longitude 70° 15' East to 71° 35' East; falling in Junagadh, Gir-Somnath and Amreli districts of Gujarat State. It also include 291 villages situated in Junagadh, Visavadar, Mendarada, Maliya(Hatina), Talala, Kodinar, Una, Gir Gadhda, Jafarabad, Khambha, Savarkundala and Dhari taluka of the above three districts. The details of the area are:

Area	Square Kilometre
Riverine corridors	333.0000
Adjoining 258 villages of Gir, Paniya and Mitiyala PAs	2279.6652
33 Villages with raised lands between Gir PA and Girnar PA (Visavadar, Junagadh & Mendarada Taluka)	212.0803
Notified Reserve Forest /Protected Forest /U.C.F. around Gir PA	504.0684

(2) Maximum and Minimum extent of the Eco-sensitive Zone is 17.9 kilometres and minimum being zero. The extent varies among the protected areas:

- I. The maximum extent of the Eco-sensitive Zone along the Gir Wildlife Sanctuary is 16.3 kilometre and the minimum being zero as it adjacent to the Paniya sanctuary;
- II. The maximum extent of the Eco-sensitive Zone along the Paniya Wildlife Sanctuary is 14.98 kilometre and the minimum being zero as it adjacent to Gir Sanctuary;
- III. The maximum extent of the Eco-sensitive Zone along the Mitiyala Wildlife Sanctuary is 17.9 kilometre and the minimum being zero as it adjacent to Gir Sanctuary.

(3) The map of Eco-sensitive Zone along with boundary details along with latitudes and longitudes are given in **Annexure I**.

(4) The Global Positioning System (GPS) Coordinates of Wildlife Sanctuary and their Eco-sensitive zone are given in **Annexure-II**.

(5) Boundary Description of the Eco-Sensitive Zone and List of Villages within the Proposed Eco-Sensitive Zone are given in **Annexure-III**.

(6) Global Positioning System Co-ordinates of the villages falling in Eco-sensitive Zone are given in **Annexure-IV**.

(7) Details of Rivers as corridor and Eco-sensitive area- 750 metre/ 500 metre/ 250 metre on either side from middle of the identified corridor rivers/ tributaries are given in **Annexure-V**.

(8) Global Positioning System Co-ordinates of River corridors are given in **Annexure-VI**.

(9) Details of land corridors and GPS Coordinates between Gir-Girnar Sanctuary-are given in **Annexure VII**.

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The said Plan shall be approved by the Competent Authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating the ecological and environmental considerations into the said plan:

- (i) Environment,
- (ii) Forest and Wildlife,
- (iii) Agriculture,
- (iv) Revenue,
- (v) Urban Development,
- (vi) Tourism,
- (vii) Rural Development,
- (viii) Irrigation and Flood Control,
- (ix) Municipal
- (x) Panchayati Raj
- (xi) Public Works Department,

(5) The Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

3. **Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.**-Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of the local residents, and for the activities listed against serial numbers 23, 30, 38 and 41 specified in column (2) of the Table in paragraph 4, namely:-

- (i) Widening and strengthening of existing roads and construction of new roads.
- (ii) Small scale industries not causing pollution,
- (iii) Rainwater harvesting, and
- (iv) Cottage industries including village industries, convenience stores and local amenities:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas as which are detrimental to such areas.

(3) **Tourism.**- (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by Department of Tourism, Government of Gujarat in consultation with Department of Environment and Forest, Government of Gujarat.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment,

Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority, (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

- (ii) new construction of hotels and resorts shall not be permitted within the Eco-sensitive Zone;
- (iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural Heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and rules made thereunder.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 1357 (E), dated 8th April, 2016 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) The inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**- The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the erstwhile Ministry of Environment, Forest and Climate Change *vide* Notification number G.S.R. 343 (E), dated the 28th March, 2016.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.**- All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and be regulated in the manner specified in the Table below, namely:-

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial Mining, As per sub-activities described below.	(a) All new and existing (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for the domestic needs of bona fide local residents. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
1.1	Limestone Mining.	Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.2	Blacktrap quarry.	Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.3	Building limestone (quarry).	Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.4	Sand mining including gravel and kankar.	Commercial mining will be prohibited. Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.5	Soil, soft murum, hard murum.	Commercial mining will be prohibited. Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.6	Crushing plant units.	No mining and crushing shall be allowed within the Eco-sensitive Zone and no major changes in landscape shall be allowed that affects the hydrology and ecology of the region.
2.	Setting of saw mills.	No new or expansion of existing saw mills shall be permitted with in the Eco-sensitive Zone
3.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	All polluting industries will be prohibited. No new or expansion of polluting industries in the Eco-sensitive zone shall be permitted. Agro-based small scale industries, will be regulated as per applicable laws.
4	Use of polythene bags.	In select tourist areas such as Sasan, Ambardi, Chikalkuba and Tulsishyam, use of Polythene bags by shopkeepers should be strictly banned. In other areas of the Eco-sensitive Zone, it may be regulated as per the applicable laws.

5	Use or production of any hazardous substances.	As per applicable laws.
6	Establishment of major hydroelectric project.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Setting up of Medium Density Fibreboard/ Particle Board.	Prohibited (except as otherwise provided) as per applicable laws.
9.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws
10.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
11	Commercial Helicopter Services.	Prohibited (except as otherwise provided) as per applicable laws.
12	Erection of Mobile towers.	Prohibited (except as otherwise provided) as per applicable laws.
Regulated Activities		
13	Felling of Trees	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the Central or State Act and the rules made thereunder.
14.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
15.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area except for accommodation for temporary occupation of tourists related to Eco-friendly tourism activities. Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive zone, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan.
16	Under taking other activities related to tourism like over flying the sanctuary area by hot air baloon.	Regulated as per applicable law.
17.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within One Kilometer from the boundary of the Protected Area or upto the boundary of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub paragraph (1) of paragraph 3: Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the Competent Authority as per

		applicable rules and regulations, if any. (b) Beyond one kilometer upto the extent of Eco-sensitive Zone, construction for bonafide local needs shall be allowed and other construction activities shall be regulated as per the Zonal Master Plan.
18	Drastic Change of agricultural system.	Regulated as per applicable law
19.	Commercial water resources including ground water harvesting.	(a) The extraction of surface water and ground water shall be permitted only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land. (b) Extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
21.	Erection of electrical cables.	Promote underground cabling. Laying of insulated overhead cable should be made for new lines and old lines may be converted into the same in a phased manner.
22.	Erection of transformers and substations.	The activity should be so planned as to minimise incidents of wildlife mortality or injury.
23.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
24	Open well, Bore, etc for agriculture or other usage.	The activity should strictly follow safety norms for humans and wildlife, including compulsory construction of well parapet. The activity should be strictly monitored by the appropriate authority.
25.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws. The speed limit of 30 km/h should be maintained for safety of wildlife
26.	Discharge of treated effluents and solid waste in natural water bodies or land area.	(a) The discharge of treated effluent and disposal of solid waste shall be regulated as per applicable laws. (b) Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
27	Air and Vehicular Pollution.	Regulated as per applicable laws.
28.	Protection of Hill Slopes and river banks.	Regulated as per applicable laws.
29.	Commercial Sign boards and hoardings.	Regulated as per applicable laws.
30.	Small scale industries not causing pollution.	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from

		indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.
31.	Fencing of premises of hotels and lodges.	The height of fencing should be such that it does not hamper wildlife movement.
32.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated as per applicable laws.
33.	New Wood Based industry.	No establishment of new Wood based industry shall be permitted within the units of Eco-sensitive Zone: Provided that new Wood based industry may be set up in the Eco-sensitive Zone using 100% imported wood stock.
34.	Introduction of Exotic species.	Regulated under applicable laws. May be undertaken with the permission of Chief Wildlife Warden.
35.	Solid Waste Management.	Regulated as per applicable laws.
36.	Eco-tourism.	Regulated as per applicable laws.
Promoted Activities		
37.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws.
38.	Rain water harvesting.	Shall be actively promoted.
39.	Organic farming.	Shall be actively promoted.
40.	Adoption of green technology for all activities.	Shall be actively promoted.
41.	Cottage industries including village artisans, etc.	Shall be actively promoted.
42.	Use of renewable energy.	Bio gas, solar light etc. to be promoted.
43.	Agricultural operations including plantation, horticulture and orchards.	Permitted under applicable law.
44.	Agro-Forestry.	Shall be actively promoted.
45.	Environment Awareness.	Shall be actively promoted.

5. Eco-sensitive Zone Monitoring Committee:-

(1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following namely:-

- (a) Additional Chief Secretary, Forests & Environment Department- Chairman
- (b) Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, Gujarat-Member
- (c) A representative of the Ministry of Environment, Forest & Climate Change, Government of India -Member;
- (d) One representative of Non Governmental Organizations working in the field of environment to be nominated by the Government of India - Member;
- (e) Regional Officer, Gujarat State Pollution Control Board, - Member;

- (f) Senior Town Planner of the area - Member;
- (g) A representative of the Department of Forest and Environment, Government of Gujarat - Member;
- (h) One expert in the area of ecology and environment to be nominated by the Ministry of Environment, Forest & Climate Change, Government of India - Member;
- (i) Collector of the concerned district – Member;
- (j) District Development Officer of the concerned district – Member;
- (k) Deputy Conservator of Forests, concerned Division – Member;
- (l) Member of State Biodiversity Board-Member;
- (m) Chief Conservator of Forests, Wildlife Circle, Junagadh - Member Secretary.

Terms of Reference

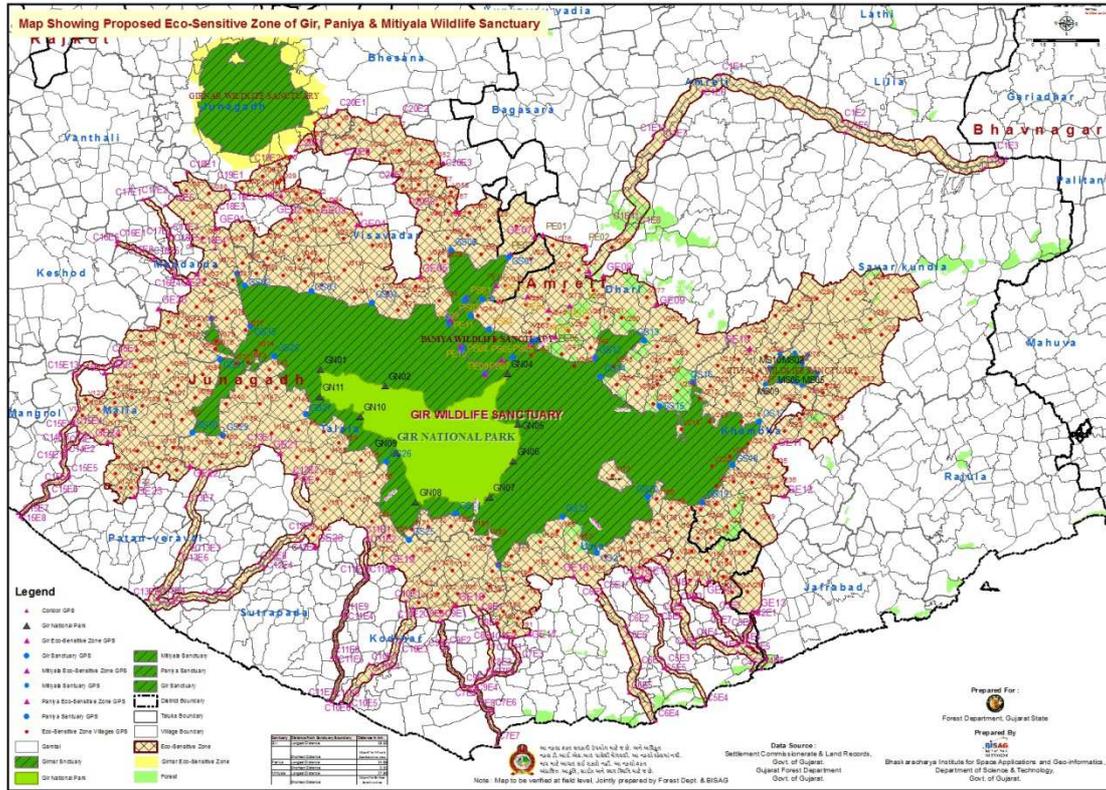
- (2) The tenure of the Monitoring committee is for three years;
 - (3) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
 - (4) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (5) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
 - (6) The Member Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
 - (7) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (8) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden in the state as per proforma given at **Annexure VIII**
 - (9) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
7. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/32/2016-ESZ-RE]

Dr. T. CHANDINI, Scientist 'G'

Annexure I

Map showing the proposed Eco-sensitive zone of Gir National Park, Gir Wildlife Sanctuary, Paniya Wildlife Sanctuary, Mitiyala Wildlife Sanctuary



Annexure II

The Global Positioning System (GPS) Cordinates of Gir National Park, Gir Wildlife Sanctuary, Paniya Wildlife Sanctuary, Mitiyala Wildlife Sanctuary and their Eco-sensitive zone

A. Global Positioning System Cordinates of Gir National Park

Sr.	GPS ID	Latitude	Longitude
1	GN01	21°13'26.67"N	71°10'15.71"E
2	GN02	21°15'57.64"N	71°14'5.27"E
3	GN03	21°18'2.54"N	71°16'21.94"E
4	GN04	21°17'41.50"N	71°20'52.07"E
5	GN05	21°17'57.22"N	71°24'48.69"E
6	GN06	21°14'30.28"N	71°25'49.48"E
7	GN07	21°11'50.23"N	71°22'50.21"E
8	GN08	21° 8'32.66"N	71°20'1.65"E
9	GN09	21° 6'10.24"N	71°19'23.30"E
10	GN10	21° 4'40.71"N	71°17'7.93"E
11	GN11	21° 5'5.42"N	71°14'9.77"E

B. Global Positioning System Coordinates of Gir Wildlife Sanctuary

Sr.	GPS ID	Latitude	Longitude
1	GS01	21°17'42.87"N	70°31'25.46"E
2	GS02	21°16'50.05"N	70°32'4.48"E
3	GS03	21°16'24.96"N	70°37'18.13"E
4	GS04	21°15'33.78"N	70°42'9.71"E
5	GS05	21°14'36.29"N	70°48'11.96"E
6	GS06	21°19'35.46"N	70°48'26.26"E
7	GS07	21°19'5.88"N	70°53'0.03"E
8	GS08	21°15'54.48"N	70°51'41.60"E
9	GS09	21°15'47.05"N	70°49'30.80"E
10	GS10	21°11'54.89"N	70°49'25.69"E
11	GS11	21°12'52.65"N	70°55'19.34"E
12	GS12	21°11'29.27"N	70°59'57.37"E
13	GS13	21°12'50.63"N	71° 3'48.72"E
14	GS14	21°10'7.27"N	71° 0'20.97"E
15	GS15	21° 7'53.49"N	71° 5'1.71"E
16	GS16	21° 9'42.42"N	71° 7'43.45"E
17	GS17	21° 6'44.61"N	71°12'57.31"E
18	GS18	21° 3'32.17"N	71°10'50.96"E
19	GS19	21° 0'41.97"N	71° 8'30.26"E
20	GS20	21° 1'4.67"N	71° 4'6.25"E
21	GS21	20°56'55.12"N	71° 0'5.29"E
22	GS22	20°59'37.58"N	70°57'20.96"E
23	GS23	20°55'57.50"N	70°52'17.63"E
24	GS24	20°59'50.33"N	70°48'55.72"E
25	GS25	20°57'47.77"N	70°45'14.96"E
26	GS26	21° 3'38.54"N	70°43'15.09"E
27	GS27	21° 7'11.57"N	70°36'58.26"E
28	GS28	21°11'34.78"N	70°34'22.70"E
29	GS29	21° 5'35.87"N	70°30'24.87"E
30	GS30	21° 5'46.23"N	70°27'55.69"E
31	GS31	21°11'16.21"N	70°30'5.10"E
32	GS32	21°14'20.78"N	70°29'25.18"E
33	GS33	21°13'46.29"N	70°32'29.55"E

C. GPS Coordinates of Gir Wildlife Sanctuary Eco-Sensitive Zone Boundary

Sr.	GPS ID	Latitude	Longitude
1	GE01	21°21'9.17"N	70°29'47.37"E
2	GE02	21°21'53.64"N	70°35'38.56"E
3	GE03	21°23'9.82"N	70°39'11.17"E
4	GE04	21°21'27.05"N	70°41'0.77"E
5	GE05	21°17'36.23"N	70°45'57.78"E
6	GE06	21°22'27.64"N	70°48'58.74"E
7	GE07	21°20'35.63"N	70°55'7.71"E
8	GE08	21°17'43.33"N	71° 0'35.56"E
9	GE09	21°15'33.20"N	71° 4'49.96"E
10	GE10	21°12'17.91"N	71°12'14.49"E
11	GE11	21° 4'56.20"N	71°14'13.10"E
12	GE12	21° 1'12.94"N	71°15'0.76"E
13	GE13	20°52'31.69"N	71°12'53.50"E
14	GE14	20°54'48.97"N	71° 9'0.94"E
15	GE15	20°55'7.77"N	71° 3'43.31"E
16	GE16	20°55'9.29"N	70°58'18.81"E
17	GE17	20°50'48.67"N	70°54'46.18"E
18	GE18	20°52'54.20"N	70°48'58.47"E
19	GE19	20°55'42.99"N	70°43'56.43"E
20	GE20	20°57'15.81"N	70°37'44.94"E
21	GE21	21° 4'16.13"N	70°34'58.22"E
22	GE22	21° 3'15.76"N	70°27'49.80"E
23	GE23	21° 0'56.71"N	70°23'25.47"E
24	GE24	21° 5'3.36"N	70°21'15.01"E
25	GE25	21°10'12.05"N	70°21'1.22"E
26	GE26	21°15'4.71"N	70°25'15.21"E
27	GE27	21°17'41.21"N	70°28'17.90"E

D. Global Positioning System Coordinates of Paniya Wildlife Sanctuary

Sr.	GPS ID	Latitude	Longitude
1	PS01	21°15'56.47"N	70°49'43.59"E
2	PS02	21°15'52.45"N	70°51'0.06"E
3	PS03	21°14'43.01"N	70°50'1.22"E
4	PS04	21°13'38.55"N	70°51'29.96"E
5	PS05	21°12'46.47"N	70°54'53.41"E
6	PS06	21°11'30.72"N	70°53'23.67"E

7	PS07	21°10'15.23"N	70°51'13.95"E
8	PS08	21°12'13.30"N	70°49'31.84"E
9	PS09	21°14'1.75"N	70°48'18.16"E

E. GPS Coordinates of Paniya Sanctuary Eco-Sensitive Zone Boundary

Sr.	GPS ID	Latitude	Longitude
1	PE01	21°20'47.37"N	70°55'43.61"E
2	PE02	21°19'58.09"N	70°59'7.71"E
3	PE03	21°18'3.52"N	70°59'24.73"E
4	PE04	21°15'25.19"N	70°57'52.91"E
5	PE05	21°13'6.30"N	70°56'45.92"E
6	PE06	21°16'55.65"N	70°52'0.27"E
7	PE07	21°19'21.01"N	70°53'6.95"E

F. Global Positioning System Coordinates of Mitiyala Wildlife Sanctuary

Sr.	GPS ID	Latitude	Longitude
1	MS01	21°11'50.93"N	71°14'34.88"E
2	MS02	21°11'58.85"N	71°15'41.32"E
3	MS03	21°11'43.21"N	71°16'51.57"E
4	MS04	21°11'5.76"N 7	1°16'20.24"E
5	MS05	21°10'21.31"N	71°17'36.63"E
6	MS06	21° 9'28.84"N	71°16'23.04"E
7	MS07	21° 9'45.13"N	71°15'51.94"E
8	MS08	21° 9'47.60"N	71°14'41.03"E
9	MS09	21° 9'33.53"N	71°13'25.51"E
10	MS10	21°10'49.70"N	71°13'46.11"E

G. GPS Coordinates of Mitiyala Sanctuary Eco-Sensitive Zone Boundary

Sr.	GPS ID	Latitude	Longitude
1	ME01	21°13'26.67"N	71°10'15.71"E
2	ME02	21°15'57.64"N	71°14'5.27"E
3	ME03	21°18'2.54"N	71°16'21.94"E
4	ME04	21°17'41.50"N	71°20'52.07"E
5	ME05	21°17'57.22"N	71°24'48.69"E
6	ME06	21°14'30.28"N	71°25'49.48"E
7	ME07	21°11'50.23"N	71°22'50.21"E
8	ME08	21° 8'32.66"N	71°20'1.65"E

9	ME09	21° 6'10.24"N	71°19'23.30"E
10	ME10	21° 4'40.71"N	71°17'7.93"E
11	ME11	21° 5'5.42"N	71°14'9.77"E
12	ME12	21° 8'7.71"N	71°12'44.90"E
13	ME13	21°10'58.25"N	71°11'29.46"E

Annexure-III**BOUNDARY DESCRIPTION OF THE PROPOSED ECO-SENSITIVE ZONE AND LIST OF VILLAGES WITHIN THE PROPOSED ECO-SENSITIVE ZONE:**

List of villages located adjoining to village boundary of those villages falling under the proposed eco-sensitive zone:

North :-

Boundaries of Maliya, Vadala, Bhankharvad, Bodi, Gadhali, Lilva, Babartirth, Manpur, Khadpipali, Mahobatpur, Sukhpur, Sodvadar, Intala, Anandpur, Bagadu, Semrala, Sankhadavadar, Khadiya, Toraniya, Mandapara, Bhalgam, Bandhala (Part), Bilkha, Virpur, Khambhaliya, Navi Chavand, Moniya, Manadavad, Nava Vaghaniya, Chhodavadi, Vandarvad, Gorakhpur, Chanka, Hajani Pipaliya, Jambuda, Janjesar, Kadaya, Bhat Vavadi, Sudavad, Lunaghiya, Bhader, Kotha pipaliya, Dangavadar, Bharad, Ambardi, Khicha, Devala, Dabhali, Virpur, Anida, Mota Samadhiyala, Ruganathpur, Hathsani, Savar Kundala, Savar Sama Padar, Mota Zinzuda, Nana Zinjuda, Pithavadi, Bhenkara, Dedan, Mota Manasa, Mahobatpara, Panderi, Jasadhar, Khorasa Gir Villages.

East :-

Boundaries of Likhala, Khadasali, Goradaka, Dolti, Adsang, Pati, Rayadi, Dedan, Trakuda, Vangadhra, Lor, Mota Mansa, Chhelana, Bhada, Untvada, Nandarakh, Mahobatpara, Kandhi, Juna Ugala, Gundala, Jargali, Ankolali, Panderi, Ambavad, Jithala, Rampara, Pikhori, Virpur, Talala, Ghunsiya, Umrethi, Ukadiya, Khanderi Nani, Chhapari, Kherali, Deda, Bagadu, Semrala, Bandhala (Part), Nava Vaghaniya, Vandarvad, Mota Gujariya, Hajani Pipaliya, Kanavadla, Jambuda, Zanzesar, Bilakha, Virpur, Khambhaliya, Navi Chavand, Moniya, Mandavad, Bhat Vavadi, Lunghiya, Bhader, Manavav, Khicha, Devala, Dabhali, Virpur, Savarkundala, Mota Zinzuda, Bhenkara Villages.

South :-

Boundaries of Babartirth, Mendarada, Alidhra, Bagadu, Sankhadavadar, Badalpur, Prabhatpur, Ravani Kuba, Ishwariya Mandavad, Rupavati, Mangmath Pipali, Umralla, Bilkha, Jambuda, Khicha, Likhala, Khadasali, Goradaka, Detad, Thoradi, Adsang, Pati, Rayadi, Dedan, Vangadhra, Lor, Manasa Nana, Mota Mansa, Vadali, Sondarda, Gangada, Untvala, Nandrakh, Nesada, Padapadar, Mohobatpara, Kandhi, Bhacha, Vajadi, Juna Ugala, Gundala, Judvadli, Vadviyala, Jargali, Ankolali, Panderi, Ambavad, Kankiya, Bodidar, Bodva, Jithala, Bhiyal, Adpokar, Chhachhar, Bhandariya, Chidivav, Pavati, Vadala, Rampara, Mohobatpara, Bhimdeval, Jasadhar, Madhupur, Gundaran, Virapur, Talala, Galiyavad, Ghunsiya, Umrethi, Ukadiya, Khanderi Nani, Chhapari, Deda, Paldi, Khorasa Gir, Dhanej Moti, Dhanej Nani Villages.

West :-

Boundaries of Maliya, Vadla, Bhankharvad, Sergadh, Gadhali, Lilva, Babartirth, Manpar, Najapur, Mendarda, Alidhra, Khadpipali, Mahobatpur, Sukhpur, Bagadu, Semrala, Sankhadavadar, Anandpur, Khadiya, Bhalgam, Bandhala (Part), Mandilkpur (Part), Bilkha, Mandavad, Ravnikuba, Leriya, Ishwariya Mandavad, Rupavati, Umralla, Chhodavadi, Gorkhpur, Janjesar, Bhat Vavadi, Kotha Pipariya, Dabhali, Samadhiyala Mota, Ruganathpura, Hathsani, Savar Sama Padar, Mota Jinjuda, Goradka, Rayadi, Dedan, Gangada, Untvada, Nandrakh, Kandhi, Padapadar, Mohobatpara, Vajadi, Juna Ugala, Vadviyala, Ankolali, Bodidar, Chhachhar, Bhadariya, Gir Devali, Chidivav, Vithalpur, Vadla, Bhimdeval, Anida, Jasadhar, Madhupur-Jumbur, Gundaran, Virpur, Ukadiya, Paladi, Khorasa Gir, Dhanej Moti, Dhanej Nani, Ambecha Villages.

Details of villages within the proposed eco-sensitive zone:-

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
1	Junagadh	Junagadh	1) Jamaka	V1	1109.90	46.61	1156.51	Gir sanctuary Eco-sensitive zone
			2) Thumbala	V2	381.68	0.00	381.68	Gir-Girnar corridor Eco-sensitive zone
			3) Bela	V3	335.38	0.00	335.38	-do-
			4) Mevasa-Khambhaliya	V4	609.09	0.00	609.09	-do-
			5) Rameshwar	V5	548.16	0.00	548.16	-do-
			6) Mevasa-Khadiya	V6	251.85	0.00	251.85	-do-
			7) Chorvadi	V7	752.73	0.00	752.73	-do-
			8) Avtadiya Mota	V8	295.64	0.00	295.64	-do-
			9) Avtadiya Nana	V9	147.49	0.00	147.49	-do-
			10) Navagam	V10	329.36	0.00	329.36	-do-
			11) Nava Pipaliya	V11	1004.16	0.00	1004.16	-do-
			12) Mandalik pur (Part)	V12	311.82	0.00	311.82	-do-
			13) Bandhala (Part)	V13	534.24	0.00	534.24	-do-
			Sub Total		6611.50	46.61	6658.11	
2	Junagadh	Visavadar	1) Limadhra	V14	1248.67	149.14	1397.81	Gir sanctuary Eco-sensitive zone
			2) Haripur	V15	528.45	56.96	585.41	-do-
			3) Khambha	V16	710.88	0.00	710.88	-do-
			4) Piyava	V17	548.21	117.25	665.46	-do-
			5) Moti Monpari	V18	1275.60	0.00	1275.60	-do-
			6) Prempara	V19	2062.13	38.23	2100.36	-do-
			7) Jambudi-Satadhar	V20	242.15	0.00	242.15	-do-
			8) Javaladi	V21	390.17	330.03	720.20	-do-
			9) Dudhala	V22	684.15	179.02	863.17	-do-
			10) Manandiya	V23	610.59	165.12	775.71	-do-
			11) Rajapara	V24	645.54	380.81	1026.35	-do-
			12) Kalsari	V25	2192.08	0.00	2192.08	-do-
			13) Govindpara	V26	405.52	0.00	405.52	-do-
			14) Vekariya	V27	2075.62	0.00	2075.62	Paniya sanctuary Eco-sensitive zone
	Junagadh	Visavadar	15) Ghodasan	V28	1153.40	683.01	1836.41	Gir sanctuary Eco-sensitive zone
			16) Nani-Monpari	V29	2895.08	0.00	2895.08	-do-

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
			17) Mundia Ravani	V30	834.53	388.69	1223.22	Paniya sanctuary Eco-sensitive zone
			18) Sarsai	V31	2586.28	0.00	2586.28	Gir sanctuary Eco-sensitive zone
			19) Dadar	V32	646.79	0.00	646.79	-do-
			20) Kanjarada	V33	176.82	0.00	176.82	-do-
			21) Khijadiya	V34	396.86	0.00	396.86	-do-
			22) Ghantiyan	V35	342.77	0.00	342.77	-do-
			23) Baradiya	V36	1084.60	0.00	1084.60	-do-
			24) Shobhavadla Gir	V37	577.44	0.00	577.44	-do-
			25) Liliya	V38	593.20	82.00	675.20	-do-
			26) Jambala	V39	641.91	0.00	641.91	-do-
			27) Ratang	V40	466.15	0.00	466.15	Gir sanctuary Eco-sensitive zone
			28) Miyavadla	V41	382.43	0.00	382.43	-do-
			29) Ishwariya-Gir	V42	853.26	0.00	853.26	-do-
			30) Shetrunj-Vadala	V43	727.34	0.00	727.34	-do-
			31) Chaparada	V44	1107.02	0.00	1107.02	-do-
			32) Mota Hadmatiya	V45	1081.50	0.00	1081.50	Gir-Girnar corridor Eco-sensitive zone
			33) Navaniya	V46	838.68	2.13	840.81	-do-
			34) Kotada Mota	V47	1320.27	173.78	1494.05	-do-
			35) Kotada Nana	V48	998.75	0.00	998.75	-do-
			36) Vichhavad	V49	939.07	0.00	939.07	-do-
			37) Shirvaniya	V50	213.83	0.00	213.83	-do-
			38) Moti Pindikhai	V51	871.32	0.00	871.32	-do-
			39) Hadmatiya Nana	V52	433.19	0.00	433.19	-do-
			40) Chhalda	V53	563.75	0.00	563.75	-do-
			41) Rabarika	V54	603.76	0.00	603.76	-do-
			42) Deshai Vadala	V55	366.59	3.27	369.86	-do-
			43) Sukhpur	V56	427.39	0.00	427.39	-do-
			44) Dhebar	V57	665.81	0.00	665.81	-do-
			45) Mahudi	V58	242.65	0.00	242.65	-do-
			46) Kuva (Ravani)	V59	630.25	0.00	630.25	-do-
			47) Kankchiyala	V60	459.54	0.00	459.54	Gir sanctuary Eco-sensitive zone

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
			48) Bhutdi	V61	923.63	0.00	923.63	-do-
	Junagadh	Visavadar	49) Ambala	V62	533.45	0.00	533.45	-do-
			50) Kalawad	V63	723.40	0.00	723.40	-do-
			51) Jetalvad	V64	1201.98	170.26	1372.24	-do-
			52) Lalpur	V65	1041.96	72.09	1114.05	-do-
			53) Chhelanka	V66	448.47	0.00	448.47	Gir-Girnar corridor Eco-sensitive zone
			54) Mahuda	V67	358.55	0.00	358.55	-do-
			Sub Total		44973.43	2991.79	47965.22	
3	Junagadh	Mendarada	1) Itali	V68	717.59	0.00	717.59	Gir sanctuary Eco-sensitive zone
			2) Amarpur-Kathi	V69	608.53	246.82	855.35	-do-
			3) Kanadipur	V70	632.11	236.22	868.33	-do-
			4) Nani-Khodiya	V71	517.66	133.12	650.78	-do-
			5) Jinjuda	V72	942.50	385.88	1328.38	-do-
			6) Najapur-Chhataria	V73	86.31	332.32	418.63	-do-
			7) Surajgadh	V74	205.07	1112.67	1317.74	-do-
			8) Ranidhar	V75	167.44	257.07	424.51	-do-
			9) Gadakiya	V76	96.62	89.24	185.86	-do-
			10) Karasangadh	V77	103.91	979.04	1082.95	-do-
			11) Malanka	V78	348.93	1874.13	2223.06	-do-
			12) Gundiya	V79	139.82	306.27	446.09	-do-
			13) Moti-Khodiya	V80	874.83	0.00	874.83	-do-
			14) Nataliya	V81	108.47	247.71	356.18	-do-
			15) Ambala	V82	1237.90	234.90	1472.80	-do-
			16) Patarama	V83	677.50	0.00	677.50	-do-
			17) Dedakiya	V84	517.64	0.00	517.64	-do-
			18) Tejatimbi	V85	464.41	151.16	615.57	-do-
			19) Chandravadi	V86	705.09	0.00	705.09	-do-
			20) Khimpadar	V87	637.59	0.00	637.59	Gir-Girnar corridor Eco-sensitive zone
			21) Nagalpur	V88	1236.45	0.00	1236.45	-do-
			22) Gundala	V89	1080.39	0.00	1080.39	Gir sanctuary Eco-sensitive zone
			23) Datrana	V90	1888.57	0.00	1888.57	Gir-Girnar corridor Eco-sensitive zone
			24) Chiroda	V91	939.99	0.00	939.99	-do-

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
			Sub Total		14935.32	6586.55	21521.87	
4	Junagadh	Maliya (Hatina)	1) Ladudi	V92	1288.85	0.00	1288.85	Gir sanctuary Eco-sensitive zone
			2) Devgam	V93	672.80	108.50	781.30	-do-
			3) Jalondar	V94	1606.22	0.00	1606.22	-do-
			4) Tarshingada	V95	653.13	0.00	653.13	-do-
			5) Matarvaniya	V96	1131.87	0.00	1131.87	-do-
			6) Ambalgadh	V97	706.14	141.64	847.78	-do-
			7) Viridi	V98	1090.17	28.29	1118.46	-do-
			8) Amarpur Gir	V99	1557.19	218.45	1775.64	-do-
			9) Kalimbhada	V100	707.64	110.55	818.19	-do-
			10) Akala	V101	654.03	0.00	654.03	-do-
			11) Kerala	V102	373.74	0.00	373.74	-do-
			12) Dubhala	V103	382.31	0.00	382.31	-do-
			13) Sarakadiya	V104	365.31	0.00	365.31	-do-
			14) Vadiya	V105	559.77	0.00	559.77	-do-
			15) Katrasa	V106	809.99	9.53	819.52	-do-
			16) Dharamp	V107	356.92	101.11	458.03	-do-
			17) Vandarvad	V108	932.42	0.00	932.42	-do-
			18) Babra	V109	1405.92	522.24	1928.16	-do-
			19) Intali	V110	634.50	0.00	634.50	-do-
			20) Kodaya	V111	1453.29	0.00	1453.29	-do-
			21) Pankuva	V112	454.74	80.13	534.87	-do-
			22) Chuldi	V113	1078.77	386.18	1464.95	-do-
			23) Patala	V114	315.23	40.37	355.60	-do-
			24) Pipalava	V115	219.52	0.00	219.52	-do-
			25) Lachhadi	V116	421.61	63.41	485.02	-do-
			26) Akala Gir	V117	551.77	50.29	602.06	-do-
			27) Jangar	V118	762.10	0.00	762.10	-do-
			28) Dhrabavad	V119	630.34	22.75	653.09	-do-
			29) Barula	V120	805.71	20.23	825.94	-do-
			30) Danderi	V121	468.54	36.83	505.37	-do-
			31) Achhidra	V122	483.94	0.00	483.94	-do-
			32) Janadi	V123	280.29	0.00	280.29	-do-
			33) Ghunghati	V124	430.62	0.00	430.62	-do-
			Sub Total		24245.39	1940.50	26185.89	
5	Junagadh	Kodinar	1)Harmadiya/Aebhalvad	V125	2313.68	258.71	2572.39	Gir sanctuary Eco-sensitive zone

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
			2) Valadar	V126	1081.38	0.00	1081.38	-do-
			3) Sandhanidhar	V127	517.79	0.00	517.79	-do-
			4) Ghantawad	V128	2347.95	677.20	3025.15	-do-
			5) Nagadala	V129	841.72	180.96	1022.68	-do-
			6) Pinchhavi	V130	576.12	326.86	902.98	-do-
			7) Arithiya	V131	807.67	0.00	807.67	-do-
			8) Shedhaya	V132	856.20	0.00	856.20	-do-
			9) Mota Sugala	V133	597.87	0.00	597.87	-do-
			Sugala Nana		354.86	0.00	354.86	-do-
			10) Jagtiya	V134	366.56	0.00	366.56	-do-
			11) Vithhalpur	V135	701.54	0.00	701.54	-do-
			12) Morvad	V136	789.80	0.00	789.80	-do-
			13) Pichhava	V137	343.32	0.00	343.32	-do-
			14) Alidar	V138	1492.88	0.00	1492.88	-do-
			Sub Total		13989.34	1443.73	15433.07	
6	Junagadh	Talala	1) Chitravad	V139	1933.95	273.00	2206.95	Gir sanctuary Eco-sensitive zone
			2) Hiranvel	V140	305.15	75.64	380.79	-do-
			3) Haripur	V141	873.31	601.52	1474.83	-do-
			4) Bhalchhel	V142	458.15	341.31	799.46	-do-
			5) Sasan	V143	99.22	0.00	99.22	-do-
			6) Chitrod	V144	520.83	156.08	676.91	-do-
			7) Bhojde	V145	919.18	1140.60	2059.78	-do-
			8) Lusala	V146	227.44	493.68	721.12	-do-
			9) Sangodra	V147	439.94	567.54	1007.48	-do-
			10) Borvav	V148	1382.29	263.15	1645.44	-do-
			11) Dhava	V149	1530.18	382.34	1912.52	-do-
			12) Surva	V150	1001.61	151.61	1153.22	-do-
			13) Jasapur (Tuka)	V151	623.48	695.88	1319.36	-do-
			14) Moruka	V152	922.45	83.02	1005.47	-do-
			15) Rasulpura	V153	512.10	0.00	512.10	-do-
			16) Vadla	V154	533.53	753.44	1286.97	-do-
			17) Ankolvadi	V155	1526.14	0.00	1526.14	-do-
			18) Bamanasa	V156	487.79	800.80	1288.59	-do-
			19) Mandorana	V157	757.28	601.70	1358.98	-do-
			20) Javantri	V158	668.91	704.13	1373.04	-do-
			21) Dhanej-Bakula	V159	1419.54	133.30	1552.84	-do-
			22) Jepur	V160	505.94	338.55	844.49	-do-

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
			23) Hadmatiya	V161	1116.54	616.36	1732.90	-do-
			24) Ratidhar	V162	498.62	0.00	498.62	-do-
			25) Khirdhar	V163	601.47	0.00	601.47	-do-
			26) Ramrechi	V164	562.69	203.30	765.99	-do-
Sub Total					20427.73	9376.95	29804.68	
7	Junagadh	Una	1) Nitali	V165	755.64	1.16	756.80	Gir sanctuary Eco-sensitive zone
			2) Vadali	V166	682.04	0.00	682.04	-do-
			3) Itvaya	V167	836.66	610.48	1447.14	-do-
			4) Kodia	V168	980.55	0.00	980.55	-do-
			5) Rasulpara	V169	706.05	105.53	811.58	-do-
			6) Fareda	V170	294.15	225.08	519.23	-do-
			7) Kansaria	V171	304.43	0.00	304.43	-do-
			8) Jamvala	V172	679.01	414.44	1093.45	-do-
			9) Tulshishyam Temple	V173	1217.10	0.00	1217.10	-do-
			10) Khilavad	V174	1340.36	0.00	1340.36	-do-
			11) Ugala	V175	582.46	0.00	582.46	-do-
			12) Sanosari	V176	447.80	0.00	447.80	-do-
			13) Nagadiya	V177	628.18	0.00	628.18	-do-
			14) Motisar	V178	498.25	0.00	498.25	-do-
			15) Sonariya	V179	458.59	0.00	458.59	-do-
			16) Bhakha	V180	464.78	485.63	950.41	-do-
			17) Thoradi	V181	412.73	0.00	412.73	-do-
			18) Babaria	V182	241.34	60.62	301.96	-do-
	Junagadh	Una	19) Gir-Gadhada (Part)	V183	1588.65	0.00	1588.65	-do- (The Gamtal area has been excluded from Eco-sensitive zone)
			20) Dron	V184	1349.55	0.00	1349.55	Gir sanctuary Eco-sensitive zone
			21) Fatsar	V185	1274.71	0.00	1274.71	-do-
			22) Umedpara	V186	658.52	0.00	658.52	-do-
			23) Sanvav	V187	1429.86	0.00	1429.86	-do-
			24) Velkot	V188	490.37	0.00	490.37	-do-
			25) Dhrabavad	V189	457.03	34.99	492.02	-do-
			26) Janjariya	V190	320.81	0.00	320.81	-do-
			27) Kaneri	V191	517.22	0.00	517.22	-do-

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
			28) Vankiya	V192	1662.84	0.00	1662.84	-do-
			29) Naliyeri Moli	V193	721.30	0.00	721.30	-do-
			30) Luvari Moli	V194	347.87	0.00	347.87	-do-
			31) Kakidi Moli	V195	292.83	0.00	292.83	-do-
			32) Chorali Moli	V196	154.71	0.00	154.71	-do-
			33) Bediya	V197	941.44	26.12	967.56	-do-
			34) Bandharada	V198	425.69	0.00	425.69	-do-
			35) Samdhiyala Nana-Malan	V199	1261.88	77.31	1339.19	-do-
			36) Samdhiyala Mota	V200	971.46	0.00	971.46	-do-
			37) Pankhan	V201	577.07	0.00	577.07	-do-
			38) Dhokadava	V202	1178.50	0.00	1178.50	-do-
			39) Ambala	V203	702.32	0.00	702.32	-do-
			40) Moti-Moli	V204	434.52	0.00	434.52	-do-
			Sub Total		29289.27	2041.36	31330.63	
8	Amreli	Khambha	1) Tantaniya	V205	810.33	0.00	810.33	Gir sanctuary Eco-sensitive zone
			2) Umariya	V206	1218.31	0.00	1218.31	-do-
			3) Nanudi	V207	738.70	0.00	738.70	Mitiyala sanctuary Eco-sensitive zone
			4) Bhad	V208	1163.98	0.00	1163.98	-do-
			5) Dadhiyali	V209	730.36	0.00	730.36	-do-
			6) NaniDhari	V210	1726.90	69.95	1796.85	Gir sanctuary Eco-sensitive zone
			7) Nani Visavadar	V211	654.89	0.00	654.89	-do-
			8) Dhavadiya	V212	331.99	376.65	708.64	-do-
			9) Gidaradi	V213	694.39	658.08	1352.47	-do-
			10) Pipalava	V214	1102.54	1096.13	2198.67	-do-
	Amreli	Khambha	11) Bhanja	V215	220.34	2604.16	2824.50	-do-
			12) Pachpachiya	V216	387.27	0.00	387.27	-do-
			13) Dhundhvana	V217	617.27	0.00	617.27	-do-
			14) Dadali	V218	385.66	356.95	742.61	-do-
			15) Kantala	V219	304.21	389.22	693.43	-do-
			16) Chakrava	V220	729.33	0.00	729.33	-do-
			17) Ambaliyala	V221	590.21	412.63	1002.84	-do-
			18) Babarpara	V222	317.06	1047.89	1364.95	-do-
			19) Borala	V223	527.80	1006.50	1534.30	-do-
			20) Khadadhar	V224	1218.49	735.56	1954.05	-do-

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
			21) Lasa	V225	889.78	0.00	889.78	-do-
			22) Khambha (Part)	V226	2270.69	0.00	2270.69	Mitiyala sanctuary Eco-sensitive zone (The Gamtal area has been excluded from Eco-sensitive zone.)
			23) Ingorala	V227	1659.93	0.00	1659.93	Mitiyala sanctuary Eco-sensitive zone
			24) Kotada	V228	858.97	0.00	858.97	-do-
			25) Jikiyali	V229	1099.35	0.00	1099.35	-do-
			26) Vankiya	V230	1434.39	0.00	1434.39	-do-
			27) Sarkadiya-Divna	V231	346.75	0.00	346.75	-do-
			28) Bhavaradi	V232	1079.23	0.00	1079.23	-do-
			29) Kodiya	V233	756.40	103.20	859.60	-do-
			30) Sarakadiya	V234	908.08	59.63	967.71	-do-
			31) NavaMalek Ness	V235	1072.26	0.00	1072.26	Gir sanctuary Eco-sensitive zone
			32) JunaMalek Ness	V236	596.05	0.00	596.05	-do-
			33) Hanumanpur	V237	617.52	0.00	617.52	-do-
			34) Talada	V238	733.65	0.00	733.65	-do-
			35) Jamaka	V239	1863.86	242.81	2106.67	-do-
			36) Salava	V240	577.73	0.00	577.73	-do-
			37) Pipariya	V241	576.90	0.00	576.90	-do-
			38) Rabarika	V242	377.72	0.00	377.72	-do-
			Sub Total		32189.29	9159.36	41348.65	
9	Amreli	Dhari	1) Karamadadi	V243	661.73	1138.60	1800.33	Gir sanctuary Eco-sensitive zone
			2) Chachai	V244	1949.65	513.88	2463.53	Paniya sanctuary Eco-sensitive zone
			3) Paniya-Sodhapara	V245	1595.88	3357.84	4953.72	-do-
			4) Dalkhaliya	V246	1261.14	0.00	1261.14	-do-
			Ramgadh		326.40	156.80	483.20	-do-
	Amreli	Dhari	5) Krangasa	V247	447.18	910.07	1357.25	Gir sanctuary Eco-sensitive zone
			6) Ravana	V248	499.37	0.00	499.37	-do-

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
			7) Matanmala	V249	253.77	895.82	1149.59	-do-
			8) Sakhpur	V250	492.09	325.34	817.43	-do-
			9) Govindpur	V251	1155.96	578.44	1734.40	-do-
			10) Semaradi	V252	267.88	1657.93	1925.81	-do-
			11) Kotada	V253	516.70	0.00	516.70	Paniya sanctuary Eco-sensitive zone
			12) Jaljivadi	V254	697.97	223.45	921.42	Gir sanctuary Eco-sensitive zone
			13) Tarsingada-Boradi	V255	1681.83	0.00	1681.83	-do-
			14) Rajasthali	V256	338.58	0.00	338.58	-do-
			15) Khisari	V257	728.41	0.00	728.41	-do-
			16) Patala	V258	2175.97	0.00	2175.97	-do-
			17) Gadhia-Chavand	V259	516.38	316.84	833.22	-do-
			18) Sarsiya	V260	3450.17	2529.28	5979.45	-do-
			19) Phachariya	V261	507.71	0.00	507.71	-do-
			20) Jira	V262	2061.57	160.04	2221.61	-do-
			21) Hirava	V263	932.86	129.11	1061.97	-do-
			22) Trambakpur	V264	762.66	88.24	850.90	-do-
			23) Mithapar	V265	772.53	0.00	772.53	-do-
			24) Kubada	V266	848.41	127.49	975.90	-do-
			25) Dhari (Part)	V267	1190.74	198.50	1389.24	-do- (Only Riverine Corridors Area is Included Eco-sensitive zone)
			26) Dudhala	V268	1240.48	14.16	1254.64	Gir sanctuary Eco-sensitive zone
			27) Monvel	V269	3289.50	27.71	3317.21	-do-
			28) Gadhya-Patala	V270	1682.66	1126.66	2809.32	-do-
			29) Boradi	V271	1523.65	0.00	1523.65	Paniya sanctuary Eco-sensitive zone
			30) Mevasa	V272	215.76	0.00	215.76	-do-
			31) Gigasan	V273	1978.85	0.00	1978.85	-do-
			32) Sivad	V274	498.68	56.56	555.24	-do-
			33) Malshika	V275	1112.20	0.00	1112.20	-do-
			34) Katharota	V276	470.78	0.00	470.78	-do-

Sr. No.	District	Taluka	Name of villages in eco-sensitive zone	Village ID	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	Remarks
1	2	3	4	5	6	7	8	9
			35) Amrutpur	V277	714.30	69.59	783.89	Gir sanctuary Eco-sensitive zone
			Sub Total		38820.40	14602.35	53422.75	
10	Amreli	Savar-kundla	1) Mitiyala	V278	2639.18	1955.14	4594.32	Mitiyala sanctuary Eco-sensitive zone
			2) Bagoya	V279	530.16	0.00	530.16	-do-
			3) Giniyavad	V280	165.09	0.00	165.09	-do-
			4) Khodiyana	V281	1081.31	0.00	1081.31	-do-
			5) Abharampara	V282	1497.64	0.00	1497.64	-do-
			6) Ambaradi	V283	3151.93	0.00	3151.93	-do-
			7) Dhajadi	V284	2115.93	0.00	2115.93	-do-
			8) Badhada	V285	2816.16	0.00	2816.16	-do-
			9) Jabal	V286	1749.45	0.00	1749.45	-do-
			10) Luvara	V287	1378.67	0.00	1378.67	-do-
			11) Ramgadh	V288	640.34	32.45	672.79	-do-
			12) Vijyanagar	V289	635.78	199.85	835.63	-do-
			13) Gadhakada	V290	3263.18	30.20	3293.38	-do-
			Sub Total		21664.82	2217.64	23882.46	
11	Amreli	Jafrabad	1) Timbi	V291	2028.06	0.00	2028.06	Gir sanctuary Eco-sensitive zone
			Sub Total		2028.06	0.00	2028.06	
			Grand Total		249174.55	50406.84	299581.39	

ABSTRACT

S. No.	District	Taluka	Name of villages in ecosensitive zone	Non Forest Area (Ha)	Notified Forest Area (Ha)	Total Eco Sensitive Area (Ha)	
1	2	3	4	7	6	5	
1	Junagadh	1	Junagadh	13	6611.50	46.61	6658.11
		2	Visavadar	54	44973.43	2991.79	47965.22
		3	Mendarda	24	14935.32	6586.55	21521.87
		4	Maliya (Hatina)	33	24245.39	1940.50	26185.89
		5	Kodinar	14	13989.34	1443.73	15433.07
		6	Talala	26	20427.73	9376.95	29804.68
		7	Una	40	29289.27	2041.36	31330.63
		7	Sub Total	204	154471.98	24427.49	178899.47
2	Amreli	1	Khambha	38	32189.29	9159.36	41348.65

		2	Dhari	35	38820.40	14602.35	53422.75
		3	Savarkundla	13	21664.82	2217.64	23882.46
		4	Jafarabad	1	2028.06	0.00	2028.06
		4	Sub Total	87	94702.57	25979.35	120681.92
		11	Grand Total	291	249174.55	50406.84	299581.39

Annexure IV

GPS Coordinates of the villages falling within the PAs Eco-sensitive Zone

S. No	Village ID	District	Taluka	Village	Latitude	Longitude
1	V1	Junagadh	Junagadh	Jamka	21° 20' 36.310" N	70° 31' 51.575" E
2	V2	Junagadh	Junagadh	Thumbala	21° 23' 25.713" N	70° 37' 15.837" E
3	V3	Junagadh	Junagadh	Bela	21° 23' 30.422" N	70° 34' 55.571" E
4	V4	Junagadh	Junagadh	Mevasa Kamribaina	21° 23' 44.062" N	70° 36' 6.193" E
5	V5	Junagadh	Junagadh	Rameshvar	21° 24' 3.937" N	70° 33' 14.723" E
6	V6	Junagadh	Junagadh	Mevasa Khadiya	21° 24' 11.459" N	70° 31' 47.504" E
7	V7	Junagadh	Junagadh	Chorvadi	21° 25' 2.024" N	70° 33' 25.071" E
8	V8	Junagadh	Junagadh	Avatadiya Mota	21° 24' 49.259" N	70° 34' 50.777" E
9	V9	Junagadh	Junagadh	Avatadiya Nana	21° 24' 36.924" N	70° 34' 39.207" E
10	V10	Junagadh	Junagadh	Navagam	21° 25' 59.078" N	70° 34' 42.984" E
11	V11	Junagadh	Junagadh	Nava Pipaliya	21° 28' 59.914" N	70° 39' 28.123" E
12	V12	Junagadh	Junagadh	Mandlikpur	21° 29' 4.248" N	70° 37' 33.834" E
13	V13	Junagadh	Junagadh	Bandhala	21° 27' 47.730" N	70° 37' 5.113" E
14	V14	Junagadh	Visavadar	Limadhra	21° 17' 37.847" N	70° 35' 5.490" E
15	V15	Junagadh	Visavadar	Haripur	21° 17' 11.687" N	70° 36' 53.825" E
16	V16	Junagadh	Visavadar	Khambha Gir	21° 16' 56.342" N	70° 38' 12.305" E
17	V17	Junagadh	Visavadar	Piyava Gir	21° 15' 58.918" N	70° 40' 47.586" E
18	V18	Junagadh	Visavadar	Monpari Moti	21° 18' 4.663" N	70° 39' 57.297" E
19	V19	Junagadh	Visavadar	Prempara	21° 16' 54.309" N	70° 42' 33.749" E
20	V20	Junagadh	Visavadar	Jambudi	21° 16' 22.596" N	70° 43' 25.784" E
21	V21	Junagadh	Visavadar	Javaldi	21° 15' 4.980" N	70° 44' 14.529" E
22	V22	Junagadh	Visavadar	Dudhala	21° 16' 6.652" N	70° 44' 58.341" E
23	V23	Junagadh	Visavadar	Manandiya	21° 16' 50.364" N	70° 45' 40.633" E
24	V24	Junagadh	Visavadar	Rajpara	21° 15' 47.914" N	70° 47' 32.277" E
25	V25	Junagadh	Visavadar	Kalsari	21° 18' 55.358" N	70° 46' 45.815" E
26	V26	Junagadh	Visavadar	Govindpara	21° 18' 46.277" N	70° 47' 54.202" E
27	V27	Junagadh	Visavadar	Vekariya	21° 18' 57.507" N	70° 54' 46.194" E
28	V28	Junagadh	Visavadar	Ghodasan	21° 21' 49.581" N	70° 51' 29.942" E
29	V29	Junagadh	Visavadar	Monpari Nani	21° 21' 2.566" N	70° 38' 29.076" E
30	V30	Junagadh	Visavadar	Ravani Mundiya	21° 16' 56.660" N	70° 52' 48.375" E
31	V31	Junagadh	Visavadar	Sarsai	21° 19' 55.721" N	70° 42' 12.919" E
32	V32	Junagadh	Visavadar	Dadar	21° 20' 32.155" N	70° 36' 59.284" E
33	V33	Junagadh	Visavadar	Kanjarda	21° 20' 26.041" N	70° 39' 55.128" E
34	V34	Junagadh	Visavadar	Khijadiya	21° 22' 50.525" N	70° 38' 20.198" E
35	V35	Junagadh	Visavadar	Ghantiyan	21° 22' 30.433" N	70° 37' 10.971" E
36	V36	Junagadh	Visavadar	Baradiya	21° 19' 50.086" N	70° 35' 20.205" E
37	V37	Junagadh	Visavadar	Shobhavadla Gir	21° 21' 12.558" N	70° 35' 5.405" E
38	V38	Junagadh	Visavadar	Liliya	21° 18' 52.704" N	70° 33' 50.412" E
39	V39	Junagadh	Visavadar	Jambala	21° 20' 5.626" N	70° 33' 30.145" E
40	V40	Junagadh	Visavadar	Ratang	21° 18' 49.301" N	70° 36' 23.390" E
41	V41	Junagadh	Visavadar	Miya Vadla	21° 18' 58.259" N	70° 37' 6.965" E
42	V42	Junagadh	Visavadar	Ishvariya (Gir)	21° 18' 46.722" N	70° 38' 3.436" E
43	V43	Junagadh	Visavadar	Vadala Shetranj	21° 21' 56.852" N	70° 36' 28.274" E
44	V44	Junagadh	Visavadar	Chaparda	21° 21' 46.169" N	70° 39' 58.204" E
45	V45	Junagadh	Visavadar	Hadmatiya Mota	21° 27' 30.397" N	70° 39' 19.172" E

S. No	Village ID	District	Taluka	Village	Latitude	Longitude
46	V46	Junagadh	Visavadar	Navaniya	21° 28' 34.842" N	70° 41' 10.608" E
47	V47	Junagadh	Visavadar	Kotda Mota	21° 28' 32.300" N	70° 43' 20.530" E
48	V48	Junagadh	Visavadar	Kotda Nana	21° 27' 0.486" N	70° 41' 48.407" E
49	V49	Junagadh	Visavadar	Vichhavadd	21° 27' 2.319" N	70° 44' 18.169" E
50	V50	Junagadh	Visavadar	Shirvaniya	21° 26' 24.348" N	70° 43' 7.785" E
51	V51	Junagadh	Visavadar	Pindakhai Moti	21° 27' 6.468" N	70° 45' 59.587" E
52	V52	Junagadh	Visavadar	Hadmatiya Nana	21° 26' 15.999" N	70° 46' 52.932" E
53	V53	Junagadh	Visavadar	Chhalda	21° 25' 35.695" N	70° 44' 29.682" E
54	V54	Junagadh	Visavadar	Rabarika	21° 25' 29.974" N	70° 46' 0.634" E
55	V55	Junagadh	Visavadar	Desai Vadala	21° 24' 29.003" N	70° 45' 52.353" E
56	V56	Junagadh	Visavadar	Sukhpur	21° 24' 23.590" N	70° 44' 36.258" E
57	V57	Junagadh	Visavadar	Dhebar	21° 24' 24.417" N	70° 47' 10.805" E
58	V58	Junagadh	Visavadar	Mahudi	21° 23' 57.717" N	70° 48' 24.315" E
59	V59	Junagadh	Visavadar	Kuba(Ravani)	21° 23' 21.722" N	70° 45' 52.343" E
60	V60	Junagadh	Visavadar	Kankchiyala	21° 22' 25.945" N	70° 49' 53.222" E
61	V61	Junagadh	Visavadar	Bhutdi	21° 21' 50.563" N	70° 46' 36.475" E
62	V62	Junagadh	Visavadar	Ambala	21° 21' 48.036" N	70° 48' 11.691" E
63	V63	Junagadh	Visavadar	Kalavad	21° 20' 29.848" N	70° 48' 8.794" E
64	V64	Junagadh	Visavadar	Jetalvad	21° 20' 43.849" N	70° 49' 44.587" E
65	V65	Junagadh	Visavadar	Lalpur	21° 19' 16.485" N	70° 50' 49.853" E
66	V66	Junagadh	Visavadar	Chhelanka	21° 22' 58.351" N	70° 47' 19.911" E
67	V67	Junagadh	Visavadar	Mahuda	21° 23' 8.543" N	70° 48' 18.000" E
68	V68	Junagadh	Mendarda	Itali	21° 17' 47.476" N	70° 32' 59.436" E
69	V69	Junagadh	Mendarda	Amrapur	21° 11' 49.817" N	70° 28' 35.118" E
70	V70	Junagadh	Mendarda	Kenadipur	21° 16' 25.466" N	70° 29' 23.885" E
71	V71	Junagadh	Mendarda	Nani Khodiyar	21° 17' 17.824" N	70° 28' 52.885" E
72	V72	Junagadh	Mendarda	Jhinjhuda	21° 18' 17.045" N	70° 29' 45.833" E
73	V73	Junagadh	Mendarda	Najapur (Chhatariya)	21° 11' 6.315" N	70° 32' 23.173" E
74	V74	Junagadh	Mendarda	Surajgadhd	21° 12' 0.184" N	70° 33' 0.042" E
75	V75	Junagadh	Mendarda	Ranidhar	21° 12' 3.077" N	70° 29' 45.577" E
76	V76	Junagadh	Mendarda	Gadakiya	21° 11' 1.485" N	70° 31' 26.134" E
77	V77	Junagadh	Mendarda	Karsangadhd	21° 13' 30.774" N	70° 32' 9.289" E
78	V78	Junagadh	Mendarda	Malanka	21° 14' 21.172" N	70° 30' 39.709" E
79	V79	Junagadh	Mendarda	Gundiyaali	21° 12' 41.898" N	70° 29' 50.400" E
80	V80	Junagadh	Mendarda	Moti Khodiyar	21° 18' 31.244" N	70° 31' 52.447" E
81	V81	Junagadh	Mendarda	Nataliya	21° 17' 14.444" N	70° 31' 6.633" E
82	V82	Junagadh	Mendarda	Ambala	21° 15' 12.531" N	70° 28' 15.376" E
83	V83	Junagadh	Mendarda	Patarama	21° 14' 6.122" N	70° 25' 59.863" E
84	V84	Junagadh	Mendarda	Dedakiyal	21° 13' 48.923" N	70° 27' 26.608" E
85	V85	Junagadh	Mendarda	Timbi	21° 13' 49.936" N	70° 28' 28.802" E
86	V86	Junagadh	Mendarda	Chandravadi	21° 12' 40.205" N	70° 27' 6.063" E
87	V87	Junagadh	Mendarda	Khim Padar	21° 23' 55.188" N	70° 27' 23.135" E
88	V88	Junagadh	Mendarda	Nagalpur	21° 23' 45.037" N	70° 29' 10.805" E
89	V89	Junagadh	Mendarda	Gundala	21° 19' 49.984" N	70° 30' 26.274" E
90	V90	Junagadh	Mendarda	Datrana	21° 22' 15.926" N	70° 27' 55.930" E
91	V91	Junagadh	Mendarda	Chiroda	21° 20' 25.327" N	70° 28' 43.331" E
92	V92	Junagadh	Malia	Ladudi -Gir	21° 6' 47.725" N	70° 27' 9.616" E
93	V93	Junagadh	Malia	Devgam	21° 8' 26.516" N	70° 28' 12.105" E
94	V94	Junagadh	Malia	Jalondar	21° 10' 10.761" N	70° 28' 47.464" E
95	V95	Junagadh	Malia	Tarsingda	21° 13' 1.481" N	70° 23' 50.173" E
96	V96	Junagadh	Malia	Matarvaniya	21° 11' 55.682" N	70° 23' 30.579" E
97	V97	Junagadh	Malia	Ambalgadhd	21° 12' 28.698" N	70° 25' 37.149" E
98	V98	Junagadh	Malia	Virdi	21° 10' 42.411" N	70° 23' 23.921" E
99	V99	Junagadh	Malia	Amrapur Gir	21° 10' 28.082" N	70° 26' 2.573" E
100	V100	Junagadh	Malia	Kalimbhda	21° 9' 31.728" N	70° 23' 56.630" E
101	V101	Junagadh	Malia	Akala	21° 9' 34.619" N	70° 22' 1.417" E
102	V102	Junagadh	Malia	Kerala	21° 8' 42.210" N	70° 21' 44.648" E

S. No	Village ID	District	Taluka	Village	Latitude	Longitude
103	V103	Junagadh	Malia	Dubhala	21° 8' 24.158" N	70° 23' 8.759" E
104	V104	Junagadh	Malia	Sarkadiya	21° 8' 0.416" N	70° 21' 49.090" E
105	V105	Junagadh	Malia	Vadiya	21° 7' 28.386" N	70° 20' 30.622" E
106	V106	Junagadh	Malia	Katrasa	21° 9' 20.615" N	70° 26' 49.475" E
107	V107	Junagadh	Malia	Dharampur	21° 8' 16.393" N	70° 25' 56.877" E
108	V108	Junagadh	Malia	Vandarvad	21° 7' 47.333" N	70° 23' 57.580" E
109	V109	Junagadh	Malia	Babra	21° 6' 31.716" N	70° 24' 56.906" E
110	V110	Junagadh	Malia	Itali	21° 7' 2.594" N	70° 21' 52.545" E
111	V111	Junagadh	Malia	Kadaya	21° 5' 59.202" N	70° 20' 52.382" E
112	V112	Junagadh	Malia	Pankuva	21° 5' 34.000" N	70° 22' 10.229" E
113	V113	Junagadh	Malia	Chuldi	21° 4' 22.149" N	70° 23' 36.765" E
114	V114	Junagadh	Malia	Patla	21° 3' 54.644" N	70° 22' 9.236" E
115	V115	Junagadh	Malia	Pipalva	21° 3' 0.063" N	70° 23' 30.538" E
116	V116	Junagadh	Malia	Lachhadi	21° 3' 14.153" N	70° 25' 20.045" E
117	V117	Junagadh	Malia	Akala Gir	21° 2' 59.195" N	70° 26' 46.474" E
118	V118	Junagadh	Malia	Jangar	21° 4' 40.267" N	70° 25' 20.103" E
119	V119	Junagadh	Malia	Dhrabavad	21° 4' 41.114" N	70° 26' 27.808" E
120	V120	Junagadh	Malia	Barula	21° 2' 41.965" N	70° 21' 54.646" E
121	V120	Junagadh	Malia	Danderi	21° 1' 38.251" N	70° 22' 18.779" E
122	V122	Junagadh	Malia	Achhidra	21° 1' 37.349" N	70° 23' 10.749" E
123	V123	Junagadh	Malia	Janadi	21° 8' 11.342" N	70° 19' 30.315" E
124	V124	Junagadh	Malia	Ghunghati	21° 7' 1.304" N	70° 19' 13.974" E
125	V125	Junagadh	Kodinar	Harmadiya	20° 56' 44.393" N	70° 49' 55.832" E
126	V126	Junagadh	Kodinar	Valadar	20° 58' 8.409" N	70° 43' 38.091" E
127	V127	Junagadh	Kodinar	Sandhnidhar	20° 56' 38.770" N	70° 42' 31.748" E
128	V128	Junagadh	Kodinar	Ghantvad	20° 56' 37.965" N	70° 45' 32.797" E
129	V129	Junagadh	Kodinar	Nagadla	20° 55' 38.045" N	70° 47' 15.488" E
130	V130	Junagadh	Kodinar	Pichhvi	20° 55' 31.653" N	70° 51' 51.095" E
131	V131	Junagadh	Kodinar	Arithiya	20° 55' 32.393" N	70° 48' 40.499" E
132	V132	Junagadh	Kodinar	Sedhaya	20° 53' 50.141" N	70° 47' 31.919" E
133	V133	Junagadh	Kodinar	Sugala	20° 54' 6.425" N	70° 45' 38.359" E
134	V134	Junagadh	Kodinar	Jagatiya	20° 53' 7.292" N	70° 46' 0.956" E
135	V135	Junagadh	Kodinar	Vithalpur	20° 52' 28.516" N	70° 47' 43.927" E
136	V136	Junagadh	Kodinar	Morvad	20° 53' 50.364" N	70° 49' 7.131" E
137	V137	Junagadh	Kodinar	Pichhva	20° 54' 23.190" N	70° 51' 36.916" E
138	V138	Junagadh	Kodinar	Alidar	20° 53' 37.120" N	70° 51' 8.476" E
139	V139	Junagadh	Talala	Chitravad	21° 6' 23.233" N	70° 31' 40.334" E
140	V140	Junagadh	Talala	Hiranvel	21° 7' 56.954" N	70° 30' 39.690" E
141	V141	Junagadh	Talala	Haripur	21° 9' 12.994" N	70° 32' 16.195" E
142	V142	Junagadh	Talala	Bhalchhel	21° 10' 34.125" N	70° 34' 3.630" E
143	V143	Junagadh	Talala	Sasan	21° 9' 57.469" N	70° 35' 21.094" E
144	V144	Junagadh	Talala	Chitrod	21° 9' 8.978" N	70° 34' 36.390" E
145	V145	Junagadh	Talala	Bhojde	21° 7' 49.458" N	70° 35' 47.144" E
146	V146	Junagadh	Talala	Lushala	21° 6' 3.618" N	70° 36' 25.040" E
147	V147	Junagadh	Talala	Sangodra	21° 7' 57.916" N	70° 33' 18.129" E
148	V148	Junagadh	Talala	Borvav	21° 5' 48.564" N	70° 34' 17.262" E
149	V149	Junagadh	Talala	Dhava	21° 4' 1.471" N	70° 36' 16.733" E
150	V150	Junagadh	Talala	Surva	21° 2' 23.046" N	70° 37' 56.091" E
151	V151	Junagadh	Talala	Jasapur	21° 5' 54.250" N	70° 38' 26.133" E
152	V152	Junagadh	Talala	Moruka	21° 4' 0.854" N	70° 38' 44.813" E
153	V153	Junagadh	Talala	Rasulpura	21° 5' 6.110" N	70° 39' 38.007" E
154	V154	Junagadh	Talala	Vadla	21° 3' 47.179" N	70° 41' 23.500" E
155	V155	Junagadh	Talala	Ankolvadi	21° 2' 17.583" N	70° 40' 3.269" E
156	V156	Junagadh	Talala	Bamanasa	21° 2' 6.780" N	70° 42' 27.189" E
157	V157	Junagadh	Talala	Mandorna	21° 0' 21.005" N	70° 40' 42.752" E
158	V158	Junagadh	Talala	Javantri	20° 59' 12.169" N	70° 42' 15.087" E
159	V159	Junagadh	Talala	Bakula Dhanej	21° 4' 35.032" N	70° 28' 7.784" E
160	V160	Junagadh	Talala	Jepur	21° 4' 59.597" N	70° 30' 8.831" E

S. No	Village ID	District	Taluka	Village	Latitude	Longitude
161	V161	Junagadh	Talala	Hadmatiya	21° 0' 8.919" N	70° 38' 30.674" E
162	V162	Junagadh	Talala	Ratidhar	20° 58' 11.369" N	70° 37' 36.938" E
163	V163	Junagadh	Talala	Khirdhar	21° 3' 35.898" N	70° 29' 21.531" E
164	V164	Junagadh	Talala	Ramarechi	21° 4' 17.100" N	70° 31' 35.749" E
165	V165	Junagadh	Una	Nitli	21° 0' 15.158" N	71° 5' 59.648" E
166	V166	Junagadh	Una	Vadli	21° 1' 0.313" N	71° 4' 49.479" E
167	V167	Junagadh	Una	Itvaya	20° 57' 37.412" N	70° 58' 20.704" E
168	V168	Junagadh	Una	Kodiya	20° 58' 33.702" N	70° 56' 58.786" E
169	V169	Junagadh	Una	Rasulpara	20° 57' 44.530" N	70° 55' 37.505" E
170	V170	Junagadh	Una	Fareda	20° 56' 40.550" N	70° 53' 20.445" E
171	V171	Junagadh	Una	Kansariya	20° 58' 37.360" N	70° 45' 27.781" E
172	V172	Junagadh	Una	Jamvala	20° 58' 49.165" N	70° 46' 43.326" E
173	V173	Junagadh	Una	Tulsishyam	21° 2' 43.331" N	71° 1' 19.670" E
174	V174	Junagadh	Una	Khilavad	20° 56' 41.730" N	71° 0' 51.223" E
175	V175	Junagadh	Una	Ugla	20° 56' 29.063" N	71° 2' 11.104" E
176	V176	Junagadh	Una	Sanosri	20° 57' 41.882" N	71° 2' 51.466" E
177	V177	Junagadh	Una	Nagadiya	20° 58' 43.454" N	71° 3' 35.930" E
178	V178	Junagadh	Una	Motisar	20° 59' 5.997" N	71° 5' 2.312" E
179	V179	Junagadh	Una	Sonariya	20° 59' 44.102" N	71° 7' 16.837" E
180	V180	Junagadh	Una	Bhakha	20° 58' 52.771" N	70° 48' 32.145" E
181	V181	Junagadh	Una	Thordi	20° 58' 34.578" N	70° 50' 9.558" E
182	V182	Junagadh	Una	Babariya	20° 57' 59.470" N	70° 51' 30.224" E
183	V183	Junagadh	Una	Gir Gadhada	20° 55' 43.273" N	70° 54' 53.094" E
184	V184	Junagadh	Una	Dron	20° 56' 7.536" N	70° 56' 52.483" E
185	V185	Junagadh	Una	Fatsar	20° 55' 16.841" N	70° 59' 22.197" E
186	V186	Junagadh	Una	Umedpara	20° 54' 55.716" N	70° 53' 28.227" E
187	V187	Junagadh	Una	Sanvav	20° 53' 30.992" N	70° 54' 16.459" E
188	V188	Junagadh	Una	Velakot	20° 52' 30.865" N	70° 52' 41.975" E
189	V189	Junagadh	Una	Dhrabavad	20° 52' 0.716" N	70° 53' 50.452" E
190	V190	Junagadh	Una	Janjariya	20° 51' 38.112" N	70° 52' 16.335" E
191	V191	Junagadh	Una	Kaneri	20° 51' 1.828" N	70° 53' 36.370" E
192	V192	Junagadh	Una	Vankiya	20° 57' 0.365" N	71° 11' 49.354" E
193	V193	Junagadh	Una	Naliyeri Moli	20° 56' 28.137" N	71° 10' 25.999" E
194	V194	Junagadh	Una	Luvani Moli	20° 55' 36.692" N	71° 9' 25.829" E
195	V195	Junagadh	Una	Kakidi Moli	20° 55' 8.453" N	71° 10' 10.356" E
196	V196	Junagadh	Una	Chorali Moli	20° 54' 33.167" N	71° 10' 23.755" E
197	V197	Junagadh	Una	Bediya	20° 58' 29.368" N	71° 6' 24.612" E
198	V198	Junagadh	Una	Bandharda	20° 57' 4.417" N	71° 7' 37.743" E
199	V199	Junagadh	Una	Nana Samadhiyala	20° 56' 19.257" N	71° 8' 49.539" E
200	V200	Junagadh	Una	Mota Samadhiyala	20° 56' 30.989" N	71° 6' 32.279" E
201	V201	Junagadh	Una	Pankhan	20° 54' 53.627" N	71° 7' 31.835" E
202	V202	Junagadh	Una	Dhokadva	20° 57' 25.820" N	71° 4' 32.111" E
203	V203	Junagadh	Una	Ambada	20° 55' 51.134" N	71° 3' 29.367" E
204	V204	Junagadh	Una	Moti Moli	20° 53' 59.380" N	71° 10' 50.629" E
205	V205	Amreli	Khambha	Tantaniya	21° 8' 18.733" N	71° 10' 25.402" E
206	V206	Amreli	Khambha	Umariya	21° 9' 26.823" N	71° 11' 49.310" E
207	V207	Amreli	Khambha	Nanudi	21° 10' 14.223" N	71° 12' 47.901" E
208	V208	Amreli	Khambha	Bhad	21° 11' 42.610" N	71° 13' 29.695" E
209	V209	Amreli	Khambha	Dadhiyali	21° 8' 40.210" N	71° 16' 38.102" E
210	V210	Amreli	Khambha	Dhari Nani	21° 10' 59.600" N	71° 9' 42.194" E
211	V211	Amreli	Khambha	Visavadar	21° 11' 26.332" N	71° 11' 19.743" E
212	V212	Amreli	Khambha	Dhavadiya	21° 8' 31.073" N	71° 8' 17.492" E
213	V213	Amreli	Khambha	Gidardi	21° 6' 46.086" N	71° 9' 2.701" E
214	V214	Amreli	Khambha	Pipalava	21° 6' 49.143" N	71° 11' 36.051" E
215	V215	Amreli	Khambha	Bhaniya	21° 6' 13.506" N	71° 6' 48.867" E
216	V216	Amreli	Khambha	Pachapachiya	21° 0' 10.299" N	71° 8' 22.066" E

S. No	Village ID	District	Taluka	Village	Latitude	Longitude
217	V217	Amreli	Khambha	Dhundhavana	21° 0' 34.372" N	71° 9' 31.419" E
218	V218	Amreli	Khambha	Dadli	21° 0' 28.199" N	71° 11' 4.733" E
219	V219	Amreli	Khambha	Kantala	21° 1' 57.684" N	71° 9' 36.845" E
220	V220	Amreli	Khambha	Chakrava	21° 2' 15.951" N	71° 10' 56.164" E
221	V221	Amreli	Khambha	Ambaliyala	20° 58' 54.161" N	71° 10' 25.623" E
222	V222	Amreli	Khambha	Babarpur	21° 3' 27.448" N	71° 9' 15.592" E
223	V223	Amreli	Khambha	Borala	21° 4' 11.953" N	71° 10' 41.962" E
224	V224	Amreli	Khambha	Khadadhar	21° 5' 9.433" N	71° 12' 6.690" E
225	V225	Amreli	Khambha	Lasa	21° 9' 27.473" N	71° 9' 6.498" E
226	V226	Amreli	Khambha	Khambha	21° 8' 9.277" N	71° 14' 27.201" E
227	V227	Amreli	Khambha	Ingorala	21° 13' 7.781" N	71° 12' 6.847" E
228	V228	Amreli	Khambha	Kotda	21° 14' 44.131" N	71° 14' 16.797" E
229	V229	Amreli	Khambha	Jikiyali	21° 15' 30.637" N	71° 16' 6.440" E
230	V230	Amreli	Khambha	Vankiya	21° 13' 25.996" N	71° 15' 3.710" E
231	V231	Amreli	Khambha	Sarakadiya - Divana	21° 6' 59.547" N	71° 16' 10.538" E
232	V232	Amreli	Khambha	Bhavardi	21° 6' 3.599" N	71° 14' 58.199" E
233	V233	Amreli	Khambha	Kodiya	21° 6' 36.562" N	71° 18' 13.163" E
234	V234	Amreli	Khambha	Sarakadiya	21° 6' 0.975" N	71° 17' 3.512" E
235	V235	Amreli	Khambha	Nava Malaknes	21° 3' 23.159" N	71° 13' 45.452" E
236	V236	Amreli	Khambha	Juna Malaknes	21° 1' 56.221" N	71° 14' 28.377" E
237	V237	Amreli	Khambha	Hanumanpur	21° 2' 15.303" N	71° 12' 25.458" E
238	V238	Amreli	Khambha	Talda	21° 1' 21.069" N	71° 12' 59.878" E
239	V239	Amreli	Khambha	Jamka	20° 59' 10.631" N	71° 12' 48.317" E
240	V240	Amreli	Khambha	Salva	20° 59' 15.413" N	71° 8' 41.701" E
241	V241	Amreli	Khambha	Pipariya	20° 58' 2.302" N	71° 8' 8.718" E
242	V242	Amreli	Khambha	Rabarika	20° 58' 3.438" N	71° 9' 10.570" E
243	V243	Amreli	Dhari	Karamdadi	21° 10' 54.016" N	71° 1' 27.646" E
244	V244	Amreli	Dhari	Chanchai	21° 14' 39.795" N	70° 50' 35.913" E
245	V245	Amreli	Dhari	Paniya Dungri	21° 12' 54.212" N	70° 52' 0.334" E
246	V246	Amreli	Dhari	Dalkhaniya	21° 14' 27.977" N	70° 56' 12.362" E
247	V247	Amreli	Dhari	Krangsa	21° 11' 50.716" N	70° 57' 17.977" E
248	V248	Amreli	Dhari	Ravna	21° 12' 19.496" N	70° 59' 34.749" E
249	V249	Amreli	Dhari	Matan mala	21° 10' 56.250" N	70° 58' 18.297" E
250	V250	Amreli	Dhari	Sakhpur	21° 13' 34.827" N	70° 57' 48.983" E
251	V251	Amreli	Dhari	Govindpur	21° 14' 34.008" N	70° 59' 18.581" E
252	V252	Amreli	Dhari	Shemardi	21° 11' 43.827" N	70° 54' 50.994" E
253	V253	Amreli	Dhari	Kotda	21° 13' 27.509" N	70° 54' 45.452" E
254	V254	Amreli	Dhari	Jaljivadi	21° 9' 31.040" N	71° 1' 38.193" E
255	V255	Amreli	Dhari	Tarsingada	21° 9' 37.238" N	71° 4' 51.872" E
256	V256	Amreli	Dhari	Rajsthali	21° 10' 10.856" N	71° 5' 12.050" E
257	V257	Amreli	Dhari	Khisri	21° 10' 51.312" N	71° 4' 6.479" E
258	V258	Amreli	Dhari	Patla	21° 9' 5.656" N	71° 6' 29.234" E
259	V259	Amreli	Dhari	Gadhiya Chavand	21° 8' 6.653" N	71° 4' 33.171" E
260	V260	Amreli	Dhari	Sarasiya	21° 14' 33.570" N	71° 2' 1.489" E
261	V261	Amreli	Dhari	Facharia	21° 14' 35.142" N	71° 0' 46.007" E
262	V262	Amreli	Dhari	Jira	21° 14' 0.225" N	71° 5' 10.598" E
263	V263	Amreli	Dhari	Hirava	21° 11' 26.123" N	71° 5' 52.165" E
264	V264	Amreli	Dhari	Trambakpur	21° 12' 24.168" N	71° 4' 51.920" E
265	V265	Amreli	Dhari	Mithapur Nakki	21° 15' 29.392" N	70° 54' 24.656" E
266	V266	Amreli	Dhari	Kubda	21° 16' 36.159" N	70° 59' 45.566" E
267	V267	Amreli	Dhari	Dhari	21° 19' 51.019" N	71° 1' 15.547" E
268	V268	Amreli	Dhari	Dudhala	21° 8' 56.872" N	71° 3' 15.187" E
269	V269	Amreli	Dhari	Monvel	21° 21' 22.653" N	70° 53' 37.368" E
270	V270	Amreli	Dhari	Gadhiya	21° 12' 29.840" N	71° 8' 9.070" E
271	V271	Amreli	Dhari	Bordi	21° 16' 59.856" N	70° 55' 6.021" E
272	V272	Amreli	Dhari	Mevasa	21° 18' 1.071" N	70° 56' 33.972" E

S. No	Village ID	District	Taluka	Village	Latitude	Longitude
273	V273	Amreli	Dhari	Gigasan	21° 16' 32.432" N	70° 57' 22.377" E
274	V274	Amreli	Dhari	Shivad	21° 18' 9.070" N	70° 58' 36.032" E
275	V275	Amreli	Dhari	Mashika	21° 19' 13.182" N	70° 57' 48.364" E
276	V276	Amreli	Dhari	Kathrota	21° 19' 57.347" N	70° 56' 32.550" E
277	V277	Amreli	Dhari	Amaratpur	21° 16' 6.485" N	71° 4' 1.048" E
278	V278	Amreli	Savar kundla	Mitiyala	21° 11' 22.366" N	71° 16' 23.396" E
279	V279	Amreli	Savar kundla	Bagoya	21° 9' 33.952" N	71° 18' 19.594" E
280	V280	Amreli	Savar kundla	Giniya	21° 8' 57.499" N	71° 18' 1.230" E
281	V281	Amreli	Savar kundla	Khodiyana	21° 8' 2.866" N	71° 18' 34.981" E
282	V282	Amreli	Savar kundla	Abhrampara	21° 12' 42.821" N	71° 18' 38.433" E
283	V283	Amreli	Savar kundla	Ambardi	21° 10' 23.345" N	71° 20' 41.580" E
284	V284	Amreli	Savar kundla	Dhajdi	21° 16' 1.214" N	71° 17' 31.939" E
285	V285	Amreli	Savar kundla	Badhada	21° 15' 58.403" N	71° 20' 1.791" E
286	V286	Amreli	Savar kundla	Jabal	21° 13' 6.055" N	71° 20' 28.933" E
287	V287	Amreli	Savar kundla	Luvara	21° 13' 19.028" N	71° 22' 42.338" E
288	V288	Amreli	Savar kundla	Ramgadh	21° 14' 29.143" N	71° 21' 48.647" E
289	V289	Amreli	Savar kundla	Vijayanagar	21° 17' 8.666" N	71° 21' 51.611" E
290	V290	Amreli	Savar kundla	Gadhakda	21° 16' 7.044" N	71° 23' 49.218" E
291	V291	Amreli	Jafrabad	Timbi	20° 54' 2.964" N	71° 12' 5.689" E

Annexure –V

Details of Rivers as corridor and Eco-sensitive area- 750 m/ 500 m/ 250 m on either side from middle of the identified corridor rivers/ tributaries

S. No.	Corridor ID	Name of River / Tributaries	Corridor route	Eco-sensitive Area (Length x 1.5 or 1.0 or 0.5 km.)	Total Eco-sensitive Area (Sq. km.)
1	C1E	Shetrunji	From: Gavadka, Amba Ingorala Mekda Jira Vankiya Sarambhda, Ambardi	72 x 1.500	108.00
2	C2E	Malan Stream	From : Vadli, Khatriwad, Dharabanar, , Sondarda	7 x 0.500	3.50
3	C3E	Malan	From : Nandrakh, , Gangda, , Khatriwada, Sanakhda, Paswala, Nesda	14 x 0.500	7.00
4	C4E	Raval	From :Mahotbatpara, Padapadar, Umej, Samter, Sanakhda, Dharabandar, Manekpur, , Garal, Umej,	25 x 1.000	25.00
5	C5E	Chhasi	From : Vajdi, Vavarda, Amodra, Khada,	24 x 0.500	12.00
6	C6E	Machhundri	From : Gundala, Una, Navabandar, Delwada, Judvadli.	20 x 1.000	20.00
7	C7E	Rupen	From Kanakia,Simasi, Dolasa, Chikhli, Revad, Panch Pipalva, Velan	20 x 0.500	10.00
8	C8E	Rupen Stream	From Bodva,Dolasa	10 x 0.500	5.00
9	C9E	Sangavadi	From Panch Pipalva, Fafani moti, Fafni nani, Adpokar Bhiyal.	12 x 0.500	6.00
10	C10E	Shingavada	From Bhandaria,Chhachhar, Ronaj,Kodinar-Chhara, Muldwarka, Inchvad Nani	22 x 1.000	22.00
11	C11E	Somat	From Vadala, Pavti, Anandpur, Kadvasan, Muldwarka, Kanjotar, Matana, BhuvvaTimbi, Bhuvavad	25 x 0.500	12.50
12	C12E	Saraswati	From Madhupur-Jambur, Bhimadeval, Gorakh madhi, Bij, Lati, Ajotha, Rampara, Anida,-	37 x 1.000	37.00
13	C13E	Hiran	From Umrethi, Semarvav, Savni, Patan, Kajli, Ishwariya, Ghusiya, Virpur	21 x 1.000	21.00
14	C14E	Meghal Stream	From Samadhilya, Dhanej Nani , Dhanej Moti	17 x 1.000	17.00
15	C15E	Meghal	From Bhakharvad, Maliya, Bhanduri, Januda, Sukhpur, Vadodara dodiya, Chorvad, Visanvel, Gadu, Bhanduri, Ambecha	28 x 0.500	14.00

S. No.	Corridor ID	Name of River / Tributaries	Corridor route	Eco-sensitive Area (Length x 1.5 or 1.0 or 0.5 km.)	Total Eco-sensitive Area (Sq. km.)
16	C16E	Sabari	From Araniyala, Mendarda, Amargadh, Dhandhawada	10 x 0.500	5.00
17	C17E	Madhuvanti	From Mithapur, Mendard , Nanikhodiyar, Babartirth	16 x 0.500	8.00
GRAND TOTAL					333.00

Annexure-VI**Details of GPS Coordinates of Riverine Corridors****Riverine Corridor: C1 (Shetrunji river)**

Sr.	Corridor Id	Latitude	Longitude
1	C1E1	21° 32'51.88"N	71° 9'55.56"E
2	C1E2	21° 29'22.80"N	71° 19'34.65"E
3	C1E3	21° 26'55.34"N	71° 31'45.48"E
4	C1E4	21° 25'49.92"N	71° 30'52.36"E
5	C1E5	21° 28'27.75"N	71° 19'46.06"E
6	C1E6	21° 31'36.50"N	71° 8'23.35"E
7	C1E7	21° 27'48.30"N	71° 5'20.80"E
8	C1E8	21° 21'19.13"N	71° 3'15.66"E
9	C1E9	21° 17'41.63"N	70°59'30.76"E
10	C1E10	21° 18'34.73"N	70°59'8.72"E
11	C1E11	21° 21'34.93"N	71°2'24.60"E
12	C1E12	21° 28'13.76"N	71°4'29.35"E

Riverine Corridor: C2 (Malan stream)

Sr.	Corridor Id	Latitude	Longitude
1	C2E1	20° 52'36.04"N	71° 12'30.74"E
2	C2E2	20° 50'17.99"N	71° 12'0.24"E
3	C2E4	20° 50'18.40"N	71° 11'40.47"E
4	C2E3	20° 48'58.48"N	71° 13'37.20"E
5	C2E5	20° 52'25.46"N	71° 12'9.15"E

Riverine Corridor: C3 (Malan)

Sr.	Corridor Id	Latitude	Longitude
1	C3E1	20° 54'57.16"N	71° 8'12.24"E
2	C3E2	20° 53'36.99"N	71° 7'57.86"E
3	C3E3	20° 52'33.65"N	71° 9'41.29"E
4	C3E4	20° 51'8.09"N	71° 10'40.17"E

5	C3E5	20° 49'58.42"N	71° 12'2.21"E
6	C3E6	20° 50'41.68"N	71° 10'22.89"E
7	C3E7	20° 52'25.68"N	71° 9'21.37"E
8	C3E8	20° 53'37.33"N	71° 7'37.35"E

Riverine Corridor: C4 (Raval)

Sr.	Corridor Id	Latitude	Longitude
1	C4E1	20° 56'48.23"N	71° 4'58.73"E
2	C4E11	20° 56'8.53"N	71° 5'7.52"E
3	C4E2	20° 55'14.73"N	71° 6'22.98"E
4	C4E3	20° 53'4.84"N	71° 6'37.63"E
5	C4E10	20° 52'20.81"N	71° 6'30.82"E
6	C4E4	20° 50'25.09"N	71° 7'53.15"E
7	C4E5	20° 50'5.36"N	71° 11'21.02"E
8	C4E8	20° 49'29.18"N	71° 11'17.26"E
9	C4E6	20° 48'13.62"N	71° 13'9.81"E
10	C4E7	20° 48'9.40"N	71° 12'19.57"E
11	C4E9	20° 49'45.12"N	71° 7'56.09"E

Riverine Corridor: C5 (Chhasi)

Sr.	Corridor Id	Latitude	Longitude
1	C5E1	20° 55'2.12"N	71° 3'4.24"E
2	C5E7	20° 54'58.32"N	71° 2'44.72"E
3	C5E2	20° 52'20.35"N	71° 5'13.28"E
4	C5E6	20° 51'44.17"N	71° 5'6.09"E
5	C5E3	20° 48'27.06"N	71° 5'40.24"E
6	C5E5	20° 48'17.73"N	71° 5'23.01"E
7	C5E4	20° 45'29.70"N	71° 8'44.20"E

Riverine Corridor: C6 (Machhundari)

Sr.	Corridor Id	Latitude	Longitude
1	C6E1	20° 53'55.63"N	71° 0'30.50"E
2	C6E2	20° 51'26.68"N	71° 2'25.23"E
3	C6E3	20° 48'19.58"N	71° 3'33.98"E
4	C6E6	20° 50'6.31"N	71° 2'17.98"E
5	C6E4	20° 44'20.99"N	71° 4'51.11"E
6	C6E5	20° 46'25.80"N	71° 2'44.00"E
7	C6E7	20° 53'25.52"N	71° 0'8.62"E

Riverine Corridor: C7 (Rupen)

Sr.	Corridor Id	Latitude	Longitude
1	C7E1	20° 50'35.55"N	70° 53'7.81"E
2	C7E2	20° 50'34.17"N	70° 53'26.26"E
3	C7E3	20° 48'44.49"N	70° 54'4.94"E
4	C7E4	20° 47'43.69"N	70° 51'53.09"E
5	C7E5	20° 46'51.85"N	70° 50'37.55"E
6	C7E6	20° 45'5.61"N	70° 51'58.41"E
7	C7E7	20° 42'33.73"N	70° 52'5.82"E
8	C7E8	20° 45'1.86"N	70° 51'32.80"E
9	C7E9	20° 46'52.68"N	70° 50'10.37"E
10	C7E10	20° 48'2.47"N	70° 51'54.28"E
11	C7E11	20° 49'15.09"N	70° 53'39.36"E

Riverine Corridor: C8 (Rupen stream)

Sr.	Corridor Id	Latitude	Longitude
1	C8E1	20° 52'39.15"N	70° 50'48.84"E
2	C8E5	20° 52'9.25"N	70° 50'40.05"E
3	C8E2	20° 50'4.96"N	70° 51'58.05"E
4	C8E3	20° 48'5.91"N	70° 51'33.07"E
5	C8E4	20° 50'6.34"N	70° 51'36.44"E

Riverine Corridor: C9 (Sangawadi)

Sr.	Corridor Id	Latitude	Longitude
1	C9E1	20° 51'50.88"N	70° 47'53.71"E
2	C9E2	20° 49'46.91"N	70° 48'20.91"E
3	C9E5	20° 49'34.49"N	70° 47'55.70"E
4	C9E3	20° 46'54.93"N	70° 49'40.79"E
5	C9E4	20° 46'39.36"N	70° 49'26.19"E
6	C9E6	20° 51'45.22"N	70° 47'32.24"E

Riverine Corridor: C10 (Shingavada)

Sr.	Corridor Id	Latitude	Longitude
1	C10E1	20° 53'15.25"N	70° 44'56.41"E
2	C10E2	20° 52'45.31"N	70° 45'35.07"E
3	C10E3	20° 50'14.48"N	70° 44'35.13"E
4	C10E4	20° 47'45.47"N	70° 42'16.48"E
5	C10E7	20° 48'29.99"N	70° 42'13.23"E
6	C10E5	20° 45'25.75"N	70° 40'32.68"E
7	C10E6	20° 45'43.20"N	70° 39'56.86"E
8	C10E8	20° 50'17.26"N	70° 43'56.56"E

Riverine Corridor: C11 (Somat)

Sr.	Corridor Id	Latitude	Longitude
1	C11E1	20° 58'4.42"N	70° 41'53.37"E
2	C11E2	20° 57'50.90"N	70° 41'57.14"E
3	C11E3	20° 55'2.44"N	70° 41'59.87"E
4	C11E4	20° 52'11.36"N	70° 40'12.75"E
5	C11E5	20° 49'2.13"N	70° 39'31.54"E
6	C11E6	20° 45'41.01"N	70° 39'10.82"E
7	C11E7	20° 45'47.19"N	70° 38'51.47"E
8	C11E8	20° 49'1.70"N	70° 39'9.73"E
9	C11E9	20° 52'13.33"N	70° 39'53.26"E
10	C11E10	20° 55'0.97"N	70° 41'40.06"E

Riverine Corridor: C12 (Saraswati)

Sr.	Corridor Id	Latitude	Longitude
1	C12E1	21° 2'45.52"N	70° 36'14.88"E
2	C12E2	21° 2'27.46"N	70° 36'51.61"E
3	C12E3	20° 57'44.73"N	70° 36'39.04"E
4	C12E4	20° 55'43.85"N	70° 33'44.60"E
5	C12E5	20° 53'13.22"N	70° 28'55.03"E
6	C12E6	20° 52'31.17"N	70° 25'11.27"E
7	C12E7	20° 53'47.10"N	70° 28'56.42"E
8	C12E8	20° 56'2.51"N	70° 33'16.44"E
9	C12E9	20° 58'13.46"N	70° 36'18.64"E

Riverine Corridor: C13 (Hiran)

Sr.	Corridor Id	Latitude	Longitude
1	C13E1	21° 4'53.97"N	70° 33'15.67"E
2	C13E2	21° 2'45.57"N	70° 29'23.53"E
3	C13E3	20° 57'37.01"N	70° 28'8.28"E
4	C13E4	20° 53'18.59"N	70° 25'17.95"E
5	C13E5	20° 53'15.10"N	70° 24'33.75"E
6	C13E6	20° 56'27.37"N	70° 26'49.33"E
7	C13E7	21° 0'17.00"N	70° 27'29.28"E
8	C13E8	21° 2'55.42"N	70° 28'38.96"E

Riverine Corridor: C14 (Meghal stream)

Sr.	Corridor Id	Latitude	Longitude
1	C14E1	21° 5'42.77"N	70° 19'32.37"E

2	C14E4	21° 5'46.94"N	70° 19'2.05"E
3	C14E2	21° 4'28.74"N	70° 17'58.99"E
4	C14E3	21° 4'47.49"N	70° 17'56.11"E

Riverine Corridor: C15 (Meghal)

Sr.	Corridor Id	Latitude	Longitude
1	C15E1	21° 11'32.30"N	70° 22'11.29"E
2	C15E2	21° 11'16.00"N	70° 22'19.03"E
3	C15E3	21° 10'4.35"N	70° 18'47.02"E
4	C15E13	21° 10'16.54"N	70° 18'30.28"E
5	C15E4	21° 6'20.95"N	70° 18'36.33"E
6	C15E5	21° 2'28.92"N	70° 18'14.31"E
7	C15E6	21° 0'54.22"N	70° 16'38.94"E
8	C15E7	20° 59'30.76"N	70° 14'25.24"E
9	C15E8	20° 59'42.17"N	70° 14'11.04"E
10	C15E9	21° 1'49.15"N	70° 16'7.03"E
11	C15E10	21° 3'28.07"N	70° 17'27.90"E
12	C15E11	21° 5'47.64"N	70° 17'29.64"E
13	C15E12	21° 7'27.92"N	70° 18'52.28"E

Riverine Corridor: C16 (Sabari)

Sr.	Corridor Id	Latitude	Longitude
1	C16E1	21° 20'8.56"N	70° 21'51.63"E
2	C16E2	21° 18'57.69"N	70° 24'55.75"E
3	C16E5	21° 18'39.87"N	70° 24'46.03"E
4	C16E3	21° 18'2.98"N	70° 26'14.19"E
5	C16E4	21° 17' 29.54"N	70° 26' 21.61" E
6	C16E6	21° 19'49.12"N	70° 21'53.38"E

Riverine Corridor: C17 (Madhuvanti)

Sr.	Corridor Id	Latitude	Longitude
1	C17E1	21° 23'17.59"N	70° 23'58.38"E
2	C17E2	21° 23'23.91"N	70° 24'25.29"E
3	C17E3	21° 20'41.99"N	70° 26'7.28"E
4	C17E4	21° 17'41.96"N	70° 26'38.95"E
5	C17E7	21° 20'34.42"N	70° 25'47.13"E
6	C17E5	21° 17'15.93"N	70° 27'28.60"E
7	C17E6	21° 16'55.21"N	70° 27'40.90"E

Annexure VII

Details of land corridors and GPS Coordinates between Gir-Girnar Sanctuary

Sr. No.	Corridor ID	Corridor route	Number of villages	Total Eco-sensitive Area (Sq. km)
1	C18E	Sukhpur, Anandpur, Bagdu, Gundala, Mendarda, Alidhra	4	47.0260
2	C19E	Anandpur, Toraniya, Bhalgam, Bilkha, Khambhaliya, Badalpur	9	36.5138
3	C20E	Chhodvadi, Chanaka, Kanavadla, Jhanjhesar, Bhutdi, Leriya, Umralla, Bhalgam	20	130.3323
		Total	33	213.8721

GPS Coordinates of land Corridor: C18 (Gir -Girnar)

Sr.	Corridor Id	Latitude	Longitude
1	C18E1	21° 25'23.24"N	70° 27'25.02"E
2	C18E2	21° 23'58.58"N	70° 30'46.58"E
3	C18E3	21° 22'23.25"N	70° 29'45.41"E
4	C18E4	21° 19'39.62"N	70° 29'40.32"E
5	C18E5	21° 19'53.71"N	70° 27'44.26"E
6	C18E6	21° 22'51.40"N	70° 25'43.33"E

GPS Coordinates of Corridor: C19 (Gir -Girnar)

Sr.	Corridor Id	Latitude	Longitude
1	C19E1	21° 24'34.66"N	70° 31'16.04"E
2	C19E2	21° 25'51.92"N	70° 33'15.84"E
3	C19E3	21° 26'33.46"N	70° 35'46.49"E
4	C19E4	21° 24'5.20"N	70° 35'7.79"E
5	C19E5	21° 23'46.23"N	70° 38'0.32"E
6	C19E6	21° 23'38.52"N	70° 33'59.58"E

GPS Coordinates of Corridor: C20 (Gir -Girnar)

Sr.	Corridor Id	Latitude	Longitude
1	C20E1	21° 30'1.38"N	70° 39'21.82"E
2	C20E2	21° 29'35.68"N	70° 44'20.27"E
3	C20E3	21° 26'11.91"N	70° 47'45.59"E
4	C20E4	21° 22'34.61"N	70° 48'51.13"E
5	C20E5	21° 22'22.35"N	70° 47'17.49"E
6	C20E6	21° 22'39.31"N	70° 45'46.89"E
7	C20E7	21° 24'36.35"N	70° 43'52.19"E
8	C20E8	21° 26'21.19"N	70° 40'19.80"E
9	C20E9	21° 27'1.41"N	70° 36'2.75"E

Annexure VIII**Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-**

1. Number and date of Meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan.
4. Summary of cases dealt for rectification of error apparent on face of land record. Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment Notification, 2006 Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
7. Summary of complaints ledged under Section 19 of Environment (Protection) Act, 1986.
8. Any other matter of importance.

ANNEXURE III

પટ્ટેદારશ્રી હાજાભાઈ હમીરભાઈ મોરી,		
મોજે : અરીઠીયા, તા.કોડીનાર, સ.નં.૯ પૈકી, વિસ્તાર : ૦.૪૦.૪૭(હે)		
અ.નં.	મુદ્દા	વિગત
૧	લીઝ મંજૂર થયા પહેલા એક્સ્પલોરેશન થયેલ છે કે કેમ ?	ના,
૨	મંજૂર થયેલ લીઝની વિગતો	કવોરીલીઝ મંજૂર તારીખ : ૧૧/૯/૨૦૦૨ (મંજૂરી હુકમની નકલ સામેલ છે.) કવોરીલીઝ કરારખત તારીખ : ૨૮/૯/૨૦૦૨
૩	સદર લીઝોના ૨(બે) કિ.મી.ના વિસ્તારમાં અન્ય કેટલી લીઝો આવેલી છે ? તેની વિગત.	કવોરીલીઝના ૨(બે) કિ.મી.ના વિસ્તાર અન્ય કોઈ લીઝો આવેલ નથી.
૪	સદર લીઝો ગીર અભ્યારણની સાપેક્ષે કેટલી ઉચાઈએ આવેલ છે ? તેની વિગત	ગીર અભ્યારણની સાપેક્ષે ઉચાઈની કોઈ વિગત અત્રેની કચેરીના રેકર્ડ ઉપર ઉપલબ્ધ નથી.
૫	સદર લીઝોમાં વોટર ટેબલ કેટલી ઉડાઈએ આવેલ છે ?	માઈનીંગ પ્લાન મુજબ મેક્સીમમ વોટર ટેબલ ડેપ્થ : ૬૦.૫૦ mRL મીનીમમ વોટર ટેબલ ડેપ્થ : ૭૦.૫૦ mRL
૬	સદર કવોરીલીઝો તથા સ્ટોન ક્રશર ગીર અભ્યારણથી કેટલા કિ.મી.ના અંતરે આવેલ છે ?	નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : ૬/૨૪/જમન/૪૧૧૯/૨૦૧૦-૧૧, તા.૧૮/૧/૨૦૧૧ મુજબ ગીર અભ્યારણ વિસ્તારથી સ.નં.૯/પૈ.૨ ૬(છ) કિ.મી. દુર આવેલ છે. (પત્રની નકલ સામેલ છે.)
૭	સદર કવોરીલીઝોની લિથોલોજીકલ પ્રોફાઈલ	માઈનીંગ પ્લાન સામેલ છે. જેમાં વિગત દર્શાવેલ છે.
૮	સદર કવોરીલીઝોમાં લીઝ મંજૂર થયા પહેલાં તેમજ લીઝ મંજૂર થયા બાદ પાણીનો કઈ રીતે નિકાલ થાય છે ? તે અંગેની વોટર ડ્રેઈનેજ સીસ્ટમ	માઈનીંગ પ્લાનમાં સામેલ છે. જે માં વિગત દર્શાવેલ છે.
૯	સદર લીઝ વિસ્તાર તેમજ સ્ટોન ક્રશરોથી CRZ કેટલા અંતરે આવેલ છે ? તેની વિગત.	કવોરીલીઝ CRZ વિસ્તારમાં આવતી નથી. CRZ વિસ્તાર કવોરીલીઝથી અંદાજે ૨૨(બાવીસ) કિ.મી. અંતરે છે.
૧૦	સદર કવોરીલીઝ તથા સ્ટોન ક્રશરોના વાર્ષિક ઉત્પાદન/નિકાશના આંકડાની વિગતો.	કવોરીલીઝના વાર્ષિક ઉત્પાદન/નિકાશના આંકડાનું પત્રક આ સાથે સામેલ રાખેલ છે.
૧૧	સદર કવોરીલીઝોમાં કેટલી ઉડાઈ સુધી ખાણકામ કરવાનું હોય છે ? તેની વિગત.	ગૌણ ખનિજમાં માઈનીંગ પ્લાનની જોગવાઈ ગુજરાત સરકારના નોટીફિકેશન નં. એમએમઆર/૧૦૨૦૧૪/૯૭૯/સીએચએચ તા.૧૮/૭/૨૦૧૫ અને ઉદ્યોગ અને ખાણ વિભાગના પત્રનં. એમએમઆર/૧૦૨૦૧૪/૯૭૯/સીએચએચ, તા.૩૦/૭/૨૦૧૫ થી અમલમાં આવેલ હોઈ, એપુલ માઈનીંગ પ્લાન મુજબ સદર કવોરીલીઝમાં સરેરાશ ૧૯.૬ મીટરની ઉડાઈ સુધી ખાણકામ કરવા માટે મંજૂરી આપવામાં આવેલ છે.
૧૨	સદર લીઝોના માઈનીંગ પ્લાન તથા માઈનીંગ કલોઝર પ્લાન ક્યારે મંજૂર કરવામાં આવેલા છે ? તેની વિગત.	માઈનીંગ પ્લાન તેમજ માઈન કલોઝર પ્લાન પત્રનં. સીજીએમ/એમસી/ ૬૯૨/૧૭૦૩, તા.૧૭/૪/૨૦૧૮ થી ૫(પાંચ) વર્ષની મુદત માટે મંજૂર કરવામાં આવેલ છે.

૧૩	સદર લીઝો તથા સ્ટોન ક્રશરોમાં ડિપાર્ટમેન્ટ દ્વારા ક્યારે સ્થળ તપાસ કરવામાં આવેલ છે ? તેની વિગતો.	માહિતી નીલ છે.
૧૪	સદર લીઝ ધારકોએ ઈ.સી.ની અરજી અંગે કરેલ વિગતો.	લીઝ ધારકે તા.૨૦/૭/૨૦૨૦ ના રોજ ઈ.સી. અંગેની મંજૂરી મેળવવા માટે SEAC માં અરજી કરેલ છે. જેની નકલ આ સાથે સામેલ છે.
૧૫	ડિપાર્ટમેન્ટ દ્વારા પાઠવવામાં આવેલ નોટીસ તેમજ કરેલ કાર્યવાહીની વિગતો.	૧. લીઝ ધારકને ક્વોરીલીઝ કરારખત શરતભંગ બદલ અત્રેની કચેરીએથી પત્રનં. જીજી/ક્યુએલ/અકડ/૭૧૦૫ થી ૭૧૦૬, તા.૩૦/૮/૨૦૧૦ થી કારણદર્શક નોટીસ આપેલ છે. ૨. લીઝ ધારકને માઈનીંગ પ્લાન તેમજ પર્યાવરણીય મંજૂરી, વાઈલ્ડ લાઈફ સેન્ચૂરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર મેળવી લેવા માટે અત્રેથી જુદીજુદી તારીખથી નોટીસો આપવામાં આવેલ છે. (નકલો સામેલ છે.)
૧૬	સદર લીઝોમાં ખાણકામ ક્યારથી બંધ છે ? તેની વિગતો.	લીઝધારકએ ઈ.સી. અંગેની મંજૂરી મેળવેલ ન હોઈ, તા.૪/૭/૨૦૨૦ ના રોજ સદર ક્વોરીલીઝનું વચ્ચુંઅલ એકાઉન્ટ બંધ કરવામાં આવેલ છે. (પત્રની નકલ સામેલ છે.)
૧૭	લીઝ વિસ્તાર બહાર કેટલું ખોદકામ કરવામાં આવેલ છે ? તેની વિગતો.	લીઝધારકને અત્રેની કચેરીએથી પત્રનં. જીજી/એનજીટી/માપણી/૬૬૮/૬૭૦, તા.૮/૩/૨૦૨૧ થી લીઝ વિસ્તાર તથા કરેલ ખોદકામની માપણી શીટ રજૂ કરવા જણાવેલ છે. (પત્રની નકલ સામેલ છે.) જે માપણી થયેથી લીઝ વિસ્તાર બહારનું ખોદકામ નક્કી થયેથી જાણ કરવામાં આવશે.
૧૮	લીઝ વિસ્તારમાં કરેલ ખાણકામમાં બેંચ પાડવામાં આવેલ છે કે કેમ ?	ગૌણ ખનિજમાં માઈનીંગ પ્લાનની જોગવાઈ ગુજરાત સરકારના નોટીફિકેશન નં. એમએમઆર/૧૦૨૦૧૪/૮૭૮/સીએચએચ તા.૧૮/૭/૨૦૧૫ અને ઉદ્યોગ અને ખાણ વિભાગના પત્રનં. એમએમઆર/૧૦૨૦૧૪/૮૭૮/સીએચએચ, તા.૩૦/૭/૨૦૧૫ થી અમલમાં આવેલ હોઈ, પરંતુ સદરહુ ક્વોરીલીઝ સને ૨૦૦૨ થી મંજૂર થયેલ હોઈ, બેંચ પાડવામાં આવેલ નથી.
૧૯	ક્વોરીલીઝની લાઈફ ઓફ માઈન કેટલી છે ?	૬.૪૩ વર્ષ
૨૦	ક્વોરીલીઝની જીઓલોજીકલ પ્રોફાઈલ	સદર માહિતી માઈનીંગ પ્લાનમાં ઉપલબ્ધ છે.
૨૧	ક્વોરીલીઝ મંજૂર થયા અગાઉ તથા મંજૂર થયા બાદ ગ્રીન બેલ્ટની સ્થિતિ	માઈનીંગ પ્લાન મુજબ
૨૨	ક્વોરીલીઝ વિસ્તારનો નકશો	મંજૂર થયેલ ક્વોરીલીઝનો ડી.આઈ.એલ.આર. નકશો આ સાથે સામેલ રાખેલ છે.
૨૩	લીઝ પૂર્ણ થઈ ગયા બાદ રદ કરવામાં આવેલ હોયતો તે અંગેની વિગતો.	લીઝ રદ કરવામાં આવેલ નથી.


 ભુસ્તરશાસ્ત્રી
 ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,
 ગીર સોમનાથ

પટ્ટેદારશ્રી હાજાભાઈ હમીરભાઈ મોરી,	
મોજે : અરીઠીયા, તા.કોડીનાર, સ.નં.૯ પૈકી, વિસ્તાર : ૦.૪૦.૪૭(હે)	
અ.નં.	ડોક્યુમેન્ટની વિગત
૧	મંજુરી હુકમ
૨	જંગલ ખાતાનું પ્રમાણપત્ર
૩	ઉત્પાદન નિકાશના આંકડા
૪	ઈ.સી. માટે કરેલ અરજી
૫	આપવામાં આવેલ નોટીસો
૬	માઈનીંગ પ્લાન

K. S. K.
Geologist
Gir-Somnath

ક્રમાંક :- ક/૨૪/જમન/ ૪૧૧૬ /૨૦૧૦-૧૧
 નાયબ વન સંરક્ષકશ્રીની કચેરી
 ગીર પશ્ચિમ વિભાગ, જુનાગઢ
 તારીખ : ૧૧-૧-૨૦૧૧

પ્રતિશ્રી,
 હાજીભાઈ હમીરભાઈ મોરી
 મુ.દેવળી તા. કોડીનાર

વિષય :- અરીઠીયા ગામના સર્વે નંબર ૯ થી ૨ થી અભયારણ્ય વિસ્તારનું અંતર બાબત.
 સંદર્ભ :- ૧. આપની તા. ૨૭-૧૦-૨૦૧૦ ની અરજી.
 ૨. નાયબ વન સંરક્ષકશ્રી, વન્ય પ્રાણી વિભાગ, સાસણના પત્રાંક :-
 બા/વપસ/ટ.૬/૮૧૪૧ તા. ૧૦-૦૧-૨૦૧૧

જય ભારત સાથે ઉપરોક્ત વિષયે આપની તા. ૨૭-૧૦-૨૦૧૦ ની અરજી અન્વયે જણાવવાનું કે, કોડીનાર તાલુકાના અરીઠીયા ગામના સર્વે નં. ૯, ચૈત્રી કુમ્બુ સ્થળ જી.આઈ.એસ.થી અંતરની સંદર્ભમાં દર્શાવેલ પત્ર-૨ થી ખરાઈ થઈ આવતાં સદરહુ સ્થળ ગીર અભયારણ્યથી ૬ કીલોમીટર (૬ કી.મી.) દુર આવેલ છે. તેમજ સુચિત ઈકો સિન્થેટીક રિજીસ્ટ્રારની અંદર આવે છે. તેમજ સદરહુ અંતર જી.આઈ.એસ. થી નક્કી કરવામાં આવેલ હોય તે ચોક્કસ અંતર નથી.

નાયબ વન સંરક્ષક
 ગીર પશ્ચિમ વિભાગ, જુનાગઢ

TRUE COPY
 SANJAY M. JOSHI
 Advocate & Notary
 KOCNAR (GUJARAT)

Attested
 Kedar
 Geologist
 Gir-Somnath

કવોરી લીઝ ધારક : શ્રી હાજાભાઈ હમીરભાઈ મોરી

મોજે : અરઠીયા, તા : કોઠીનાર, જી : ગીર સોમનાથ સ.નં.૯ (ખાનગી)

ક્ર.નં.	વર્ષ	ઉત્પાદન	નિકાસ	ભરેલ રોયલ્ટી
1	2002	1170	500	6000
2	2003	5160	4990	43500
3	2004	2850	2500	27045
4	2005 Jan To March	150	500	15000
5	2005-06	2536	2030	22500
6	2006-07	1900	1530	30000
7	2007-08	1410	3010	48300
8	2008-09	6974	6690	85000
9	2009-10	13495	10355	170000
10	2010-11	14022	13722	435000
11	2011-12	23649	17299	492000
12	2012-13	80086.53	71986.53	1676000
13	2013-14	26.18	4256.18	150000
14	2014-15	5690	8597.81	237100
15	2015-16	16180	14194.86	273042
16	2016-17	30980	18627.44	750473
17	2017-18	42900	43243.132	1945761
18	2018-19	36780.022	52321.11	2371097
19	2019-20	73843.405	56055.215	2520608
20	2020-21 (April-20 To Dec-20)	19400	11688.68	604416

Accepted
Rudesh
Geologist
Gir-Somnath

HABHAI HAMIRBHAI MORI,
VILL. ARTHIYA,
TAL. KODINAR
DIST. GIR SOMNATH
DATE: 20/07/2020

TO,
THE MEMBER SECRETARY,
SEAC- GUJARAT,
GANDHINAGAR

SUB: SUBMISSION OF APPLICATION FOR ENVIRONMENT CLEARANCE

RESPECTED SIR,

HERE WITH WE ARE SUBMITTING APPLICATION FOR THE ENVIRONMENT CLEARANCE OF OUR PROJECT OF MINOR MINERAL BLACK TRAP AT VILL. ARTHIYA, TAL. KODINAR, DIST. GIR SOMANTH HAVING AREA 0.40.47 HA.

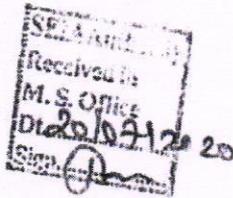
PLEASE DO CONSIDER THE SAME FOR FURTHER PROCESS TO ACCORD ENVIRONMENT CLEARANCE TO OUR PROJECT.

YOURS THANKING

HM 5712
(HABHAI HAMIRBHAI MORI)

for. AK. Acharya

Attested
K. S. Desai
Geologist
Gir-Somnath



ok

ભુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ,
 પ્લોટ નં. ૩૯, રાજ નગર સોસા., જુનાગઢ બાયપાસ, વેરાવળ, જી. ગીર સોમનાથ.

નં. જીજી/ગીર/ઈકો/કયુએલ/ ૨૦૧૩ ઈ ૨૦૧૬

તારીખ. ૩ / ૧૦ / ૧૬

વંચાણ :

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા. ૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી. આઈ. એલ) સુઓમોટો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા. ૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. થીફ વાઈલ્ડ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા. ૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૭૦૬-૦૮/૨૦૧૬-૧૭ તા. ૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૯૪૮/૨૦૧૬-૧૭ તા. ૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૪૮૦૭-૦૮/૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૬૪૦૩-૦૭/૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬

: નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના કોઈનાર તાલુકાના અગીડીયા ગામના સ.નં. ૬ ૫૧૦૦ માં ૦-૬૦-૬૭ હે. વિસ્તારની ૬૬૬૬ ખનીજ ની ક્વોરીલીઝ મંજૂર કરવામાં આવેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ ના વંચાણ-૪ થી ગીર અભ્યારણ્ય ની હદ થી ૧૦(દસ) કી.મી ની ત્રીજ્યામાં ઈકો સેન્સીટીવ ઝોન આવેલ હોઈ નામદાર ગુજરાત હાઈકોર્ટ,

અમદાવાદ ના વંચાણ-૨ રીટ પીટીશન(પી.આઈ.એલ) સુઓમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદાના મુદ્દા નં.૬ માં જણાવ્યા મુજબ ગીર અભ્યારણ્ય વિસ્તારની ૧૦(દસ) કી.મી ની ત્રીજયામાં તાત્કાલીક અસરથી માઈનીંગ ને લગતી પ્રવૃત્તિ બંધ કરવા જરૂરી કાર્યવાહી કરવા જણાવેલ.

શીફ વાઈલ્ડ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી,વન્ય જીવ,ગુજરાત રાજ્ય,ગાંધીનગર ના વંચાણ-૩ મુજબ અભ્યારણ્ય વિસ્તારથી ૧૦(દસ) કી.મી ઈકો સેન્સીટીવ ઝોનમાં કોર્મશીયલ ખાણ પ્રવૃત્તિ પ્રતીબંધીત પ્રવૃત્તિ હોઈ તાત્કાલીક અસરથી માઈનીંગને લગતી પ્રવૃત્તિ બંધ કરવાની રહે છે.

નાયબ વન સંરક્ષકશ્રી,ગીર પશ્ચીમ વિભાગ,જુનાગઢ ના વંચાણ-૧૧ મુજબ ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં અમુક માઈનીંગ પ્રવૃત્તિ બંધ કરવામાં આવે છે જ્યારે અમુક માઈનીંગ પ્રવૃત્તિ ચાલુ રહેલ છે જેથી ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં આવતી તમામ માઈનીંગ પ્રવૃત્તિ બંધ કરાવવા જણાવેલ.

આપની ક્વોરીલીઝ/માઈનીંગની નો સદરહુ મંજુર થયેલ વિસ્તાર ગીર અભ્યારણ્ય ની હદ થી ૧૦ કી.મી ની ત્રીજયામાં આવતો હોઈ તો વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડ નુ "ના-વાંધા પ્રમાણપત્ર" દિન-૭ માં રજુ કરવા જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગીત કરવાની કાર્યવાહી કરવામાં આવશે તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

ભુસ્તરશાસ્ત્રી
ગીર સોમનાથ

પ્રતિ,
શ્રી. વજીતેશ દસીરાવલ ઓર
ગીર સોમનાથ

નકલ સવિનય રવાના :

કમિશનરશ્રી,ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ,ગાંધીનગર તરફ જાણ અર્થે.

નકલ રવાના :

- નાયબ વન સંરક્ષકશ્રી,ગીર પશ્ચીમ વિભાગ,જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરણી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારુ.
- રેન્જ ફોરેસ્ટ ઓફીસર,જામવાળા તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરણી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારુ.

Attested
Geologist
Gir-Somnath

ભુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ,
પ્લોટ નં. ૩૯, રાજ નગર સોસા., જુનાગઢ બાયપાસ, વેરાવળ, જી.ગીર સોમનાથ.

નં.જીજી/ગીર/ઈકો/ ૨૩૫૯ ખા ૨૩૫૪

તા. ૧૨/૦૪/૨૦૧૬

વંચાણ :

૧. રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળા રેન્જ, જામવાળા (ગીર) ના પત્ર ક્રમાંક : અ/જમન/બી/૩/ ૪૨-૪૮/૨૦૧૮-૧૯, તા. ૬/૪/૨૦૧૮.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્ર અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના કોડીનાર તાલુકાના અરીઠીયા ગામના સ.નં.૯ પૈકીમાં ૦.૪૦.૪૭ હે. વિસ્તારની બ્લેકટ્રેપ ખનીજની ક્વોરીલીઝ/માઈનીંગલીઝ મંજૂર કરવામાં આવેલ છે.

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રમાં જણાવ્યા મુજબ આપની ક્વોરીલીઝ/માઈનીંગલીઝનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, આ બાબતે આપની મંજૂર થયેલ લીઝના આધાર પુરાવાઓ રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળાને રજૂ કરી તેમજ તે અંગેનું ના-વાંધા પ્રમાણપત્ર રેન્જ ફોરેસ્ટ ઓફીસરશ્રી પાસેથી મેળવી અત્રે દિન-૩૦ માં રજૂ કરવા આપશ્રીને જણાવવામાં આવે છે. જો આ બાબતે આપ ના-વાંધા પ્રમાણપત્ર રજૂ કરવામાં નિષ્ફળ જશો તો આપની લીઝ ગેરકાયદેસર છે તેમ માની બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

ભુસ્તરશાસ્ત્રી ૧૧/૫

ગીર સોમનાથ

૧૧/૦૪/૧૬

પ્રતિ,

શ્રી હાજાભાઈ હમીરભાઈ મોરી,
મુ.દેવળી, તા.કોડીનાર, જિ.ગીર સોમનાથ

નકલ સવિનય રવાના :

૧. કમિશનરશ્રી, ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ, ગાંધીનગર તરફ જાણ અર્થે.
૨. કલેક્ટરશ્રી, કલેક્ટર કચેરી, ગીર સોમનાથ તરફ જાણ અર્થે.

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ તરફ જાણ સારૂ.
૨. નાયબ વન સંરક્ષકશ્રી, ગીર (પૂર્વ) વન વિભાગ, ધારી તરફ જાણ સારૂ.
૩. રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળા રેન્જ, જામવાળા તરફ જાણ સારૂ.

Attested

Geologist
Dr-Somnath

ભુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતું,
પ્લોટ નં. ૩૯, રાજ નગર સોસા., જુનાગઢ બાયપાસ, વેરાવળ, જી. ગીર સોમનાથ.

નં. જીજી/ગીર/ઈકો/ક્યુએલ/

૩૦૬૪ જી
૩૦૭૩

તા. 25 MAY 2018

વંચાણ :

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/કબલ્યુ તા. ૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી. આઈ. એલ) સુઓમોટો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા. ૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. ચીફ વાઈલ્ડ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૮૭/કબલ્યુ તા. ૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૭૦૬-૦૮/૨૦૧૬-૧૭ તા. ૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૯૪૮/૨૦૧૬-૧૭ તા. ૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૪૮૦૭-૦૮/૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૬૪૦૩-૦૭/૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬.
૧૨. ભારત સરકારશ્રીનું તા. ૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૩. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા. ૧૯/૪/૨૦૧૭.
૧૪. અત્રેની કચેરીની તા. ૩/૧૦/૨૦૧૬, તા. ૫/૧૦/૨૦૧૬ તથા તા. ૨૩/૮/૨૦૧૭ ની નોટીસ.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્રનં. બ/જમન/ટે. ૧૪/૭૮૦૧-૦૨/૨૦૧૭-૧૮, તા. ૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા. ૨૩/૧૧/૨૦૧૭.



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, યુ.ઈ.બી.જી, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૦૬-૨૮૫૦૪૦, E-MAIL :- geologist-girsomnath@gujarat.gov.in

નં.જીજી/ગીર/ઈકો/કયુએલ/એમએલ/ ૬૧૮૮૫/ ૨૧૩૮૬ ૨૫૪૦

તા.

113 SEP 2019

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના કસવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ) સુઓમોટો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. ચીફ વાઈલ્ડ લાઈફ અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બ/૪૮૬૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૮/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના કસવ નં. વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા. ૨૩/૫/૧૬
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૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે. ૧૩/૮૮૪૫-૪૬, તા. ૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા. ૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા. ૧૮/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે. ૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા. ૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા. ૨૩/૧૧/૨૦૧૭.
૧૭. અત્રેની કચેરીની તા..... ડિ. ડિ. ડિ.ની નોટીસો.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના
..... કોડી ગામ..... તાલુકાના ગામના સ.નં. ૧ (ખા.૦૪૧) માં
..... ૦-૦૦-૪૭..... હે. વિસ્તારની ખનિજ ની કવોરીલીઝ/માઈનીંગલીઝ મંજૂર કરવામાં
આવેલ છે. જેમાં નીચેની વિગતે પૂર્તતા કરવા આથી જણાવવામાં આવે છે:

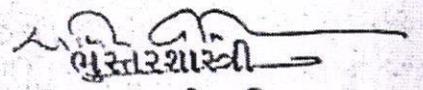
Attested

Geologist
Gir-Somnath

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૧. અત્રેની કચેરીના વંચાણે (૧૭) ના પત્રોથી આપની સદરહુ ક્વોરીલીઝ/માઈનીંગલીઝનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા વખતો વખત જણાવવામાં આવેલ હોવા છતાં આપના તરફથી આજદિન સુધી વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવામાં આવેલ નથી.
૨. નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૧૮/૪/૨૦૧૭ ના આદેશ અનુસાર તમામ લીઝોમાં પર્યાવરણ મંજૂરી (ઈ.સી.) ડિસેમ્બર/૨૦૧૬ સુધીમાં મેળવી લેવાના હતા. આથી તા.૩૧/૧૨/૨૦૧૬ સુધીમાં ઈ.સી. મેળવેલ ન હોય તેવા કેસોમાં માઈનીંગ ઓપરેશન કરી શકાશે નહીં. તેવો આદેશ કરેલ હોઈ, આપના ધ્વારા સદરહુ લીઝની પર્યાવરણ મંજૂરી (ઈ.સી.) મેળવેલ નથી.
૩. તેમજ આપના ધ્વારા સદરહુ આપની ક્વોરીલીઝનો એપ્રુવ્ડ માઈનીંગ પ્લાન રજૂ કરેલ ન હોઈ, ગુજરાત ગૌણ ખનિજ છુટછાટ નિયમો - ૨૦૧૭ ના નિયમ - ૩૫ તથા ૩૮(૧) થી (૭) નો ભંગ કરેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભવાળા પત્રોથી ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતી લીઝોમાં ખાણકામની મનાઈ હોઈ, ખાણકામ બંધ કરાવવા અત્રેની કચેરીને અવાર નવાર લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર, એન્વાયરમેન્ટ ક્લીયરન્સ સર્ટીફિકેટ તથા માઈનીંગ પ્લાન ટિવસ-૧૫ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગિત કરવાની આગળની કાર્યવાહી હાથ ધરવામાં આવશે. તેમજ વર્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.


મુસ્તર શાસ્ત્રી
મુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ગીર સોમનાથ

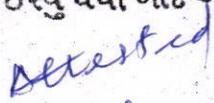
રજિ.એડી.

પ્રતિ,

૨૨.....
ગુ- દાવળી, વા- કોડીનાર,
૨૪- ગીર સોમનાથ

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરફારી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.
૨. નાયબ વન સંરક્ષકશ્રી, ગીર (પૂર્વ) વન વિભાગ, ધારી તરફ જાણ સારું.


Geologist
Gir-Somnath



કલકટર કચેરી, ખનિજ શાખા,
રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈસાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૦૬-૨૮૫૦૪૦, E-MAIL - geologists@gsr.somnath@gujarat.gov.in

નં.જીજી/ગીર/ઈકો/કયુએલ/સ્ટોક રજિસ્ટ્રેશન/ ૧૮૬૫) ૫૬-૨૩

તા. 12 7 DEC 2019

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા.૧/૭/૧૫
૨. નામઠાર ગુજરાત ડાઈપોર્ટ, અમદાવાદ ના રીટ પીટીશન (સી.આઈ.એલ) યુગ્મીનોટી નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા ના ખુદા નં. ૬
૩. ચીફ વાઈલ્ડ લાઈફ અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૯૪૮/ ૨૦૧૬-૧૭ તા.૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.બ/બનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.બ/બનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા.૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે.૧૩/૮૮૪૫-૪૬, તા.૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા.૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા.૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે.૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા.૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા.૨૩/૧૧/૨૦૧૭.
૧૭. અત્રેની કચેરીની તા. ૨૫/૧૨/૧૯ ની નોંધીસો.

કલકટર કચેરી, ગીર :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અંગત જણાવવાનું છે અથવા ગીર સોમનાથ જીલ્લાના
કોઈના તરફથી ૨૫/૧૨/૧૯ ગણના સં. ૧ (૫૫૦૦૧) માં

૦-૧૦-૧૬...હે. વિસ્તારની બ્લોકટ્રેપ ખનિજ ની ક્વારીલીઝ/સ્ટોક રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. જેમાં
 નીચેની વિગતે પૂર્તતા કરવા આવી જણાવવામાં આવે છે.

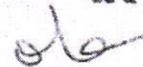
૧. અત્રેની કચેરીના વંચાણે (૧૭) ના પત્રથી આપની સદરહુ ક્વોરીલીઝ/સ્ટ્રોક રજિસ્ટ્રેશન મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા વખતે વખત જણાવવામાં આવેલ હોવા છતાં આપના તરફથી આજદિન સુધી વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવામાં આવેલ નથી.
૨. તા.૧૦/૦૮/૨૦૧૭ ના આદેશ અનુસાર તમામ લીઝોમાં પર્યાવરણ મંજૂરી (ઈ.સી.) ડિસેમ્બર/૨૦૧૬ સુધીમાં મેળવી લેવાના હતા. આથી તા.૩૧/૧૨/૨૦૧૬ સુધીમાં ઈ.સી. મેળવેલ ન હોય તેવા કેસોમાં માઈનીંગ ઓપરેશન કરી શકાય નથી. તેવો આદેશ કરેલ હોઈ, આપના ધ્વારા સદરહુ લીઝની પર્યાવરણ મંજૂરી (ઈ.સી.) મેળવેલ નથી.
૩. તેમજ આપના ધ્વારા સદરહુ આપની ક્વોરીલીઝનો એપ્રુવ માઈનીંગ પ્લાન રજૂ કરેલ ન હોઈ, ગુજરાત ગોલ્ડ ખનિજ છુટછાટ નિયમો - ૨૦૧૭ ના નિયમ - ૩૫ તથા ૩૯(૧) થી (૭) નો ભંગ કરેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પરિવન વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીના સંદર્ભવાળા પત્રોથી અવાર નવાર ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતી લીઝોમાં ખાણકામની મનાઈ હોઈ, ખાણકામ બંધ કરાવવા અત્રેની કચેરીને લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર દિવસ-૧૫ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્વચિત કરવાની આગળની કાર્યવાહી હાથ ધરવામાં આવશે. તેમજ વચ્ચેનાલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

નોંધ :- માન. કલેક્ટરશ્રીની યાચા અનુસાર



ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાત્ર,
ગીર સોમનાથ(ઈ.ચા.)



રજિ.એડી.

પ્રતિ,

શ્રી ઇન્ડિયન ઓઇલ કોર્પોરેશન લિમિટેડ
ગીર-સોમનાથ ના કોર્ડોનાર.
જિ. સી. સોમનાથ

Attested


Geologist
Gir-Somnath



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, પુ.ઈ.વાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - geologist-girsonmath@gujarat.gov.in

નં.જીજી/ગીર/ઈકો/એમએલ/કયુએલ/ ૧૧૫૭
By E-mail & Reg.AD.

tl

12 1 MAY 2020

આખરી નોટીસ

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠસવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/કબલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ)સુઓમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં.૬
૩. ચીફ વાઈલ્ડ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન ખીન, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૮/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠસવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/કબલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૯૪૮/ ૨૦૧૬-૧૭ તા.૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા.૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે.૧૩/૮૮૪૫-૪૬, તા.૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા.૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા.૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે.૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા.૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા.૨૩/૧૧/૨૦૧૭.
૧૭. અત્રેની કચેરીની વિવિધ તારીખોની નોટીસો.
૧૮. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના તા.૨૦/૨/૨૦૨૦ ના પત્રો.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ શ્રીલ્લાના
 ૬૦૧૧૨ તાલુકાના ૨૦૧૫ ગામના સ.નં. (૬૫/૧૭) માં
 ૨૦૧૭ હે. વિસ્તારની ક્વોરીલીઝ/માઈનીંગલીઝ મંજૂર કરવામાં
 આવેલ છે. જેમાં નીચેની વિગતે પૂર્ણતા કરવા આથી જણાવવામાં આવે છે.

૧. અત્રેની ક્વોરીના વંચાણે (૧૭) ના પત્રથી આપની સદરહુ ક્વોરીલીઝ/માઈનીંગલીઝનો મંજૂર થયેલ વિસ્તાર
 ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા
 પ્રમાણપત્ર રજૂ કરવા લખતો લખત જણાવવામાં આવેલ હોવા છતાં આપના તરફથી આજદિન સુધી વાઈલ્ડ
 લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવામાં આવેલ નથી.
૨. નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૧૮/૪/૨૦૧૭ ના આદેશ અનુસાર તમામ લીઝોમાં પર્યાવરણ મંજૂરી
 (ઈ.સી.) ડિસેમ્બર/૨૦૧૬ સુધીમાં મેળવી લેવાના હતા. આથી તા.૩૧/૧૨/૨૦૧૬ સુધીમાં ઈ.સી. મેળવેલ
 ન હોય તેવા કેસોના માઈનીંગ ઓપરેશન કરી શકાશે નહીં. તેવો આદેશ કરેલ હોઈ, આપના ધ્વારા સદરહુ
 લીઝની પર્યાવરણ મંજૂરી (ઈ.સી.) મેળવેલ નથી.
૩. તેમજ આપના ધ્વારા સદરહુ આપનો ક્વોરીલીઝનો એપ્રુવ્ડ માઈનીંગ પ્લાન રજૂ કરેલ ન હોઈ, ગુજરાત ગોલ્ડ
 મિનિંગ હુટહાઉટ નિયમો - ૨૦૧૭ ના નિયમ - ૭૫ તથા ૭૯(૧) થી (૭) નો ભંગ કરેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની ક્વોરીના સંદર્ભવાળા પત્રોથી અવાર
 નવાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતી લીઝોમાં ખાણકામની મંજૂરી હોઈ, ખાણકામ બંધ
 કરાવવા અત્રેની ક્વોરીને લેખિતમા પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર
 દિવસ-૩૦ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગિત કરવાની આગળની કાર્યવાહી
 હાથ ધરવામાં આવશે. તેમજ વર્ચુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

રજિ.એડી.

પ્રતિ,

શ્રી. દામોદર દામોદર મોર

મુ. દેવના. નો. સિંગલ

ગિર સોમનાથ

જુસારદાસ્ત્રી

જુસાર વિદ્યા ન નને પવિજ ખાતુ,

ગીર સોમનાથ

Geological
 Geologist
 Gir-Somnath

ANK-POST

ANNEXURE IV

**** Status of your Inward Applications for CTE & CCA / Status of the Online Application, NOT yet ACCEPTED ****

[Back](#)

Sr.	Inw ID	Inw Dt	Inw Type	Inw Status	Insp ID	Fees	Consent No	Valid UpTo	Out No	Out Dt	Print	FL	DCO	Grt_by	Noting
1	109284	17/06/2016	CCA-Renewal	Due for Extension	397973	<u>15000</u>	<u>AW-81101</u>	16/06/2021	368631	06/09/2016	<u>A,W</u> ,	<u>FL</u>		UNH	Noting
2	23150	09/06/2011	CCA-Re Apply	Grant	171913	<u>2000</u>	<u>A-42625</u>	08/06/2016	86662	21/07/2011	<u>A</u> ,	<u>FL</u>		UNH	Noting
3	13262	25/01/2010	CCA-Fresh	Rejected	128812	<u>15000</u>	<u>AW-Rejected</u>		62333			<u>FL</u>		UNH	Noting

ID	Emp	At	Inw Dt.	QUE	Type	Click on A,W,H for Query- UNupdated A,W,H	SIDC	Rep Dt.	Qry Dt.	TAL	Days
190941	388	QUE	10/02/21	A,W	5-COW	26045-Saibaba Stone Crusher(S)	--		18/02/21	KOD	95

1

ID	Insp Dt.	Industry Name	HO File	No	Leg Dt	For	Insp Id	IR-Leg	Type	Out Type-Date	Out No	R.O
26045	02/02/21	Saibaba Stone Crusher		1	20/05/2021	31A,OTH,	594628	DIR	OTH	<u>DIR-20/05/2021</u>	590572	JUN
26045	02/02/21	Saibaba Stone Crusher		1	20/05/2021	31A,OTH,	594628	DIR	OTH	<u>DIR-07/05/2021</u>	589574	JUN
26045	04/03/16	Saibaba Stone Crusher		22257	14/03/2016	,	378551	SCN	ROU	<u>SCN-15/03/2016</u>	348494	JUN
26045	04/10/12	Saibaba Stone Crusher		4550	19/10/2012	,	220733	SCN	COM	<u>SCN-22/10/2012</u>	128465	JUN

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ID	Insp Dt.	Industry Name	Inw ID	Type	Grant Dt	Inw Dt	By	Insp Id	Type	@	Out Type-Date	Out No	R.O
26045	15/01/10	Saibaba Stone Crusher	13262	COF	AW-Rejected [27/04/2010]	25/01/10	UNH	128812	APP	REJ	<u>REJ-01/11/2010</u>	62333	JUN
26045	04/06/11	Saibaba Stone Crusher	23150	COR	A-42625 [08/07/2011]	09/06/11	UNH	171913	APP	GRT	<u>GRT-21/07/2011</u>	86662	JUN
26045	15/07/16	Saibaba Stone Crusher	109284	COW	AW-81101 [31/08/2016]	17/06/16	UNH	397973	APP	DEX	<u>GRT-06/09/2016</u>	368631	JUN

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ID	R.O	Industry Name	Subject	HO File	Out Type-Date	Out No
26045	JUN	Saibaba Stone Crusher	Reply to DOEF regarding action taken		<u>PCB-22/11/2012</u>	130663
26045	JUN	Saibaba Stone Crusher	Reply to complainer regarding action taken.		<u>PCB-29/10/2012</u>	128893



GPCB

GUJARAT POLLUTION CONTROL BOARD

428

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

RPAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and other Wastes (Management and Trans boundary movement) Rules, 2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received consolidated consent application No.109284 dated 17/06/2016 for the Renewal of Consolidated Consent and Authorization (CC & A) of his Board under the provisions/rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/S. Sai Baba Stone Crusher (ID -26045)

Survey No: 9/P,

Arithiya -362720

Tal - Kodinar,

Dist- Gir somnath.

1. Consent Order No. : AW- 81101 date of Issue: 31/08/2016

1.1 The consents shall be valid up to 16/06/2021 for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Capacity
1	Black Stone Crushed Metal	750 MT/Month

SPECIFIC CONDITIONS:

- Unit shall not carry out any mining activity within premises.
- Unit shall procure raw material for stone crushing unit from the mine, which is having valid CCA of Board and EC.

2. CONDITIONS UNDER WATER ACT 1974

2.1 The water consumption and waste water generation shall be as under

	Water Consumption	Waste water generation
Industrial	500 Lit/Day	Nil
Domestic	500 Lit/Day	500 Lit/Day

- There shall be no generation of industrial effluent from the manufacturing Process and other ancillary industrial operations.
- Domestic effluent shall be disposed off through septic tank/soak pit system.

C. C. Shivan

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

3. **CONDITIONS UNDER THE AIR ACT:**

- 3.1 There shall be no used of fuel hence there shall be no flue gas emission.
 3.2 There shall be no process gas emission from the manufacturing process as well as any other ancillary process.
 3.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60 Microgram/M ³	100 Microgram/M ³
Particulate Matter- 2.5 (PM _{2.5})	40 Microgram/M ³	60 Microgram/M ³
SO ₂	50 Microgram/M ³	80 Microgram/M ³
NO _x	40Microgram/M ³	80 Microgram/M ³

- 3.4 The concentration of Suspended Particulate Matter in ambient air at a distance of 3 to 10 meters from crusher/quarry shall not exceed **600 microgram/M3**.
- 3.5 The applicant shall install & operate following measures so that the emission of particulate matter shall not exceed the concentration mentioned at 3.3 & 3.4 above.
- Water Spraying System at every source.
 - Hood for screening classifier & crusher, cover to conveyor belts.
 - Construction of wind breaking walls.
 - Construction of Metal led Road within premises.
 - Regular Cleaning & Wetting at Ground within Premises.
 - Dust Suppression System.
 - Green Belt of 10-meter width all along the periphery.
- 3.6 The consent to operate the industrial plant shall lapse at any time if the concentration in the ambient air is not within the tolerance limits specified in the condition no. 3.3 & 3.4
- 3.7 The consent granted shall lapse at any time if any parameters or any condition of this Consent orders are not complied with.
- 3.8 The Industry shall take adequate measures for control of noise levels from its own Sources within the premises so as to maintain ambient air quality standards in respect of Noise to less than 75dB (a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
4. **HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016.**
- 4.1 There shall be no generation of industrial waste water & Hazardous waste from manufacturing process and other ancillary operations as per your undertaking.

(Signature)



GUJARAT POLLUTION CONTROL BOARD

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Website : www.gpcb.gov.in

5. TERMS AND CONDITIONS OF AUTHORISATION

- a) The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- b) The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- c) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- d) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- e) An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).
- f) Industry shall have to manage waste oil, discarded containers etc as per Amended Rules-2003 and shall apply Authorization/submit details for all applicable waste as per Amended Rules-2003 with 15 days.
- g) Industry shall submit annual report within 15 days and sub squinty by 30th June every year.

6. General Conditions:

- 6.1 The waste generator shall be totally responsible for i.e. collection, storage, encapsulation, incineration treatment, transportation and ultimate disposal) of the wastes generated.
- 6.2 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- 6.3 In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 6.4 As per "Public Liability Insurance Act - 91 "company shall get Insurance Policy, if applicable.
- 6.5 Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 6.6 In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.

Q. Shuman

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

- 6.7 In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State or Union territory Administration where the facility exists.
- 6.8 Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form-4.
- 6.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Courts Order in W.P. No.657 of 1995-dated 14th October-2003.
- 6.10 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within factory premise.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

CC Bhimani

(CHIRAG BHIMANI)
UNIT HEAD

NO: GPCB/ ID- 26045/CCA/JNG- 272/

ISSUED TO:

M/S. Sai Baba Stone Crusher (ID -26045)

Survey No: 9/P,

Arithiya -362720

Tal - Kodinar,

Dist: Gir somnath.

Copy to: The Regional Officer, G.P.C.Board, Junagadh For information & Sampling.

Outward ID: 368651, 06/09/2016



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(4) of the Hazardous Waste (Management, Handling & Trans Boundary Movement) Rules-2008 framed under the E (P) Act-1986.

And whereas Board has received consolidated consent application vide No. 23150 dated 09/06/2011 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

TO,

M/S. SAIBABA STONE CRUSHER

SURVEY NO. 9/P,

VILLAGE : ARITHIYA, TA: KODINAR, -362720

DIST. : JUNAGADH.

1. **Consent Order No.:A-42625 Date of issue:08/07/2011**
2. The consent shall be valid up to **08/06/2016** for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Capacity
1	Black Stone Crushed Metal	750 MT/MONTH

Specific Condition:-

1. Unit shall obtain NOC of Forest Department prior to establish the industry, if applicable.
2. Unit shall comply the directions given in the orders passed by Hon'ble High court with respect to mining activity.
3. **CONDITIONS UNDER THE WATER ACT:**
 - 3.1 There shall be no generation of trade effluent from the industrial plant
 - 3.2 The quantity of Sewage effluent from the industrial plant shall not Exceed 500 Lit/day.
 - 3.3 Domestic effluent shall be disposed off through septic tank/soak pit system.

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3.4 There shall be no use of fuel hence there shall be no flue gas Emission.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The concentration of Suspended Particulate Matter in ambient air measured between 3 meters and 10 meters distance from any equipment of stone crushing unit shall not exceed **600 microgram/M³**.

4.2 The applicant shall install & operate following measures so that the emission of particulate matter shall not exceed the concentration mentioned at (4.1) above.

a) **Water Spraying System.**

b) **Hood for Screening Classifier & Crusher, Covers to conveyor belts**

c) **Construction of wind breaking walls.**

d) **Construction of Metalled Road within Premises.**

e) **Regular Cleaning & Wetting at Ground within Premises.**

f) **Dust Suppression System.**

g) **Green Belt of 10-meter width all along the periphery.**

4.3 The applicant shall operate air pollution control equipment very efficiently and continuously so that the concentration of particulate matter always conforms to the standards Specified in condition no.4.1 above.

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60 Microgram/M ³	100 Microgram/M ³
Particulate Matter- 2.5 (PM _{2.5})	40 Microgram/M ³	60 Microgram/M ³
SO ₂	50 Microgram/M ³	80 Microgram/M ³
NO _x	40 Microgram/M ³	80 Microgram/M ³

4.5 The consent to operate the industrial plant shall lapse at any time if the concentration in the ambient air is not within the tolerance limits specified in the condition no.4.1.

4.6 The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.

4.7 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

respect of noise to less than 75dB(a) during day
time and 70 dB (A) during night time. Daytime is
reckoned in between 6a.m. and 10 p.m. and nighttime is
reckoned between 10 p.m. and 6 a.m.

4.8 There shall be no generation no industrial wastewater &
Hazardous waste from manufacturing process and other
ancillary operations as per your undertaking dated
15/01/2010.

5. **GENERAL CONDITIONS: -**

- 5.1 Any change in personnel, equipment or working conditions
as mentioned in the consents form/order should
immediately be intimated to this Board.
- 5.2 Applicant shall also comply with the general conditions
given in annexure -I.
- 5.3 Whenever due to accident or other unforeseen act or ever,
such emissions occur or is apprehended to occur in excess
of standards laid down such information shall be
forthwith reported to Board, concerned Police Station,
Office of Directorate of Health Service, Department of
Explosives, Inspectorate of Factories and local body. In
case of failure of pollution control equipments, the
production process connected to it shall be stopped.
Remedial actions/measures shall be implemented
immediately to bring entire situation normal.
- 5.4 In case of change of ownership/management the name and
address of the new ownership /partners /directors
/proprietor should immediately be intimated to the
Board.

For and on behalf of
Gujarat Pollution Control Board

(R. V. PATEL)

ENVIRONMENTAL ENGINEER

NO.PC/ID 26045/CCA/JNG-272/86662

Date: 14/07/2011

Issued to:

M/S. SAIBABA STONE CRUSHER

SURVEY NO. 9/P,

VILLAGE : ARITHIYA, TA: KODINAR, -362720

DIST. : JUNAGADH.

Clean Gujarat Green Gujarat

ANNEXURE V

S. M. SAIYAD, IFS
MEMBER SECRETARY
SEIAA (GUJARAT)



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

436

Government of Gujarat

No. SEIAA/GUJ/EC/1(a)/1246 /2020

Date: 3 NOV 2020

By R P A D

Time Limit

Sub: Delisting of Application for the Environment Clearance for mining of Black Trap at Private S. No. 9 paiky 5, Vil. Arithiya, Ta. Kodinar, Gir Somnath proposed by M/s. Hajabhai Hamirbhai Mori.

Dear Sir,

This has reference to your online application No. SIA/GJ/PMIN/288/2020 dated 14/08/2020 along with Form-1 submitted to the SEIAA. The project activity is covered in 1(a) and is of 'B' Category.

The SEAC, Gujarat vide their letter dated 01/10/2020 had recommended to the SEIAA, Gujarat to delist the application for the above-mentioned project based on its meeting held on 10/09/2020.

The proposal was considered by SEIAA, Gujarat in its meeting held on 05/10/2020 at Gandhinagar. After careful consideration, the SEIAA hereby delist the application of the above project as recommended by SEAC Gujarat for the following:

1. Project proponent does not have obtained prior clearance from the standing committee of the National Board of wildlife as it located within 10 km from Gir Sanctuary where ESZ is not notified.

With regards,

Yours sincerely,

(S. M. SAIYAD)
Member Secretary



Encl: As Above

Issued to:

M/s. Hajabhai Hamirbhai Mori
Vil. Arithiya, Ta. Kodinar,
Gir Somnath

ANNEXURE VI



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Gujarat Pollution Control Board, Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tele:(0281) 2474524 , 2459831

Sample ID:298293 - Analysis Completion:16/02/2021

Mining and ore beneficiation / LAB Inward : 24308

TEST REPORT

Test Report No. : 24308

Date: 16/02/2021

1. Name of the Customer : Saibaba Stone Crusher - 26045
2. Address : S. NO. 9/P,--,--
ARITHIYA-362720, Taluka : Kodinar, District : Gir Somnath, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : OTH-Others/Higher Authority)
4. Sample Collected By : M. R. Macwana, ROH
5. Quantity of Sample Received : 5 lit
6. Code No. of the Sample : 298293
7. Date & Time of Collection & Inwarding : 02/02/2021 , (1120 to 1125) & 04/02/2021
8. Date of Start & Completion of Analysis : 05/02/2021 & 16/02/2021
9. Sampling Point : Water Sample Collected from mine pit Hajabhai Hamirbhai Mori BT Mine ~
10. Flow Details (Remarks) : No
11. Mode of Disposal : ----
12. Ultimate Receiving Body : No generation of industrial wastewater
13. Temperature on Collection : 24 & pH Range on pH Strip :7-8
14. Carboys Nos for : Barcode & Color & Appearance :Colorless
15. Water Consumption & W.W.G (KLPD) : Ind :0.500 , Dom :0.500 & Ind :0.000 , Dom :0.500

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	24
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2012	1 – 14 pH value As or	8.54
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 22nd edi. 2012	2 - to 99 Hazen & 1-50	5
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	354
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	6
6	Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standar	1 - 2000 mg/l.	0.28
7	Alkalinity as Caco3	mg/l	Titration method. (2320 B APHA Standard Methods 2	1 – 5000 mg/l	206
8	Total Hardness as CaCo3	mg/l	Ethylene Diamine Tetra Acetic Acid (EDTA) Titrimetric	1-5000 mg/l	224
9	Sodium	mg/l	Flame Photometry method. (3500 – Na B APHA Stan	1-10000 mg/l.	38.89
10	Potassium	mg/l	Flame Photometry method. (& 3500-K B APHA Stand	1-1000 mg/l.	3.02
11	Calcium	mg/l	Ethylene Diamine Tetra Acetic Acid (EDTA) Titrimetric	1-5000 mg/l	44.89
12	Magnesium	mg/l	Ethylene Diamine Tetra Acetic Acid (EDTA) Titrimetric	1-5000 mg/l	27.24
13	Percent Sodium	%Na	IS11624-1986(Reaffirmed 2009)	0.01 – 100%.	27.24
14	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard M	1 - 50000 mg/l	60
15	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	61
16	Phosphate	mg/l	(4500-P D APHA Standard method 22nd edi)	0-50mg/l	0.014
17	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	12
18	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	BDL
19	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	2.4
20	Conductivity	micromho/cm	2510 B APHA Standard Methods 21st edi.	0.1µS-100 mS/m	563
21	Sodium Absorption Ratio(SAR)	SAR	IS11624-1986(Reaffirmed 2009)	1 – 50 v Meq/L	1.13

Laboratory Remarks : Approved By:247-lab_247 Dt.: 16/02/2021



B.M.Makwana, SSO

Field Observation : sample collected w.r.t. hon'ble ngt oa - 37/2020, order dt.-15.12.2020

Note :

1. * - These parameters are NOT covered under the scope of NABL.
2. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
3. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
5. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
6. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
7. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
8. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
9. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

ANNEXURE VII



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Amendment Order

BY RPAD

1. Considering typographical Omission, Closer order issued by the board under section 31 – (A) of the Water (Prevention and Control of pollution) act-1974 dated 06/05/2021 by letter no: GPCB/JNG-CCA-272/ID-26045/259574.
2. WHEREAS, the board has issued Closer order issued by the board under section 31 – (A) of the Water (Prevention and Control of pollution) act-1974 letter no: GPCB/JNG-CCA-272/ID-26045/259574 dated 06/05/2021.
3. This Closer order issued with subject to compliance of conditions.
4. Closer order issued vide letter No. GPCB/JNG-CCA-272/ID-26045/259574 dated 06/05/2021 shall be consider as under section 31 – (A) of the Air (Prevention and Control of pollution) act-1981 & other conditions of the earlier order dated 06/05/2021 remains unchanged.

For and on behalf of
Gujarat Pollution Control Board

(M.V.Patel)

Environmental Engineer

No. GPCB/CCA-JNG-272/ID-26045/

Issued to:

M/S. Sai Baba Stone Crusher (ID -26045)

Survey No: 9/P,

Arithiya -362720

Tal – Kodinar,

Dist: Gir somnath

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 590572, 20/05/2021



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE WATER ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you M/s. Saibaba Stone Crusher are having plant for the stone crusher and black trap mining at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath.

AND WHEREAS, you have started black trap mining without obtaining prior permission of the Gujarat Pollution Control Board under The Air Act – 1981 and The Water Act – 1974 at above mentioned site.

AND WHEREAS you are required to submit an application in the prescribed form to obtain the consent of the Board. However, you have failed to apply for the same, which is a punishable offence with imprisonment for a period up to six years and also fine under Section 37 of the Air Act – 1981 and also under Section 44 of the Water Act – 1974.

AND WHEREAS during the inspection of your industrial plant on 02/02/2021 under section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

1. Unit has carried out mining without obtaining Environmental Clearance.
2. Unit has not obtained CCA of the board.
3. Unit has not submitted reply of the written remarks given during inspection.

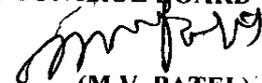
UNDER THE CIRCUMSTANCES, I M. V. PATEL, Environment Engineer of Gujarat Pollution Control Board is directed to issue the directions under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974 as under:-

1. To prohibit forthwith industrial activities at aforesaid location.
2. To close the operation of your unit activity on the above mentioned site.
3. To direct the concerned authority to stop Virtual Account cum royalty pass and supply of electricity & water.

This order will be **effect on 30/06/2021**.

If the above direction is not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(M.V. PATEL)

ENVIRONMENT ENGINEER

Outward No:589574,06/05/2021

NO: GPCB/JNG-CCA-272/ID-26045/

ISSUED TO:-

M/s. Saibaba Stone Crusher,
Survey No: 9/P, Vill: Arithiya,
Tal: Kodinar, Dist: Gir Somnath

COPY TO: -

1. The Chairman,
Paschim Gujarat Vij. Co. Ltd,
Corporate Office, Laxminagar,
Rajkot-360004.With a request to disconnect the supply of electricity to the mine lease of M/s. Saibaba Stone Crusher at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath effective on 30/06/2021 and intimate to us accordingly.
2. The Dy.Engineer,(O & M),
Paschim Gujarat Vij Co.Ltd.
Kodinar,
Dist: Gir Somnath.....With a request to disconnect the supply of electricity to the mine lease of M/s. Saibaba Stone Crusher at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath effective on 30/06/2021 and intimate to us accordingly.
3. To
District Collector
Collector and District magistrate office, Gir Somnath
District: Gir Somnath..... With a request to seal plant machinery/ D.G.Set of M/s. Saibaba Stone Crusher at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath effective on 30/06/2021 and intimate to us accordingly.
4. To
Geology and mining Department, Gir somnath,
Dist: Gir somnath..... With a request to stop Virtual Account cum royalty pass of M/s. Saibaba Stone Crusher at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath effective on 30/06/2021 and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(M.V.PATEL)
ENVIRONMENT ENGINEER

Copy to

The Regional Officer, Gujarat Pollution Control Board, Junagadhfor further action.

Outward No:589572/06/05/2021



SHOW CAUSE NOTICE

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 26045
Legal ID : 22257

ACT : Air

Show Cause Notice DATE : 14/03/2016

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 04/03/2016 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1. You have not covered all conveyor belts by GI sheet.
2. Unit is having Black Trap mine on the name of Hajabhai Hamirbhai Mori. You must obtain necessary permission for Black Trap mine before starting any mining activity.

NOW THEREFORE, in exercise of the powers vested with this Board Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of
Gujarat Pollution Control Board**

Chirag Bhimani, Unit Head

NO : SCN-348494 , 14/03/2016

**Saibaba Stone Crusher,
S. NO. 9/P, ARITHIYA,
Dist : Gir Somnath, Tal : Kodinar, SIDC : Not In Gidc
Phone : 9824233390**

COPY TO :-

The RO Head(P.C.B.), Gir Somnath

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



SHOW CAUSE NOTICE

Gujarat Pollution Control Board **445**
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 26045
Legal ID : 4550

ACT : Air

Show Cause Notice DATE : 19/10/2012

The Board has monitored your industry on 04/10/2012 it was observed that

Reason :

Board has received complaints from the people of surrounding area about damage to the health and agricultural crops due to the serious environmental pollution resulting from your industrial plant.

<input checked="" type="checkbox"/>	1	You have not provided any Air pollution control measures.
<input checked="" type="checkbox"/>	2	Fugitive emission is observed.

In view of the above, you are called upon to show cause within 15 days why legal action should not be initiated against your industrial unit.

Gujarat Pollution Control Board

R. V. Patel, Unit Head

NO : SCN-128465 , 19/10/2012

Saibaba Stone Crusher,
S. NO. 9/P, ARITHIYA,
Dist : Junagadh, Tal : Kodinar, SIDC : Not In Gidc
Phone : 9824233390

COPY TO :-

The RO Head(P.C.B.), Junagadh

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.

For and on behalf of

ANNEXURE VIII

પટ્ટેદારશ્રી મારૂતિ સ્ટોન ક્ષર, C/O રાજુભાઈ હમીરભાઈ સોલંકી		
મોજે : અરીઠીયા, તા.કોડીનાર, સ.નં. ૪૫ પેકી, વિસ્તાર : ૦.૯૦.૦૦(હે)		
અ.નં.	મુદ્દા	વિગત
૧	લીઝ મંજૂર થયા પહેલા એક્સ્પ્લોરેશન થયેલ છે કે કેમ ?	ના,
૨	મંજૂર થયેલ લીઝની વિગતો	ક્વોરીલીઝ મંજૂર તા.૧૬/૧૨/૧૯૯૬ (મંજૂરી હુકમની નકલ સામેલ છે.))ક્વોરીલીઝ કરારખત તા.૪/૪/૧૯૯૭ (કરારખતની નકલ સામેલ છે.)
૩	સદર લીઝોના ૨(બે) કિ.મી.ના વિસ્તારમાં અન્ય કેટલી લીઝો આવેલી છે ? તેની વિગત.	ક્વોરીલીઝના ૨(બે) કીમીના વિસ્તારમાં અન્ય કોઈ લીઝ આવેલી નથી.
૪	સદર લીઝો ગીર અભ્યારણ્યની સાપેક્ષે કેટલી ઉચાઈએ આવેલ છે ? તેની વિગત	ગીર અભ્યારણ્યની સાપેક્ષે ઉચાઈની કોઈ વિગત અત્રેની કચેરીના રેકર્ડ પર ઉપલબ્ધ નથી.
૫	સદર લીઝોમાં વોટર ટેબલ કેટલી ઉડાઈએ આવેલ છે ?	સદર લીઝમાં વોટર ટેબલ ૩૦ થી ૩૫ મીટર ઉડાઈએ આવેલ છે.
૬	સદર ક્વોરીલીઝો તથા સ્ટોન ક્ષર ગીર અભ્યારણ્યથી કેટલા કિ.મી.ના અંતરે આવેલ છે ?	નાયબ વન સંરક્ષકશ્રી, વન્યપ્રાણી વિભાગ, સાસણગીરના પત્ર ક્રમાંક: ૭/વપસ/ટે.૬/૧૧૦૬-૦૭/૨૦૧૦-૧૧ તા.૧૯/૭/૧૦૧૦ મુજબ ગીર અભ્યારણ્ય વિસ્તારથી સર્વે નંબર-૪૫/પેકી ૨ ૫૪૭૫ મીટર દુર આવેલ છે. (પત્રની નકલ સામેલ રાખેલ છે.)
૭	સદર ક્વોરીલીઝોની લિથોલોજીકલ પ્રોફાઈલ	માઈનીંગ પ્લાનમાં સામેલ છે. જેમાં વિગત દર્શાવેલ છે.
૮	સદર ક્વોરીલીઝોમાં લીઝ મંજૂર થયા પહેલાં તેમજ લીઝ મંજૂર થયા બાદ પાણીનો કઈ રીતે નિકાલ થાય છે ? તે અંગેની વોટર ડ્રેઈનેજ સીસ્ટમ	માઈનીંગ પ્લાનમાં સામેલ છે. જેમાં વિગત દર્શાવેલ છે.
૯	સદર લીઝ વિસ્તાર તેમજ સ્ટોન ક્ષરોથી CRZ કેટલા અંતરે આવેલ છે ? તેની વિગત.	ક્વોરીલીઝ CRZ વિસ્તારમાં આવતી નથી. CRZ વિસ્તાર ક્વોરીલીઝથી ૨૨(બાવીસ) કીમીના અંતરે આવેલ છે.
૧૦	સદર ક્વોરીલીઝ તથા સ્ટોન ક્ષરોના વાર્ષિક ઉત્પાદન/નિકાશના આંકડાની વિગતો.	વાર્ષિક ઉત્પાદન-નિકાશના આંકડાનું પત્રક આ સાથે સામેલ રાખેલ છે.
૧૧	સદર ક્વોરીલીઝોમાં કેટલી ઉડાઈ સુધી ખાણકામ કરવાનું હોય છે ? તેની વિગત.	ગૌણ ખનિજમાં માઈનીંગ પ્લાનની જોગવાઈ ગુજરાત સરકારના નોટીફિકેશન નં. એમએમઆર/૧૦૨૦૧૪/૯૭૯/સીએચએચ તા.૧૮/૭/૨૦૧૫ અને ઉદ્યોગ અને ખાણ વિભાગના પત્ર નં. એમએમઆર/૧૦૨૦૧૪/૯૭૯/સીએચએચ, તા.૩૦/૭/૨૦૧૫ થી અમલમાં આવેલ હોઈ, એપુલ્ક માઈનીંગ પ્લાન મુજબ સદર ક્વોરીલીઝમાં સરેરાશ ૧૨.૦૦ મીટરની ઉડાઈ સુધી ખાણકામ કરવા માટે મંજૂરી આપવામાં આવેલ છે.
૧૨	સદર લીઝોના માઈનીંગ પ્લાન તથા માઈનીંગ કલોઝર પ્લાન ક્યારે મંજૂર કરવામાં આવેલા છે ? તેની વિગત.	લીઝધારક દ્વારા તા. ૧/૦૩/૨૦૧૬ તથા તા.૧૮/૨/૨૦૧૭ ના રોજ માઈનીંગ પ્લાન માટેની અરજી કરેલ. જે માઈનીંગ પ્લાન પત્ર નંબર સીજીએમ/એમસી/ ૭૬૩/૯૬૦ તા. ૧૨/૩/૨૦૧૮ ના રોજ પાંચ વર્ષની મુદત માટે મંજૂર થયેલ છે.
૧૩	સદર લીઝો તથા સ્ટોન ક્ષરોમાં ડિપાર્ટમેન્ટ ધ્વારા ક્યારે સ્થળ તપાસ કરવામાં આવેલ છે ? તેની વિગતો.	માહિતી નીલ છે.
૧૪	સદર લીઝ ધારકોએ ઈ.સી.ની અરજી અંગે કરેલ વિગતો.	લીઝધારકે તા.૨૦/૭/૨૦૨૦ ના રોજ ઈસી અંગેની મંજૂરી મેળવવા માટે SEAC માં અરજી કરેલ છે. (જેની નકલ સામેલ છે.)

૧૫	ડિપાર્ટમેન્ટ ધ્વારા પાઠવવામાં આવેલ નોટીસ તેમજ કરેલ કાર્યવાહીની વિગતો.	૧.લીઝધારકને અત્રેની કચેરીએથી પત્ર નં.જીજી/કચુએલ/૫૦૪૪/૫૦૪૫ તા.૧૦/૧૦/૨૦૧૯ થી ગુજરાત ગૌણ ખનીજ છુટછાટ નિયમો-૨૦૧૭ મુજબ ખાણકામ કરવા અને આજુબાજુ જાહેર મિલકતને કોઈ નુકશાન ન થાય તેની તકેદારી રાખવા માટે નોટીસ આપવામાં આવેલ છે. (નકલ સામેલ છે.) ૨.લીઝધારકને માર્શનિંગ પ્લાન તેમજ પર્યાવરણીય મંજૂરી, વાઇલ્ડ લાઇફ સેચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર મેળવી લેવા માટે અત્રેથી જુદી-જુદી તારીખથી નોટીસ આપવામાં આવેલ છે. (નકલો સામેલ છે)
૧૬	સદર લીઝોમાં ખાણકામ ક્યારથી બંધ છે ? તેની વિગતો.	લીઝધારકે ઈસી અંગેની મંજૂરી મેળવેલ ન હોય, તા.૪/૭/૨૦૨૦ ના રોજ સદર ક્વોરીલીઝનું વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવેલ છે. (પત્રની નકલ સામેલ છે.)
૧૭	લીઝ વિસ્તાર બહાર કેટલું ખોદકામ કરવામાં આવેલ છે ? તેની વિગતો.	લીઝધારકને અત્રેની કચેરીએથી પત્ર નંબર જીજી/એન.જી.ટી/માપણી/૬૬૭/૬૬૮ તા.૮/૩/૨૧ થી લીઝ વિસ્તાર તથા કરેલ ખોદકામની માપણી કરાવી માપણીશીટ રજુ કરવા જણાવેલ છે. (પત્રની નકલ સામેલ છે.) જે માપણી થયેથી લીઝ વિસ્તાર બહારનું ખોદકામ નક્કી થયેથી જાણ કરવામાં આવશે.
૧૮	લીઝ વિસ્તારમાં કરેલ ખાણકામમાં બેંચ પાડવામાં આવેલ છે કે કેમ ?	ગૌણ ખનિજમાં માર્શનિંગ પ્લાનની જોગવાઈ ગુજરાત સરકારના નોટીફિકેશન નં. એમએમઆર/૧૦૨૦૧૪/૯૭૯/સીએચએચ તા.૧૮/૭/૨૦૧૫ અને ઉદ્યોગ અને ખાણ વિભાગના પત્રનં. એમએમઆર/૧૦૨૦૧૪/૯૭૯/સીએચએચ, તા.૩૦/૭/૨૦૧૫ થી અમલમાં આવેલ હોઈ, પરંતુ સદરહુ ક્વોરીલીઝ સને ૧૯૯૬ થી મંજૂર થયેલ હોઈ, બેંચ પાડવામાં આવેલ નથી.
૧૯	ક્વોરીલીઝની લાઈફ ઓફ માર્શન કેટલી છે ?	૧૭.૪૦ વર્ષ
૨૦	ક્વોરીલીઝની જીઓલોજીકલ પ્રોફાઈલ	સદર માહિતી માર્શનિંગ પ્લાનમાં ઉપલબ્ધ છે.
૨૧	ક્વોરીલીઝ મંજૂર થયા અગાઉ તથા મંજૂર થયા બાદ ગ્રીન બેલ્ટની સ્થિતિ	માર્શનિંગ પ્લાન મુજબ
૨૨	ક્વોરીલીઝ વિસ્તારનો નકશો	મંજૂર થયેલ ક્વોરીલીઝનો ડી.આઈ.એલ.આર. નકશો આ સાથે સામેલ રાખેલ છે.
૨૩	લીઝ પૂર્ણ થઈ ગયા બાદ રદ કરવામાં આવેલ હોયતો તે અંગેની વિગતો.	લીઝ રદ કરવામાં આવેલ નથી.

Kudis
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ગીર સોમનાથ

પટ્ટેદારશ્રી માણતિ સ્ટોન કશર, C/O રાજુભાઈ હમીરભાઈ સોલંકી	
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૧	મંજૂરી હુકમ
૨	જંગલ ખાતાનું પ્રમાણપત્ર
૩	ઉત્પાદન નિકાશના આંકડા
૪	ઈ.સી. માટે કરેલ અરજી
૫	આપવામાં આવેલ નોટીસો
૬	માઈનીંગ પ્લાન

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અ.નં.	ડોક્યુમેન્ટની વિગત
૧	મંજૂરી હુકમ
૨	જંગલ ખાતાનું પ્રમાણપત્ર
૩	ઉત્પાદન નિકાશના આંકડા
૪	ઈ.સી. માટે કરેલ અરજી
૫	આપવામાં આવેલ નોટીસો
૬	માઈનીંગ પ્લાન

પટ્ટેદારશ્રી હાજાભાઈ હમીરભાઈ મોરી,
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અ.નં.	ડોક્યુમેન્ટની વિગત
૧	મંજૂરી હુકમ
૨	જંગલ ખાતાનું પ્રમાણપત્ર
૩	ઉત્પાદન નિકાશના આંકડા
૪	ઈ.સી. માટે કરેલ અરજી
૫	આપવામાં આવેલ નોટીસો
૬	માઈનીંગ પ્લાન

પટ્ટેદારશ્રી દિનેશભાઈ બોધાભાઈ સોલંકી
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અ.નં.	ડોક્યુમેન્ટની વિગત
૧	મંજૂરી હુકમ
૨	૨૬ કર્યાનો હુકમ

--: 2 :-

૩. પુરેપુરી લોજ વિસ્તારનું ના જિલ્લો જમીન જાડુ દર હેક્ટરે રૂં. ૧૦૦/- પ્રમાણે શરુઆતમાં ભરી માપનાનું રહેશે.

૪. ખાણમાંથી ખોદીને તિકાલ કરેલ ગોણ પાનજ ઉપર ગોણ પાનજ નિયમ-૬૬ નાં પરિશિષ્ટ-૧ માં દર્શાવેલ વખતો વખતના દરેં ડેડરેન્ટ મથવા રોયલ્ટીનો રકમ ભરપાઈ કરવાનો રહેશે. આ નિયમ હેઠળ ચાલતા રોયલ્ટીના દર નીચે પ્રમાણે જે.

ગોણ પાનજનું નામ.	દર મે.ટને રોયલ્ટીના દર
<u>જી.કે.પી.</u>	
પ્રથમ વર્ષનું માથરે	ના જિલ્લો ડેડરેન્ટના રૂં..... ૨૫૦૦=૦૦.....
ઉત્પાદન મે.ટનામાં ૨૦૦૦૦ એ.ટો.	મથવા દર મે.ટના દી૦ રૂં..... ૬૨=૦૦.....
	ના દરે વતી ના જિલ્લો રોયલ્ટી ને રકમ
	માંથી જે રકમ મધુ હશે તે ભરવાનો રહેશે.

૫. લોજ વિસ્તારમાંથી ખોડવામાં આવતા ગોણ પાનજના વાહન સાથે નિયત કરેલ ન્યુના મુજબની (રોયલ્ટી પાસ) ટ્રિપ્લોકેટ પાસ ડાંબી માપનાનો રહેશે. તેમજ મેળવેલ ટ્રિપ્લોકેટ પાનજુક માટે સહી તિકકા કરાવતો વખતે તેને જેટલો થતો રોયલ્ટી મગાહથી ખેડવા સમાં ભરપાઈ કરવાનો રહેશે.

૬. ગોણ પાનજ..... માટે ના લોજ વિસ્તાર મંજુર કરવામાં આવેલ જે. તે જિવાયના મન્ય કોઈ ગોણ/મુખ્ય પાનજનું ખોદકામ થઈ શકશે નહીં.

૭. લોજ વિસ્તારમાં મયેલ ખાણકામ સંગેની સંપૂર્ણ હિનાબ ઠરાવેલ નમો ના દિનિક/ માત્રિક પત્રકમાં પટ્ટેદારે રાખવાનો રહેશે.

૮. નિયામકશ્રી/ સહામ અધિકારી અથવા હુસ્તરજિજ્ઞાનામ અને ખાતા ના કોઈ પણ અધિકારી ખાણ તપાસ માટે આવે અને તપાસ દરમ્યાન ખાણ સમધી કોઈપણ માહોતી સોમકા હિનાબો તિગેરે માંગે ત્યારે રજુ કરવાના રહેશે.

૯. આ હુકમ કરારખત સાથે રાખવાનો રહેશે અને તેમાં જણાવેલ શરતો પટ્ટેદારને પંધનકતલ રહેશે.

૧૦. સરકારશ્રીને જરુર જણાય ત્યારે લોજ વિસ્તારની જમીન વિના વખતરે પરત કરવાનો રહેશે.

૧૧. ખાનગી માલોકોનો જમીનમાં જો લોજ મંજુર કરાવેલ હશે તો તેનો જમીનનું મેન.એ. કરાવી લેવું કરવાનીયાત જે.

૧૨. ખાંદકામ કરો કાઠી લીધેલ પાનજવાળા લોજ વિસ્તારમાં દર ૧૦ ચો.મીટરે મેક ઝાડ હેરવાનું રહેશે.

રજી.એ.ડી.

પ્રતિ,
મે.શ્રી. ગીરસોમનાથ કુશલ
.....
ગીરસોમનાથ પ્રિન્સીપલ
.....
ગીરસોમનાથ
.....

Accepted
Vidya
Geologist
Gir-Somnath

.....
કલેક્ટર અમરેલી
.....
.....
.....
.....

ક્રમાંક: બ/વપસ/ટે. ૬/ ૧૧૭૬-૭૭ ૨૦૧૦-૧૧
નાયબ વન સંરક્ષકશ્રીની કચેરી,
વન્યપ્રાણી વિભાગ, સાસણ-ગીર.
તારીખ: ૧૮/૦૭/૧૦.

વિષય:- મારી માલિકીનો સર્વે નં. ૩૫/ચેકી ૨ ચેકી-૧ ગામ અરીડીયા તાલુકો
કોડીનારના સર્વે નંબર ગીર અભયારણ્યથી કેટલા અંતરે દુર આવેલા છે. તેનું
પ્રમાણપત્ર આપવા બાબત.

સંદર્ભ:-

- (૧) ના.વ.સં.શ્રી, ગી.પ.વિ., જુનાગઢનાં પત્રાંક: અ/જમન/૪૨૨૩૦, તા. ૧૪/૦૭/૧૦.
- (૨) રે.સી.ઓ., જામવાળાનાં પત્રાંક: અ/જમન/૩૮૪, તા. ૧૮/૦૭/૧૦.

આથી રેન્જ હોરેસ્ટ ઓફીસરશ્રી, જામવાળા રેન્જ, જામવાળાને ઉપરોક્ત વિષયે જણાવવાનું કે, તેમનાં દલાલ
આપવામાં આવેલ જી.પી.એસ. સીડીન (૧) N-20°56'14.50" અને E-070°48'25.33" શ્રી ધનરયામસિંહ
દિપસિંહ સોલંકી રહે.કોડીનાર સર્વે નંબર ૩૫/ચેકી ૨ ચેકી-૧ જે અભયારણ્ય વિસ્તારથી ૫૫૦૦ મીટર દુર આવેલ છે.
તેમજ (૨) N-20°55'53.07" અને E-070°48'54.૫૩" શ્રી તલુકાઈ ઉપરિનાઈ સોલંકી રહે.કોડીનાર
સર્વે નંબર ૪૫/ચેકી ૨ જે અભયારણ્ય વિસ્તારથી ૫૪૭૫ મીટર દુર આવેલ છે. જેની જાણ થવા સહ.

(Signature)
(ડી. સંદીપકુમાર)
નાયબ વન સંરક્ષક,
વન્યપ્રાણી વિભાગ, સાસણ-ગીર

પ્રતિ, -
રેન્જ હોરેસ્ટ ઓફીસરશ્રી,
જામવાળા રેન્જ,
જામવાળા.

વહીવટ સવિનય રવાના:- નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફ જાણ સહ.
ક્રમાંક: ૩૧/૦૬૨૭. ૦૫૧૧ - ૨૦૧૦-૧૧
તારીખ: ૧૮/૦૭/૧૦

પડકારના પાનના મુદ્દા બધા:
(૧) જે દલાલ રવાના કર્યાં તે પછી આપણે રી.ડી.મન-૧૧
(૨) જે દલાલ રવાના કર્યાં તે પછી આપણે રી.ડી.મન-૨
તરફ જાણ કરવા તા. ૧૮/૦૭/૧૦ બંધવ્યાં બાકી રહ્યાં.

one copy
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(Signature)
રેન્જ હોરેસ્ટ ઓફીસરશ્રી,
જામવાળા રેન્જ,
જામવાળા

Accepted
(Signature)
Geologist
Gir-Somnath

કવોરીલીઝ :- મારૂતી સ્ટોન ક્ષર

મોજે.અરઠીયા,તા.કોડીનાર,જી.ગીર સોમનાથ,સ.નં.૪૫ પૈકી

ક્ર.નં.	વર્ષ	ઉત્પાદન	નિકાસ	ભરેલ રોયલ્ટી
1	1997	2576	2108	12300
2	1998	1954	620	20680
3	1999	1302	2557	32613
4	2000	8166	1220	28470
5	2001	2155	1096	19568
6	2002	976	822	16500
7	2003	153	499	5000
8	2004	492	2172	28000
9	2005 Jan To March	101	293	0
10	2005-06	160	0	8240
11	2006-07	2243	3573	44110
12	2007-08	2849	729	45000
13	2008-09	11980	13380	234450
14	2009-10	22880	22630	445000
15	2010-11	129198	127297	3200000
16	2011-12	127771	128565.04	2950000
17	2012-13	211500	210985.01	5500000
18	2013-14	146210	144996.59	3850000
19	2014-15	119879	121653.9	3205000
20	2015-16	193840	195405.47	4864720
21	2016-17	246804	246804	10000000
22	2017-18	472500	471672.61	21242160
23	2018-19	698620	688579.84	31147308
24	2019-20	584070	581361.02	26176680
25	2020-21 (April-20 To Dec-20	83380	96687.43	3970620

Attested
Kudis
Geologist
Gir-Somnath

MARUTI STONE CRUSHER,
VILL. ARTHIYA,
TAL. KODINAR
DIST. GIR SOMNATH
DATE: 20/07/2020

TO,
THE MEMBER SECRETARY,
SEAC- GUJARAT,
GANDHINAGAR

SUB: SUBMISSION OF APPLICATION FOR ENVIRONMENT CLEARANCE

RESPECTED SIR,

HERE WITH WE ARE SUBMITTING APPLICATION FOR THE ENVIRONMENT CLEARANCE OF OUR PROJECT OF MINOR MINERAL BLACK TRAP AT VILL. ARTHIYA, TAL. KODINAR, DIST. GIR SOMNATH HAVING AREA 0.90.00 HA.

PLEASE DO CONSIDER THE SAME FOR FURTHER PROCESS TO ACCORD ENVIRONMENT CLEARANCE TO OUR PROJECT.

YOURS THANKING

(Signature)
(MARUTI STONE CRUSHER)
for A.K. Acharya

SEAC Authority
Received in
M.S. Office
Date: 20/07/2020
(Signature)

o/c
Attested
Kudis
Geologist
Gir-Somnath



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈલાજ, તા.વેશવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - geologist-girsomnath@gujarat.gov.in

રજીસ્ટર ઓ.ડી
૫૦૪

નં.જીજી/ક્યુએલ/૫૦૪૪/૧૦૪૫

10 OCT 2019

પ્રતિ,
મારૂતિ સ્ટોન ક્ષર,
C/O રાજુભાઈ હમીરભાઈ સોલંકી,
મુ.અરીઠીયા, તા.કોડીનાર, જિ.ગીર સોમનાથ.

- વિષય :-** કોડીનાર તાલુકાના અરીઠીયા ગામે ગીર અભ્યારણ વિસ્તારમાં ચાલતાં સ્ટોન ક્ષર ધ્વારા થઈ રહેલ વેરકાપટેસર બ્લાસ્ટીંગના કારણે ખેતીની જમીન અને રહેણાંકી મકાનને થઈ રહેલ નુકશાનની ફરીયાદ કરવા છતાં પોલીસ ધ્વારા એન.સી. ગુનહે નોંધી ખનિજ માફિયાનો બચાવ કરવા અને ભયના ઓવાર નીચે જીવતા અમારા પરીવારને સલાહ આપવા બાબત.
- સંદર્ભ :-** પ્રાદેશીક અધિકારીશ્રી, જી.પી.સી.બી., જુનાગઢના પત્ર નં. ગુખનિબોર્ડ/ખા.ક.જુનાગઢ /ટી.૧૬૧/૬૦૧, તા.૪/૧૦/૨૦૧૮.

ઉપરોક્ત વિષય અને સંદર્ભ જાણવવાનું આપને ગીર સોમનાથ જિલ્લાના કોડીનાર તાલુકાના અરીઠીયા ગામના સ.નં.૪૫ પૈકીમાં ૦.૮૦.૦૦ હે.વિસ્તારની બ્લોક્ટ્રેપ ખનિજની ક્વોરીલીઝ મંજૂર કરવામાં આવેલ છે.

પ્રાદેશીક અધિકારીશ્રી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, જુનાગઢના ઉપરોક્ત સંદર્ભવાળા પત્ર સાથે સામેલ થઈ આવેલ અરજદારશ્રી ભદ્રાબેન જગાવાઈ ખરીયા ધ્વારા રજૂઆત કરવામાં આવેલ છે કે, આપની સદરહુ ક્વોરીલીઝની બાજુમાં તેઓની ખેતીની જમીન આવેલ છે અને આપના ધ્વારા સદરહુ ક્વોરીલીઝમાં થતાં બ્લાસ્ટીંગના કારણે તેઓની ખેતીની જમીનને અને રહેણાંકના મકાનો ઉપર પથ્થરો પડવાના કારણે નુકશાન થઈ રહેલ છે. તો આપને જણાવવાનું કે, આપને મંજૂર થયેલ સદરહુ ક્વોરીલીઝમાં કારખાતની શરતો તથા ગુજરાત ગૌણ ખનિજ છુટકાટ નિયમો - ૨૦૧૭ મુજબ ખાણકામ કરવા અને આજુબાજુ જાહેર મિલકતને કોઈ નુકશાન ન થાય તેની તહેદારી સાબના આથી જણાવવામાં આવે છે. અન્યથા કારખાતની શરતોના તાંબ અટકાવવા નુકસાનની સાબનાની કાર્યાલયી હાથ ધરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

ભુસ્તરશાસ્ત્રીશ્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ગીર સોમનાથ

નકલ રવાના :-
- રોયલ્ટી ઈન્સ્પેક્ટરશ્રી, ગીર સોમનાથ તરફ જાણ સારૂ. રજી

Accepted

Geologist
Gir-Somnath

ભુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ,
 પ્લોટ નં. ૩૯, રાજ નગર સોસા., જુનાગઢ બાયપાસ, વેરાવળ, જી. ગીર સોમનાથ.

નં. જીજી/ગીર/ઈકો/કયુએલ/ ૨૦૧૬/૧૮૨૭/૩૫૯૨

તારીખ. ૩/૧૦/૧૬

વંચાણ :

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩૫૯૨ તા. ૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી. આઈ. એલ) સુઓમોટો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા. ૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. ચીફ વાઈલ્ડ લાઈફ અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૮/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૮૭/૩૫૯૨ તા. ૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૭૦૬-૦૮/૨૦૧૬-૧૭ તા. ૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૯૪૮/૨૦૧૬-૧૭ તા. ૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૪૮૦૭-૦૮/૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૬૪૦૩-૦૭/૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬

નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના સોસા તાલુકાના સોસા ગામના સ. નં. ૩૧/૧૬ માં ૦-૬૦-૦૦ હે. વિસ્તારની ૩૧/૧૬ ખનીજ ની ક્વોરીલીઝ મંજૂર કરવામાં આવેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ ના વંચાણ-૪ થી ગીર અભ્યાસક્રમ ની હદ થી ૧૦(દસ) કી. મી. ની ત્રીજયામાં ઈકો સેન્સીટીવ ઝોન આવેલ હોઈ નામદાર ગુજરાત હાઈકોર્ટ,

અમદાવાદ ના વંચાણ-૨ રીટ પીટીશન(પી.આઈ.એલ) સુઓમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદાના મુદ્દા નં.૬ માં જણાવ્યા મુજબ ગીર અભ્યારણ્ય વિસ્તારની ૧૦(દસ) કી.મી ની ત્રીજામાં તાત્કાલીક અસરથી માઈનીંગ ને લગતી પ્રવૃત્તિ બંધ કરવા જરૂરી કાર્યવાહી કરવા જણાવેલ.

શીફ વાઈલ્ડ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી,વન્ય જીવ,ગુજરાત રાજ્ય,ગાંધીનગર ના વંચાણ-૩ મુજબ અભ્યારણ્ય વિસ્તારથી ૧૦(દસ) કી.મી ઈકો સેન્સીટીવ ઝોનમાં કોર્મશીયલ ખાણ પ્રવૃત્તિ પ્રતીબંધીત પ્રવૃત્તિ હોઈ તાત્કાલીક અસરથી માઈનીંગને લગતી પ્રવૃત્તિ બંધ કરવાની રહે છે.

નાયબ વન સંરક્ષકશ્રી,ગીર પશ્ચીમ વિભાગ,જુનાગઢ ના વંચાણ-૧૧ મુજબ ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં અમુક માઈનીંગ પ્રવૃત્તિ બંધ કરવામાં આવે છે જ્યારે અમુક માઈનીંગ પ્રવૃત્તિ ચાલુ રહેલ છે જેથી ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં આવતી તમામ માઈનીંગ પ્રવૃત્તિ બંધ કરાવવા જણાવેલ.

આપની ક્વોરીલીઝ/માઈનીંગલીઝ નો સદરહુ મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્ય ની હદ થી ૧૦ કી.મી ની ત્રીજામાં આવતો હોઈ તો વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડ નુ "ના-વાંધા પ્રમાણપત્ર" દિન-૭ માં રજૂ કરવા જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગીત કરવાની કાર્યવાહી કરવામાં આવશે તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

ભુસ્તરશાસ્ત્રી
ગીર સોમનાથ ૩/૧૦

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પ્રતિ,
શ્રી આર.કે. સુબેશ સ્વામી
૫૦ ગીરગાંધી ગાંધીનગર
મ. અ. સુ. સુ. પો. હા. ૩૮૩૧૫૧
તા- ૩૦/૧૦/૨૦૨૨

નકલ સવિનય રવાના :

કમિશનરશ્રી, ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ, ગાંધીનગર તરફ જાણ અર્થે.

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરણી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.
૨. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરણી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.

Accepted

Geologist
Gir-Somnath

મુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
મુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ,
પ્લોટ નં. ૩૯, રાજ નગર સોસા., જુનાગઢ બાયપાસ, વેરાવળ, જી. ગીર સોમનાથ.

નં. જીજી/ગીર/ઈકો/ ૨૩૫૩ખ ૨૩૫૮

તા. ૧૨/૦૪/૨૦૧૮

વંચાણ :

૧. રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળા રેન્જ, જામવાળા (ગીર) ના પત્ર ક્રમાંક : અ/જમન/બી/૩/ ૪૨-૪૮/૨૦૧૮-૧૯, તા. ૬/૪/૨૦૧૮.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્ર અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના કોડીનાર તાલુકાના અરીઠીયા ગામના સ.નં. ૪૫ પૈકીમાં ૦.૯૦.૦૦ હે. વિસ્તારની બ્લેકટ્રેપ ખનીજની ક્વોરીલીઝ/માઈનીંગલીઝ મંજૂર કરવામાં આવેલ છે.

ઉપરોક્ત વંચાણે દર્શાવેલ પત્રમાં જણાવ્યા મુજબ આપની ક્વોરીલીઝ/માઈનીંગલીઝનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, આ બાબતે આપની મંજૂર થયેલ લીઝના આધાર પુરાવાઓ રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળાને રજૂ કરી તેમજ તે અંગેનું ના-વાંધા પ્રમાણપત્ર રેન્જ ફોરેસ્ટ ઓફીસરશ્રી પાસેથી મેળવી અત્રે દિન-૩૦ માં રજૂ કરવા આપશ્રીને જણાવવામાં આવે છે. જો આ બાબતે આપ ના-વાંધા પ્રમાણપત્ર રજૂ કરવામાં નિષ્ફળ જશો તો આપની લીઝ ગેરકાયદેસર છે તેમ માની બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

મુસ્તરશાસ્ત્રી
ગીર સોમનાથ

૦૬/૦૪/૧૮

Attested

Kinds
Geologist
Gir-Somnath

પ્રતિ,

શ્રી મારૂતિ સ્ટોન ક્લશર,
પ્રો.રાજુભાઈ હમીરભાઈ સોલંકી,
મુ.દેવળી, તા.કોડીનાર, જિ.ગીર સોમનાથ.

નકલ સવિનય રવાના :

૧. કમિશનરશ્રી, મુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ, ગાંધીનગર તરફ જાણ અર્થે.
૨. કલેક્ટરશ્રી, કલેક્ટર કચેરી, ગીર સોમનાથ તરફ જાણ અર્થે.

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ તરફ જાણ સારૂ.
૨. નાયબ વન સંરક્ષકશ્રી, ગીર (પૂર્વ) વન વિભાગ, ધારી તરફ જાણ સારૂ.
૩. રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળા રેન્જ, જામવાળા તરફ જાણ સારૂ.

ભુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ,
પ્લોટ નં. ૩૯, રાજ નગર સોસા., જુનાગઢ બાયપાસ, વેરાવળ, જી. ગીર સોમનાથ.

નં. જીજી/ગીર/ઈકો/કયુએલ/

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વંચાણ :

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા. ૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી. આઈ. એલ) સુઓમોટો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા. ૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. ચીફ વાઈલ્ડ લાઈવ્સ અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા. ૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૭૦૬-૦૮/૨૦૧૬-૧૭ તા. ૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૯૪૮/ ૨૦૧૬-૧૭ તા. ૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૪૮૦૭-૦૮/૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૬૪૦૩-૦૭/૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬.
૧૨. ભારત સરકારશ્રીનું તા. ૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૩. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા. ૧૯/૪/૨૦૧૭.
૧૪. અત્રેની કચેરીની તા. ૩/૧૦/૨૦૧૬, તા. ૫/૧૦/૨૦૧૬ તથા તા. ૨૩/૮/૨૦૧૭ ની નોટીસ.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્રનં. બ/જમન/ટે. ૧૪/૭૮૦૧-૦૨/૨૦૧૭-૧૮, તા. ૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા. ૨૩/૧૧/૨૦૧૭.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના કોડીનાર તાલુકાના અરીઠીયા ગામના સ.નં.૪૫ પૈકીમાં ૦.૯૦.૦૦ હે. વિસ્તારની બ્લોકટ્રેપ ખનીજની ક્વોરીલીઝ મંજૂર કરવામાં આવેલ છે.

અત્રેની કચેરીના વંચાણે (૧૪) ના પત્રથી આપની ક્વોરીલીઝ/માઈનીંગલીઝનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા વખતો વખત જણાવવામાં આવેલ હોવા છતાં આપના તરફથી આજદિન સુધી વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવામાં આવેલ નથી.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભદર્શિત પત્રોથી અવાર નવાર ગીર અભ્યારણ્ય હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતી લીઝોમાં ખાણકામની મનાઈ હોઈ, ખાણકામ બંધ કરાવવા અત્રેની કચેરીને લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર દિવસ-૩૦ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગિત કરવાની આગળની કાર્યવાહી હાથ ધરવામાં આવશે. તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

પ્રતિ,
શ્રી માહતિ સ્ટોન ક્ષાર,
મુ.અરીઠીયા, તા.કોડીનાર,
જિ.ગીર સોમનાથ.

ભુસ્તરશાસ્ત્રી
ગીર સોમનાથ

Accepted
Kedar
Geologist
Gir-Somnath

નકલ સવિનય રવાના :

૧. કમિશનરશ્રી, ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ, ગાંધીનગર તરફ જાણ અર્થે.
૨. કલેક્ટરશ્રી, કલેક્ટર કચેરી, ગીર સોમનાથ તરફ જાણ અર્થે.

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરણી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.
૨. નાયબ વન સંરક્ષકશ્રી, ગીર (પૂર્વ) વન વિભાગ, ધારી તરફ જાણ સારું.



ગીરીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ડવેકટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, યુ.ઈ.બાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૦૬-૨૬૫૦૪૦, E-MAIL - geologist-girsomnath@gujarat.gov.in

નં.જીજી/ગીર/ઈસી/કમુએલ/એમએલ/કી(લ) ૬ / ૨૫૩૫ જી
૨૫૩૭

તા.

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વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/કબલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ) મુઓમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં.૬
૩. ચીફ વાઈલ્ડ લાઈફ અને અગ્ર મુખ્ય સંરક્ષકશ્રી નમ્ના બીન, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૮૭/કબલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૯૪૮/ ૨૦૧૬-૧૭ તા.૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા.૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે.૧૩/૮૮૪૫-૪૬, તા.૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા.૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા.૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે.૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા.૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા.૨૩/૧૧/૨૦૧૭.
૧૭. અત્રેની કચેરીની તા..... વિ.પિ.ધે. જા.લી.ખા..... ની નોટીસો.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના
..... કોડી જા.૨..... તાલુકાના બલીદીપા..... ગામના સ.નં..... જા.પૈ.કી..... માં
૦-૯૦-૦૦..... હે. વિસ્તારની હેક્ટર જમીન ખનિજ ની ક્વોરીલીઝ/માઈનીંગલીઝ મંજૂર કરવામાં
આવેલ છે. જેમાં નીચેની વિગતે પૂર્તતા કરવા આથી જણાવવામાં આવે છે:

૧. અત્રેની કચેરીના વંચાણે (૧૭) ના પત્રોથી આપની સદરહુ ક્વોરીલીઝ/માઈનીંગલીઝનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજયામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા વખતો વખત જણાવવામાં આવેલ હોવા છતાં આપના તરફથી આજદિન સુધી વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવામાં આવેલ નથી.
૨. નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૧૮/૪/૨૦૧૭ ના આદેશ અનુસાર તમામ લીઝોમાં પર્યાવરણ મંજૂરી (ઈ.સી.) ડિસેમ્બર/૨૦૧૬ સુધીમાં મેળવી લેવાના હતા. આથી તા.૩૧/૧૨/૨૦૧૬ સુધીમાં ઈ.સી. મેળવેલ ન હોય તેવા કેસોમાં માઈનીંગ ઓપરેશન કરી શકાશે નહીં. તેવો આદેશ કરેલ હોઈ, આપના ધ્વારા સદરહુ લીઝની પર્યાવરણ મંજૂરી (ઈ.સી.) મેળવેલ નથી.
૩. તેમજ આપના ધ્વારા સદરહુ આપની ક્વોરીલીઝનો ઓપ્ટુલ માઈનીંગ પ્લાન રજૂ કરેલ ન હોઈ, ગુજરાત ગૌણ ખનિજ છુટછાટ નિયમો - ૨૦૧૭ ના નિયમ -- ૩૫ તથા ૩૯(૧) થી (૭) નો ભંગ કરેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભવાળા પત્રોથી ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજયામાં આવતી લીઝોમાં ખાણકામની મનાઈ હોઈ, ખાણકામ બંધ કરાવવા અત્રેની કચેરીને અવાર નવાર લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર, એન્વાયરમેન્ટ ક્લીયરન્સ સર્ટીફિકેટ તથા માઈનીંગ પ્લાન દિવસ-૧૫ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગિત કરવાની આગળની કાર્યવાહી હાથ ધરવામાં આવશે. તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

રજિ.ઓડી.

પ્રતિ,

શ્રી ગાડુજી વચીવ કુશર,

પ્રો. ગાડુજી માઈ ગોવિંદ માઈ

બુ- ક્વોરીલીઝ, ખા- રજીસ્ટ્રી, તા- ડાહોગઢ
જી- ગીર પશ્ચિમ વિભાગ

મુસ્તરશાસ્ત્રી
મુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,
ગીર સોમનાથ

Accepted
Geologist
Gir-Somnath

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરફારી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારુ.
૨. નાયબ વન સંરક્ષકશ્રી, ગીર (પૂર્વ) વન વિભાગ, ધારી તરફ જાણ સારુ.



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કલેક્ટર કચેરી બિલ્ડીંગ સુમન, ૩૪૮ થી ૩૫૪, મુઠીબાજ, તા. વેરાવળ, જિ. ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦૧ EMAIL : geologist@gsu/gujarat.gov.in

નં. જીજી/ગીર/ઈકો/કયુગેલ/એમગેલ/સ્ટોક રજિસ્ટ્રેશન/ *સી ૨૨૫૭૧૧૧* 2 NOV 2019

પ્રતિ,
શ્રી. આર. વલ્લભ રાવ
શ્રી. સુભાષીણી સુભાષીણી
શ્રી. સુભાષીણી સુભાષીણી
તા. કોલોન ૨
ગીર સોમનાથ

વિષય :- ગીર અભ્યારણ્યની ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતી લીઝો બાબત.

સંદર્ભ :- નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્રનં. બ/જમન/ટે. ૧૩/૮૩૭૯/૨૦૧૯-૨૦, તા. ૧૮/૧૦/૨૦૧૯.

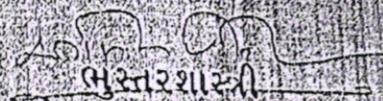
ઉપરોક્ત વિષયે અને સંદર્ભે જણાવવાનું કે, આપને ગીર સોમનાથ જિલ્લાના *કોલોન ૨* તાલુકાના *સુભાષીણી* ગામના સ.ન. *૪૫૫૬* માં *૦-૦૦-૦૦* હે. વિસ્તારની *કોલોન ૨* ખનિજ ની ક્વોરીલીઝ/માઈનીંગલીઝ/સ્ટોક રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. આપનો સદરહુ ક્વોરીલીઝ/માઈનીંગલીઝ/સ્ટોક રજિસ્ટ્રેશનવાળો વિસ્તાર ગીર અભ્યારણ્યની ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના ઉપરોક્ત સંદર્ભવાળા પત્રમાં જણાવ્યા મુજબ ના-વાંધા પ્રમાણપત્ર મેળવવા માટે ત્રીયે મુજબની કાર્યવાહી કરવાની રહે છે.

૧. વન અને પર્યાવરણ વિભાગના ઠરાવ ક્રમાંક : વપસ/૧૦૨૦૧૨/૧૩૩/ડબલ્યુ, તા. ૩૧/૫/૨૦૧૨ થી અભ્યારણ્ય તથા રાષ્ટ્રીય ઉદ્યાનની બાહ્ય હદથી ૧૦ કિ.મી.ના વિસ્તારમાં વન્યજીવ દૃષ્ટીકોણથી ના-વાંધા પ્રમાણપત્ર આપવાની જોગવાઈ થયેલ છે. આ ઠરાવની જોગવાઈ (અ)(૧) પ્રમાણે પર્યાવરણીય મંજૂરી જરૂરી હોય તેવા પ્રોજેક્ટ/પ્રવૃત્તિઓ (ખાણ પ્રવૃત્તિઓ) માટે સ્ટેટ બોર્ડ ઓફ વાઈલ્ડ લાઈફ મારફતે નેશનલ બોર્ડ ઓફ વાઈલ્ડ લાઈફની સ્ટેન્ડીંગ કમીટીની પૂર્વ મંજૂરી મેળવવાની રહે છે.

૨. નામ સુપ્રિમ કોર્ટ ઓફ ઈન્ડિયા ગેરીટ પીટીશન (સીવીલ) ૪૬૦/૨૦૦૪ માં ગોવા કાઉન્સિલ વિરુદ્ધ યુનિયન ઓફ ઈન્ડિયાના કેસમાં તા. ૫/૧૨/૨૦૦૫ ના પુસ્તકમાં કરેલ નિર્દેશ પ્રમાણે સમિત વિસ્તારથી ૧૦ કિ.મી. સુધીના વિસ્તારમાં પર્યાવરણીય મંજૂરી જરૂરી હોય તેવા પ્રોજેક્ટ/પ્રવૃત્તિઓ (આણ પ્રવૃત્તિ) માટે યોજાતેલ વાઈલ્ડ લાઈફ લાઈફની સ્થાયી સમિતીની મંજૂરી મેળવવાની રહેશે.

૩. પર્યાવરણ અને વન મંત્રાલય, નવી દિલ્હીના તા. ૧૮/૧૨/૨૦૧૨ ના પત્રથી પ્રસિધ્ધ કરવામાં આવેલા માર્ગદર્શિકામાં જણાવ્યા મુજબ સમિત વિસ્તારની ઉદ્દથી ૧૦ કિ.મી. સુધીના વિસ્તારમાં આવતી આણ પ્રવૃત્તિઓની મુદત વધારવા માટે વન્ય જીવ દૃષ્ટિકોણથી મંજૂરી આપવા અંગે યુઝર એજન્સી તરફથી વન વિભાગને દરખાસ્ત રજૂ કરવાની થાય છે. સદર દરખાસ્તને પ્રોસેસ કરી સ્ટેટ બોર્ડ હીર વાઈલ્ડ લાઈફ નેશનલ બોર્ડ વાઈલ્ડ લાઈફની મંજૂરી મેળવવાની રહે છે.

આમ, ઉપરોક્ત વિગતે આપને લાગુ પડતા વન વિભાગની કચેરીનો સંપર્ક કરી ના-વાંધા પ્રમાણપત્ર મેળવવાની કાર્યવાહી કરી અને તેની જાણ અત્રેની કચેરીને કરવા આથી જણાવવામાં આવે છે. જેની સ્પષ્ટ નોંધ લેશો.


મુસ્તરશાસ્ત્રી
મુસ્તર વિજ્ઞાન અને ખેતિજાપાત્ર
ગીર સોમનાથ

Accepted

મુસ્તરશાસ્ત્રી



કલેક્ટર કચેરી, બનીજ શાખા,
રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈશાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૦૬-૨૮૫૦૪૦, E-MAIL - geologist-girsomnath@gujarat.gov.in

નં.જીજી/ગીર/ઈકો/કમુએલ/સ્ટોક રજિસ્ટ્રેશન/ ૮૧૭) ૫૮-૨૪

12 7 DEC 2019

- વંચાણ :-
૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩૭૯૫ તા. ૧/૭/૧૫
 ૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ) સુઓમોટો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા. ૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
 ૩. ચીફ વાઈલ્ડ લાઈફ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૯/૧૫
 ૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૩/૧૬
 ૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૮૭/૩૭૯૫ તા. ૨૩/૫/૧૬
 ૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા. ૨૪/૬/૧૬
 ૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૯૪૮/ ૨૦૧૬-૧૭ તા. ૨૮/૬/૧૬
 ૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/બનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
 ૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/બનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
 ૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
 ૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬.
 ૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે. ૧૩/૮૮૪૫-૪૬, તા. ૨૫/૧૦/૨૦૧૬.
 ૧૩. ભારત સરકારશ્રીનું તા. ૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
 ૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા. ૧૯/૪/૨૦૧૭.
 ૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે. ૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા. ૩૦/૧૦/૨૦૧૭.
 ૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા. ૨૩/૧૧/૨૦૧૭.
 ૧૭. અત્રેની કચેરીની તા. ૧૨/૧૨/૨૦૧૭ ની નોટીસો.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના
કચેરીના તાલુકાના અગ્રીયા ગામના સ.નં. ૨૧ માં
૦-૬૦-૦૦ હે. વિસ્તારની બ્લોકટ્રેપ બનીજ ની કલેક્ટર/ઈકો/સ્ટોક-રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. જેમાં
નીચેની વિગતે પૂર્તતા કરવા આથી જણાવવામાં આવે છે.

૧. અત્રેની કચેરીના વંચાણે (૧૭) ના પત્રથી આપની સદરહુ કવોરીલીઝ/સ્ટોક રજિસ્ટ્રેશન મંજુર થયેલ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજયામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજુ કરવા વખતો વખત જણાવવામાં આવેલ હોવા છતાં આપના તરફથી આજદિન સુધી વાઈલ્ડ લાઈફ સેન્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજુ કરવામાં આવેલ નથી.

૨. નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૧૮/૪/૨૦૧૭ ના આદેશ અનુસાર તમામ લીઝોમાં પર્યાવરણ મંજુરી (ઈ.સી.) ડિસેમ્બર/૨૦૧૬ સુધીમાં મેળવી લેવાના હતા. આથી તા.૩૧/૧૨/૨૦૧૬ સુધીમાં ઈ.સી. મેળવેલ ન હોય તેવા કેસોમાં માઈનીંગ ઓપરેશન કરી શકાશે નહીં. તેવો આદેશ કરેલ હોઈ, આપના ધ્વારા સદરહુ લીઝની પર્યાવરણ મંજુરી (ઈ.સી.) મેળવેલ નથી.

૩. તેમજ આપના ધ્વારા સદરહુ આપની કવોરીલીઝનો એપ્રુલ માઈનીંગ પ્લાન રજુ કરેલ ન હોઈ, ગુજરાત ગૌણ ખનિજ છુટછાટ નિયમો - ૨૦૧૭ ના નિયમ - ૩૫ તથા ૩૯(૧) થી (૭) નો ભંગ કરેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીના સંદર્ભવાળા પત્રોથી અવાર નવાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજયામાં આવતી લીઝોમાં ખાણકામની મનાઈ હોઈ, ખાણકામ બંધ કરાવવા અત્રેની કચેરીને લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર દિવસ-૧૫ માં રજુ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગિત કરવાની આગળની કાર્યવાહી હાથ ધરવામાં આવશે. તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશે.

નોંધ :- માન.કલેક્ટરશ્રીની આજ્ઞા અનુસાર

ભુસ્તશાસ્ત્રી
ગીર સોમનાથ (ઈ.ચા.)

રજિ.એડી.

પ્રતિ,

આર.જી. બેંગલુરુ ૨

૯૦ સુબ્બુલાલ સુબ્બુલાલ સુબ્બુલાલ
૬. આનંદ ૨ મુ. સુબ્બુલાલ

૧૧/૩/૨૦૧૨
૧૧-૩/૨૦૧૨

Attested
Geologist
Gir-Somnath



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈન્દ્રાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - geologist-girsomnathi@gujarat.gov.in

નં.જીજી/ગીર/ઈકો/એમએલ/કયુએલ/૧૧૫૮
By E-mail & Reg.AD.

તા.
12-1 MAY 2020

આખરી નોટીસ

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/ડબલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ) સુગોમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. ચીફ વાઈલ્ડ લાઈફ અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૮/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૮૭/ડબલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૯૪૮/ ૨૦૧૬-૧૭ તા.૨૬/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા.૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે.૧૩/૮૮૪૫-૪૬, તા.૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા.૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા.૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે.૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા.૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા.૨૩/૧૧/૨૦૧૭.
૧૭. અત્રેની કચેરીની વિવિધ તારીખોની નોટીસો.
૧૮. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના તા.૨૦/૨/૨૦૨૦ ના પત્રો.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપની ગીર સોમનાથ રીઝર્વ
 ડો. સી. જા. ર. તાલુકાના અ. સી. ડી. રા. ગામના સ. નં. ૨૪૫/૨૦૧૭
 ૦. ૮૦. ૦૦ હે. વિસ્તારની જમીનની ક્વોરીલીઝ/માઈનીંગલીઝ મંજૂર કરવામાં
 આવેલ છે. જેમાં નીચેની વિગતે પૂર્તતા કરવા આથી જણાવવામાં આવે છે.

૧. અત્રેની કચેરીના વંચાણો (૧૭) ના પત્રથી આપની સદરહુ ક્વોરીલીઝ/માઈનીંગલીઝનો મંજૂર થયેલ વિસ્તાર
 ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા
 પ્રમાણપત્ર રજૂ કરવા વખતો વખત જણાવવામાં આવેલ હોવા છતાં આપના તરફથી આજટિન સુધી વાઈલ્ડ
 લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવામાં આવેલ નથી.

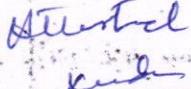
૨. નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલના તા. ૧૮/૪/૨૦૧૭ ના આદેશ અનુસાર તમામ લીઝોમાં પર્યાવરણ મંજૂરી
 (ઈ.સી.) ડિસેમ્બર/૨૦૧૬ સુધીમાં મેળવી લેવાના હતા. આથી તા. ૩૧/૧૨/૨૦૧૬ સુધીમાં ઈ.સી. મેળવેલ
 ન હોય તેવા કેસોમાં માઈનીંગ ઓપરેશન કરી શકાશે નહીં. તેવો આદેશ કરેલ હોઈ, આપના ધ્વારા સદરહુ
 લીઝની પર્યાવરણ મંજૂરી (ઈ.સી.) મેળવેલ નથી.

૩. તેમજ આપના ધ્વારા સદરહુ આપની ક્વોરીલીઝનો એપ્રુવ્ડ માઈનીંગ પ્લાન રજૂ કરેલ ન હોઈ, ગુજરાત ગોષ્ઠ
 ખનિજ છૂટછાટ નિયમો - ૨૦૧૭ ના નિયમ - ૩૫ તથા ૩૯(૧) થી (૭) નો ભંગ કરેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીના સંદર્ભવાળા પત્રોથી અવાર
 નવાર ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતી લીઝોમાં ખાણકામની મનાઈ હોઈ, ખાણકામ બંધ
 કરાવવા અત્રેની કચેરીને લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર
 દિવસ-૩૦ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગિત કરવાની આગળની કાર્યવાહી
 હાથ ધરવામાં આવશે. તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.


 ભુસ્તરશાસ્ત્રી
 ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
 ગીર સોમનાથ
 ૦/૮

રજિ. એડી.
 પ્રતિ,
 શ્રી. આર. ડી. ર. ૨૦૧૭
 પ્રો. ગાગા માઈ ગોવિંદ માઈ
 અ. અરજીદાર, પા. દેવ ગણપત્
 તા. સી. ડી. રા. ગીર-ગાવ ખનિજવાપ


 Geologist
 Gir-Somnath

ANNEXURE IX

**** Status of your Inward Applications for CTE & CCA / Status of the Online Application, NOT yet ACCEPTED ****

[Back](#)

Sr.	Inw ID	Inw Dt	Inw Type	Inw Status	Insp ID	Fees	Consent No	Valid UpTo	Out No	Out Dt	Print	F.L	DCO	Grt_by	Noting
1	127654	14/09/2017	CTE-Ammendment	Grant	451824	<u>1875</u>	CTE-90696	23/01/2023	-444876		<u>NOC</u>	<u>F.L</u>		MSC	Noting
2	117380	15/02/2017	CCA-Re Apply	Rejected	430350	<u>3000</u>	<u>AW- Rejected</u>		410211		<u>A,W,</u>	<u>F.L</u>		UNH	Noting
3	105285	14/03/2016	CCA-Renewal	Rejected	380039	<u>15000</u>	<u>AW- Rejected</u>		355427		<u>A,W,</u>	<u>F.L</u>		UNH	Noting
4	21685	06/04/2011	CCA-Re Apply	Grant	168610	<u>2000</u>	A-42135	05/04/2016	82874		<u>A,</u>	<u>F.L</u>		UNH	Noting
5	17228	10/08/2010	CCA-Re Apply	Rejected	147182	<u>2000</u>	<u>A- Rejected</u>		63779		<u>A,</u>	<u>F.L</u>		UNH	Noting
6	14187	10/03/2010	CCA-Fresh	Rejected	133787	<u>15000</u>	<u>A- Rejected</u>		55223			<u>F.L</u>		UNH	Noting
7	14010	02/03/2010	CTE-Fresh	Scrutiny-HO Staff	133429	<u>1500</u>	CTE-40944	01/03/2015	63782			<u>F.L</u>		UNH	Noting

ID	Emp	At	Inw Dt.	QUE	Type	Click on A,W,H for Query- UNupdated A,W,H	SIDC	Rep Dt.	Qry Dt.	TAL	Days
190631	388	QUE	05/02/21	A,W,H	10-COR	27834-Maruti Stone Crusher (Unit-1)(S)	--	27/02/21	04/03/21	KOD	81

1

ID	Insp Dt.	Industry Name	HO File No	Leg Dt	For	Insp Id	IR-Leg	Type	Out Type-Date	Out No	R.O
27834	02/02/21	Maruti Stone Crusher (Unit-1)	1	10/05/2021	31A,OTH,	594631	DIR	OTH	DIR-12/05/2021	589808	JUN
27834	09/01/20	Maruti Stone Crusher (Unit-1)	39935	24/01/2020		554011	SCN	HOR	SCN-24/01/2020	552129	JUN
27834	16/02/10	Maruti Stone Crusher (Unit-1)	1114	26/02/2010		131334	SCN	HOR	SCN-06/03/2010	45572	JUN

1 2

ID	Insp Dt.	Industry Name	Inw ID	Type	Grant Dt	Inw Dt	By	Insp Id	Type	@	Out Type-Date	Out No	R.O
27834	12/03/10	Maruti Stone Crusher (Unit-1)	14187	COF	A-Rejected [07/05/2010]	10/03/10	UNH	133787	APP	REJ	REJ-19/07/2010	55223	JUN
27834	12/03/10	Maruti Stone Crusher (Unit-1)	14187	COF	A-Rejected [07/05/2010]	10/03/10	UNH	133787	APP	REJ	REJ-19/07/2010	55224	JUN
27834	28/08/10	Maruti Stone Crusher (Unit-1)	17228	COR	A-Rejected [10/11/2010]	10/08/10	UNH	147182	APP	REJ	REJ-24/11/2010	63779	JUN
27834	12/03/10	Maruti Stone Crusher (Unit-1)	14010	CEF	CTE-40944 [05/03/2011]	02/03/10	UNH	133429	APP	SHO	REJ-24/11/2010	63782	JUN
27834	12/03/10	Maruti Stone Crusher (Unit-1)	14010	CEF	CTE-40944 [05/03/2011]	02/03/10	UNH	133429	APP	SHO	GRT-22/03/2011	75640	JUN
27834	02/05/11	Maruti Stone Crusher (Unit-1)	21685	COR	A-42135 [02/06/2011]	06/04/11	UNH	168610	APP	GRT	GRT-04/06/2011	82874	JUN
27834	02/05/11	Maruti Stone Crusher (Unit-1)	21685	COR	A-42135 [02/06/2011]	06/04/11	UNH	168610	APP	GRT	GRT-10/06/2011	83521	JUN
27834	15/03/16	Maruti Stone Crusher (Unit-1)	105285	COW	AW-Rejected [10/05/2016]	14/03/16	UNH	380039	APP	REJ	REJ-10/05/2016	355427	JUN
27834	08/03/17	Maruti Stone Crusher (Unit-1)	117380	COR	AW-Rejected [24/04/2017]	15/02/17	UNH	430350	APP	REJ	REJ-24/04/2017	410211	JUN
27834	16/09/17	Maruti Stone Crusher (Unit-1)	127654	CEE	CTE-90696 [24/01/2018]	14/09/17	MSC	451824	APP	GRT	REJ-30/11/2017	429082	JUN

1

ID	R.O	Industry Name	Subject	HO File	Out Type-Date	Out No
27834	JUN	Maruti Stone Crusher (Unit-1)	to submit information...		CLR-01/03/2021	584772
27834	JUN	Maruti Stone Crusher (Unit-1)	Regarding your CTE Amendment Application		CLR-09/11/2017	427123
27834	JUN	Maruti Stone Crusher (Unit-1)	Regarding Complaint Answer of Shree Bhikhubhai Batawala		PCB-09/11/2017	427129
27834	JUN	Maruti Stone Crusher (Unit-1)	Regarding Your CCA Reapply Application No. 117380		CLR-22/03/2017	407890
27834	JUN	Maruti Stone Crusher (Unit-1)	Regarding CCA Renewal Application Query		CLR-16/04/2016	352417



27834

REJECTION ORDER

BY. R.P.A.D.

In exercise of the power conferred by clause (b) of sub-section (1) of section 27 of the Water (Prevention and control of Pollution) Act, 1974 and sub-section (4) of section 21 of the Air (Prevention and control of Pollution) Act, 1981 and Rule 6 of Hazardous Waste Management Handling & Trans-boundary Movement) Rules 2008, framed under Environment (Protection) Act -1986. This Board is empowered to reject the CCA

The CCA applied for vide Inward application No : 117380, Dated 15/02/17 by M/s. Maruti Stone Crusher (Unit-1) for the industrial plant located at 45/p, -Kodinar road, City : Arithiya, Dist : Gir Somnath for the manufacture of products mentioned in the application is hereby refused by the Board by the following reasons :

Specific Reason :

1. You are carrying out mining activity along with stone crushing & have not obtained EC, CTE & CCA for mining activity.

Please note that to operate an industrial plant without prior consent under the Water Act-1974 and Air Act-1981 and Authorization under the Hazardous Waste Rules are an Offence punishable under the Water, Air & EPA 1986

Hence you are directed to comply above reasons and re apply for obtaining valid CCA.

For and on behalf of
Gujarat Pollution Control Board

(Chirag Bhimani, Unit Head - Junagadh)

NO. PCB / JUN / CCA / 410211 - 24/04/2017

ISSUED TO :-

Maruti Stone Crusher (Unit-1),
45/p, -Kodinar road,
City : Arithiya,, Tal : Kodinar, SIDC : Not In Gidc
Dist : Gir Somnath , Phone : 9227175555

Copy to :

- 1) The Regional Office, PCB Board , Junagadh
- 2) NOC rejection file.

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(4) of the Hazardous Waste (Management, Handling & Trans Boundary Movement) Rules-2008 framed under the E (P) Act-1986.

And whereas Board has received consolidated consent application vide No. 21685 dated 06/04/2011 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

TO,

M/S. MARUTI STONE CRUSHER (UNIT-1)

SURVEY NO. 45/P,

-KODINAR ROAD

VILLAGE : ARITHIYA, TA: KODINAR-362720

DIST. : JUNAGADH.

1. Consent Order No.:A-42135 Date of issue:02/06/2011
2. The consent shall be valid up to 09/01/2012 for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Capacity
1	Kapachi	2000 MT/MONTH
2	Metal	
3	GRIT	

Specific Condition:-

1. Unit shall obtain NOC of Forest Department prior to establish the industry, if applicable.
2. Unit shall comply the directions given in the orders passed by Hon'ble High court with respect to mining activity.
3. **CONDITIONS UNDER THE WATER ACT:**
 - 3.1 There shall be no generation of trade effluent from the industrial plant
 - 3.2 The quantity of Sewage effluent from the industrial plant shall not Exceed 500 Lit/day.
 - 3.3 Domestic effluent shall be disposed off through septic tank/soak pit system.

3.4 There shall be no use of fuel hence there shall be no flue gas Emission.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The concentration of Suspended Particulate Matter in ambient air measured between 3 meters and 10 meters distance from any equipment of stone crushing unit shall not exceed **600 microgram/M³**.

4.2 The applicant shall install & operate following measures so that the emission of particulate matter shall not exceed the concentration mentioned at (4.1) above.

a) **Water Spraying System.**

b) **Hood for Screening Classifier & Crusher, Covers to conveyor belts**

c) **Construction of wind breaking walls.**

d) **Construction of Metalled Road within Premises.**

e) **Regular Cleaning & Wetting at Ground within Premises.**

f) **Dust Suppression System.**

g) **Green Belt of 10-meter width all along the periphery.**

4.3 The applicant shall operate air pollution control equipment very efficiently and continuously so that the concentration of particulate matter always conforms to the standards Specified in condition no.4.1 above.

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60 Microgram/M ³	100 Microgram/M ³
Particulate Matter-2.5 (PM _{2.5})	40 Microgram/M ³	60 Microgram/M ³
SO ₂	50 Microgram/M ³	80 Microgram/M ³
NO _x	40 Microgram/M ³	80 Microgram/M ³

4.5 The consent to operate the industrial plant shall lapse at any time if the concentration in the ambient air is not within the tolerance limits specified in the condition no.4.1.

4.6 The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.

4.7 The Industry shall take adequate measures for control of noise levels from its own sources within the premises

so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.8 There shall be no generation no industrial wastewater & Hazardous waste from manufacturing process and other ancillary operations as per your undertaking dated 26/02/2010.

5. GENERAL CONDITIONS: -

- 5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 5.2 Applicant shall also comply with the general conditions given in annexure -I.
- 5.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 5.4 In case of change of ownership/management the name and address of the new ownership /partners /directors /proprietor should immediately be intimated to the Board.

For and on behalf of Gujarat Pollution Control Board


(R. V. PATEL)
ENVIRONMENTAL ENGINEER

NO.PC/ID 27834/CCA/JNG-248/ 82874 4 JUN 2011

o/c
3/6

Issued to:
M/S. MARUTI STONE CRUSHER (UNIT-1)
C/o Tulsibhai vadvani,
Rajmoti Sand Office,
Pani darwaja,, KODINAR-362720
DIST.: JUNAGADH.



27834

REJECTION ORDER

BY. R.P.A.D.

In exercise of the power conferred by clause (b) of sub-section (1) of section 27 of the Water (Prevention and control of Pollution) Act, 1974 and sub-section (4) of section 21 of the Air (Prevention and control of Pollution) Act, 1981 and Rule 6 of Hazardous Waste Management Handling & Trans-boundary Movement) Rules 2008, framed under Environment (Protection) Act -1986. This Board is empowered to reject the CCA

The CCA applied for vide Inward application No : 105285, Dated 14/03/16 by M/s. Maruti Stone Crusher (Unit-1) for the industrial plant located at 45/p, -Kodinar road, City : Arithiya, Dist : Gir Somnath for the manufacture of products mentioned in the application is hereby refused by the Board by the following reasons :

Specific Reason :

1. You are carrying out doing mining activity along with stone crushing & have not not obtained EC, CTE and CCA for mining activity.

Please note that to operate an industrial plant without prior consent under the Water Act-1974 and Air Act-1981 and Authorization under the Hazardous Waste Rules are an Offence punishable under the Water, Air & EPA 1986

Hence you are directed to comply above reasons and re apply for obtaining valid CCA.

For and on behalf of
Gujarat Pollution Control Board

(Chirag Bhimani, Unit Head - Junagadh)

NO. PCB / JUN / CCA / 355427 - 10/05/2016

ISSUED TO :-

Maruti Stone Crusher (Unit-1),
45/p, -Kodinar road,
City : Arithiya,, Tal : Kodinar, SIDC : Not In Gidc
Dist : Gir Somnath , Phone : 9227175555

Copy to :

- 1) The Regional Office, PCB Board , Junagadh
- 2) NOC rejection file.

NO.GPCB/ID 27834/ NOC/CCA/JNG-248/ 63782

TO,
M/s. Maruti Stone Crusher (Unit-1)
S. No. 45/p -Kodinar road
At: Arithiya,
Ta:- Kodinar, Dist: Junagadh.

24 NOV 2010

Sub: Consent to Establish(NOC) of the Board

Ref: Your Application No. 14010 Dated.02/03/2010

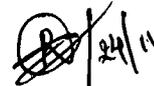
Sir,

With reference to your above referred letter, we have to inform you that your application for obtaining **CONSENT TO ESTABLISH(NOC)** is not granted by this Board for the following clarification/explanations.

- (1) You have not submitted the details asked vide this Office letter dated 13/10/2010.
- (2) Since the location of the unit is covered in 5 KM radius from boundary of sanctuary/ national park, NOC of th forest dept. is require prior to establish the industry.

Please note that to operate an industrial plant without prior consent under the Water Act, 1974 & Air Act, 1981 and Authorization under the Hazardous Waste Rules are an offence punishable under the Water, Air & EPA, 1986.

For and on behalf of
 Gujarat Pollution Control Board

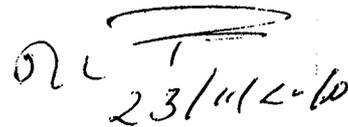


(R.V.PATEL)

ENVIRONMENTAL ENGINEER

CC TO:

- 1) R.O. Junagadh.
- 2) Unit-~~8~~.6


 23/11/2010



Gujarat Pollution Control Board

Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
Ph: 23222756

27834

BY. R.P.A.D.

REJECTION ORDER

In exercise of the power conferred by clause (b) of sub-section (1) of section 27 of the Water (Prevention and control of Pollution) Act, 1974 and sub-section (4) of section 21 of the Air (Prevention and control of Pollution) Act, 1981 and Rule 6 of Hazardous Waste Management Handling & Trans-boundary Movement) Rules 2008, framed under Environment (Protection) Act -1986. This Board is empowered to reject the CCA

The CCA applied for vide Inward application No : 17228, Dated 10/08/10 by M/s. Maruti Stone Crusher (Unit-1) for the industrial plant located at 45/p, -Kodinar road, City : Arithiya, Dist : Junagadh for the manufacture of products mentioned in the application is hereby refused by the Board by the following reasons :

Error: Subreport could not be shown.

Specific Reason :

- (1) You have not submitted the details asked vide this office letter dated 13/10/2010.
- (2) Since the location of the unit is covered in 5 KM radius from boundary of sanctuary/ national park, NOC of the forest dept. is required prior to establish the industry.

Please note that to operate an industrial plant without prior consent under the Water Act-1974 and Air Act-1981 and Authorization under the Hazardous Waste Rules are an Offence punishable under the Water, Air & EPA 1986

For and on behalf of
Gujarat Pollution Control Board

(R. V. Patel, Unit Head - Junagadh)

NO. PCB / JUN / CCA / JF-6/1248 / 63779

24 NOV 2010

ISSUED TO :-

Maruti Stone Crusher (Unit-1),
45/p, -Kodinar road, City : Arithiya,, Tal : Kodinar, SIDC : Not In Gide
Dist : Junagadh , Phone : 9227175555

CC TO:

- 1) R.O. Junagadh
- 2) Unit-6.



Gujarat Pollution Control Board

Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
Ph: 23222756

27834

REJECTION ORDER

BY. R.P.A.D.

In exercise of the power conferred by clause (b) of sub-section (1) of section 27 of the Water (Prevention and control of Pollution) Act, 1974 and sub-section (4) of section 21 of the Air (Prevention and control of Pollution) Act, 1981 and Rule 6 of Hazardous Waste Management Handling & Trans-boundary Movement) Rules 2008, framed under Environment (Protection) Act -1986. This Board is empowered to reject the CCA

The CCA applied for vide Inward application No : 14187, Dated 10/03/10 by M/s. Maruti Stone Crusher for the industrial plant located at 45/p, -Kodinar road, City : Arithiya, Dist : Junagadh for the manufacture of products mentioned in the application is hereby refused by the Board by the following reasons :

- (1) There is a discrepancy regarding distance from residential area.
- (2) Uploaded layout plan & land possession document are not readable.
- (3) Area map as required is not uploaded.

Please note that to operate an industrial plant without prior consent under the Water Act-1974 and Air Act-1981 and Authorization under the Hazardous Waste Rules are an offence punishable under the Water, Air & EPA 1986

For and on behalf of
Gujarat Pollution Control Board



(Signature)

(R. V. Patel, Unit Head - Junagadh)

NO. PCB / JUN / CCA / 248 / 55223 17 JUL 2010

ISSUED TO :-

Maruti Stone Crusher,
45/p, -Kodinar road, City : Arithiya,, Tal : Kodinar, SIDC : Not In Gide
Dist : Junagadh , Phone : 9227175555

ok *(Signature)*
17/7/10

copy to

① R.V. Junagadh

② Unit-6

ANNEXURE X

S. M. SAIYAD, IFS
MEMBER SECRETARY
SEIAA (GUJARAT)



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

Government of Gujarat

484

No. SEIAA/GUJ/EC/1(a)/1248/2020

Date: 3 NOV 2020 By R P AD

Time Limit

Sub: Delisting of Application for the Environment Clearance for mining of Black Trap at Private land S. No. 45 paiky, Vil. Arithiya, Ta. Kodinar, Gir Somnath proposed by M/s. Maruti Stone Crusher C/o. Rajubhai Hamirbhai Solanki.

Dear Sir,

This has reference to your online application No. SIA/GJ/PMIN/292/2020 dated 14/08/2020 along with Form-1 submitted to the SEIAA. The project activity is covered in 1(a) and is of 'B' Category.

The SEAC, Gujarat vide their letter dated 01/10/2020 had recommended to the SEIAA, Gujarat to delist the application for the above-mentioned project based on its meeting held on 10/09/2020.

The proposal was considered by SEIAA, Gujarat in its meeting held on 05/10/2020 at Gandhinagar. After careful consideration, the SEIAA hereby delist the application of the above project as recommended by SEAC Gujarat for the following:

1. Project proponent does not have obtained prior clearance from the standing committee of the National Board of wildlife as it located within 10 km from Gir Sanctuary where ESZ is not notified.

With regards,
Yours sincerely,

(S. M. SAIYAD)
Member Secretary



Encl: As Above

Issued to:
M/s. Maruti Stone Crusher
C/o. Rajubhai Hamirbhai Solanki.
Vil. Arithiya, Ta. Kodinar,
Gir Somnath

ANNEXURE XI



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Gujarat Pollution Control Board, Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tele:(0281) 2474524 , 2459831

Sample ID:298298 - Analysis Completion:18/02/2021

Mining and ore beneficiation / LAB Inward : 24313

TEST REPORT

Test Report No. : 24313

Date: 18/02/2021

1. Name of the Customer : Maruti Stone Crusher (Unit-1) - 27834
2. Address : 45/p,-Kodinar road,
Arithiya-362720, Taluka : Kodinar, District : Gir Somnath, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : OTH-Others/Higher Authority)
4. Sample Collected By : M. R. Macwana, ROH
5. Quantity of Sample Received : 5 lit
6. Code No. of the Sample : 298298
7. Date & Time of Collection & Inwarding : 02/02/2021 , (1325 to 1330) & 04/02/2021
8. Date of Start & Completion of Analysis : 05/02/2021 & 18/02/2021
9. Sampling Point : Borewell Water Sample collected from the Premises of Maruti Stone Crusher (Unit - 1)
10. Flow Details (Remarks) : No
11. Mode of Disposal : ----
12. Ultimate Receiving Body : No generation of industrial wastewater
13. Temperature on Collection : 25 & pH Range on pH Strip :7-8
14. Carboys Nos for : Barcode & Color & Appearance :Colorless
15. Water Consumption & W.W.G (KLPD) : Ind :0.500 , Dom :0.500 & Ind :0.000 , Dom :0.500

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	25
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2012	1 – 14 pH value As or	7.15
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 22nd edi. 2012	2 - to 99 Hazen & 1-50	5
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	434
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	4
6	Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standar	1 - 2000 mg/l.	0.28
7	Alkalinity as Caco3	mg/l	Titration method. (2320 B APHA Standard Methods 22	1 – 5000 mg/l	273
8	Total Hardness as CaCo3	mg/l	Ethylene Diamine Tetra Acetic Acid (EDTA) Titrimetric	1-5000 mg/l	224
9	Sodium	mg/l	Flame Photometry method. (3500 – Na B APHA Stan	1-10000 mg/l.	35.29
10	Potassium	mg/l	Flame Photometry method. (& 3500-K B APHA Stand	1-1000 mg/l.	2.91
11	Calcium	mg/l	Ethylene Diamine Tetra Acetic Acid (EDTA) Titrimetric	1-5000 mg/l	64.13
12	Magnesium	mg/l	Ethylene Diamine Tetra Acetic Acid (EDTA) Titrimetric	1-5000 mg/l	15.57
13	Percent Sodium	%Na	IS11624-1986(Reaffirmed 2009)	0.01 – 100%.	25.44
14	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard M	1 - 50000 mg/l	35
15	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	8
16	Phosphate	mg/l	(4500-P D APHA Standard method 22nd edi)	0-50mg/l	0.022
17	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-20	5.0- 50000 mg/l	8
18	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	BDL
19	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	2.5
20	Conductivity	micromho/cm	2510 B APHA Standard Methods 21st edi.	0.1µS-100 mS/m	639
21	Sodium Absorption Ratio(SAR)	SAR	IS11624-1986(Reaffirmed 2009)	1 – 50 v Meq/L	1.03

Laboratory Remarks : Approved By:247-lab_247 Dt.: 18/02/2021



B.M.Makwana, SSO

Field Observation : sample collected w.r.t. hon'ble ngt oa - 37/2020, order dt.-15.12.2020

Note :

1. * - These parameters are NOT covered under the scope of NABL.
 2. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
 3. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
 4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
 5. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
 6. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
 7. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
 8. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
 9. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.
-



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Gujarat Pollution Control Board, Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tel:(0281) 2474524 , 2459831

Sample ID:298296 - Analysis Completion:16/02/2021

Mining and ore beneficiation / LAB Inward : 24306

TEST REPORT

Test Report No. : 24306

Date: 16/02/2021

1. Name of the Customer : Maruti Stone Crusher (Unit-1) - 27834
2. Address : 45/p,-Kodinar road,
Arithiya-362720, Taluka : Kodinar, District : Gir Somnath, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : OTH-Others/Higher Authority)
4. Sample Collected By : M. R. Macwana, ROH
5. Quantity of Sample Received : 5 lit
6. Code No. of the Sample : 298296
7. Date & Time of Collection & Inwarding : 02/02/2021 , (1315 to 1320) & 04/02/2021
8. Date of Start & Completion of Analysis : 05/02/2021 & 16/02/2021
9. Sampling Point : Water Sample Collected from mine pit BT Mine in Maruti Stone Crusher (Unit-1) ~
10. Flow Details (Remarks) : No
11. Mode of Disposal : ----
12. Ultimate Receiving Body : No generation of industrial wastewater
13. Temperature on Collection : 23 & pH Range on pH Strip :7-8
14. Carboys Nos for : Barcode & Color & Appearance :Colorless
15. Water Consumption & W.W.G (KLPD) : Ind :0.500 , Dom :0.500 & Ind :0.000 , Dom :0.500

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	23
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2012	1 – 14 pH value As or	8.77
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 22nd edi. 2012	2 - to 99 Hazen & 1-50	5
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	352
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	6
6	Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standar	1 - 2000 mg/l.	0.28
7	Alkalinity as Caco3	mg/l	Titration method. (2320 B APHA Standard Methods 2	1 – 5000 mg/l	186
8	Total Hardness as CaCo3	mg/l	Ethylene Diamine Tetra Acetic Acid (EDTA) Titrimetric	1-5000 mg/l	132
9	Sodium	mg/l	Flame Photometry method. (3500 – Na B APHA Stan	1-10000 mg/l.	47.06
10	Potassium	mg/l	Flame Photometry method. (& 3500-K B APHA Stand	1-1000 mg/l.	2.85
11	Calcium	mg/l	Ethylene Diamine Tetra Acetic Acid (EDTA) Titrimetric	1-5000 mg/l	27.25
12	Magnesium	mg/l	Ethylene Diamine Tetra Acetic Acid (EDTA) Titrimetric	1-5000 mg/l	15.57
13	Percent Sodium	%Na	IS11624-1986(Reaffirmed 2009)	0.01 – 100%.	43.22
14	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard M	1 - 50000 mg/l	40
15	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	21
16	Phosphate	mg/l	(4500-P D APHA Standard method 22nd edi)	0-50mg/l	0.014
17	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	15.2
18	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	BDL
19	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	2.5
20	Conductivity	micromho/cm	2510 B APHA Standard Methods 21st edi.	0.1µS-100 mS/m	574
21	Sodium Absorption Ratio(SAR)	SAR	IS11624-1986(Reaffirmed 2009)	1 – 50 v Meq/L	1.79

Laboratory Remarks : Approved By:247-lab_247 Dt.: 16/02/2021



B.M.Makwana, SSO

Field Observation : sample collected w.r.t. hon'ble ngt oa - 37/2020, order dt.-15.12.2020

Note :

1. * - These parameters are NOT covered under the scope of NABL.
 2. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
 3. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
 4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
 5. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
 6. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
 7. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
 8. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
 9. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.
-

ANNEXURE XII



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE WATER ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you M/s. Maruti Stone Crusher (Unit-1) are having plant for Black trap mining at Plot No: 45/P, Kodinar Road, Arithiya – 362720, Vill: Arithiya, Tal: Kodinar, Dist: Junagadh.

AND WHEREAS, you have started black trap mining without obtaining prior permission of the Gujarat Pollution Control Board under The Air Act – 1981 and The Water Act – 1974 at above mentioned site.

AND WHEREAS you are required to submit an application in the prescribed form to obtain the consent of the Board. However, you have failed to apply for the same, which is a punishable offence with imprisonment for a period up to six years and also fine under Section 37 of the Air Act – 1981 and also under Section 44 of the Water Act – 1974.

AND WHEREAS during the inspection of your industrial plant on 02/02/2021 under section-24 of the Air Act-1981 by the authorized officer of the Board it has been noticed that:

1. Unit has carried out mining activity without obtaining Environmental Clearance.
2. Unit has not obtained CTE/CCA of the board.

UNDER THE CIRCUMSTANCES, I M. V. PATEL, Environment Engineer of Gujarat Pollution Control Board is directed to issue the directions under Section 31-A of the Air (Prevention and Control of Pollution) Act-1981 as under:-

1. To prohibit forthwith industrial activities at aforesaid location.
2. To close the operation of your unit activity on the above mentioned site.
3. To direct the concerned authority to stop Virtual Account cum royalty pass and supply of electricity & water.

This order will be **effect on 30/06/2021**.

If the above direction is not complied, you are liable for prosecution under Section 41(2) of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(M.V. PATEL)
ENVIRONMENT ENGINEER

NO: GPCB/JNG-CCA-248/ID-27834/

ISSUED TO:-

M/s. Maruti Stone Crusher (Unit-1),
Plot No: 45/P,
Kodinar Road,
Arithiya – 362720,
Tal: Kodinar, Dist: Junagadh.

COPY TO: -

1. The Chairman,
Paschim Gujarat Vij. Co. Ltd,
Corporate Office, Laxminagar,
Rajkot-360004.With a request to disconnect the Power supply of Electricity to the mine lease of M/s. Maruti Stone Crusher (Unit-1) at Plot No: 45/P, Kodinar Road, Arithiya – 362720 Vill: Arithiya, Tal: Kodinar, Dist: Junagadh effective on 30/06/2021 and intimate to us accordingly.
2. The Dy.Engineer,(O & M),
Paschim Gujarat Vij Co.Ltd.
Kodinar,
Dist: Gir Somnath,.....With a request to disconnect the Power supply of Electricity to the mine lease of M/s. Maruti Stone Crusher (Unit-1) at Plot No: 45/P, Kodinar Road, Arithiya – 362720, Vill: Arithiya, Tal: Kodinar, Dist: Junagadh effective on 30/06/2021 and intimate to us accordingly.
3. To
District Collector
Collector and District magistrate office, Gir Somnath
District: Gir Somnath..... With a request to seal plant machinery/ D.G.Set of M/s. Maruti Stone Crusher (Unit-1) at Plot No: 45/P, Kodinar Road, Arithiya - 362720, Vill: Arithiya, Tal: Kodinar, Dist: Junagadh effective on 30/06/2021 and intimate to us accordingly.
4. To
Geology and mining Department, Gir somnath,
Dist: Gir somnath..... With a request to stop Virtual Account cum royalty pass of M/s. Maruti Stone Crusher (Unit-1) at Plot No: 45/P, Kodinar Road, Arithiya – 362720, Vill: Arithiya, Tal: Kodinar, Dist: Junagadh effective on 30/06/2021 and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(M.V.PATEL)

ENVIRONMENT ENGINEER

Outward No:589808,10/05/2021



SHOW CAUSE NOTICE

Gujarat Pollution Control Board **493**
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 27834
Legal ID : 39935

ACT : Air

Show Cause Notice DATE : 24/01/2020

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 09/01/2020 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1. Stone crushing plant and black trap mine are observed in operational condition, 2. You have not obtained CCA-Amendment for Black trap mining, 3. Your CCA for stone crusher was expired on 05/04/2016.

<input checked="" type="checkbox"/>	1	You are Operating the Industrial Plant without a Valid Consent of the GPCB Board , which is a punishable Offence. Therefore You are directed to apply fresh for consolidated Consent of the Board under various provisions of the ENV Act & Rules.
-------------------------------------	---	--

NOW THEREFORE, in exercise of the powers vested with this Board

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of
Gujarat Pollution Control Board**

M.V. PATEL, V.O

NO : SCN-552129 , 24/01/2020

**Maruti Stone Crusher (Unit-1),
45/p, -Kodinar road,
Arithiya,
Dist : Gir Somnath, Tal : Kodinar, SIDC : Not In Gidc
Phone : 9227175555**

COPY TO :-

The RO Head(P.C.B.), Gir Somnath

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



SHOW CAUSE NOTICE

Gujarat Pollution Control Board **494**
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 27834
Legal ID : 1114

ACT : Air , Water

Show Cause Notice DATE : 26/02/2010

The Board has monitored your industry on 16/02/2010 it was observed that

Reason :

You have refused to sign the notice of entry & inspection.

✓	1	You are Operating the Industrial Plant without a Valid Consent of the GPCB Board , which is a punishable Offence. Therefore You are directed to apply fresh for a consolidated Consent of the Board under various provisions of the ENV Act & Rules.
---	---	--

In view of the above, you are called upon to show cause within 15 days why legal action should not be initiated against your industrial unit.

For and on behalf of
Gujarat Pollution Control Board

R. V. Patel, Unit Head

NO : SCN-45572 , 06/03/2010

Maruti Stone Crusher (Unit-1),
45/p, -Kodinar road,
Arithiya,
Dist : Junagadh, Tal : Kodinar, SIDC : Not In Gidc
Phone : 9227175555

COPY TO :-

The RO Head(P.C.B.), Junagadh

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.

ANNEXURE XIII

સ્ટોકીસ્ટ્રી સાઈબાબા સ્ટોન ક્ષર, C/O મનોજભાઈ હાજાભાઈ મોરી		
મોજે : અરીઠીયા, તા.કોડીનાર, સ.નં.૯ પૈકી		
અ.નં.	મુદ્દા	વિગત
૧	મંજૂર થયેલ સ્ટોક રજિસ્ટ્રેશનની વિગતો	મંજૂર તા.૨૯/૯/૨૦૦૯, મુદત : ૫(પાંચ) વર્ષ મંજૂરી હુકમની નકલ સામેલ છે.
૨	સદર સ્ટોક રજિસ્ટ્રેશનના ૨(બે) કિ.મી.ના વિસ્તારમાં અન્ય કેટલી લીઓ આવેલી છે ? તેની વિગત.	સ્ટોક રજિસ્ટ્રેશનના ૨(બે) કિ.મી.ના વિસ્તાર કુલ ૨(બે) ક્વોરીલીઓ અસ્તિત્વ ધરાવે છે. (૧) મારૂતિ સ્ટોન ક્ષર, (૨) હાજાભાઈ હમીરભાઈ મોરી
૩	સદર સ્ટોક રજિસ્ટ્રેશન ગીર અભ્યારણ્યની સાપેક્ષે કેટલી ઉચાઈએ આવેલ છે ? તેની વિગત	ગીર અભ્યારણ્યની સાપેક્ષે ઉચાઈની કોઈ વિગત અત્રેની કચેરીના રેકર્ડ ઉપર ઉપલબ્ધ નથી.
૪	સદર સ્ટોક રજિસ્ટ્રેશન તથા સ્ટોન ક્ષર ગીર અભ્યારણ્યથી કેટલા કિ.મી.ના અંતરે આવેલ છે ?	નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : ક/૨૪/જમન/૪૧૧૯/૨૦૧૦-૧૧, તા.૧૯/૧/૨૦૧૧ મુજબ ગીર અભ્યારણ્ય વિસ્તારથી સ.નં.૯/પૈ.૨ ૬(છ) કિ.મી. દુર આવેલ છે. (પત્રની નકલ સામેલ છે.)
૫	સદર સ્ટોક રજિસ્ટ્રેશન વિસ્તાર તેમજ સ્ટોન ક્ષરોથી CRZ કેટલા અંતરે આવેલ છે ? તેની વિગત.	સ્ટોક રજિસ્ટ્રેશન CRZ વિસ્તારમાં આવતી નથી. CRZ વિસ્તાર સ્ટોક રજિસ્ટ્રેશનથી અંદાજે ૨૨(બાવીસ) કિ.મી. અંતરે છે.
૬	સદર સ્ટોક રજિસ્ટ્રેશન તથા સ્ટોન ક્ષરોના વાર્ષિક ઉત્પાદન/નિકાશના આંકડાની વિગતો.	સ્ટોક રજિસ્ટ્રેશનના વાર્ષિક ઉત્પાદન/નિકાશના આંકડાનું પત્રક આ સાથે સામેલ રાખેલ છે.
૭	સદર સ્ટોક રજિસ્ટ્રેશન તથા સ્ટોન ક્ષરોમાં ડિપાર્ટમેન્ટ ધ્વારા ક્યારે સ્થળ તપાસ કરવામાં આવેલ છે ? તેની વિગતો.	માહિતી નીલ છે.
૮	ડિપાર્ટમેન્ટ ધ્વારા પાઠવવામાં આવેલ નોટીસ તેમજ કરેલ કાર્યવાહીની વિગતો.	સ્ટોક ધારકને વાઈલ્ડ લાઈફ સેન્યૂરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર મેળવી લેવા માટે અત્રેથી જુદીજુદી તારીખથી નોટીસો આપવામાં આવેલ છે. (નકલો સામેલ છે.)
૯	સ્ટોક રજિસ્ટ્રેશન વિસ્તારનો નકશો	મંજૂર થયેલ સ્ટોક રજિસ્ટ્રેશનનો ડી.આઈ.એલ.આર. નકશો આ સાથે સામેલ રાખેલ છે.

Vedde's
ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ગીર સોમનાથ

સ્ટોકીસ્ટશ્રી સાંઈબાબા સ્ટોન ક્ષર, C/O મનોજભાઈ હાજાભાઈ મોરી	
મોજે : અરીઠીયા, તા.કોડીનાર, સ.નં.૯ પૈકી	
અ.નં.	ડોક્યુમેન્ટની વિગત
૧	સ્ટોક રજિસ્ટ્રેશનનું મંજૂરી ફોર્મ
૨	જંગલ ખાતાનું પ્રમાણપત્ર
૩	આવક તથા જાવકના આંકડા
૪	આપવામાં આવેલ નોટીસો

Vidya
Geologist
Gir-Somnath

FORM-r
(See Rule 8(6))
Grant of Registration

1	Name of the person/firm registered	Saibaba Stone Crusher
2	Full address	C/o. Manojbhai Hajabhai Mori At. Arithiya Ta. Kodinar Dist. Junagadh
3	Father's name in full(in case of firm, give name of Attorney to act on behalf of the firm)	Manojbhai Hajabhai Mori
4	Profession of the registered	Stone Crushing
5	Specific place or places of storage	Arithiya Survey No. 9
6	Specific purpose for which registration is granted	Stoking, Processing & Selling
7	Name of Mineral/ ore covered under the registration	Black Trap
8	Challan No. Showing payment of security deposit	10000/- ch no 8124915 Dt. 22/9/2009
9	Name and address of persons firm from whom the mineral/ore will be purchased/ procured	From Own Lease
10	Period of registration	5 Years
11	If it is case of renewal the number and date of grant of the original registration	-
12	No. and date of application for this registration	53/22-9-2009

[Signature]
20/9/09
Geologist

Geology and Mining Dept.
Junagadh

No.GJ/Stock Registration/53/4935
Office of the Geologist 4935
Junagadh Dt: 20/9/09

To., Saibaba Stone Crusher
C/o. Manojbhai Hajabhai Mori
At. Arithiya Ta. Kodinar Dist. Junagadh

Copy to,
Mines Supervisor Una

[Signature]
Accepted

[Signature]
Geologist
Gir-Somnath

C:\Documents and Settings\I\Desktop\forme\FORM F.doc

ક્રમાંક :- ૩૨૪/૨૦૧૧
 નાયબ વન સંરક્ષકશ્રીની કચેરી
 ગીર પશ્ચિમ વિભાગ, જુનાગઢ
 તારીખ : ૧૧-૧-૨૦૧૧

પ્રતિશ્રી,
 હાજાભાઈ હમીરભાઈ મોરી
 મુ.દેવળી તા. કોડીનાર

વિષય :- અરીઠીયા ગામના સર્વે નંબર ૯ પૈકી ૨ થી અભયારણ્ય વિસ્તારનું અંતર બાબત.
 સંદર્ભ :- ૧. આપની તા. ૨૭-૧૦-૨૦૧૦ ની અરજી.
 ૨. નાયબ વન સંરક્ષકશ્રી, વન્ય પ્રાણી વિભાગ, સાસણના પત્રાંક :-
 બ/વપસ/ટિ.૬/૯૧૪૧ તા. ૧૦-૦૧-૨૦૧૧

જ્ય ભારત સાથે ઉપરોક્ત વિષયે આપની તા. ૨૭-૧૦-૨૦૧૦ ની અરજી અન્વયે જણાવવાનું કે,
 કોડીનાર તાલુકાના અરીઠીયા ગામના સર્વે નં. ૯ પૈકી ૨ નું સ્થળ જી.આઈ.એસ.થી અંતરની સંદર્ભમાં
 દશવેલ પત્ર-૨ થી ખરાઈ થઈ આવતાં સદરહુ સ્થળ ગીર અભયારણ્યથી ૬ કીલોમીટર (૬ કી.મી.) દુર
 આવેલ છે. તેમજ સુચિત ઈકી સેન્સેટીવ વિસ્તારની અંદર આવે છે. તેમજ સદરહુ અંતર જી.આઈ.એસ. થી
 નક્કી કરવામાં આવેલ હોય તે ચોક્કસ અંતર નથી.

નાયબ વન સંરક્ષક
 ગીર પશ્ચિમ વિભાગ, જુનાગઢ

Accepted
 Kedar
 Geologist
 GIr-Somnath

TRUE COPY
 SANJAY M. JOSHI
 Advocate & Notary
 KODINAR (GUJARAT)

TRUE COPY
 SANJAY M. JOSHI
 Advocate & Notary
 KODINAR (GUJARAT)

સ્ટોક ધારક : સાઈબાબા સ્ટોન ક્વેર

મોજ : અરઠીયા,તા : કોડીનાર સ.નં : ૯

ક્ર.નં.	વર્ષ	આવક	જાવક
1	2009-10	0	0
2	2010-11	0	0
3	2011-12	0	0
4	2012-13	0	0
5	2013-14	0	0
6	2013-14	0	0
7	2014-15	0	0
8	2015-16	2389.31	2367.74
9	2016-17	1327.98	0
10	2017-18	74.11	1349.73
11	2018-19	2601.17	1811.45
12	2019-20	1607.96	2104.74
13	2020-21 Dec-2	3166.74	3533.08

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Kudus
 Geologist
 Gir-Somnath



ભુસ્તરશાસ્ત્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ,
બહુમાળી ભવન, બ્લોક નં.૨,
૨/૩જા માળે, જુનાગઢ.

ફોન નંબર:૨૬૩૨૪૩૩, ફેક્સ નંબર:૨૬૩૨૪૩૩E-Mail - gnm-jun@gujarat.gov.in

નં.જીજે/રજીસ્ટ્રેશન/ ૫૦૫૦
U.P.C

તારીખ. ૨૬/૮/૧૦

પ્રતિ,
શ્રી સાંઈબાબા સ્ટોન ક્રશર,
મુ.અરીઠીયા,તા.કોડીનાર.

વિષય :- મોજે.અરીઠીયા,તા.કોડીનાર ના બ્લેકસ્ટોન યુનીટના રજીસ્ટ્રેશ બાબતે.

અનુ :- સરકારશ્રી ના વન અને પર્યાવરણ વિભાગ, ગાંધીનગરના ઠરાવ ક્રમાંક
વપસ-૧૦૨૦૦૮-૩૯૯-૧(૧) તા.૨/૪/૦૮.

મહાશય,

ઉપરોક્ત વિષયે જણાવવાનું કે આપ મોજે.અરીઠીયા,તા.કોડીનાર ના સ.નં.૯ પેકી બ્લેકસ્ટોન ખનીજ નુ
ક્રશીંગ યુનીટ ધરાવો છો. જેનું રજીસ્ટ્રેશન નં.૫૩ તા.૨૨/૮/૦૮ થી થયેલ છે. જે અંગે નીચે મુજબ ની સ્પષ્ટતા
કરવાની નોંધ લેશો.

૧. અનુસંધાન માં દર્શાવેલ ઠરાવ તા.૨/૪/૦૮ મુજબ નીચે વાસ્તવિકતાથી પાંચ કી.મી ની અંદર આવતા
વિસ્તારમાં માર્શીનીંગ કે ઉદ્યોગ સ્થાપવા માટે વન વિભાગ પાસેથી "ના-વાંધા પ્રમાણપત્ર" મેળવવાનું
ફરજીયાત છે. જેથી આપના યુનીટ નુ "ના-વાંધા પ્રમાણપત્ર" દિન-૧૦ માં રજૂ કરવાની નોંધ લેશો.
૨. સ.નં.૯ ના ભાગ પડેલ હોય ક્રશીંગ યુનીટ કયા નંબર માં છે ? આપે રજૂ કરેલ નકશા મુજબ યુનીટ
સ.નં.૯/૨ માં છે. સ.નં.૯/૨ માં આપ બ્લેકસ્ટોન ની લીઝ પણ ધરાવો છો. જેથી લીઝ વિસ્તારમાંજ
ક્રશીંગ યુનીટ છે કે તે વિસ્તારમાં છે જેની ચોકકસાઈ સહિતના બ્લુ પ્રિન્ટ નકશા નકલ - ૩ રજૂ કરશો.
૩. જમીન માલિક અન્ય હોય તો બન્ને વચ્ચેના કરાર કે અન્ય આધારો રજૂ કરશો.
૪. સાંઈબાબા સ્ટોન ક્રશર, માલિકી ફર્મ છે કે ભાગીદારી પેઢી છે જેની સ્પષ્ટતા કરશો.

ઉપર મુજબની સ્પષ્ટતા/આધારો દિન-૧૦ માં રજૂ કરવાની નોંધ લેશો. જો રજૂ કરવામાં વિલંબ થયેથી
રજીસ્ટ્રેશન રદ કરવામાં આવશે.

ભુસ્તરશાસ્ત્રી
જુનાગઢ

Accepted

Ved's
Geologist
Gir-Somnath

PRA_REG_130810



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈ.સાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - Geologist-Girsomnath@gujarat.gov.in

નં. જીજી/ગીર/ઈકો/સ્ટોક રજિસ્ટ્રેશન/ ૪૬૨/૨૬૬

11.9 SEP 2019

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા. ૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ) સુઓમોટો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા. ૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. શીફ વાઈલ્ડ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા. ૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા. ૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૮૪૮/ ૨૦૧૬-૧૭ તા. ૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે. ૧૩/૮૮૪૫-૪૬, તા. ૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા. ૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા. ૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે. ૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા. ૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/ ૮૫૬૩-૬૭/૨૦૧૭-૧૮, તા. ૨૩/૧૧/૨૦૧૭.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપને ગીર સોમનાથ જીલ્લાના
..... કોઈ કોઈ તાલુકાના ગામના સ.નં. માં ગૌણ ખનિજનું સ્ટોક

રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. જેમાં નીચેની વિગતે પૂર્તતા કરવા આથી જણાવવામાં આવે છે.

૪૬૨ ૨૬૬૨
.....

૧. આપનો સહરહુ સ્ટોક રજિસ્ટ્રેશનનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સોન્થ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર તેમજ વાઈલ્ડ લાઈફ સોન્થ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા જણાવવામાં આવે છે.

PIOS 932

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભવાળા પત્રોથી ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં માઈનીંગ પ્રવૃત્તિની મનાઈ હોઈ, જે બંધ કરાવવા અત્રેની કચેરીને અવાર નવાર લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સોન્થ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર દિવસ-૧૫ માં રજૂ કરવો આથી જણાવવામાં આવે છે. અન્યથો આપની સ્ટોક રજિસ્ટ્રેશનના મંજૂર કરવાની આગળની કાર્યવાહી હાથ ધરવામાં આવશે તેમજ તેમજ વર્યાઅલ ઓકાઉટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

મુસ્તરશાસ્ત્રી
મુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ગીર સોમનાથ

રજિ.ઓડી.

પ્રતિ,

આઈ.સી.આઈ. સ્ટોક રજીસ્ટ્રાર
સી. ડી. રાજાભાઈ હમરભઈ ચૌરી

ગુ-સ્પરિચા, સી-કોર્પોરેશન
જિ-ગીર, સી-મગાશ

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરણી દરમ્યાન અને અધિકૃત ખોદકામ/વહન અટકાવવા સારું.
૨. નાયબ વન સંરક્ષકશ્રી, ગીર (પૂર્વ) વન વિભાગ, ધારી તરફ જાણ સારું.

Accepted
K. S. K. S.
Geologist
Gir-Somnath



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુઈલાજ તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર: ૦૨૨૭૪-૨૮૫૦૪૦, E-MAIL: - geologists@gsppinacth@gujarat.gov.in

નં: જીજી/ગીર ઈકો/ક્યુએલ/એમએલ/સ્ટોક રજિસ્ટ્રેશન/૨૧૫૧

2 NOV 2019

પ્રતિ,
શાઈલાબા સોન ફૂગર
વૉ. શાઈલાબાઈ વગરનાઈમોરે
મુ- અરવિયા, તા- કો. ઉત્તાર
જિલ્લા સોમનાથ

વિષય :- ગીર અભ્યારણ્યની ૧૦ કિ.મી.ની ત્રિજયામાં આવતી લીઝો બાબત.

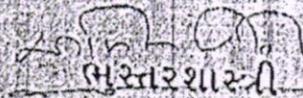
સંદર્ભ :- નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્રનં. બ/જમન/ટે. ૧૩/૮૩૭૯/૨૦૧૯-૨૦, તા. ૧૮/૧૦/૨૦૧૯.

ઉપરોક્ત વિષયે અને સંદર્ભે જણાવવાનું કે, આપને ગીર સોમનાથ જીલ્લાના કો. ઉત્તાર તાલુકાના અરવિયા ગામના સ.નં. ૯ માં વિસ્તારની લીઝે ક્લેપ ખનિજ ની ક્વોસીલીઝ/માઈનીંગલીઝ/સ્ટોક રજિસ્ટ્રેશન મંજૂર કરવામા આવેલ છે. આપની સંદર્ભ ક્વોસીલીઝ/માઈનીંગલીઝ/સ્ટોક રજિસ્ટ્રેશન વાળો વિસ્તાર ગીર અભ્યારણ્યની ૧૦ કિ.મી.ની ત્રિજયામાં આવતો હોઈ, નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના ઉપરોક્ત સંદર્ભવાળા પત્રમાં જણાવ્યા મુજબ ના-વાંધા પ્રમાણપત્ર મેળવવા માટે નીચે મુજબની કાર્યવાહી કરવાની રહે છે.

૧. વન અને પર્યાવરણ વિભાગના ઠરાવ ક્રમાંક : વપસ/૧૦૨૦૧૨/૧૩૩/કબલ્યુ, તા. ૩૧/૫/૨૦૧૨ થી અભ્યારણ્ય તથા રાષ્ટ્રીય ઉદ્યાનની બાહ્ય ઉદયી ૧૦ કિ.મી.ના વિસ્તારમાં વન્યજીવ દૂષ્ટીકોણથી ના-વાંધા પ્રમાણપત્ર આપવાની જોગવાઈ થયેલ છે. આ ઠરાવની જોગવાઈ (અ)(૧) પ્રમાણે પર્યાવરણીય મંજૂરી જરૂરી હોય તેવા પ્રોજેક્ટ/ પ્રવૃત્તિઓ (ખાણ પ્રવૃત્તિઓ) માટે સ્ટેટ બોર્ડ ફોર વાઈલ્ડ લાઈફ મારફતે નેશનલ બોર્ડ ફોર વાઈલ્ડ લાઈફની સ્ટે-ડીંગ કમીટીની પૂર્વ મંજૂરી મેળવવાની રહે છે.

૨. નામ: સુપ્રિમ કોર્ટ ઓફ ઈન્ડિયાએ રીટ પીટીશન (સીવીલ) ૪૫૦/૨૦૦૪ માં ગોવા કાઉન્સિલન વિરુદ્ધ યુનિયન ઓફ ઈન્ડિયાના કેસમાં તા. ૫/૧૨/૨૦૦૬ ના હુકમથી કરેલ નિર્દેશ પ્રમાણે રક્ષિત વિસ્તારથી ૧૦ કિ.મી. સુધીના વિસ્તારમાં પર્યાવરણીય મંજૂરી જરૂરી હોય તેવા પ્રોજેક્ટ/પ્રવૃત્તિઓ (ખાણ પ્રવૃત્તિ) માટે નેશનલ બોર્ડ ઓફ વાઈલ્ડ લાઈફની સ્થાયી સમિતીની મંજૂરી મેળવવાની રહેશે.
૩. પર્યાવરણ અને વન મંત્રાલય, નવી દિલ્હીના તા. ૧૯/૧૨/૨૦૧૨ ના પત્રથી પ્રસિધ્ધ કરવામાં આવેલ માર્ગદર્શિકામાં જણાવ્યા મુજબ રક્ષિત વિસ્તારની હદથી ૧૦ કિ.મી. સુધીના વિસ્તારમાં આવતી ખાણ પ્રવૃત્તિઓની મુદત વધારવા માટે વન્ય જીવ દૃષ્ટિકોણથી મંજૂરી આપવા અંગે યુનિયન એજન્સી તરફથી વન વિભાગને દરખાસ્ત રજૂ કરવાની થાય છે. સદર દરખાસ્તને પ્રોસેસ કરી સ્ટેટ બોર્ડ ઓફ વાઈલ્ડ લાઈફ મારફતે નેશનલ બોર્ડ ઓફ વાઈલ્ડ લાઈફની મંજૂરી મેળવવાની રહે છે.

આમ, ઉપરોક્ત વિગતે આપને લાગુ પડતા વન વિભાગની કચેરીનો સંપર્ક કરી ના-વાંધા પ્રમાણપત્ર મેળવવાની કાર્યવાહી કરી અને તેની જાણ અલગેની કચેરીને કરવા આથી જણાવવામાં આવે છે. જેની સ્પષ્ટ નોંધ લેશો.


મુસ્તરશાસ્ત્રી

મુસ્તર વિજ્ઞાન અને ખનિજ ખાતે,

ગીર સોમનાથ

Accepted

Kudis

G. Somnath



ભુસ્તરશાસ્ત્રાશ્રાની કચેરી,

ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈ.સા.જ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૦૬-૨૮૫૦૪૦, E-MAIL - geologist@gsrsonmath@gujarat.gov.in

નં.જીજી/ગીર/ઈકો/સ્ટોક રજિસ્ટ્રેશન/૫૬૩૪

તા. 27 DEC 2019

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના ગીર ગીરીશન (પી.આઈ.એલ) સુઓમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં.૬
૩. ચીફ વાઈલ્ડ લાઈફ અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨/૫/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૯૪૮/ ૨૦૧૬-૧૭ તા.૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા.૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે.૧૩/૮૮૪૫-૪૬, તા.૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા.૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા.૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે.૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા.૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮. તા.૨૩/૧૧/૨૦૧૭.
૧૭. અત્રેની કચેરીની તા.૧૯/૯/૨૦૧૯ ની નોટીસ.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ ઠરાવેલ પત્રો અન્વયે જણાવવાનું કે આપને ગીર સોમનાથ જીલ્લાના

..... તાલુકાના ગામના સ.નં..... માં ગૌણ ખનિજનું સ્ટોક

રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. જેમાં ત્રિવેની વિગતે પૂર્તિ કરવા આથી જણાવવામાં આવે છે.

૧. આપનો સદરહુ સ્ટોક રજિસ્ટ્રેશનનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર તેમજ વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા જણાવવામાં આવે છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભવાળા પત્રોથી ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં માઈનીંગ પ્રવૃત્તિની મનાઈ હોઈ, જે બંધ કરાવવા અત્રેની કચેરીને અવાર નવાર લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર દિવસ-૧૫ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપનું સ્ટોક રજિસ્ટ્રેશન નામંજૂર કરવાની આગળની કાર્યવાહી હાથ ધરવામાં આવશે. તેમજ તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે જેની સ્પષ્ટ નોંધ લેશો.

નોંધ :- માન.કલેક્ટરશ્રીની આજ્ઞા અનુસાર

ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ગીર સોમનાથ (ઈ.ચા.)

રજિ.એડી.

પ્રતિ,

આઈ.આઈ.આઈ. સર્વેય કરાર.

૫૦ દબલ્ડાઈ દબલ્ડાઈ આઈ.

જી. સર્વેય/૫૫ ના. કોઈવાર

જિ. ગીર સોમનાથ

Accepted

Seeds
Geologist
Gir-Somnath



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈ.બાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - geologist-girsomnath@gujarat.gov.in

નં.જીજી/ગીર/ઈકો/સ્ટોક રજિસ્ટ્રેશન/૧૦૬૩
By E-mail & Reg.AD.

તા. 21 MAY 2021

આખરી નોટીસ

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના હરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ)સુઓમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૩/૧૫ ના ચુકાદા ના મુદ્દા નં.૬
૩. ચીફ વાઈલ્ડ લોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના હરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૯૪૮/ ૨૦૧૬-૧૭ તા.૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા.૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે.૧૩/૮૮૪૫-૪૬, તા.૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા.૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા.૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે.૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા.૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા.૨૩/૧૧/૨૦૧૭.
૧૭. અત્રેની કચેરીની તા.૧૯/૯/૨૦૧૯ તથા તા.૨૭/૧૨/૨૦૧૯ ની નોટીસ.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ હરાવેલ પત્રો અન્વયે જણાવવાનું કે આપને ગીર સોમનાથ જીલ્લાના

..... તાલુકાના ગામના સ.નં. માં ગૌણ ખનિજનું સ્ટોક

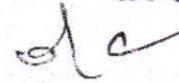
રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. જેમાં ખોલેની વિગતે પૂર્તતા કરવા આથી જણાવવામાં આવે છે.

૧. આપનો સદરજુ સ્ટોક રજિસ્ટ્રેશનનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સોન્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર તેમજ વાઈલ્ડ લાઈફ સોન્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા જણાવવામાં આવે છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જૂનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભવાળા પત્રોથી ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં ગાઈનીંગ પ્રવૃત્તિની મનાઈ હોઈ, જે બંધ કરાવવા અત્રેની કચેરીને અવાર નવાર લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સોન્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર ટિવસ-૩૦ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અભ્યારણ્ય સ્ટોક રજિસ્ટ્રેશન નામંજૂર કરવાની આગળની કાર્યવાહી હાય ધરવામાં આવશે. તેમજ તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.



સુસ્તરશાસ્ત્રી
સુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,
ગીર સોમનાથ



રજિ.એડી.

પ્રતિ,

સાઈબાબા સ્ટોચી ક્વેર
૧૦ ઇન્ડિયા સ્ટ્રીટ બોરો
જીર સોમનાથ તા. કોચીનાર.
જી. ગીર સોમનાથ

Accepted

Keddes
Geologist
Gir-Somnath

ANNEXURE XIV

**** Status of your Inward Applications for CTE & CCA / Status of the Online Application, NOT yet ACCEPTED ****

[Back](#)

Sr.	Inw ID	Inw Dt	Inw Type	Inw Status	Insp ID	Fees	Consent No	Valid UpTo	Out No	Out Dt	Print	FL	DCO	Grt_by	Noting
1	109284	17/06/2016	CCA-Renewal	Due for Extension	397973	<u>15000</u>	<u>AW-81101</u>	16/06/2021	368631	06/09/2016	<u>A,W</u> ,	<u>FL</u>		UNH	Noting
2	23150	09/06/2011	CCA-Re Apply	Grant	171913	<u>2000</u>	<u>A-42625</u>	08/06/2016	86662	21/07/2011	<u>A</u> ,	<u>FL</u>		UNH	Noting
3	13262	25/01/2010	CCA-Fresh	Rejected	128812	<u>15000</u>	<u>AW-Rejected</u>		62333			<u>FL</u>		UNH	Noting

ID	Emp	At	Inw Dt.	QUE	Type	Click on A,W,H for Query- UNupdated A,W,H		SIDC	Rep Dt.	Qry Dt.	TAL	Days
190941	388	QUE	10/02/21	A,W	5-COW	26045-Saibaba Stone Crusher(S)		--		18/02/21	KOD	95

1

ID	Insp Dt.	Industry Name	HO File	No	Leg Dt	For	Insp Id	IR-Leg	Type	Out Type-Date	Out No	R.O
26045	02/02/21	Saibaba Stone Crusher		1	20/05/2021	31A,OTH,	594628	DIR	OTH	<u>DIR-20/05/2021</u>	590572	JUN
26045	02/02/21	Saibaba Stone Crusher		1	20/05/2021	31A,OTH,	594628	DIR	OTH	<u>DIR-07/05/2021</u>	589574	JUN
26045	04/03/16	Saibaba Stone Crusher		22257	14/03/2016	,	378551	SCN	ROU	<u>SCN-15/03/2016</u>	348494	JUN
26045	04/10/12	Saibaba Stone Crusher		4550	19/10/2012	,	220733	SCN	COM	<u>SCN-22/10/2012</u>	128465	JUN

1

ID	Insp Dt.	Industry Name	Inw ID	Type	Grant Dt	Inw Dt	By	Insp Id	Type	@	Out Type-Date	Out No	R.O
26045	15/01/10	Saibaba Stone Crusher	13262	COF	AW-Rejected [27/04/2010]	25/01/10	UNH	128812	APP	REJ	<u>REJ-01/11/2010</u>	62333	JUN
26045	04/06/11	Saibaba Stone Crusher	23150	COR	A-42625 [08/07/2011]	09/06/11	UNH	171913	APP	GRT	<u>GRT-21/07/2011</u>	86662	JUN
26045	15/07/16	Saibaba Stone Crusher	109284	COW	AW-81101 [31/08/2016]	17/06/16	UNH	397973	APP	DEX	<u>GRT-06/09/2016</u>	368631	JUN

1

ID	R.O	Industry Name	Subject	HO File	Out Type-Date	Out No
26045	JUN	Saibaba Stone Crusher	Reply to DOEF regarding action taken		<u>PCB-22/11/2012</u>	130663
26045	JUN	Saibaba Stone Crusher	Reply to complainer regarding action taken.		<u>PCB-29/10/2012</u>	128893



GPCB

GUJARAT POLLUTION CONTROL BOARD

513

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

RPAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and other Wastes (Management and Trans boundary movement) Rules, 2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received consolidated consent application No.109284 dated 17/06/2016 for the Renewal of Consolidated Consent and Authorization (CC & A) of his Board under the provisions/rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/S. Sai Baba Stone Crusher (ID -26045)

Survey No: 9/P,

Arithiya -362720

Tal - Kodinar,

Dist- Gir somnath.

1. Consent Order No. : AW- 81101 date of Issue: 31/08/2016

1.1 The consents shall be valid up to 16/06/2021 for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Capacity
1	Black Stone Crushed Metal	750 MT/Month

SPECIFIC CONDITIONS:

- Unit shall not carry out any mining activity within premises.
- Unit shall procure raw material for stone crushing unit from the mine, which is having valid CCA of Board and EC.

2. CONDITIONS UNDER WATER ACT 1974

2.1 The water consumption and waste water generation shall be as under

	Water Consumption	Waste water generation
Industrial	500 Lit/Day	Nil
Domestic	500 Lit/Day	500 Lit/Day

- There shall be no generation of industrial effluent from the manufacturing Process and other ancillary industrial operations.
- Domestic effluent shall be disposed off through septic tank/soak pit system.

C. C. Shivan

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3. CONDITIONS UNDER THE AIR ACT:

- 3.1 There shall be no used of fuel hence there shall be no flue gas emission.
 3.2 There shall be no process gas emission from the manufacturing process as well as any other ancillary process.
 3.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60 Microgram/M ³	100 Microgram/M ³
Particulate Matter- 2.5 (PM _{2.5})	40 Microgram/M ³	60 Microgram/M ³
SO ₂	50 Microgram/M ³	80 Microgram/M ³
NO _x	40Microgram/M ³	80 Microgram/M ³

- 3.4 The concentration of Suspended Particulate Matter in ambient air at a distance of 3 to 10 meters from crusher/quarry shall not exceed **600 microgram/M3**.
- 3.5 The applicant shall install & operate following measures so that the emission of particulate matter shall not exceed the concentration mentioned at 3.3 & 3.4 above.
- Water Spraying System at every source.
 - Hood for screening classifier & crusher, cover to conveyor belts.
 - Construction of wind breaking walls.
 - Construction of Metal led Road within premises.
 - Regular Cleaning & Wetting at Ground within Premises.
 - Dust Suppression System.
 - Green Belt of 10-meter width all along the periphery.
- 3.6 The consent to operate the industrial plant shall lapse at any time if the concentration in the ambient air is not within the tolerance limits specified in the condition no. 3.3 & 3.4
- 3.7 The consent granted shall lapse at any time if any parameters or any condition of this Consent orders are not complied with.
- 3.8 The Industry shall take adequate measures for control of noise levels from its own Sources within the premises so as to maintain ambient air quality standards in respect of Noise to less than 75dB (a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4. HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016.**
- 4.1 There shall be no generation of industrial waste water & Hazardous waste from manufacturing process and other ancillary operations as per your undertaking.

(Signature)

**5. TERMS AND CONDITIONS OF AUTHORISATION**

- a) The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- b) The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board. The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- c) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- d) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- e) An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).
- f) Industry shall have to manage waste oil, discarded containers etc as per Amended Rules-2003 and shall apply Authorization/submit details for all applicable waste as per Amended Rules-2003 with 15 days.
- g) Industry shall submit annual report within 15 days and sub squinty by 30th June every year.

6. General Conditions:

- 6.1 The waste generator shall be totally responsible for i.e. collection, storage, encapsulation, incineration treatment, transportation and ultimate disposal) of the wastes generated.
- 6.2 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- 6.3 In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 6.4 As per "Public Liability Insurance Act - 91 "company shall get Insurance Policy, if applicable.
- 6.5 Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 6.6 In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.

Q. Shuman

Clean Gujarat Green Gujarat

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- 6.7 In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State or Union territory Administration where the facility exists.
- 6.8 Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form-4.
- 6.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Courts Order in W.P. No.657 of 1995-dated 14th October-2003.
- 6.10 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within factory premise.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

Chirag Bhimani

(CHIRAG BHIMANI)
UNIT HEAD

NO: GPCB/ ID- 26045/CCA/JNG- 272/

ISSUED TO:

M/S. Sai Baba Stone Crusher (ID -26045)

Survey No: 9/P,

Arithiya -362720

Tal - Kodinar,

Dist: Gir somnath.

Copy to: The Regional Officer, G.P.C.Board, Junagadh For information & Sampling.

Outward ID: 368651, 06/09/2016



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(4) of the Hazardous Waste (Management, Handling & Trans Boundary Movement) Rules-2008 framed under the E (P) Act-1986.

And whereas Board has received consolidated consent application vide No. 23150 dated 09/06/2011 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

TO,

M/S. SAIBABA STONE CRUSHER

SURVEY NO. 9/P,

VILLAGE : ARITHIYA, TA: KODINAR, -362720

DIST. : JUNAGADH.

1. **Consent Order No.:A-42625 Date of issue:08/07/2011**
2. The consent shall be valid up to **08/06/2016** for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Capacity
1	Black Stone Crushed Metal	750 MT/MONTH

Specific Condition:-

1. Unit shall obtain NOC of Forest Department prior to establish the industry, if applicable.
2. Unit shall comply the directions given in the orders passed by Hon'ble High court with respect to mining activity.
3. **CONDITIONS UNDER THE WATER ACT:**
 - 3.1 There shall be no generation of trade effluent from the industrial plant
 - 3.2 The quantity of Sewage effluent from the industrial plant shall not Exceed 500 Lit/day.
 - 3.3 Domestic effluent shall be disposed off through septic tank/soak pit system.

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3.4 There shall be no use of fuel hence there shall be no flue gas Emission.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The concentration of Suspended Particulate Matter in ambient air measured between 3 meters and 10 meters distance from any equipment of stone crushing unit shall not exceed **600 microgram/M³**.

4.2 The applicant shall install & operate following measures so that the emission of particulate matter shall not exceed the concentration mentioned at (4.1) above.

a) **Water Spraying System.**

b) **Hood for Screening Classifier & Crusher, Covers to conveyor belts**

c) **Construction of wind breaking walls.**

d) **Construction of Metalled Road within Premises.**

e) **Regular Cleaning & Wetting at Ground within Premises.**

f) **Dust Suppression System.**

g) **Green Belt of 10-meter width all along the periphery.**

4.3 The applicant shall operate air pollution control equipment very efficiently and continuously so that the concentration of particulate matter always conforms to the standards Specified in condition no.4.1 above.

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60 Microgram/M ³	100 Microgram/M ³
Particulate Matter- 2.5 (PM _{2.5})	40 Microgram/M ³	60 Microgram/M ³
SO ₂	50 Microgram/M ³	80 Microgram/M ³
NO _x	40 Microgram/M ³	80 Microgram/M ³

4.5 The consent to operate the industrial plant shall lapse at any time if the concentration in the ambient air is not within the tolerance limits specified in the condition no.4.1.

4.6 The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.

4.7 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

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Website : www.gpcb.gov.in

respect of noise to less than 75dB(a) during day
time and 70 dB (A) during night time. Daytime is
reckoned in between 6a.m. and 10 p.m. and nighttime is
reckoned between 10 p.m. and 6 a.m.

4.8 There shall be no generation no industrial wastewater &
Hazardous waste from manufacturing process and other
ancillary operations as per your undertaking dated
15/01/2010.

5. **GENERAL CONDITIONS: -**

- 5.1 Any change in personnel, equipment or working conditions
as mentioned in the consents form/order should
immediately be intimated to this Board.
- 5.2 Applicant shall also comply with the general conditions
given in annexure -I.
- 5.3 Whenever due to accident or other unforeseen act or ever,
such emissions occur or is apprehended to occur in excess
of standards laid down such information shall be
forthwith reported to Board, concerned Police Station,
Office of Directorate of Health Service, Department of
Explosives, Inspectorate of Factories and local body. In
case of failure of pollution control equipments, the
production process connected to it shall be stopped.
Remedial actions/measures shall be implemented
immediately to bring entire situation normal.
- 5.4 In case of change of ownership/management the name and
address of the new ownership /partners /directors
/proprietor should immediately be intimated to the
Board.

For and on behalf of
Gujarat Pollution Control Board

(R. V. PATEL)

ENVIRONMENTAL ENGINEER

NO.PC/ID 26045/CCA/JNG-272/86662

Date: 14/07/2011

Issued to:

M/S. SAIBABA STONE CRUSHER

SURVEY NO. 9/P,

VILLAGE : ARITHIYA, TA: KODINAR, -362720

DIST. : JUNAGADH.

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ANNEXURE XV



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE WATER ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you M/s. Saibaba Stone Crusher are having plant for the stone crusher and black trap mining at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath.

AND WHEREAS, you have started black trap mining without obtaining prior permission of the Gujarat Pollution Control Board under The Air Act – 1981 and The Water Act – 1974 at above mentioned site.

AND WHEREAS you are required to submit an application in the prescribed form to obtain the consent of the Board. However, you have failed to apply for the same, which is a punishable offence with imprisonment for a period up to six years and also fine under Section 37 of the Air Act – 1981 and also under Section 44 of the Water Act – 1974.

AND WHEREAS during the inspection of your industrial plant on 02/02/2021 under section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

1. Unit has carried out mining without obtaining Environmental Clearance.
2. Unit has not obtained CCA of the board.
3. Unit has not submitted reply of the written remarks given during inspection.

UNDER THE CIRCUMSTANCES, I M. V. PATEL, Environment Engineer of Gujarat Pollution Control Board is directed to issue the directions under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974 as under:-

1. To prohibit forthwith industrial activities at aforesaid location.
2. To close the operation of your unit activity on the above mentioned site.
3. To direct the concerned authority to stop Virtual Account cum royalty pass and supply of electricity & water.

This order will be effect on 30/06/2021.

If the above direction is not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(M.V. PATEL)

ENVIRONMENT ENGINEER

Outward No:589574,06/05/2021

NO: GPCB/JNG-CCA-272/ID-26045/

ISSUED TO:-

M/s. Saibaba Stone Crusher,
Survey No: 9/P, Vill: Arithiya,
Tal: Kodinar, Dist: Gir Somnath

COPY TO: -

1. The Chairman,
Paschim Gujarat Vij. Co. Ltd,
Corporate Office, Laxminagar,
Rajkot-360004.With a request to disconnect the supply of electricity to the mine lease of M/s. Saibaba Stone Crusher at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath effective on 30/06/2021 and intimate to us accordingly.
2. The Dy.Engineer,(O & M),
Paschim Gujarat Vij Co.Ltd.
Kodinar,
Dist: Gir Somnath.....With a request to disconnect the supply of electricity to the mine lease of M/s. Saibaba Stone Crusher at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath effective on 30/06/2021 and intimate to us accordingly.
3. To
District Collector
Collector and District magistrate office, Gir Somnath
District: Gir Somnath..... With a request to seal plant machinery/ D.G.Set of M/s. Saibaba Stone Crusher at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath effective on 30/06/2021 and intimate to us accordingly.
4. To
Geology and mining Department, Gir somnath,
Dist: Gir somnath..... With a request to stop Virtual Account cum royalty pass of M/s. Saibaba Stone Crusher at Survey No: 9/P, Vill: Arithiya, Tal: Kodinar, Dist: Gir Somnath effective on 30/06/2021 and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(M.V.PATEL)
ENVIRONMENT ENGINEER

Copy to

The Regional Officer, Gujarat Pollution Control Board, Junagadhfor further action.

Outward No:589572/06/05/2021



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Amendment Order

BY RPAD

1. Considering typographical Omission, Closer order issued by the board under section 31 – (A) of the Water (Prevention and Control of pollution) act-1974 dated 06/05/2021 by letter no: GPCB/JNG-CCA-272/ID-26045/259574.
2. WHEREAS, the board has issued Closer order issued by the board under section 31 – (A) of the Water (Prevention and Control of pollution) act-1974 letter no: GPCB/JNG-CCA-272/ID-26045/259574 dated 06/05/2021.
3. This Closer order issued with subject to compliance of conditions.
4. Closer order issued vide letter No. GPCB/JNG-CCA-272/ID-26045/259574 dated 06/05/2021 shall be consider as under section 31 – (A) of the Air (Prevention and Control of pollution) act-1981 & other conditions of the earlier order dated 06/05/2021 remains unchanged.

For and on behalf of
Gujarat Pollution Control Board


(M.V.Patel)

Environmental Engineer

No. GPCB/CCA-JNG-272/ID-26045/

Issued to:

M/S. Sai Baba Stone Crusher (ID -26045)

Survey No: 9/P,

Arithiya -362720

Tal – Kodinar,

Dist: Gir somnath

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Outward No: 590572, 20/05/2021



SHOW CAUSE NOTICE

Gujarat Pollution Control Board **524**
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 26045
Legal ID : 22257

ACT : Air

Show Cause Notice DATE : 14/03/2016

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 04/03/2016 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1. You have not covered all conveyor belts by GI sheet.
2. Unit is having Black Trap mine on the name of Hajabhai Hamirbhai Mori. You must obtain necessary permission for Black Trap mine before starting any mining activity.

NOW THEREFORE, in exercise of the powers vested with this Board Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of
Gujarat Pollution Control Board**

Chirag Bhimani, Unit Head

NO : SCN-348494 , 14/03/2016

**Saibaba Stone Crusher,
S. NO. 9/P, ARITHIYA,
Dist : Gir Somnath, Tal : Kodinar, SIDC : Not In Gidc
Phone : 9824233390**

COPY TO :-

The RO Head(P.C.B.), Gir Somnath

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



SHOW CAUSE NOTICE

Gujarat Pollution Control Board **525**
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 26045
Legal ID : 4550

ACT : Air

Show Cause Notice DATE : 19/10/2012

The Board has monitored your industry on 04/10/2012 it was observed that

Reason :

Board has received complaints from the people of surrounding area about damage to the health and agricultural crops due to the serious environmental pollution resulting from your industrial plant.

<input checked="" type="checkbox"/>	1	You have not provided any Air pollution control measures.
<input checked="" type="checkbox"/>	2	Fugitive emission is observed.

In view of the above, you are called upon to show cause within 15 days why legal action should not be initiated against your industrial unit.

Gujarat Pollution Control Board

R. V. Patel, Unit Head

NO : SCN-128465 , 19/10/2012

Saibaba Stone Crusher,
S. NO. 9/P, ARITHIYA,
Dist : Junagadh, Tal : Kodinar, SIDC : Not In Gidc
Phone : 9824233390

COPY TO :-

The RO Head(P.C.B.), Junagadh

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.

For and on behalf of

ANNEXURE XVI

સ્ટોકીસ્ટ્રી માટિ સ્ટોન ક્ષર, C/O શ્રી રાજુભાઈ હમીરભાઈ સોલંકી		
મોજે : અરીઠીયા, તા.કોડીનાર, સ.નં. ૩૫		
અ.નં.	મુદ્દા	વિગત
૧	મંજૂર થયેલ સ્ટોક રજિસ્ટ્રેશનની વિગતો	મંજૂર તા.૩/૬/૨૦૧૦, મુદત : ૧૦(દસ) વર્ષ મંજૂરી હુકમની નકલ સામેલ છે.
૨	સદર સ્ટોક રજિસ્ટ્રેશનના ૨(બે) કિ.મી.ના વિસ્તારમાં અન્ય કેટલી લીઝો આવેલી છે ? તેની વિગત.	સ્ટોક રજિસ્ટ્રેશનના ૨(બે) કિ.મી.ના વિસ્તાર કુલ ૨(બે) ક્વોરીલીઝો અસ્તિત્વ ધરાવે છે. (૧) માટિ સ્ટોન ક્ષર, (૨) હાજાભાઈ હમીરભાઈ મોરી
૩	સદર સ્ટોક રજિસ્ટ્રેશન ગીર અભ્યારણની સાપેક્ષે કેટલી ઉચાઈએ આવેલ છે ? તેની વિગત	ગીર અભ્યારણની સાપેક્ષે ઉચાઈની કોઈ વિગત અત્રેની કચેરીના રેકર્ડ ઉપર ઉપલબ્ધ નથી.
૪	સદર સ્ટોક રજિસ્ટ્રેશન તથા સ્ટોન ક્ષર ગીર અભ્યારણથી કેટલા કિ.મી.ના અંતરે આવેલ છે ?	નાયબ વન સંરક્ષકશ્રી, વન્ય પ્રાણી વિભાગ, સાસણ ગીરના પત્ર ક્રમાંક : બ/વપસ/ટે.૬/૧૧૦૬-૦૭/૨૦૧૦-૧૧ તા.૧૮/૭/૨૦૧૦ મુજબ ગીર અભ્યારણ વિસ્તારથી સ.નં. ૩૫ પૈ.૨, પૈ.૧ ૫૫૦૦ મીટર દુર આવેલ છે. (પત્રની નકલ સામેલ છે.)
૫	સદર સ્ટોક રજિસ્ટ્રેશન વિસ્તાર તેમજ સ્ટોન ક્ષરોથી CRZ કેટલા અંતરે આવેલ છે ? તેની વિગત.	સ્ટોક રજિસ્ટ્રેશન CRZ વિસ્તારમાં આવતી નથી. CRZ વિસ્તાર સ્ટોક રજિસ્ટ્રેશનથી અંદાજે ૨૨(બાવીસ) કિ.મી. અંતરે છે.
૬	સદર સ્ટોક રજિસ્ટ્રેશન તથા સ્ટોન ક્ષરોના વાર્ષિક ઉત્પાદન/નિકાશના આંકડાની વિગતો.	સ્ટોક રજિસ્ટ્રેશનના વાર્ષિક ઉત્પાદન/નિકાશના આંકડાનું પત્રક આ સાથે સામેલ રાખેલ છે.
૭	સદર સ્ટોક રજિસ્ટ્રેશન તથા સ્ટોન ક્ષરોમાં ડિપાર્ટમેન્ટ ધ્વારા ક્યારે સ્થળ તપાસ કરવામાં આવેલ છે ? તેની વિગતો.	માહિતી નીલ છે.
૮	ડિપાર્ટમેન્ટ ધ્વારા પાઠવવામાં આવેલ નોટીસ તેમજ કરેલ કાર્યવાહીની વિગતો.	સ્ટોક ધારકને વાઈલ્ડ લાઈફ સેન્યૂરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર મેળવી લેવા માટે અત્રેથી જુદીજુદી તારીખથી નોટીસો આપવામાં આવેલ છે. (નકલો સામેલ છે.)
૯	સ્ટોક રજિસ્ટ્રેશન વિસ્તારનો નકશો	મંજૂર થયેલ સ્ટોક રજિસ્ટ્રેશનનો ડી.આઈ.એલ.આર. નકશો આ સાથે સામેલ રાખેલ છે.

Seeds
ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,
ગીર સોમનાથ

સ્ટોકીસ્ટશ્રી મારૂતિ સ્ટોન ક્ષર, C/O રાજુભાઈ હમીરભાઈ સોલંકી	
મોજે : અરીઠીયા, તા.કોડીનાર, સ.નં. ૩૫	
અ.નં.	ડોક્યુમેન્ટની વિગત
૧	સ્ટોક રજિસ્ટ્રેશનનું મંજૂરી ફોર્મ
૨	જંગલ ખાતાનું પ્રમાણપત્ર
૩	આવક તથા જાવકના આંકડા
૪	આપવામાં આવેલ નોટીસો

Ved's
Geologist
Gr-Somnath

Office of the Geologist
Geology & Mining Dept.
Collector office Building, 2nd floor, Block No. 348 to 354,
At. Inaj, Ta. Veraval, Dist : Gir Somnath

TEL.No.(02876) 240040

E.Mall.geologist-girsomnath@gujarat.gov.in

NO:GJ/Stock/ 5856

DT. / /2019

20/12/2019

FORM-C
FORM OF GRANT OF REGISTRATION
(see rule-4(6))

Sr.No.	Item Details	Particulars
1.	Name of the person/company registered.	Maruti Stone Crusher
2.	Full address.	Manghar, Devli Road, Kodinar
3.	Father's name in full (in case of firm, given names and address of partner and person holding power of attorney to act on behalf of the firm).	Rajubhai Hamirbhai Solanki & Ghansyambhai Dipsinhbhai Solanki
4.	Profession of the registrant.	Tracer
5.	Specific place or place of storage (Not applicable for end user).	Survey No : 35/p2/p1 Area : 0.10.12 At : Arithiya, Ta : Kodinar, Dist : Gir Somnath.
6.	Specific purpose for which registration is granted.	Selling, Storing, Trading
7.	Name of mineral/ore covered under the registration.	Black trap
8.	Challan No. showing payment of security deposit.	Not applicable.
9.	Name and address of persons/firm from whom the mineral/ore will be purchased/procured (Not applicable for end user).	From own lease and authorized lease holder
10.	Period of registration.	10 Years.
11.	No. and date of application for this registration.	No : 57 Date of application : 10/9/2018

Date : 20/12/19

Place : Gir Somnath

To.

Maruti Stone Crusher,
C/O Rajubhai Hamirbhai Solanki & Ghansyambhai Dipsinhbhai Solanki
Manghar, Devli Road, Kodinar.

Copy to,

- Royalty Inspector, Gir Somnath

ગણિત સંજ

મુદતરમરતી
ગીર સોમનાથ

૨૧/૧૨/૧૯

Accepted

Geologist
Gir-Somnath

COLLECTOR
GIR SOMNATH

૨૧/૧૨/૧૯

૨૧/૧૨/૧૯

૨૧/૧૨/૧૯

સ્ટોક ધારક : માણ્ડતી સ્ટોન ક્રશર

મોજે : અરઠીયા તા : કોડીનાર સ.નં.૩૫

ક્ર.નં.	વર્ષ	આવક	જાવક
1	2010-11	35397.03	34896.55
2	2011-12	92935.75	77697.54
3	2012-13	74118.19	87669.92
4	2013-14	45739.61	37408.43
5	2014-15	36855.06	31753.66
6	2015-16	38414	40795.6
7	2016-17	62653.29	70277.47
8	2017-18	136041.1	123064
9	2018-19	193461.29	156610.87
10	2019-20	70199.88	91887.88
11	2020-21 Dec-20	132057	159458.87

Attested
 K. K. K. K.
 Geologist
 Gir-Somnath



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈ.જી.જી, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - geologist-girsomnath@gujarat.gov.in

નં.જીજી/ગીર/ઈકો/સ્ટોક રજિસ્ટ્રેશન/ ૪૭૩૧/૧૭૩૩

તા.
11 9 SEP 2019

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/૬બલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ) સુઓમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં.૬
૩. ચીફ વાઈલ્ડ લાઈફ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૮૭/૬બલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૮૪૮/ ૨૦૧૬-૧૭ તા.૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા.૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે.૧૩/૮૮૪૫-૪૬, તા.૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા.૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા.૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે.૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા.૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા.૨૩/૧૧/૨૦૧૭.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપને ગીર સોમનાથ જીલ્લાના
..... ઠા. () કા. નં. તાલુકાના અર વિધા. ગામના સ. નં. ઉપ નો. માં ગોણ ખનિજનું સ્ટોક
રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. જેમાં નીચેની વિગતે પૂર્તતા કરવા આથી જણાવવામાં આવે છે.

૧. આપનો સદરહુ સ્ટોક રજિસ્ટ્રેશનનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજયામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર તેમજ વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા જણાવવામાં આવે છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભવાળા પત્રોથી ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજયામાં માઈનીંગ પ્રવૃત્તિની મનાઈ હોઈ, જે બંધ કરાવવા અત્રેની કચેરીને અવાર નવાર લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર દિવસ-૧૫ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપનું સ્ટોક રજિસ્ટ્રેશન નામંજૂર કરવાની આગળની કાર્યવાહી ધાર્ય ધરવામાં આવશે. તેમજ તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

ભુસ્તરશાસ્ત્રીકા
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,
ગીર સોમનાથ

રજિ.એડી.

પ્રતિ,

માડલી સ્ટેશન કુશલ
C/O. M. ગાજુભાઈ રામરામ
"માનદર" સોમનાથ
જિ-ગીર સોમનાથ

Accepted
Kudis
Geologist
Gir-Somnath

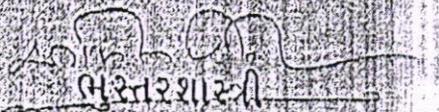
નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરફાર દરમિયાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.
૨. નાયબ વન સંરક્ષકશ્રી, ગીર (પૂર્વ) વન વિભાગ, ધારી તરફ જાણ સારું.

ર. નામ સુપ્રિમ કોર્ટ ઓફ ઈન્ડિયાએ ગ્રીટ પીટીશન (સીવીલ) ૪૯૦/૨૦૦૪ માં ગોવા કાઉન્ટર ગ્રન વિરુદ્ધ પુનિયન ઓફ ઈન્ડિયાના કેસમાં તા. ૫/૧૨/૨૦૦૫ ના હુકમથી કરેલ નિર્દેશ પ્રમાણે રક્ષિત વિસ્તારથી ૧૦ કિ.મી. સુધીના વિસ્તારમાં પર્યાવરણીય મંજૂરી જરૂરી હોય તેવા પ્રોજેક્ટ/પ્રવૃત્તિઓ (માણ પ્રવૃત્તિ) માટે નોંધવવા બંધ કરી વાઈલ્ડ લાઈફની સ્થાયી સમિતીની મંજૂરી મેળવવાની રહેશે.

ઉ. પર્યાવરણ અને વન મંત્રાલય, નવી દિલ્હીના તા. ૧૮/૧૨/૨૦૧૨ ના પત્રથી પ્રતિધ્વ કરવામાં આવેલ માર્ગદર્શિકામાં જણાવ્યા મુજબ રક્ષિત વિસ્તારની હદથી ૧૦ કિ.મી. સુધીના વિસ્તારમાં આવતી માળખા પ્રવૃત્તિઓની સુદૃઢ વધારવા માટે વન્ય જીવ દ્રષ્ટિકોણથી મંજૂરી આપવા અંગે યુનિ. એજન્સી તરફથી વન વિભાગને દરખાસ્ત રજૂ કરવાની થાય છે. સદર દરખાસ્તને પ્રોસેસ કરી સ્ટેટ બોર્ડ ઓફ વાઈલ્ડ લાઈફ સંરક્ષન નેશનલ બોર્ડ વાઈલ્ડ લાઈફની મંજૂરી મેળવવાની રહે છે.

આમ, ઉપરોક્ત વિગતે આપને લાગુ પડતા વન વિભાગની કચેરીનો સંપર્ક કરી ના-વાંધા પ્રમાણપત્ર મેળવવાની કાર્યવાહી કરી અને તેની જાણ અત્રેની કચેરીને કરવા આથી જણાવવામાં આવે છે. જેની સ્પષ્ટ નોંધ લેશે.



મુસ્તર શાસ્ત્રી
મુસ્તર વિજાત અને પ્રતિજ્ઞાતુ
ગીર સોમનાથ





કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,
કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈ.જાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - geologist-girsomnath@gujarat.gov.in

નં.જીજી/ગીર/ઈકો/સ્ટોક રજિસ્ટ્રેશન/ ૫૬-૩૭

તા. 27 DEC 2019

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/કબલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ/સુઓગોડો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા નાં મુદ્દા નં.૬
૩. ચીફ વાઈલ્ડ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૮/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૮૭/કબલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૮૪૮/ ૨૦૧૬-૧૭ તા.૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૩૯૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા.૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે.૧૩/૮૮૪૫-૪૬, તા.૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા.૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા.૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે.૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા.૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા.૨૩/૧૧/૨૦૧૭.
૧૭. અત્રેની કચેરીની તા.૧૯/૮/૨૦૧૯ ની નોટીસ.

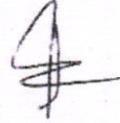
: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ ઠરાવિલ પત્રો અન્વયે જણાવવાનું કે આપને ગીર સોમનાથ જીલ્લાના તાલુકાના ગામના સ.નં. માં ગૌણ ખનિજનું સ્ટોક રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. જેમાં નીચેની વિગતે પૂર્તતા કરવા આથી જણાવવામાં આવે છે.

૧. આપને સદરહુ સ્ટોક રજિસ્ટ્રેશનનો મંજુર થયેલ વિસ્તાર ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર તેમજ વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા જણાવવામાં આવે છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભવાળા પત્રોથી ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં માઈનીંગ પ્રવૃત્તિની મનાઈ હોઈ, જે બંધ કરાવવા અત્રેની કચેરીને અવાર નવાર લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર દિવસ-૧૫ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપનું સ્ટોક રજિસ્ટ્રેશન નામંજુર કરવાની આગળની કાર્યવાહી શરૂ થવામાં આવશે. તેમજ તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

નોંધ :- માન.કલેક્ટરશ્રીની આજ્ઞા અનુસાર



ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ગીર સોમનાથ(ઈ.ચા.)

રજિ.એડી.

પ્રતિ,

આર.સી. સુભાષ દેસાઈ

૫૦ સુભાષ દેસાઈ

"ગાવહર" કોલોનિયલ

૧૦૦ ગીર સોમનાથ

Attested

Vaid's
Geologist
Gir-Somnath



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈશ્વાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - geologist-girsomnath@gujarat.gov.in

તા. 21 MAY 2020

નં.જીજી/ગીર/ઈકો/સ્ટોક રજિસ્ટ્રેશન/ ૧૯૮
By E-mail & Reg.AD.

આખરી નોટીસ

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ)સુઓમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. ચીફ વાઈલ્ડ લાઈફ અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨/બ/૪૮૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૮૪૮/ ૨૦૧૬-૧૭ તા.૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા.૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્રનં. બ/જમન/ટે.૧૩/૮૮૪૫-૪૬, તા.૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા.૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા.૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્રનં. બ/જમન/ટે.૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા.૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે.૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા.૨૩/૧૧/૨૦૧૭.
૧૭. અત્રેની કચેરીની તા.૧૯/૯/૨૦૧૯ તથા તા.૨૭/૧૨/૨૦૧૯ ની નોટીસ.

: કારણદર્શક નોટીસ :

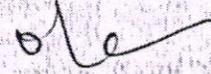
ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપને ગીર સોમનાથ જીલ્લાના
..... તાલુકાના ગામના સ.નં. માં ગૌણ ખનિજનું સ્ટોક
રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. જેમાં નીચેની વિગતે પૂર્તતા કરવા આથી જણાવવામાં આવે છે.

૧. આપનો સદરહુ સ્ટોક રજિસ્ટ્રેશનનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજયામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર તેમજ વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા જણાવવામાં આવે છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભવાળા પત્રોથી ગીર અભ્યારણ્યની હદથી ૧૦ કિ.મી.ની ત્રિજયામાં માઈનીંગ પ્રવૃત્તિની મનાઈ હોઈ, જે બંધ કરાવવા અત્રેની કચેરીને અવાર નવાર લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર દિવસ-૩૦ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપનું સ્ટોક રજિસ્ટ્રેશન નામંજૂર કરવાની આગળની કાર્યવાહી હાથ ધરવામાં આવશે. તેમજ તેમજ વચ્ચુંગલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.



ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,
ગીર સોમનાથ



રજિ.એડી.

પ્રતિ,

આર.વી. સ્વેચ્છા સંગ્રહ
૧૦ થી રાજુભાઈ હમરભાઈ
માબધર જી. કચેરી
જિ. ગીર સોમનાથ

Accepted

Kick's
Geologist
Gir-Somnath

ANNEXURE XVII



Regional Office
Gujarat Pollution Control Board
 Opp. Saint Anne's Church Station Road, Junagadh
 Ph: (0285) 2651506
 Fax: (0285) 2651503
 Website: www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under the E (P) Act-1986.

And whereas Board has received consolidated consent renewal application **ID: 127549**, dated: **10/01/2018** for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

**Maruti Stone Crusher (Unit-2),
 Survey no. 35/P2/P1,
 On Kodinar – Alidra Road, Village: Arithiya, Tal: Kodinar,
 Dist: Gir Somnath.**

1. **Consent Order No.: AW-27312, date of Issue: 31/01/2018.**
2. The consent shall be valid up to **31/03/2021** for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products.

Sr. No.	Product	Max. Quantity
1	Kapachi, Grit & Metal	15000 MT/Month

SPECIFIC CONDITIONS:

1. **Unit shall strictly comply undertaking submitted with application regarding raw material (Black Stone) purchase from which mines is having valid Consolidated Consent and Authorization (CCA) of the board.**
2. **Industry shall obtain the raw material “Black Trap” from the mining lease holders, who have obtained Environment Clearance as per E.I.A. notification 2006, lease from concerned authority and Consolidated Consent and Authorization of the Board.**

3.0 CONDITIONS UNDER THE WATER ACT: -

- 3.1 There shall be no generation of industrial wastewater from manufacturing activity and other ancillary industrial operations.
- 3.2 Quantity of the sewage effluent from the factory shall not exceed **0.5 kL/Day** & shall be disposed off through septic tank/ soak pit system.

4.0 CONDITIONS UNDER THE AIR ACT: -

- 4.1 There shall be no use of fuel hence there shall be no flue gas emission

Outward No: 5242/137018

- 4.2. The concentration of Suspended Particulate Matter in ambient air at a distance of 3 to 10 meters from crusher shall not exceed 600 mg/NM³.
- 4.3. The applicant shall install & operate following Air pollution control measures so that the emission of particulate matter shall not exceed the concentration mentioned at (4.2) above.
- Covered dust dome shall be provided in the unit.
 - Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/loading/unloading activity.
 - Screen classifier shall be adequately covered by G.I. Sheets to prevent the emission into the atmosphere due to screening/ grading activity.
 - All conveyor belts shall be adequately covered by G.I. Sheet/ M.S. sheet only.
 - Regular wetting of roads and ground shall be carried out to suppress the ground level dust within the premises and also to control the air borne dust emission due to wind velocity.
 - All approach roads and ramps shall be metalled.
 - Construction of wind breaking wall shall be provided surrounding the stone crusher unit.
 - Green belt shall be developed along the periphery.
- 4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual, $\mu\text{g}/\text{m}^3$	24 Hrs Average, $\mu\text{g}/\text{m}^3$
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.5 The applicant shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition no. 4.2 and 4.4 above.
- 4.6 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no.4.2 and 4.4 above.
- 4.7 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5.0 GENERAL CONDITIONS: -

- 5.1 Any change in personnel, equipment or working condition/location as mentioned in the consents form/order should immediately be intimated to this Board.
- 5.2 Applicant shall also comply with the general conditions as given in Annexure-1 (whichever is applicable).

Outward No: 5524, 21/03/2018

- 5.3 The board reserves the right to review and / or revoke the consent and / or make variations in the conditions which the board deems fit in accordance with section 27 of the 'Act'.
- 5.4 In case of change of ownership/ management the name and address of the new owners/ partners/ directors/ proprietor should immediately be intimated to the board.
- 5.5 The consent granted shall lapse at any time of any parameters or any conditions of this Consent Order are not complied with.
- 5.6 **Applicant shall strictly adhere to undertaking given by them that they are not covered under the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.**
- 5.7 Rules & Regulations shall be bound & applicable as framed from time to time by the State/ Central Govt. Automatically with the applicability of the conditions as mentioned in it.
- 5.8 Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- 5.9 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.

This Document is digitally signed by

(M. R. Macwana)
REGIONAL OFFICER

NO. GPCB/RO/CCA-JNG-1114/ID: 29876/

Issued to:

Maruti Stone Crusher (Unit-2),

Survey no. 35/P2/P1,

On Kodinar – Alidra Road, Village: Arithiya, Tal: Kodinar,

Dist: Gir Somnath.

Outward No: 15234, 21/03/2018



29876

REJECTION ORDER

BY. R.P.A.D.

In exercise of the power conferred by clause (b) of sub-section (1) of section 27 of the Water (Prevention and control of Pollution) Act, 1974 and sub-section (4) of section 21 of the Air (Prevention and control of Pollution) Act, 1981 and Rule 6 of Hazardous Waste Management Handling & Trans-boundary Movement) Rules 2008, framed under Environment (Protection) Act -1986. This Board is empowered to reject the CCA

The CCA applied for vide Inward application No : 117379, Dated 15/02/17 by M/s. Maruti Stone Crusher (Unit-2) for the industrial plant located at survey no. 35/P2/P1, On Kodiar -Alidra Road, City : Arithiya, Dist : Gir Somnath for the manufacture of products mentioned in the application is hereby refused by the Board by the following reasons :

Specific Reason :

1. You are carrying out mining activity along with stone crushing & have not obtained EC, CTE & CCA for mining activity.

Please note that to operate an industrial plant without prior consent under the Water Act-1974 and Air Act-1981 and Authorization under the Hazardous Waste Rules are an Offence punishable under the Water, Air & EPA 1986

Hence you are directed to comply above reasons and re apply for obtaining valid CCA.

For and on behalf of
Gujarat Pollution Control Board

(Chirag Bhimani, Unit Head - Junagadh)

NO. PCB / JUN / CCA / 410212 - 24/04/2017

ISSUED TO :-

Maruti Stone Crusher (Unit-2),
survey no. 35/P2/P1, On Kodiar -Alidra Road,
City : Arithiya,, Tal : Kodinar, SIDC : Not In Gidc
Dist : Gir Somnath , Phone : 9824852521

Copy to :

- 1)The Regional Office, PCB Board , Junagadh
- 2) NOC rejection file.

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(4) of the Hazardous Waste (Management, Handling & Trans Boundary Movement) Rules-2008 framed under the E (P) Act-1986.

And whereas Board has received consolidated consent application vide No. 21686 dated 06/04/2011 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

TO,**M/S. MARUTI STONE CRUSHER (UNIT-2)****C/O TULSIBHAI VADVANI,****RAJMOTI SAND OFFICE,****PANI DARWAJA,, KODINAR-362720****DIST.: JUNAGADH.**

1. **Consent Order No.:A-42136 Date of issue:02/06/2011**
2. The consent shall be valid up to **05/04/2016** for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Capacity
1	Kapachi	15000 MT/MONTH
2	Metal	
3	GRIT	

Specific Condition:-

1. Unit shall obtain NOC of Forest Department prior to establish the industry, if applicable.
2. Unit shall comply the directions given in the orders passed by Hon'ble High court with respect to mining activity.
3. **CONDITIONS UNDER THE WATER ACT:**
 - 3.1 There shall be no generation of trade effluent from the industrial plant
 - 3.2 The quantity of Sewage effluent from the industrial plant shall not Exceed 500 Lit/day.
 - 3.3 Domestic effluent shall be disposed off through septic tank/soak pit system.

3.4 There shall be no use of fuel hence there shall be no flue gas Emission.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The concentration of Suspended Particulate Matter in ambient air measured between 3 meters and 10 meters distance from any equipment of stone crushing unit shall not exceed **600 microgram/M³**.

4.2 The applicant shall install & operate following measures so that the emission of particulate matter shall not exceed the concentration mentioned at (4.1) above.

a) **Water Spraying System.**

b) **Hood for Screening Classifier & Crusher, Covers to conveyor belts**

c) **Construction of wind breaking walls.**

d) **Construction of Metalled Road within Premises.**

e) **Regular Cleaning & Wetting at Ground within Premises.**

f) **Dust Suppression System.**

g) **Green Belt of 10-meter width all along the periphery.**

4.3 The applicant shall operate air pollution control equipment very efficiently and continuously so that the concentration of particulate matter always conforms to the standards Specified in condition no.4.1 above.

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60 Microgram/M ³	100 Microgram/M ³
Particulate Matter- 2.5 (PM _{2.5})	40 Microgram/M ³	60 Microgram/M ³
SO ₂	50 Microgram/M ³	80 Microgram/M ³
NO _x	40 Microgram/M ³	80 Microgram/M ³

4.5 The consent to operate the industrial plant shall lapse at any time if the concentration in the ambient air is not within the tolerance limits specified in the condition no.4.1.

4.6 The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.

4.7 The Industry shall take adequate measures for control of noise levels from its own sources within the premises

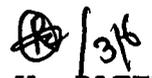
so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.8 There shall be no generation no industrial wastewater & Hazardous waste from manufacturing process and other ancillary operations as per your undertaking dated 17/07/2010.

5. GENERAL CONDITIONS: -

- 5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 5.2 Applicant shall also comply with the general conditions given in annexure -I.
- 5.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 5.4 In case of change of ownership/management the name and address of the new ownership /partners /directors /proprietor should immediately be intimated to the Board.

**For and on behalf of
Gujarat Pollution Control Board**


(R. V. PATEL)
ENVIRONMENTAL ENGINEER

NO.PC/ID 29876/CCA/JNG-307/ 82878

4 JUN 2011

Issued to:

M/S. MARUTI STONE CRUSHER (UNIT-2)

SURVEY NO. 35/P2/P1,

-ON KODINAR-Alidra ROAD

VILLAGE: ARITHIYA, TA: KODINAR-362720

DIST. : JUNAGADH.

COPY TO:

1. **The Regional Officer, G.P.C.Board, JUNAGADH:-** To carry out AAQM sampling and & submit the detailed IR/AR within 15 days by verifying compliance.
2. The M.P.R.FILE UNIT...6.



29876

REJECTION ORDER

BY. R.P.A.D.

In exercise of the power conferred by clause (b) of sub-section (1) of section 27 of the Water (Prevention and control of Pollution) Act, 1974 and sub-section (4) of section 21 of the Air (Prevention and control of Pollution) Act, 1981 and Rule 6 of Hazardous Waste Management Handling & Trans-boundary Movement) Rules 2008, framed under Environment (Protection) Act -1986. This Board is empowered to reject the CCA

The CCA applied for vide Inward application No : 105286, Dated 14/03/16 by M/s. Maruti Stone Crusher (Unit-2) for the industrial plant located at survey no. 35/P2/P1, On Kodiar -Alidra Road, City : Arithiya, Dist : Gir Somnath for the manufacture of products mentioned in the application is hereby refused by the Board by the following reasons :

Specific Reason :

1. You are carrying out doing mining activity along with stone crushing & have not not obtained EC, CTE and CCA for mining activity.

Please note that to operate an industrial plant without prior consent under the Water Act-1974 and Air Act-1981 and Authorization under the Hazardous Waste Rules are an Offence punishable under the Water, Air & EPA 1986

Hence you are directed to comply above reasons and re apply for obtaining valid CCA.

For and on behalf of
Gujarat Pollution Control Board

NO. PCB / JUN / CCA / 355428 - 10/05/2016

(Chirag Bhimani, Unit Head - Junagadh)

ISSUED TO :-

Maruti Stone Crusher (Unit-2),
survey no. 35/P2/P1, On Kodiar -Alidra Road,
City : Arithiya,, Tal : Kodinar, SIDC : Not In Gidc
Dist : Gir Somnath , Phone : 9824852521

Copy to :

- 1)The Regional Office, PCB Board , Junagadh
- 2) NOC rejection file.

"Consent to Establish"(NOC) :
CTE NO. 41235

6 APR 2011

NO: GPCB/ID 29876/CTE/CCA/JNG-307 26841

TO,
M/S. MARUTI STONE CRUSHER (UNIT-2) c/o: SAND OFFICE
PANI ZAPA, AT: KODINAR
TA: KODINAR, DIST:JUNAGADH

SUB: Consent to Establish(NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981

REF: Your application No.14010, dated. 02/03/2010

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (NOC)** for setting up of an industrial plant/activities at **SURVEY NO. 35/P2/P1, ON KODINAR- ALIDRA ROAD, AT: ARITHIYA - 362720, TA: KODINAR, DIST:JUNAGADH** for the manufacturing of the following items. **The Validity period of the order will be Five years i.e up to: 04/08/2015**

Sr. No.	Product	Capacity
1	Kapachi	15000 MT/Month
2	Metal	
3	GRIT	

Specific Condition:

1. Unit shall start the production after getting the renewal of lease.
2. Unit shall obtain NOC of Forest Department prior to establish the industry, if applicable.
3. Unit shall comply the directions given in the orders passed by Hon'ble High court with respect to mining activity.

CONDITIONS UNDER WATER ACT 1974:

1. There shall be no generation of the industrial effluent from the manufacturing process and other ancillary industrial operations.
2. The quantity of the domestic waste water (sewage) shall not exceed **500** lits/day.
3. Sewage shall be disposed of through septic tank/soak pit system.

CONDITIONS UNDER AIR ACT 1981:

4. There shall be no use of fuel hence there shall be no flue gas emission.
5. There shall be no process emission from the manufacturing process as well as any other ancillary process.



6. The concentration of Suspended Particulate Matter in ambient air measured between 3 meters and 10 meters distance from any equipment of stone crushing unit shall not exceed **600 microgram/M³**.
7. The applicant shall install & operate following measures to control emission of particulate matter shall not exceed the permissible limits.
 - a) **Closed Grinding & Screening System.**
 - b) **Water Spraying System.**
 - c) **Hood for screening Classifier & Crusher & Conveyer belt should be closed one.**
 - d) **Construction of wind breaking walls.**
 - e) **Construction of Metal led Road within premises.**
 - f) **Regular Cleaning & Wetting at Ground within Premises.**
 - g) **Dust Suppression System.**
 - h) **Green Belt of 10-meter width all along the periphery.**
8. The applicant shall operate air pollution control equipment very efficiently and continuously so that the concentration particulate matter always conforms to the standards Specified in condition no.6 above.
9. The consent to operate the industrial plant shall lapse if at any time the concentration in the ambient air is not within the tolerance limits specified in the condition no.6.
10. The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.
11. All measures for the control of environmental pollution shall be provided before commencing production.

CONDITIONS UNDER HAZARDOUS WASTE : (if applicable)

12. Applicant shall have to comply with provisions of Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time.
 - 12.1 The applicant shall obtain membership of common TSDF site for disposal of Haz. Waste as categorized in Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time.
 - 12.2 The applicant shall obtain membership of common Haz. Waste incinerator for disposal of incinerable waste.
 - 12.3 The applicant shall provide temporary storage facilities for each type of Haz. Waste as per Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time

GENERAL CONDITION :

13. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of **10** meters width is developed.
14. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.

15. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
16. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
17. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
18. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. and 10 P.M.: 75 dB(A)
Between 10 P.M. and 6 A.M.: 70 dB(A)

19. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
20. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
21. The applicant shall not carry out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

**For and on behalf of
GUJARAT POLLUTION CONTROL BOARD**


**(R.V.PATEL)
ENVIRONMENTAL ENGINEER**

COPY TO:

1. Regional Officer, G.P.C.Board, Junagadh
For information and submission of monitoring report for compliance of the conditions)
2. M.P.R. File. Unit :6.
3. Unit -6



3073/17

**** Status of your Inward Applications for CTE & CCA / Status of the Online Application, NOT yet ACCEPTED ****

[Back](#)

Sr.	Inw ID	Inw Dt	Inw Type	Inw Status	Insp ID	Fees	Consent No	Valid UpTo	Out No	Out Dt	Print	F.L	DCO	Grt_by	Noting
1	127549	10/01/2018	CCA-Re Apply	Grant	464931	<u>3000</u>	<u>AW-27312</u>	31/03/2021	15234	21/03/2018	<u>A,W</u> , <u>FL</u>			ROH	Noting
2	117379	15/02/2017	CCA-Re Apply	Rejected	430347	<u>3000</u>	<u>AW-Rejected</u>		410212		<u>A,W</u> , <u>FL</u>			UNH	Noting
3	105286	14/03/2016	CCA-Renewal	Rejected	380041	<u>15000</u>	<u>AW-Rejected</u>		355428		<u>A,W</u> , <u>FL</u>			UNH	Noting
4	21686	06/04/2011	CCA-Re Apply	Grant	168611	<u>2000</u>	A-42136	05/04/2016	82875		<u>A</u> , <u>FL</u>			UNH	Noting
5	17227	10/08/2010	CCA-Fresh	Rejected	147297	<u>15000</u>	<u>AW-Rejected</u>		63577		<u>A,W</u> , <u>FL</u>			UNH	Noting
6	17137	05/08/2010	CTE-Fresh	Grant	147183	<u>1500</u>	CTE-41235	04/08/2015	63576		<u>NOC</u> , <u>FL</u>			UNH	Noting

ID	Emp	At	Inw Dt.	QUE	Type	Click on A,W,H for Query- UNupdated A,W,H	SIDC	Rep Dt.	Qry Dt.	TAL	Days
190869	388	QUE	08/02/21	A,W	10-COW	29876-Maruti Stone Crusher (Unit-2)(S)	---		15/02/21	KOD	98

1

ID	Insp Dt.	Industry Name	HO File No	Leg Dt	For	Insp Id	IR-Leg	Type	Out Type-Date	Out No	R.O
29876	02/02/21	Maruti Stone Crusher (Unit-2)	1	06/05/2021	31A,,	594629	NOT	OTH	NOT-06/05/2021	589543	JUN

1

ID	Insp Dt.	Industry Name	Inw ID	Type	Grant Dt	Inw Dt	By	Insp Id	Type	@	Out Type-Date	Out No	R.O
29876	28/08/10	Maruti Stone Crusher (Unit-2)	17137	CEF	CTE-41235 [22/03/2011]	05/08/10	UNH	147183	APP	GRT	REJ-23/11/2010	63576	JUN
29876	28/08/10	Maruti Stone Crusher (Unit-2)	17227	COF	AW-Rejected [10/11/2010]	10/08/10	UNH	147297	APP	REJ	REJ-23/11/2010	63577	JUN
29876	28/08/10	Maruti Stone Crusher (Unit-2)	17137	CEF	CTE-41235 [22/03/2011]	05/08/10	UNH	147183	APP	GRT	GRT-06/04/2011	76841	JUN
29876	02/05/11	Maruti Stone Crusher (Unit-2)	21686	COR	A-42136 [02/06/2011]	06/04/11	UNH	168611	APP	GRT	GRT-04/06/2011	82875	JUN
29876	15/03/16	Maruti Stone Crusher (Unit-2)	105286	COW	AW-Rejected [10/05/2016]	14/03/16	UNH	380041	APP	REJ	REJ-10/05/2016	355428	JUN
29876	08/03/17	Maruti Stone Crusher (Unit-2)	117379	COR	AW-Rejected [24/04/2017]	15/02/17	UNH	430347	APP	REJ	REJ-24/04/2017	410212	JUN

1

ID	R.O	Industry Name	Subject	HO File	Out Type-Date	Out No
29876	JUN	Maruti Stone Crusher (Unit-2)	to submit information....		CLR-01/03/2021	584775
29876	JUN	Maruti Stone Crusher (Unit-2)	Regarding Inspection dated 08/08/2017		PCB-09/11/2017	427133
29876	JUN	Maruti Stone Crusher (Unit-2)	Regarding Your CCA Reapply Application No. 117379		CLR-22/03/2017	407892
29876	JUN	Maruti Stone Crusher (Unit-2)	Regarding Your CCA Renewal Application		CLR-16/04/2016	352340

ANNEXURE XVIII



BY RPAD

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -1981ની ક્લમ 31 અ હેઠળ ઉદ્યોગને સૂચના (નોટીસ)

- ૧) આપ મે. મારુતી સ્ટોન ક્ષર(યુનીટ-૨), સર્વે નં: ૩૫/પી૨/પી૧,કોડીનાર અંલીદ્રા રોડ, મુ.અરીઠીયા, તા. કોડીનાર, જિ. ગીર સોમનાથ ઠેકાણે ઉદ્યોગ ચલાવો છો અને કપચી, ગ્રીટ અને મેટલ નું ઉત્પાદન કરો છો.
- ૨) આપને જણાવવાનું કે આપના ઉદ્યોગની તા. ૦૨/૦૨/૨૦૨૧ ના રોજ હવા અધિનિયમની ક્લમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી. જેની પુર્તતા આપના દ્વારા કરવામાં આવેલ નથી.
 - a) આપના એકમ દ્વારા બોર્ડની સીસીએ કપચી, ગ્રીટ અને મેટલ- ૧૫૦૦૦ MT/Month ના ઉત્પાદન માટે મેળવેલ જેની મંજૂરી તા. ૩૧/૦૩/૨૦૨૧ સુધી માન્ય જણાવેલ છે.
 - b) આપના એકમ દ્વારા રજુ કરેલ ઈન્વાયરમેન્ટલ ક્લીયરન્સની મંજૂરીમા દર્શાવેલ ઉત્પાદનની અને કાયામાલની ક્વોન્ટીટી કરતા કન્સેન્ટની ક્વોન્ટીટી વધુ જોવા મળેલ છે.
 - c) મુલાકાત સમયે આપના એકમમાં ફાઈન ડસ્ટના ઢગલાઓ કમ્પાઉન્ડ વોલથી ખુબજ ઉંચા જોવા મળેલ છે.
 - d) મુલાકાત સમયે આપના એકમમાં આવેલ સ્ટોન ક્ષરના ક્ષર, હોપર, કન્વેયર બેલ્ટસ તથા વાઈબ્રેટીંગ સ્ક્રીન ડા. શીટની જગ્યાએ ક્લોથનેટથી કવર કરેલ જોવા મળેલ છે.
 - e) આપના એકમમાં પુરતા પ્રમાણમાં ગ્રીનબેલ્ટ જોવા મળેલ નથી.

ઉપરોક્ત સંજોગોમાં હુ, એમ. વી પટેલ, પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની ક્લમ -૩૧ અ હેઠળ મળેલ સત્તાની આજ્ઞાનુસાર નીચે મુજબ સૂચના આપું છું કે,

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

- ૧) આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-1981ની કલમ-31 અ હેઠળ શા માટે આદેશ ન આપવા ?
- ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય તો તે પણ બંધ કરાવવા ઉપરોક્ત અધિનિયમ-1981ની કલમ-31 અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા ?
- ૩) આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ-1981ની કલમ-31 અ હેઠળ શા માટે આદેશ ન આપવા ?

જો આપ દિન-15માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-1981ની કલમ-31 અ હેઠળ ઉપર મુજબ નો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,



(એમ. વી પટેલ)

પર્યાવરણ ઇજનેર

નંબર :-જીપીસીબી/જેએનજી- સીસીએ-૩૦૭-આઈ.ડી-૨૯૮૭૬/

તા.

૧) પ્રતિ,

મે.મારુતી સ્ટોન ક્ષર (યુનીટ-૨),

સર્વે નં: ૩૫/પી૨/પી૧,કોડીનાર અલીદ્રા રોડ,

મુ.અરીઠીયા, તા. કોડીનાર, જિ. ગીર સોમનાથ.

Outward No:589543,06/05/2021

ANNEXURE XIX

સ્ટોકીસ્ટ્રી પાર્થ સ્ટોન ક્ષર, C/O સુરસિંહ હમીરભાઈ મોરી		
મોજે : નગડલા, તા.કોડીનાર, સ.નં. ૧૪ પૈકી ૩ પૈકી		
અ.નં.	મુદ્દા	વિગત
૧	મંજૂર થયેલ સ્ટોક રજિસ્ટ્રેશનની વિગતો	મંજૂર તા.૨૨/૧૨/૨૦૧૧, મંજૂરી હુકમની નકલ સામેલ છે.
૨	સદર સ્ટોક રજિસ્ટ્રેશનના ૨(બે) કિ.મી.ના વિસ્તારમાં અન્ય કેટલી લીઝો આવેલી છે ? તેની વિગત.	સ્ટોક રજિસ્ટ્રેશનના ૨(બે) કિ.મી.ના વિસ્તાર કુલ ૨(બે) ક્વોરીલીઝો અસ્તિત્વ ધરાવે છે. (૧) માર્ગિ સ્ટોન ક્ષર, (૨) હાજાભાઈ હમીરભાઈ મોરી
૩	સદર સ્ટોક રજિસ્ટ્રેશન ગીર અભ્યારણ્યની સાપેક્ષે કેટલી ઉચાઈએ આવેલ છે ? તેની વિગત	ગીર અભ્યારણ્યની સાપેક્ષે ઉચાઈની કોઈ વિગત અત્રેની કચેરીના રેકર્ડ ઉપર ઉપલબ્ધ નથી.
૪	સદર સ્ટોક રજિસ્ટ્રેશન તથા સ્ટોન ક્ષર ગીર અભ્યારણ્યથી કેટલા કિ.મી.ના અંતરે આવેલ છે ?	નાયબ વન સંરક્ષકશ્રી, વન્ય પ્રાણી વિભાગ, જુનાગઢના પત્ર ક્રમાંક : ક/૨૪/જમન/૨૧૭૪/૨૦૧૧-૧૨, તા. ૧૪/૧૧/૨૦૧૧ મુજબ ગીર અભ્યારણ્ય વિસ્તારથી સ.નં. ૧૪ પૈકી ૬(છ) કિ.મી. દુર આવેલ છે. (પત્રની નકલ સામેલ છે.)
૫	સદર સ્ટોક રજિસ્ટ્રેશન વિસ્તાર તેમજ સ્ટોન ક્ષરોથી CRZ કેટલા અંતરે આવેલ છે ? તેની વિગત.	સ્ટોક રજિસ્ટ્રેશન CRZ વિસ્તારમાં આવતી નથી. CRZ વિસ્તાર સ્ટોક રજિસ્ટ્રેશનથી અંદાજે ૨૨(બાવીસ) કિ.મી. અંતરે છે.
૬	સદર સ્ટોક રજિસ્ટ્રેશન તથા સ્ટોન ક્ષરોના વાર્ષિક ઉત્પાદન/નિકાશના આંકડાની વિગતો.	સ્ટોક રજિસ્ટ્રેશનના વાર્ષિક ઉત્પાદન/નિકાશના આંકડાનું પત્રક આ સાથે સામેલ રાખેલ છે.
૭	સદર સ્ટોક રજિસ્ટ્રેશન તથા સ્ટોન ક્ષરોમાં ડિપાર્ટમેન્ટ ધ્વારા ક્યારે સ્થળ તપાસ કરવામાં આવેલ છે ? તેની વિગતો.	માહિતી નીલ છે.
૮	ડિપાર્ટમેન્ટ ધ્વારા પાઠવવામાં આવેલ નોટીસ તેમજ કરેલ કાર્યવાહીની વિગતો.	સ્ટોક ધારકને વાઈલ્ડ લાઈફ સેન્ચૂરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર મેળવી લેવા માટે અત્રેથી જુદીજુદી તારીખથી નોટીસો આપવામાં આવેલ છે. (નકલો સામેલ છે.)
૯	સ્ટોક રજિસ્ટ્રેશન વિસ્તારનો નકશો	મંજૂર થયેલ સ્ટોક રજિસ્ટ્રેશનનો ડી.આઈ.એલ.આર. નકશો આ સાથે સામેલ રાખેલ છે.

Veddes
ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,
ગીર સોમનાથ

स्टोकीस्टश्री पार्थ स्टोन कशर, C/O सुरसिंह डमीरबाई मोरी	
मोजे : नगडवा, ता.कोडीनार, स.नं. १४ पैकी ३ पैकी	
अ.नं.	डोक्युमेंटनी विगत
१	स्टोक रजिस्ट्रेशननुं मंजुरी फॉर्म
२	जंगल भातानुं प्रमाणपत्र
३	आवक तथा जावकना आंकडा
४	आपवामां आवेल नोटीसो

Vedur
Geologist
Gir-Somnath

નમૂનો-છ
(જીઓ નિયમ ૮(૬))

રજીસ્ટ્રેશન આપવા બાબત

૧. રજીસ્ટર થયેલી વ્યક્તિ-પેઢીનુંનામ- પાર્થ સ્ટોન કશર
૨. પુરુ સરનામું-મુ.નગડલા,તા.કોડીનાર.
૩. પિતાનું પુરુપુરુંનામ-કુલુમુખ્તારનામુ/સુરસિંહભાઈ હમીરભાઈ મોરી
૪. રજીસ્ટર થયેલાનો વ્યવસાય- બ્લોકદ્રેપ
૫. સંગ્રહના ચોક્કસ સ્થળ અથવા સ્થળો-સુવર્ન ૧૪ પૈ ૩ પૈ, મુ.નગડલા, તા.કોડીનાર
૬. રજીસ્ટ્રેશન આપવામાં આવ્યું હોય તે માટેનો ચોક્કસ હેતુ-સ્ટોકીંગ /ટ્રેડીંગ /પ્રોસેસીંગ/વેચાણ
૭. રજીસ્ટ્રેશન હેઠળ આવરી લેવામાં આવેલ ખનીજ/કાચીઘાતુ
૮. જામીનગીરી અનામતની ચુકવણી દર્શાવતુ ચલન નં-૦૦૦૫૨ રૂપિયા ૧૦૦૦૦/તા.૩૦/૧૧/૨૦૧૧
૯. જેમની પાસેથી/કાચીઘાતુ ખનીજ ખરીદવામાં/મેળવવામાં આવશે તેવ્યક્તિઓ કે પેઢીઓના નામ/કવોરીલીઝ માંથી
૧૦. આ રજીસ્ટ્રેશન માટે અરજીનો નંબર ૧૧૧ અને તારીખ. ૯/૧૨/૧૧

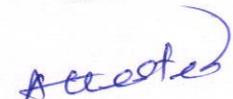
નંજી/સ્ટોક રજીસ્ટ્રેશન/૧૧૧/ ૮૬૨૫
તારીખ. ૨૨/૧૨/૧૧

પતિ
પાર્થ સ્ટોન કશર
સુરસિંહભાઈ હમીરભાઈ મોરી,
મુ.નગડલા, તા.કોડીનાર.

CHAREL.docx


૨૨/૧૨/૧૧
ભુસ્તરશાસ્ત્રી
જુનાગઢ
૦૧૮
૦૧૧

પાછળ...


Geologist
Gir-Somnath

ક્રમાંક :- ક/૨૪/જમન/ ૨૧૭૪ /૨૦૧૧-૧૨
 નાયબ વન સંરક્ષકશ્રીની કચેરી
 ગીર પશ્ચિમ વિભાગ, જુનાગઢ
 તારીખ : ૧૪-૦૬-૨૦૧૧

પ્રતિ,
 શ્રી સુરસિંહ હમીરભાઈ મોરી
 મું.દેવળી (દેડાની)
 તા.કોડીનાર

વિષય :- કોડીનાર તાલુકાના નગડલા ગામના સર્વેનંબર ૧૪ પેટી થી ગીર
 અભયારણ્યની હદના અંતર બાબત.

સંદર્ભ :- (૧) આપની તા. ૦૨-૦૮-૨૦૧૧ ની અરજી.

(૨) નાયબ વન સંરક્ષકશ્રી વન્યપ્રાણી વિભાગ, સાસણના પત્રકમાંક :
 બ/વપસ/ટે.૬/૪૪૭૩ તા. ૧૯-૧૦-૨૦૧૧

જય ભારત સાથે ઉપરોક્ત વિષયે આપની તા. ૦૨-૦૮-૨૦૧૧ ની અરજી અન્વયે જણાવવાનું
 કે, કોડીનાર તાલુકાના નગડલા ગામના સર્વેનંબર ૧૪ પેટી ના આંગણીવાળા સ્થળની જી.આઈ.એસ. થી
 અંતરની સંદર્ભમાં દશવિલ પત્ર-૨ થી બરાઈ થઈ આવતા સદરહુ સ્થળ ગીર અભયારણ્યથી ૬.૦૦૦
 કિલોમીટર (૬ કીલોમીટર) દુર આવેલ છે. તેમજ સુચિત ઈકો સેન્સેટીવ વિસ્તારની અંદર આવે છે. તેમજ
 સદરહુ અંતર જી.આઈ.એસ થી નક્કી કરવામાં આવેલ હોય તે ચોકકસ અંતર નથી.


 નાયબ વન સંરક્ષક
 ગીર પશ્ચિમ વિભાગ, જુનાગઢ

Accepted

Vedur
 Geologist
 Glr-Somnath

સ્ટોક ધારક : પાર્થ સ્ટોન ક્રશર

મોજ : પાર્થ સ્ટોન ક્રશર મોજ : નગડલા તા : કોડીનાર સ.નં.૧૪ પૈ.૩

ક્ર.નં.	વર્ષ	આવક	જાવક
1	2012-13	4140	1963.61
2	2013-14	0	1909.73
3	2014-15	0	0
4	2015-16	948.83	0
5	2016-17	809.9	1846.99
6	2017-18	12083.2	9173.09
7	2018-19	8183.39	9728.58
8	2019-20	8440.76	5146.36
9	2020-21 Dec-20	3816.49	4544.48

Accepted
Kedes
Geologist
Glr-Somnath



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, પુ.ઈલાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - Geologist-girsomnath@gujarat.gov.in

નં. જીજી/ગીર/ઈકો/સ્ટોક રજિસ્ટ્રેશન/૭૩૪/૭૩૬

તા.
19 SEP 2019

વંચાણ :-

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩૦૬૫૫ તા. ૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ) સુઓમોટો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા. ૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. ચીફ વાઈલ્ડ લાઈવ્સ અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૮૭/૩૦૬૫૫ તા. ૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૭૦૬-૦૮/ ૨૦૧૬-૧૭ તા. ૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૩૯૪૮/ ૨૦૧૬-૧૭ તા. ૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૪૮૦૭-૦૮/ ૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ પત્ર નં. બ/જમન/ટે. ૧૩/૬૪૦૩-૦૭/ ૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬.
૧૨. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટે. ૧૩/૮૮૪૫-૪૬, તા. ૨૫/૧૦/૨૦૧૬.
૧૩. ભારત સરકારશ્રીનું તા. ૨૬/૧૦/૨૦૧૬ નું પ્રાથમિક જાહેરનામું.
૧૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/૫૧૩-૧૭/૨૦૧૭-૧૮, તા. ૧૯/૪/૨૦૧૭.
૧૫. નાયબ વન સંરક્ષકશ્રી, ગીર પૂર્વ વન વિભાગ, ધારીના પત્ર નં. બ/જમન/ટે. ૧૪/૭૮૦૧-૦૨/ ૨૦૧૭-૧૮, તા. ૩૦/૧૦/૨૦૧૭.
૧૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર ક્રમાંક : બ/જમન/ટે. ૧૩/ ૯૫૬૩-૬૭/૨૦૧૭-૧૮, તા. ૨૩/૧૧/૨૦૧૭.

: કારણદર્શક નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જણાવવાનું કે આપને ગીર સોમનાથ જીલ્લાના
..... કો. (લા.)..... તાલુકાના ગામના સ. નં. જેમાં ગૌણ ખનિજનું સ્ટોક
રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. જેમાં નીચેની વિગતે પૂર્ણતા કરવા આથી જણાવવામાં આવે છે.

૧. આપનો સદરહુ સ્ટોક રજિસ્ટ્રેશનનો મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો હોઈ, વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર તેમજ વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર રજૂ કરવા જણાવવામાં આવે છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફથી અત્રેની કચેરીને સંદર્ભવાળા પત્રોથી ગીર અભ્યારણની હદથી ૧૦ કિ.મી.ની ત્રિજ્યામાં માઈનીંગ પ્રવૃત્તિની મનાઈ હોઈ, જે બંધ કરાવવા અત્રેની કચેરીને અવાર નવાર લેખિતમાં પત્રો લખતા હોઈ, આ બાબતે વાઈલ્ડ લાઈફ સેન્ચુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર દિવસ-૧૫ માં રજૂ કરવા આથી જણાવવામાં આવે છે. અન્યથા આપનું સ્ટોક રજિસ્ટ્રેશન નામંજૂર કરવાની આગળની કાર્યવાહી હાથ ધરવામાં આવશે. તેમજ તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

ભુસ્તરશાસ્ત્રીકની
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ગીર સોમનાથ

રજિ.એડી.

પ્રતિ,

ચાર્જ ડેપુટી કુલ
C/O, શ્રી મુર મિરભાઈ રાજરામદાસ ઓરી
મુ- દેવળી (દેહાણી), તા- કોલગાંવ
વિ- ગાંવ સોમનાથ

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની કેસ દરમિયાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.
૨. નાયબ વન સંરક્ષકશ્રી, ગીર (પૂર્વ) વન વિભાગ, ધારી તરફ જાણ સારું.

Accepted

Keele's
Geologist
Gir-Somnath



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૬, મુ.ઈ.પા.જ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૬૦૬-૨૮૫૦૨૦, E-MAIL - geologist-girsomnath@gujarat.gov.in

નં. જીજી/ગીર ઈકો/કયુગેલ/અમએલ/સ્ટોક રજિસ્ટ્રેશન/૫૫૬૦

2 NOV 2019

પ્રતિ,

નાયબ વન સંરક્ષકશ્રી

C/O. શ્રી સરકારવાણી રજાવવાઈ મોરી

શ્રી-દેવળી (દેવળી) તા-કોલિનાર
જિલ્લા સોમનાથ

વિષય :- ગીર અભયારણ્યની ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતી લીઝી બાબત.

સંદર્ભ :- નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના પત્ર નં. બ/જમન/ટ/૧૩/૮૩૭૯/૨૦૧૯-૨૦, તા.૧૮/૧૦/૨૦૧૯.

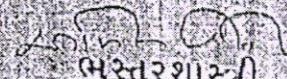
ઉપરોક્ત વિષયે અને સંદર્ભ જણાવવાનું કે, આપને ગીર સોમનાથ જીલ્લાનો કોલિનાર

તાલુકાના ગામના સરકારવાણીમાં વિસ્તારની
ગરબીયા ખતની ખનિજ ની કવોસીલીઝ/માઈનીસીલીઝ/સ્ટોક રજિસ્ટ્રેશન મંજૂર કરવામાં આવેલ છે. આપની
સંદર્ભ કવોસીલીઝ/માઈનીસીલીઝ/સ્ટોક રજિસ્ટ્રેશન વાળા વિસ્તાર ગીર અભયારણ્યની ૧૦ કિ.મી.ની ત્રિજ્યામાં આવતો
હોઈ, નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢના ઉપરોક્ત સંદર્ભ વાળા પત્રમાં જણાવ્યા મુજબ ના-વાંધા
પ્રમાણપત્ર મેળવવા માટે નીચે મુજબની કાર્યવાહી કરવાની રહે છે.

૧. વન અને પર્યાવરણ વિભાગના ઠરાવ ક્રમાંક : વપસ/૧૦૨૦૧૨/૧૩૩/૩૭૯, તા.૩૧/૫/૨૦૧૨ થી અભયારણ્ય તથા રાષ્ટ્રીય ઉદ્યાનની બાહ્ય હદથી ૧૦ કિ.મી.ના વિસ્તારમાં વન્યજીવ દૂષ્ટીક્રોણથી ના-વાંધા પ્રમાણપત્ર આપવાની જોગવાઈ થયેલ છે. આ ઠરાવની જોગવાઈ (અ)(૧) પ્રમાણે પર્યાવરણીય મંજૂરી જરૂરી હોય તેવા પ્રોજેક્ટ/પ્રવૃત્તિઓ (ખાણ પ્રવૃત્તિઓ) માટે સ્ટેટ બોર્ડ ફોર વાઈલ્ડ લાઈફ મારફતે નેશનલ બોર્ડ ફોર વાઈલ્ડ લાઈફની સ્ટેડીંગ કમીટીની પૂર્વ મંજૂરી મેળવવાની રહે છે.

૨. નામ સુપ્રિમ ગ્રેટ ઓફ ઈન્ડિયા એ રીટ પીટીશન (સીવીલ) ૪૬૦/૨૦૦૪ માં ગોવા કાઉન્સિલના વિરુદ્ધ પુનિવન ઓફ ઈન્ડિયાના કેસમાં તા. ૫/૧૨/૨૦૦૬ ના હુકમથી કરેલ નિર્દેશ પ્રમાણે રક્તિ વિસ્તારથી ૧૦ કિ.મી. સુધીના વિસ્તારમાં પર્યાવરણીય મંજૂરી જરૂરી હોય તેવા પ્રોજેક્ટ/પ્રવૃત્તિઓ (ખાણ પ્રવૃત્તિ) માટે નેશનલ બોર્ડ ઓફ વાઈલ્ડ લાઈફની સ્થાયી સમિતીની મંજૂરી મેળવવાની રહેશે.
૩. પર્યાવરણ અને વન મંત્રાલય, નવી દિલ્હીના તા. ૧૮/૧૨/૨૦૧૨ ના પત્રથી પ્રસિધ્ધ કરવામાં આવેલ માર્ગદર્શિકામાં જણાવ્યા મુજબ રક્તિ વિસ્તારની ઉંદથી ૧૦ કિ.મી. સુધીના વિસ્તારમાં આવતી ખાણ પ્રવૃત્તિઓની મુદત વધારવા માટે વન્ય જીવ દ્રષ્ટિકોણથી મંજૂરી આપવા અંગે યુઝર એજન્સી તરફથી વન વિભાગને દરખાસ્ત રજૂ કરવાની થાય છે. સદર દરખાસ્તને પ્રોસેસ કરી સ્ટેટ બોર્ડ ઓફ વાઈલ્ડ લાઈફ નેશનલ બોર્ડ વાઈલ્ડ લાઈફની મંજૂરી મેળવવાની રહે છે.

આમ, ઉપરોક્ત વિગતે આપને લાગુ પડતા વન વિભાગની કચેરીનો સંપર્ક કરી ના-વાંધા પ્રમાણપત્ર મેળવવાની કાર્યવાહી કરી અને તેની જાણ અત્રેની કચેરીને કરવા આથી જણાવવામાં આવે છે. જેની સ્પષ્ટ નોંધ લેશે.


 ભુસ્તરશાસ્ત્રી
 ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
 ગીર સોમનાથ
 accepted
 20/12/2012
 Sr-Somnath

ANNEXURE XX



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BAHIN

Sector 10-A, Gandhinagar 382010

Phone : (079) 23226295

Fax : (079) 23232156

website : www.gpcb.gov.in

"Consent to Establish"(NOC) :

CTE NO. 48100

NO: GPCB/ID-37877/CCA/JNG-512/118860

dt :- 21/07/2012

TO,

M/S. Parth Stone Crusher,
Plot No. 14/Paiki-3,
Nagdala-362010,
Ta : Kodinar,
Dist : Junagadh

SUB: Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981

REF: Your application No 54818, dated. 13/02/2012.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (NOC)** for setting up of an industrial plant/activities at Plot No. 14/Paiki-3, Nagdala-362010, Ta : Kodinar, Dist : Junagadh for the manufacturing of the following items. **The Validity period of the order will be Five years i.e up to: 12/02/2017.**

Sr. No.	Product	Capacity
1	Crushed Metal (Grit & Metal)	Total 5000 MT/Month

1. Unit shall not carry out any industrial activity within the 5 KM radius from the border of the notified sanctuary/National park as per the DoEF Notification dated 18/02/2011 as amended from time to time.
2. You are directed to modify/upgrade your air pollution control system as per the Guidelines prepared by the National Productivity Council for the Stone Crushing Units within one month time period. You are also required to submit an action plan for implementation of this guideline.

CONDITIONS UNDER WATER ACT 1974:

1. There shall be no generation of the industrial effluent from the manufacturing process and other ancillary industrial operations.
2. The quantity of the domestic waste water (sewage) shall not exceed 300 lit/day.
3. Sewage shall be disposed of through septic tank/soak pit system.

CONDITIONS UNDER AIR ACT 1981:

4. There shall be no use of fuel hence there shall be no flue gas emission.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN PRANAVAN

Sector 10-A, Gandhinagar 382010

Phone : (079) 23226295

Fax : (079) 23232156

website : www.gpcb.gov.in

5. There shall be no process emission from the manufacturing process as well as any other ancillary process.
6. The concentration of Suspended Particulate Matter in ambient air measured between 3 meters and 10 meters distance from any equipment of stone crushing unit shall not exceed **600 microgram/M³**.
7. The applicant shall install & operate following measures to control emission of particulate matter shall not exceed the permissible limits.
 - a) **Closed Grinding & Screening System.**
 - b) **Water Spraying System.**
 - c) **Hood for screening Classifier & Crusher & Conveyer belt should be closed one.**
 - d) **Construction of wind breaking walls.**
 - e) **Construction of Metal led Road within premises.**
 - f) **Regular Cleaning & Wetting at Ground within Premises.**
 - g) **Dust Suppression System.**
 - h) **Green Belt of 10-meter width all along the periphery.**
8. The applicant shall operate air pollution control equipment very efficiently and continuously so that the concentration particulate matter always conforms to the standards Specified in condition no.6 above.
9. The consent to operate the industrial plant shall lapse if at any time the concentration in the ambient air is not within the tolerance limits specified in the condition no.6.
10. The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.
11. All measures for the control of environmental pollution shall be provided before commencing production.

CONDITIONS UNDER HAZARDOUS WASTE : (if applicable)

12. Applicant shall have to comply with provisions of Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time.
- 12.1 The applicant shall obtain membership of common TSDF site for disposal of Haz. Waste as categorized in Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time.
- 12.2 The applicant shall obtain membership of common Haz. Waste incinerator for disposal of incinerable waste.
- 12.3 The applicant shall provide temporary storage facilities for each type of Haz. Waste as per Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time.

GENERAL CONDITION :

13. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 10 meters width is developed.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar - 382010

Phone : (079) 23226295

Fax : (079) 23232156

website : www.gpcb.gov.in

14. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
15. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
16. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
17. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
18. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M.: 75 dB(A)
Between 10 P.M. and 6 A.M.: 70 dB(A)
19. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
20. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
21. The applicant shall not carried out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(R.V.PATEL)

ENVIRONMENTAL ENGINEER

Clean Gujarat Green Gujarat

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37877

REJECTION ORDER

BY. R.P.A.D.

NO. PCB / JUN / CCA / 109597 - 12/04/2012

To,
M/s. Parth Stone Crusher,
14/paiki -3,
City : Nagdala,, Tal : Kodinar, SIDC : Not In Gide
Dist : Junagadh , Phone : 9228289401

SUB : NOC of the Board for your proposed unit at Plot No 14/paiki -3, City : Nagdala, Dist : Junagadh

REF : Your NOC application No : 54818, dated 13/02/12 along with NOC application.

Sir,
With reference to your above referred letter, we have to inform you that your application for obtaining NO OBJECTION CERTIFICATE is rejected by this Board for the following reasons :

Specific Reason :

You are not submitted details as per query dated 28-03-2012, 1) List of Proprietor/partners, 2) Distance certificate from village Talati showing actual distance of village and other places, 3) Photograph of APCM, 4) Area map of 5-KM radius covering High way, railway, River, Canal, Lake, Pond, Hospital, School, Sanctuary, National park, Historical monuments .etc. 5) distance certificate from forest dept as nagdala is within 5 KM radius of GIR SANCTUARY.

For and on behalf of
Gujarat Pollution Control Board

(R. V. Patel, Unit Head - Junagadh)

Copy to :

- 1) The Regional Office, PCB Board , Junagadh
- 2) NOC rejection file.

**** Status of your Inward Applications for CTE & CCA / Status of the Online Application, NOT yet [Back](#) ACCEPTED ****

Sr.	Inw ID	Inw Dt	Inw Type	Inw Status	Insp ID	Fees	Consent No	Valid UpTo	Out No	Out Dt	Print	FL	DCO	Grt_by	Noting
1	54818	13/02/2012	CTE-Fresh	Grant	197494	<u>1500</u>	<u>CTE-48100</u>	12/02/2017	118840	23/07/2012	<u>NOC</u>	<u>FL</u>		UNH	Noting

ID	Emp	At	Inw Dt.	QUE	Type	Click on A,W,H for Query- UNupdated A,W,H	SIDC	Rep Dt.	Qry Dt.	TAL	Days
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1

ID	Insp Dt.	Industry Name	HO File No	Leg Dt	For	Insp Id	IR-Leg	Type	Out Type-Date	Out No	R.O
37877	02/02/21	Parth Stone Crusher	1	10/05/2021	31A,,	594625	NOT	OTH	<u>NOT-12/05/2021</u>	589804	JUN
37877	04/07/19	Parth Stone Crusher	1	07/08/2019	31A,,	531615	NOT	HOR	<u>NOT-08/08/2019</u>	516356	JUN
37877	09/07/13	Parth Stone Crusher	9335	18/09/2013	,	254558	SCN	ROU	<u>SCN-19/09/2013</u>	159987	JUN

1

ID	Insp Dt.	Industry Name	Inw ID	Type	Grant Dt	Inw Dt	By	Insp Id	Type	@	Out Type-Date	Out No	R.O
37877	29/02/12	Parth Stone Crusher	54818	CEF	CTE-48100 [20/07/2012]	13/02/12	UNH	197494	APP	GRT	<u>REJ-13/04/2012</u>	109597	JUN
37877	29/02/12	Parth Stone Crusher	54818	CEF	CTE-48100 [20/07/2012]	13/02/12	UNH	197494	APP	GRT	<u>CER-23/07/2012</u>	118840	JUN

1

ID	R.O	Industry Name	Subject	HO File	Out Type-Date	Out No
37877	JUN	Parth Stone Crusher	to submit information....		<u>CLR-01/03/2021</u>	584773

ANNEXURE XXI



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -1981ની કલમ 31 અ હેઠળ ઉદ્યોગને સૂચના (નોટીસ)

- ૧) આપ મે. પાર્થ સ્ટોન ક્વેર, પ્લોટ નં: ૧૪, પૈકી-૩, મુ. નગડલા, તા. કોડિનાર, જિ. જુનાગઢ ઠેકાણે ઉદ્યોગ ચલાવો છો અને ગ્રીટ અને મેટલ નું ઉત્પાદન કરો છો.
- ૨) આપને જણાવવાનું કે આપના ઉદ્યોગની તા. ૦૨/૦૨/૨૦૨૧ ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી. જેની પૂર્તતા આપના દ્વારા કરવામાં આવેલ નથી.

- a) મુલાકાત સમયે આપના એકમ પાસે બોર્ડનું માન્ય સીસીએ નથી.
- b) મુલાકાત સમયે આપના એકમમાં કન્વીયર બેલ્ટ ને ડા સીટ વડે Partially કવર કરેલ જોવા મળેલ છે.
- c) મુલાકાત સમયે આપના એકમમાં પાણીના છંટકાવ માટે Fix Pipeline ની વ્યવસ્થા જણાયેલ નથી.
- d) મુલાકાત સમયે આપના એકમમાં Internal road કાચો જોવા મળેલ છે.
- e) એકમમાં Housekeeping Poor જણાયેલ છે.
- f) તા. ૨૬/૦૨/૨૦૨૧ ના રોજ પાઠવવામાં આવેલ પત્રની પૂર્તતા કરવામાં આવેલ નથી.

ઉપરોક્ત સંજોગોમાં હું, એમ. વી પટેલ, પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની કલમ -૩૧ અ હેઠળ મળેલ સત્તાની આજ્ઞાનુસાર નીચે મુજબ સૂચના આપું છું કે,

- ૧) આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ ની કલમ-૩૧ (અ) હેઠળ શા માટે આદેશ ન આપવા ?

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- ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય તો તે પણ બંધ કરાવવા ઉપરોક્ત અધિનિયમ-૧૯૮૧ની કલમ-૩૧ (અ) હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા ?
- ૩) આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ-૧૯૮૧ની કલમ-૩૧ (અ) હેઠળ શા માટે આદેશ ન આપવા ?

જો આપ દિન-૧૫માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ (અ) હેઠળ ઉપર મુજબ નો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,



(એમ. વી પટેલ)

પર્યાવરણ ઇજનેર

નંબર :- જીપીસીબી/જેએનજી- સીસીએ-૫૧૨/

તા.

૧) પ્રતિ,

મે. પાર્થ સ્ટોન કશર,

પ્લોટ નં: ૧૪, પૈકી-૩, મુ. નગડલા,

તા. કોડિનાર, જિ. જુનાગઢ.

Outward No: 589804, 10/05/2021



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -1981ની કલમ 31 અ હેઠળ ઉદ્યોગને સૂચના (નોટીસ)

- 1) આપ મે.પાર્થ સ્ટોન ક્ષર, પ્લોટ નં:૧૪/પૈકી-૩, નગડલા-૩૬૨૦૧૦, તા:કોડીનાર, જિ:ગીર સોમનાથ ઠેકાણે ઉદ્યોગ ચલાવો છો અને ગ્રીટ અને મેટલ નુ ઉત્પાદન કરો છો.
- ૨) આપને જણાવવામાં આવે છે કે, આપ આપનો ઉદ્યોગ બોર્ડની અગાઉથી સીટીઇ અને સીસીએ ની મંજૂરી મેળવ્યા સિવાય ચલાવો છો, જે ઉપરોક્ત અધિનિયમની કલમ ૩૭ હેઠળ ગુનો બને છે.જેની સજા છ વર્ષની અને દંડ સાથેની છે.
- ૩) આપને જણાવવાનું કે આપના ઉદ્યોગની સ્થળ મુલાકાત તા: ૦૪/૦૭/૨૦૧૯ ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી
 - a) આપનું એકમ બોર્ડની સીટીઇ વગર કાર્યરત અને સીસીએ ની મંજૂરી મેળવેલ નથી.
 - b) આપના દ્વારા કન્વેયર બેલ્ટ પુર્ણ રીતે કવર કરેલ નથી.
 - c) એગ્રીકલચર લેન્ડ બાજુ વિન્ડ બ્રેકિંગ વોલ બનાવેલ નથી.

ઉપરોક્ત સંજોગોમાં હું એમ.વી.પટેલ, પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ ની આજ્ઞાનુસાર હવા અધિનિયમની કલમ -૩૧ અ હેઠળ નીચે મુજબ સૂચના આપુ છું કે .

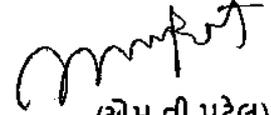
- ૧) આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?
- ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય તો તે પણ બંધ કરાવવા ઉપરોક્ત અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા ?
- ૩) આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા?

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જો આપ દિન-15માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-1981ની કલમ-31 અ હેઠળ ઉપર મુજબ નો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,


(એમ.વી.પટેલ)
પર્યાવરણ ઇજનેર

નંબર :-જીપીસીબી/સીસીએ/જેએનજી- ૫૧૨/આઇ ડી- ૩૭૮૭૭/

✓ પ્રતિ,
મે.પાર્થ સ્ટોન કશર,
પ્લોટ નં:૧૪/પૈકી-૩, નગડલા-૩૬૨૦૧૦,
તા:કોડીનાર, જિ:ગીર સોમનાથ.

નકલ રવાના:- 1) પ્રાદેશિક અધિકારીશ્રી, પ્રા.ક. જૂનાગઢ..... જાણ તેમજ જરૂરી કાર્યવાહી અર્થે.

Outward No:516356,07/08/2019



SHOW CAUSE NOTICE

Gujarat Pollution Control Board **581**
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID :
Legal ID :

ACT : Air

Show Cause Notice DATE : 18/09/2013

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 09/07/2013 in order to verify the statements made by you in your application for Consent to Operate under the Air Act.

WHEREAS during the inspection it was observed that:-

<input checked="" type="checkbox"/>	1	You are Operating the Industrial Plant without a Valid Consent of the GPCB Board , which is a punishable Offence. Therefore You are directed to apply fresh for consolidated Consent of the Board under various provisions of the ENV Act & Rules.
<input checked="" type="checkbox"/>	2	You have not obtained CTE of the Board.

NOW THEREFORE, in exercise of the powers vested with this Board Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above.

Gujarat Pollution Control Board

Chirag Bhimani, Unit Head

NO : SCN-159987 , 18/09/2013

Parth Stone Crusher,
14/paiki -3, Nagdala,
Dist : Junagadh, Tal : Kodinar, SIDC : Not In Gidc
Phone : -

COPY TO :-

The RO Head(P.C.B.), Junagadh

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.

For and on behalf of

ANNEXURE XXII

અ.નં.	મુદ્દા	વિગત
૧	પટ્ટેદારશ્રીનું નામ	દિનેશભાઈ બોધાભાઈ સોલંકી
૨	કવોરીલીઝ મંજૂર તારીખ	૨૮/૯/૧૯૮૪
૩	કવોરીલીઝ કરારખત તારીખ	૩/૧૦/૧૯૮૪
૪	ખનિજ	બ્લેકટ્રેપ
૫	ગામ	પીછવી
૬	તાલુકો	કોડીનાર
૭	સ.નં.	૧૩૧/૧ પૈકી
૮	વિસ્તાર	૧.૦૦.૦૦ હે.
૯	કવોરીલીઝ રદ કર્યા તારીખ	૧૬/૫/૨૦૦૭

K. K. K.
Geologist
Gir-Somnath

પટ્ટેદારશ્રી દિનેશભાઈ બોઘાભાઈ સોલંકી	
મોજે : પીછવી, તા.કોડીનાર, સ.નં. ૧૩૧/૧ પૈકી, વિસ્તાર : ૧.૦૦.૦૦(હે)	
અ.નં.	ડોક્યુમેન્ટની વિગત
૧	મંજૂરી હુકમ
૨	રદ કર્યાનો હુકમ

Vedis
Geologist
Gir-Somnath

નંજીજી/કચુએલ 21/1=2221
 કલેક્ટર કચેરી, ખનિજશાખા
 જાનાગઢ તા.

9-7-2005

વંચાણે :-

- (૧) અરજદારશ્રી. દિનેશભાઈ ભોંશાભાઈ સોલંકી ની તા. 21/7/04 ની ક્વોરીલીઝ. રીપોર્ટ ની અરજી
- (૨) મદદનિશ/નાયબ કલેક્ટરશ્રી જાનાગઢ/કેશોદ/વેરાવળના પત્ર નં. લે-3/
- (૩) લે-કરાખાના હુકમ નં. લે-5
- (૪) તાલુકા પંચાયત ના બીનખેતી હુકમનં. તા.
- (૫) સરકારશ્રીનાં ઉદ્યોગ ખાણ અને વીજળી વિભાગનાં જાહેરનામા ક્રમાંક જીપુ-૭૧-૧૧-એમ.સી.આર.-૨૧૬૮-૯૬૫-૭ તા. ૧૮/૨/૭૧ પરિપત્રક્રમાંક-એમ.એમ.આર./૯૨(૨૧)-૫૮૦૫-૭ તા. ૩૧/૧૨/૯૨ તથા એમ.સી.આર.-૧૦૯૭-વી.આર.પી. - ૨૦-૭ તા. ૧૬-૬-૨૦૦૦

C-253

--- હ ક મ ---

ગુજરાત ગૌણ ખનિજ નિયમ ૧૯૬૬ નાં નિયમ-૧૧ અનુસાર અમોને પ્રાપ્ત થયેલ અધિકારની રૂએ નીચે જણાવેલ વિસ્તારમાંથી ગૌણ ખનિજ ખોદી કાઢવા તા. ૩-૧૦-૨૦૦૪ની અસલ વખતે ક્વોરીલીઝ મંજૂર કરવામાં આવે છે. તા. ૨૦ (૯૫) વાપરનાર ક્વોરીલીઝ રીપોર્ટ મંજૂર કરવામાં આવે છે.

તાલુકા	ગામ	સ.નં.	બંચક	નોંધ
કોડીનાર	પાંકળી	૨૩૧, ૨૩૪/૧૦૦૧	ડે. આ. ઘો. મી. ૨-૦૦-૦૦	તા. ૩-૧૦-૦૪ની સમરત્વી તા. ૨૦ (૯૫) વાપરનાર

- ઉપરોક્ત વિસ્તારનું ક્વોરી લીઝ નીચે દર્શાવેલ શરતોને અને જે તે વખતનાં નિયમોને આધીન રહેશે.
- (૧) આ હુકમની તારીખથી ૯૦ દિવસની અંદર અરજદારે પોતાના ખર્ચે જીલ્લા દફતર નિરીક્ષકશ્રી જાનાગઢ મારફતે લીઝ વિસ્તારની માપણી કરાવી પાકા હદ નિશાન ઉભા કરાવી પ્રમાણિત નકશા તૈયાર કરાવી નિયત નમુનાનાં કોર્મ 'પ' માં કરારખત કરાવી લેવાનું રહેશે. ૯૦ દિવસની સમય મર્યાદામાં કરારખત કરવાનું સુકી જવાશે તો તે મંજૂરી આપ્યાંઆપ ૨૯ થયેલી ગણાશે અને તે માટે કોઈ લેખિત જાણ કરવામાં આવશે નહીં. કરારખત કરતી વખતે શરતો અને નિયમોના પાલન માટે સીક્યોરીટી ડીપોઝીટ રકમ દર હેક્ટરે અગર તેના ભાગ માટે રૂા. ૧૦૦૦/- ૮૪૪૩ સીવીલ ડીપોઝીટ સીક્યોરીટી ડીપોઝીટના સદરે ભરપાઈ કર્યાંનું અસલ ચલાશ રજૂ કરવાનું રહેશે.
 - (૨) આ લીઝ મંજૂરીનાં હુકમનાં આધારે ખાણકામ શરૂ થઈ શક્યે નહીં પરંતુ નિર્દેશ કર્યાં પ્રમાણે સક્ષમ અધિકારીની પાસેથી કરારખત કરાવીને લીઝ વિસ્તારનો કબજો મેળવવાનો રહેશે ત્યારબાદ જ કરારખતની કલમ-૨ નાં ભાગ-૩ પ્રમાણે લેખિત નોટીશ આપીને સક્ષમ અધિકારી પાસેથી અગાઉથી પરવાનગી મેળવીને કામ શરૂ થઈ શકશે.
 - (૩) પુરેપુરા લીઝ વિસ્તારનું વાર્ષિક જમીન ભાડુ દર હેક્ટરે રૂા. ૧૦૦/- પ્રમાણે શરૂઆતમાં ભરી આપવાનું રહેશે.
 - (૪) ખાણમાંથી ખોદીને નિકાલ કરેલ ગૌણ ખનિજ ઉપર ગુજરાત ગૌણ ખનિજ નિયમ-૧૯૬૬ નાં પરિવિષ્ટ - ૧ માં દર્શાવેલ વખતો વખતના દરે દે:રે-૮ અથવા રોયલ્ટીની રકમ ભરપાઈ કરવાની

(.....૨/.....)

(.....રો.....)

રહેશે. આ નિયમો હેઠળ પ્રવર્તમાન રોયલ્ટીના દર નીચે પ્રમાણે છે.
ગૌણ ખનિજનું નામ

ગ્રેનિટ રૂપ

૩૦,૦૦૦/ના.૩૨-૨૨-૦૫ ટકા
ફેર-ટ/રોયલ્ટી ના દર ૫૦,૦૦૦ ના. ૨-૨-૦૬ના યમરના
વાર્ષિક ફેર-ટનાં રૂા.....૧૫/૫ દર ટકા,
અથવા દર મે. ટન દીઠ રૂા.....૧૫/૫ દર ટકા,
ના દરે થતી વાર્ષિક રોયલ્ટી બે રકમમાંથી જે
૨૬મ વધુ હશે તે ભરવાની રહેશે.

- (૫) લીઝ વિસ્તારમાંથી ખસેડવામાં આપતા ગૌણ ખનિજ વાહન સાથે નિયત કરેલ નમુનાં મુજબની (રોયલ્ટી પાસ) ત્રીપ્લીકેટ પાસ કાઢી આપવાનાં રહેશે તેમજ રોળવેલ ત્રિપ્લીકેટ પાસબુક માટે સહી સીકકા કરાવતી વખતે તેને પંટે થતી રોયલ્ટી અગાઉથી એડવાન્સમાં ભરપાઈ કરવાની રહેશે.
- (૬) ગૌણ ખનિજ..... માટે યા લીઝ વિસ્તાર મંજૂર કરવામાં આવેલ છે તે સિવાયનાં અન્ય કોઈપણ ગૌણ/મુખ્ય ખનિજનું ખોદકામ ખસેડવાનું બની શકશે નહીં.
- (૭) લીઝ વિસ્તારમાં થયેલ કામ અંગેનો સંપૂર્ણ હિસાબ ઠરાવેલ નમુનાના ટૅનિક/માસિક પત્રકમાં પટેદારે રાખવાનો રહેશે.
- (૮) નિયામક/સહાય અધિકારીશ્રી અથવા ભુસ્તરવિજ્ઞાન અને ખનિજ ખાતાના કોઈપણ અધિકારી ખાખા તપાસ માટે આવે અને તપાસ દરમ્યાન ખાખા સંબંધી કોઈપણ માહિતી ચોપડા, હિસાબો માંગે તો તે રજૂ કરવાનાં રહેશે.
- (૯) અપુલકમ ઠરાવપલ સાથે રાખવાનો રહેશે. અને તેમાં જખાવેલ ચારત્તે પટેદારને બંધનકર્તા રહેશે.
- (૧૦) સરકારશ્રીને જરૂર જણાય ત્યારે લીઝ વિસ્તારની જમીન વિના વખતરે પરત કરવાની રહેશે.
- (૧૧) પટેદાર ખોદકામ કરી કાઢી ત્રીપ્લીકેટ ખનિજવાળા લીઝ વિસ્તારમાં દર ૧૦ ચો. મીટરે અંક ગ્રાડ ઉછંટવાનું રહેશે.
- (૧૨) અરજદારે પોતાના મંજૂર કરેલ વિસ્તારમાંથી નિયમોનુસાર ખાખાકામ કરવાનું રહેશે. પોતાને મંજૂર કરેલ વિસ્તાર સિવાયના અન્ય વિસ્તારમાંથી તેમજ અનાબીન અધિકૃત રીતે ખાખાકામ થવું બોવાવું જખાઈ આવે તો અરજદારને મંજૂર કરેલ ક્વારીલીઝ પટો રદ કરવાની કાર્યવાહી હાથ ધરી શકશે.

રજી. એ.ડી. થી

પ્રતિ,
શ્રી. દિગ્ગજીભાઈ બોદાભાઈ સોલેંકી
મુ. દિગ્ગજી ભા. કોડીબાર
નકલ રવાના :-

કલેક્ટર
જુનાગઢ જીલ્લો જુનાગઢ
ok
૦૩/૧૧

૨૦૨૫ ઉપરો જાગણ ૩૬૩૨૨ ને ૦૨૦૭ મુલ્યાંકન વગ
જુનાગઢ પાટી ૩૧૦૨૧૧૧૧ ૨૬૦.

- (૧) ડી.આઈ.એલ.આર.શ્રી જુનાગઢ આ સાથે મંજૂર કરેલ વિસ્તારનાં નકશાની એક નકલ સામેલ છે. બ્લેકસ્ટોન ખનિજમાં રક્તા અને જાહેર મિલકતથી ૨૦૦ મીટર તેમજ અન્ય ખનિજમાં ૫૦ મીટર છોડીને મંજૂર કરવામાં આવેલ ચોકકસ વિસ્તારનીજ માપણી કરવાની છે. મંજૂર કરેલ વિસ્તારની માપણી કરી હદ નિશાન ઉભા કરાવી નકશો તૈયાર કરી આપવામાં આવે તેવી જમીન ઉપરના સ્થાયી નિશાન અને અનુલક્ષીને અથવા ક્યાં વાગુ સ.નં. છે તે બતાવવું આવશ્યક છે. વધુમાં ઓવરલોપિંગ ન થાય તે અંગે પણ ચકાસણી કરી નકશો તૈયાર કરવા વિ.
- (૨) સિલેક્ટ ફાઈલ
- (૩) માગલપ દાર - નોકીયાટ

Accepted
Kudis
Geologist
Gir-Somnath

૨૧૩૪ ડી ૨૧૪૦

જીજી/કયુએલ/રીન્યુ /૨૨૨૧/

કલેક્ટર કચેરી, ખનિજશાખા,

જુનાગઢ તા:- ૧૫-૫-૦૭

વંચાણ:-

- (૧) અત્રેના મંજૂરી હુકમ નં. જીજી/કયુએલ/રીન્યુ/૨૨૨૧/૨૨૪ તા: ૭-૨-૦૬
- (૨) પટ્ટેદારશ્રીની તા:ની તાલુકાના ગામના સર્વેનં પૈકીમાં હેક્ટર વિસ્તાર ની ખનિજ ની ક્વોરીલીઝ રીન્યુ કરવાની અરજીઓ.
- (૩) ભારત સરકારશ્રી ના ઠરાવ નં. સી/૩૬/૯૧/એક્સી તા. ૧૭/૮/૯૮ તથા ગુજરાત સરકારશ્રી ના વન અને પર્યાવરણ વિભાગ ગાંધીનગર ના પરીપત્ર નં વપસ/૧૦/૨૦૦૨/૧૩૮૪/૫/૧ તા. ૯/૮/૦૨.
- (૪) નાયબ વન સંરક્ષકશ્રી ગીર પુર્વ વન વિભાગ ધારી જીલ્લો અમરેલી ના પત્ર નં જમન/૧૧/૫/૫૦૦૪/૦૫/૦૬-૦૭ તા. ૨૭/૮/૦૬
- (૫) નાયબ વન સંરક્ષકશ્રી ગીર પશ્ચીમ વન વિભાગ જુનાગઢ ના પત્ર નં. બી/૨૪/જમન/૨૭૮/૨૦૦૭-૦૮ તા. ૧૨/૪/૨૦૦૭
- (૬) સર્વેપરશ્રીની ફાઈલ પરની નોંધ મુજબ
- (૭) સરકારશ્રી ના ઉદ્યોગ અને ખાણ વિભાગ ના જાહેરનામા ક્રમાંક એમ.એમ.આર/૨૨/૨૧/૫૮૦૫/૭ તા. ૩૧/૮/૯૩ તથા જાહેરનામા ક્રમાંક જીલ્લો/૭૧/૧૧/એમ.સી.આર/૨૧૬૮/૯૬૫/૭ તા. ૧૮/૨/૭૧.

હુકમ:-

પટ્ટેદારશ્રી દિનેશભાઈ બાધાભાઈ જાજીને ફોટોગ્રાફ તાલુકાના ગામના સર્વ નંબર ૧૩૨૧/૨૩૨૧ પૈકીમાં હેક્ટર વિસ્તાર માં ખનિજ ની ક્વોરીલીઝ વંચાણે-૧ થી મંજૂર કરવામાં આવેલ હતી જેનું કરારિખત તા. ૨૭-૩-૦૬ થી વર્ષ ની મુદત માટે કરવામાં આવેલ હતું. વંચાણે-૨ થી પ્રસ્તુત ક્વોરીલીઝ રીન્યુઅલ કરવાની અરજીઓ અને આખેલ વંચાણે-૪ તથા -૫- થી સવાલવાળી ક્વોરીલીઝનો વિસ્તારનું ગામ ગીર અભ્યારણ /ગીર પ્રોજેક્ટ ની હદથી પાંચ કી.મી ની વિસ્તાર માં આવી જતો હોય વંચાણે-૨ થી આવેલ રીન્યુઅલ અરજીઓ ના મંજૂર/દફતરે કરવામાં આવે છે. અરો આ હુકમની તારીખની અસરથી આ ક્વોરીલીઝ રદ કરવામાં આવે છે અને લીઝ વિસ્તારનો કબ્જો તાત્કાલીક અસરથી મામલતદારશ્રી ને સોંપી દેવા આથી હુકમ કરવામાં આવે છે.

રજી.એડી

પ્રતિ,

શ્રી દિનેશભાઈ બાધાભાઈ જાજીને
સુ: દેવબી

મોંતી
નોડીંગર
સુસ્તર વિ...
જુનાગઢ.

(Signature)

કલેક્ટર,

ખનિજશાખા - જુનાગઢ

આપની ક્વોરીલીઝ વિસ્તારનો કબ્જો તાત્કાલીક અસરથી મામલતદારશ્રી ને સોંપી અને પાવતી બુક માર્ક-સ સુપરવાઈઝરશ્રી ને જમા કરાવી આ લીઝ ના તમામ બાકી લેણા તાત્કાલીક વ્યાજ સાથે ભરપાઈ કરીને તેના આધારે અત્રેને રજૂ કરવા સાર.

(...૨...)

(સુરત)

નકલ રવાના:-

- (૧) મામલતદારશ્રી જોડીવાર તરફ સવાલવાળી કવોરીલીઝ વિસ્તારનો કુલજો તાત્કાલીક અસરથી સંબંધી લેવા અને આ વિસ્તારમાં ખનિજ ઉત્પન્ન કે નીકાસ ન થાય તેની તકેદારી રાખવા સારૂ.
- (૨) માઈનસ સુપરવાઈઝરશ્રી ૭૦૧૧ તરફ પટ્ટેદારશ્રી ની પાવતી બુક, બાકી માસીક પત્રકો તથા તમામ બાકી લેણા ભરાવી તથા સદર વિસ્તારમાં ગેરકાયદેસર ખાણકામ ન થાય અવાર નવાર સદર વિસ્તાર ની મુલાકાત લેવા અને કરેલ કાર્યવાહી નો અહેવાલ અત્રેને રજૂ કરત. રહેવા સારૂ.
- (૩) આંકડા શાખા, જુનાગઢ પટ્ટેદારશ્રી ની લીઝ ના તમામ બાકી લેણા વસુલ્યાત ની યોગ્ય કાર્યવાહી હાથ ધરવા સારૂ.
- (૪) કાર્યપાલક/નાયબ કાર્યપાલક ઈજનેરશ્રી, ગુજરાત વિદ્યુત બોર્ડ જોડીવાર તરફ પટ્ટેદાર ને જો સદર લીઝ વિસ્તાર માટે યાંત્રીક મશીન ચલાવવા માટે વિદ્યુત જોડાણ અપાયેલ હોય તો તાત્કાલીક અસરથી તેવુ જોડાણ રદ કરીને આપનો અહેવાલ અત્રેને આપવા સારૂ.
- (૫) નાયબ વન સંરક્ષકશ્રી, ગીર / (પૂર્વ/પશ્ચીમ) વન વીભાગ, ધારી/જુનાગઢ તરફ સદરહુ વિસ્તારમાં ખનિજ ઉત્પન્ન કે નીકાસ પ્રવૃત્તિ થતી જણાય તો સંબંધીત મામલતદારશ્રી ને કસુરદાર સામે કાયદાકીય રાહો આગળની યોગ્ય કાર્યવાહી કરવા અર્થે અહેવાલ રજૂ કરશો.
- (૬) સીલેક્ટ ફાઈલ.

Accepted
V. S. Desai
Geologist
Gir-Somnath

કલેક્ટર કચેરી, ખનિજ શાખા,
મહુમાળી ભવન, બ્લોક નં.૨,૨/૩ જા માળે, જુનાગઢ.

C/365

નં.જીજે/કયુએલ/રીન્યુ/૬૫૯/૮૨૨૧/૨૮૩૨૫) ૨૮૩૫

તા.૨૬/૩/૨૦૧૩

વંચાણ :-

૧. અત્રેની કચેરીના રીન્યુ મંજુરી હુકમ નં. જીજે/કયુએલ/રીન્યુ/૮૨૨૧/૧૨૪ થી ૧૨૭, તા.૭/૧/૨૦૦૬.
૨. રીન્યુ કરારખત તા.૨૭/૩/૨૦૦૬ (તા.૩/૧૦/૨૦૦૪ ની અસરથી ૧૦ વર્ષ માટે)
૩. અત્રેની કચેરીના હુકમ નં. જીજે/કયુએલ/રીન્યુ/૮૨૨૧/૪૧૩૪ થી ૪૧૪૦, તા.૧૬/૫/૨૦૦૭.
૪. અધિક નિયામકશ્રી, અપીલ અને એફ.એસ., ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ, ગાંધીનગરના હુકમ નં.કયુએલ/અપીલ/૧૫૨/૦૭/૩૦૬૧, તા.૧૮/૧૨/૨૦૦૮.

હુકમ :-

પટ્ટેદારશ્રી દિનેશભાઈ બોઘાભાઈ સોલંકી, રે.દેવળીને જુનાગઢ જિલ્લાના કોડીનાર તાલુકાના પીછવી ગામના સ.નં.૧૩૧/૧ ચૈકીમાં ૧.૦૦.૦૦ હે.વિસ્તારની બ્લેકટ્રેપ ખનિજની ક્વોરીલીઝ વંચાણ (૧) થી રીન્યુ મંજુર કરેલ. જેનું રીન્યુ કરારખત વંચાણ (૨) થી કરવામાં આવેલ હતું.

વંચાણ (૩) ના હુકમ મુજબ ક્વોરીલીઝ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૫(પાંચ) કિ.મી.ના વિસ્તારમાં આવતા ક્વોરીલીઝ રદ કરવામાં આવેલ. જે હુકમ સામે અપીલ અરજી કરતાં વંચાણ (૪) ના હુકમથી નિયમોનુસાર કાર્યવાહી કરવામાં આવેલ.

સદર ક્વોરીલીઝ વિસ્તાર ગીર અભ્યારણ્યની હદથી ૫(પાંચ) કિ.મી.માં આવતાં તેમજ ગૌચર ચૈકીનો હોવાથી અત્રેના વંચાણ (૩) નો હુકમ કાયમ રાખવામાં આવે છે અને વંચાણ (૪) નો હુકમ રદ કરવામાં આવે છે.

અધિકારી

Mill

કલેક્ટર
જુનાગઢ

રજિ.ઓડી.

પ્રતિ,

શ્રી દિનેશભાઈ બોઘાભાઈ સોલંકી,
મુ.દેવળી, તા.કોડીનાર, જિ.જુનાગઢ.

મુસ્તકાશ્રી
જુનાગઢ

૨૦/૩/૧૩.

20/3/13

નકલ રવાના :-

૧. મામલતદારશ્રી, મામલતદાર કચેરી, કોડીનાર તરફ જાણ તેમજ સદર વિસ્તારનો કબજો સરકાર હસ્તક પરત લઈ અત્રે જાણ કરવા સારું.
૨. માઈન્સ સુપરવાઈઝરશ્રી, ઉના તરફ જાણ તેમજ સવાલવાળા વિસ્તારમાં ગેરકાયદેસર ખોદકામ/વહન ન થાય તેની તકેદારી રાખવા સારું.
૩. આંકડાશાખા, જુનાગઢ તરફ જાણ સારું.
૪. સીલેક્ટ ફાઈલ.

Acceptd.

Kudis
Geologist
Glr-Somnagar

ANNEXURE XXIII

**Report of the CPCB In-house Committee on
Methodology for Assessing Environmental
Compensation and Action Plan to Utilize the Fund**



CENTRAL POLLUTION CONTROL BOARD
"Parivesh Bhawan", East Arjun Nagar,
Delhi-110032

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Abstract

Environmental compensation is a policy instrument for the protection of the environment which works on the Polluter Pay Principal. Environmental compensation has already been implemented in various countries, although limited in scope. Experiences from these implementations are mixed and tend to stress the importance of certain principles in order to achieve the overall objective of protection of the environment.

The Hon'ble National Green Tribunal through its various judgments has empowered the Central Pollution Control Board to lay down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment.

An attempt has been made by the CPCB in-house Committee to develop a methodology for assessing environmental compensation to be levied on concerned industry, authority, individual etc. for the protection of environment. Expert institutions/ NGOs like The Energy and Resources Institute, Centre for Science and Environment-India, Institute of Economic Growth etc. were also consulted to finalize the report. Overall objective is to develop self-sense of responsibility towards the environment and to make defaulters realize their mistake by imposing compensation, which will be utilized for the protection/restoration of the environment.

Although, this is the first attempt in India towards development of methodology for assessing environmental compensation, however, efforts have been made to simplifying the process so that regulatory institutions can easily adopt the methodology for implementation.

Chapter-I: Environment Compensation to be levied on Industrial Units

1.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that:

“The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months” (Annexure-I).

1.2 Constitution of the Committee

In this context, Chairman, CPCB constituted a Committee under the Chairmanship of Shri A. Sudhakar, I/c WQM-I with Shri A. K. Vidyarthi, I/c WQM-II, Shri P. K. Gupta, I/c IPC-VI, Shri Nazimuddin I/c IPC-II and Dr. S. K. Paliwal, Scientist 'D' as members. The Committee was asked to deliberate on this issue and come up with a draft formulation before 15.9.2018.

1.3 Methodology for Assessing Environmental Compensation

The Committee discussed the issue on 4.9.2018, 13.9.2018, 17.9.2018 and 09.10.2018. A meeting was also held with Senior Officers of CPCB Head Office and Regional Directorates through video conferencing on 28.09.2018 to discuss the draft report and to seek comments/feedbacks. The comments/feedbacks received and deliberations of the Committee on the same are given in **Annexure-II**.

As per the Hon'ble NGT suggestion, CPCB has invited comments of 3 expert institution, namely, Centre for Science and Environment (CSE), Institute of Economic Growth (IEG) and The Energy Research Institute (TERI). A meeting to incorporate the comments of the expert institutions and to finalize the report, was held on 27/03/2019. The CPCB in-house committee on Environmental Compensation has deliberated on the comments and finalized the report accordingly. The Committee's deliberations are attached as **Annexure-III**.

It was deliberated for developing a formula for imposing environmental compensation on industrial units for violation of directions issued by regulatory bodies and this is the first attempt made. The committee discussed that environmental compensation should be based on "Polluter Pay Principle". The Committee decided to list the instances for taking cognizance of cases fit for violation and levy environmental compensation.

Cases considered for levying Environmental Compensation (EC):

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

1.3.1 In the instances as mentioned at *a, b and c* above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

$$PI = f(\text{Water Pollution Score, Air Pollution Score \& HW Generation Score})$$

Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution *hazard from the industrial sector*.

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at *a, b and c* including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC is Environmental Compensation in ₹
 PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees (₹) for EC
 S = Factor for scale of operation
 LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Table No. 1.1: Location Factor Values

S. No.	Population* (million)	Location Factor# (LF)
1	1 to <5	1.25
2	5 to <10	1.5
3	10 and above	2.0

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

For notified Ecologically Sensitive areas, for beginning, LF may be assumed as 2.0. However, for critically Polluted Areas, LF may be explored in future.

- f. In any case, minimum Environmental Compensation shall be ₹ 5000/day.
- g. In order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2 times on 1st repetition, 4 times on 2nd repetition and 8 times on further repetitions.
- h. If the operations of the industry are inevitable and violator continues its operations beyond 3 months then for deterrent compensation, EC may be increased by 2, 4 and 8 times for 2nd, 3rd and 4th quarter, respectively. Even if the operations are inevitable beyond 12 months, violator will not be allowed to operate.
- i. Besides EC, industry may be prosecuted or closure directions may be issued, whenever required.

A sample calculation for Environmental Compensation (without deterrent factor) is given at Table No. 1.2. It can be noticed that for all instances, EC for Red, Orange and Green category of industries varies from 3,750 to 60,000 ₹/day.

Table No. 1.2: A sample calculation for Environmental Compensation

Industrial Category	Red	Orange	Green
Pollution Index (PI)	60-100	41-59	21-40
Average PI	80	50	30
R-Factor	250		
S-Factor	0.5-1.5		
L-Factor	1.00-2.00		
Environmental Compensation (₹/day)	10,000-60,000	6,250-37,500	5,000-22,500

1.3.2 In other instances i.e. *d, e and f*, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

1.4 Action Plan for Utilization of Environmental Compensation Fund

The Committee discussed about the utilization of funds, which will be received by imposing Environmental Compensation. The following Action Plan is proposed to utilize the fund for protection of the environment.

1.4.1. When Environmental Compensation is calculated through the Pollution Index:

The amount received by imposing the Environmental Compensation to the industries / organization non-complying with the environmental standards / violating any CPCB's directions shall be deposited in a separate bank account. The amount accumulated will be utilized for Protection of Environment. The following schemes were identified, which may be considered for utilization of Environmental Compensation Fund:

- a. Industrial Inspections for compliance verification
- b. Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network
- c. Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology
- d. Investigations of environmental damages, preparation of DPRs
- e. Remediation of contaminated sites
- f. Infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs

The above proposed list may include other schemes also, depending upon the requirement.

Considering the availability of accumulated funds, CPCB will finalize the scheme, keeping in mind the priority, to utilize the funds of Environmental Compensation.

1.4.2. When Environmental Compensation is assessed based on actual damage to the environment by Expert Organization/ Agency:

The amount of Environmental Compensation under this case will be remediation costs, measures requiring immediate and short-term actions, compensation towards loss of ecology, etc., and will be utilized exclusively for the purpose at specific site, based on the detailed investigations by the Expert Organizations/ agencies.

1.5 Recommendations

The Committee made following recommendations:

- 1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, b and c, Environmental Compensation may be calculated based on the formula "EC = PI x N x R x S x LF", wherein, PI may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. S and LF may be taken as prescribed in the preceding paragraphs.

- 1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.
- 1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.
- 1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

Chapter-II: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

2.1 Background

The CPCB In-house Committee also discussed that the EC shall also be levied on all violations of Graded Response Action Plan (GRAP) in NCR. The implementing agencies for each activity have been identified and the EC will be levied on these agencies. These violations attract graded amounts of EC depending on the state of ambient air quality, which is given in table below:

Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.

Activity	State Of Air Quality	Environmental Compensation ()
Industrial Emissions	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Vapour Recovery System (VRS) at Outlets of Oil Companies		
i. Not installed	Target Date	Rs 1.0 Crore
ii. Non-functional	Very poor to Severe +	Rs 50.0 Lakh
	Moderate to Poor	Rs 25.0 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Solid waste/ garbage dumping in Industrial Estates	Very poor to Severe +	Rs 25.0 Lakh
	Moderate to Poor	Rs 10.0 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs 10.0 Lakh

2.2 Action Plan for Utilization of Environmental Compensation Fund

EC levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

Chapter-III: Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules

3.1 Background

The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed State Governments (including the concerned Union Territories) to set-up Sewage Treatment Plants (STPs), which are already under implementation, within the time lines already postulated. Further, the STPs, which are yet to set-up, to be completed within a period of three years, from today, i.e. by 22.02.2020.

The Hon'ble NGT in its order dated 06.12.2018 (**Annexure-III**) in the matter of Court of its own motion v/s State of Karnataka (Original Application No. 125/2017 and M.A. No. 1337/2018) has given following directions:

“Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities, in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided.”

3.2 Ideology of Environmental Compensation Formula

In compliance of the directions of the Hon'ble Tribunal, the Committee deliberated on the issue of environmental compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid and other waste management rules. The Committee has suggested that environmental compensation in these cases should be comprised of two components i.e.

1. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
2. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility.

Cost saved/benefits achieved by not having proper waste/sewage management system includes the interest on capital cost of the waste/sewage management facility and daily operation and maintenance (O&M) cost associated with the facility.

The Committee suggested that annual interest rate as 10% on loan amount, borrowed by concerned individual/authority for setting-up waste/sewage management facility, may be assumed as Capital Cost Factor for calculation of environment compensation. Further, as whole O&M cost is saved by concerned individual/authority for not managing required waste/sewage management system, 100% of the O&M cost saved may be considered as O&M cost factor.

Therefore, generalized formula for Environmental Compensation may be described as:

$$EC = \text{Capital Cost Factor} \times \text{Marginal Average Capital Cost for Establishment of Waste or Sewage Management or Treatment Facility} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) + \text{O\&M Cost Factor} \times \text{Marginal Average O\&M Cost} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) \times \text{No. of Days for which facility was not available} + \text{Environmental Externality}$$

Cost to the environment due to untreated/partially treated waste/sewage discharge by concerned individual/authority may be assumed as recommended by the committee, which is mentioned below:

Table No. 3.1: Environmental externality for untreated/partially treated sewage discharge

Sewage Treatment Capacity Gap (MLD)	Marginal Cost of Environmental Externality (Rs. per MLD/day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	75	Min. 0.05, Max. 0.10
201-500	85	Min. 0.25, Max. 0.35
501 and above	90	Min. 0.60, Max. 0.80

Table No. 3.2: Environmental externality for improper municipal solid waste management

Municipal Solid Waste Management Capacity Gap (TPD)	Marginal Cost of Environmental Externality (Rs. per ton per day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	15	Min. 0.01, Max. 0.05
201-500	30	Min. 0.10, Max. 0.15
501-1000	35	Min. 0.25, Max. 0.35
1001-2000	40	Min. 0.50, Max. 0.60
Above 2000		Max. 0.80

The Committee further decided to fix a cap for minimum and maximum cost for capital and O&M component for Environmental Compensation, which are given in below tables:

Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5

Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0

The application of formula for calculation of EC may be further understood with the example of two typical cases.

3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/Authority:

BIS IS-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013), may be considered for calculation of total sewage generation in a city. CPCB Report on "Performance evaluation of sewage treatment plants under NRCDC, 2013", describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr./MLD (marginal average cost). Further, expected cost for conveyance system is assumed as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC = Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&M Cost Factor x Marginal Average O&M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available

Alternatively;

EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5(Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Quantity of Sewage is in MLD

Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Sewage Generation (MLD) (as per the latest data available with CPCB)	4195	381	486	37
Installed Treatment Capacity (MLD) (as per the latest data available with CPCB)	2500	220	404	45.5
Operational Capacity (MLD) (as per the latest data available with CPCB)	1900	140	300	24.5
Treatment Capacity Gap (MLD)	2295	241	186	12.5
Calculated EC (capital cost component for STPs) in Lacs Rs.	29662.50	2817.50	1435.00	0.00
Calculated EC (capital cost component for Conveyance System) in Lacs. Rs.	127372.50	13375.50	10323.00	693.75
Calculated EC (Total capital cost component) in Lacs Rs.	157035.00	16193.00	11758.00	693.75
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (Total Capital Cost Component) in Lacs Rs.	20000.00	10000.00	1000.00	693.75
Calculated EC (O&M Component in Lacs Rs./day)	459.00	48.20	37.20	2.50
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5	Min. 0.5 Max. 5
Final EC (O&M Component) in Lacs. Rs./Day	20.00	10.00	5.00	2.50
Calculated Environmental Externality (Lacs Rs .Per Day)	2.0655	0.2049	0.1395	0.0094
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)	Min. 0.60 Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.05 Max. 0.10	Min. 0.05 Max. 0.10
Final Environmental Externality (Lacs Rs. Per day)	0.80	0.25	0.10	0.05

3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:

It is known that estimated MSW generation is approximately 1.5 lakh MT/Day in India (MoHUA Report-2016). As per the principles of SWM Rules, 2016 and PWM Rules 2016, as amended in 2018, the total cost of Municipal Solid Waste management in a city/town includes cost for door to door collection, cost of segregation at source, cost for transportation in segregated manner, cost for processing of MSW and disposal through facility like composting, biomethanation, recycling, co-processing in cement kilns etc.

In view of above, it is estimated that the total cost of processing and treatment of MSW for a city having population size of 1 lakh and generating approximately 50 tons/day of MSW is Rs.15.5 Crores, including capital cost (one time) and O & M cost for one year. The expenditure for subsequent years would be only Rs. 3.5 crores/annum.

CPCB sponsored a survey to ascertain the status of municipal solid waste disposal in 59 cities/towns of India. The survey was conducted by the Environment Protection Training Research Institute (EPTRI), Hyderabad. As per the survey, it is estimated that solid waste generated in small, medium and large cities and towns is about 0.1 kg (Class-III), 0.3-0.4 kg (Class-II) and 0.5 kg (Class-I) per capita per day respectively. The committee opined that 0.6 kg/day, 0.5 kg/day and 0.4 kg/day per capita waste generation may be assumed for mega-cities, million-plus UAs/towns and Class-I UA/Towns respectively for calculation of environmental compensation purposes. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N

Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Waste Generation (kg. per person per day)	0.6	0.5	0.4	0.4
Waste Generation (TPD)	9809.90	880.14	350.79	200.31
Waste Disposal as per Rules (TPD) (<i>assumed as 25% of waste generation for sample calculation</i>)	2452.47	220.04	87.70	50.08
Waste Management Capacity Gap (TPD)	7357.42	660.11	263.09	150.23
Calculated EC (capital cost component) in Lacs. Rs.	17657.82	1584.26	631.42	360.56
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (capital cost component) in Lacs. Rs.	10000.00	1584.26	631.42	360.56
Calculated EC (O&M Component) in Lacs. Rs./Day	147.15	13.20	5.26	3.00
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0	Min. 0.1 Max. 1.0
Final EC (O&M Component) in Lacs. Rs./Day	10.00	5.00	1.00	1.00
Calculated Environmental Externality (Lacs Rs. Per Day)	2.58	0.18	0.03	0.02
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day)	Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.01 Max. 0.05	Min. 0.01 Max. 0.05
Final Environmental Externality (Lacs Rs. per day)	0.80	0.25	0.03	0.02

3.3 Action Plan for Utilization of Environmental Compensation Fund

EC levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

3.4 Recommendations

1. The Committee recommended that to begin with, Environmental Compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid waste management rules may be calculated with the methodology described in the report.
2. If mixing of Bio-medical Waste or Hazardous Waste is found in Municipal Solid Waste than capital cost component of EC may be increased by a multiplication factor of 1.5.

3. In order to include deterrent effect for continuous violations, component of O&M and Environmental Externality in EC formula may be increased on exponential basis by 2, 4, and 8 times after every six-months, beyond the time prescribed by authority for ensuring complete treatment of sewage/waste of the city/town.

Chapter-IV: Environmental Compensation in Case of Illegal Extraction of Ground Water

4.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of Shailesh Singh v/s Central Ground Water Board & Ors. (Original Application No. 327/2018) vide order dated 03/01/2019 (**Annexure-V**) directed Central Pollution Control Board (CPCB) that:

“CPCB may constitute a mechanism to deal with individual cases of violation of norms, as existed prior to Notification of 12/12/2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per law.”

4.2 Constitution of the Committee

In compliance to Hon'ble NGT dated 03/01/2019, CPCB constituted a committee under the Chairmanship of Shri A. Sudhakar, DH, WQM-I Division with Shri P. K. Gupta, DH, IPC-VI, Shri Vishal Gandhi, Sc. D, UPC-I Division and Smt. Suniti Parashar, Scientist B, WQM-I Division as members. The committee was asked to deliberate on this issue and come up with draft formulation of mechanism to determine the Environmental Compensation for illegal extraction of ground water.

4.3 Methodology for Assessing Environmental Compensation

The committee discussed the issue on 07/02/2019, 07/03/2019 and 20/3/2019. The committee deliberated on the issue of Environmental Compensation to be recovered from individuals/industries such as domestic, packaging drinking water units, mining & infrastructure projects and industrial units in case of illegal extraction of ground water. The Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 were also discussed and based on this further formulation to levy Environmental Compensation has been evolved.

4.4 Ideology of Environmental Compensation w.r.to illegal extraction of ground water

Ground water is becoming an increasingly scarce resource because of its unabated and indiscriminate over-exploitation. Growth in ground water exploitation, however, has led to a steep fall in water table in several parts of the country. Use of ground water is becoming unsustainable day by day. The falling water table is a matter of special concern since it tends to reduce the accessibility of the resource to small and marginal farmers due to increase in costs of extractions.

Specific conditions applicable in Notified/Non-Notified areas for various users, as mentioned in Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 are given below:

For Notified Areas:

1. Permission to abstract ground water through any energized means will not be accorded for any purpose other than drinking water.

2. Central Ground Water Authority (CGWA) so far has notified 162 areas, in the country for the purpose of regulation of ground water development.
3. Regulation of Ground Water development in Notified areas is through District Administrative Heads assisted by Advisory Committees under the provisions of Section 4 of the Environment (Protection) Act, 1986.
4. In Notified areas, ground water use in individual houses, infrastructure complexes like group housing societies, hospitals, schools etc. and drinking water requirements of workers in industries can be allowed.
5. NOC for ground water withdrawal will be considered only if Water Supplying Department is not providing adequate water in the area/premises. Proof for this is to be produced from the concerned authority by the applicant.
6. For individual houses, the maximum diameter of the tube-well should be restricted to 4 inch only and the capacity of the pump should not exceed 1HP. For infrastructure projects, maximum diameter of the ground water abstraction structures should be restricted to 150 mm (6 inches) only and capacity of the pump should not exceed 5 HP.
7. Any violation of the above conditions will attract legal action under Section 15 of the Environment (Protection) Act, 1986.

For Non-Notified Areas:

NOC for ground water withdrawal will be considered for industries/infrastructure/packaging as per safe, semi critical, critical and over-exploited criteria.

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{GW}):

EC_{GW}	=	Water Consumption per Day x No. of Days x Environmental Compensation Rate for illegal extraction of ground water (ECR_{GW})
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Where water Consumption is in m^3/day and ECR_{GW} in $Rs./m^3$

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in **Annexure-VI**.

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of EC_{GW} .

4.6 Environmental Compensation Rate (ECR_{GW}) for illegal use of Ground Water

The committee decided that the Environmental Compensation Rate (ECR_{GW}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{GW} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.

Environmental Compensation Rates (ECR_{GW}) for illegal use of ground water (ECR_{GW}) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

4.6.1 ECR_{GW} for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<2	2 to <5	5 to <25	25 & above
Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3					
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
Minimum EC_{GW}=Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)					

4.6.2 ECR_{GW} for Packaged drinking water units:

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3					
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120
Minimum EC_{GW}=Rs 1,00,000/-					

4.6.3 ECR_{GW} for Mining, Infrastructure and Dewatering Projects

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3					
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150
Minimum EC_{GW}=Rs 1,00,000/-					

4.6.4 ECR_{GW} for Industrial Units:

Sl. No.	Area Category	Water Consumption (m ³ /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR _{GW}) in Rs./m ³					
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200
Minimum EC_{GW}=Rs 1,00,000/-					

For better understanding of implementation of EC_{GW} policy, some example calculations are given below:

Example No. 1 (For drinking and domestic Use):

It is observed that a household in safe zone is extracting ground water illegally from past 2 year and 3 months with the help of 1 HP pump, dia 4 inches and head as 25 meter. It is assumed that the house-owner runs the pump for 0.5 hr/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 3 m³/hr

Daily Consumption = 3 x 0.5 = 1.5 m³

ECR_{GW} = 4 Rs./m³ (Please refer para 4.6.1)

EC to be levied = 4 x 1.5 = 6 Rs./day

Total time period = 820 days

Then, EC_{GW} = 6 x 820

Calculated EC_{GW} = 4,920 Rs.

EC_{GW} to be levied = 10,000 Rs. (minimum prescribed EC_{GW}, please refer para 4.6.1)

Example 2 (For Industrial Units):

It is observed that an industry in critical zone is extracting ground water illegally from past 1 year with the help of 5 HP pump, dia 6 inches and head as 50 meter. It is assumed that the industry runs the pump for 3 hrs/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 12 m³/hr

Daily Consumption = 12 x 3 = 36 m³/day

ECR_{GW} = 60 Rs./m³ (Please refer para 4.6.4)

EC to be levied = 60 x 36 = 2,160 Rs./day

Total time period = 365 days

Then, EC_{GW} = 2,160 x 365

EC_{GW} = 7,88,400 Rs.

4.7 Relaxation

Central Ground Water Authority (CGWA) reserves to right to relax or interpret these mechanisms in case of any exigency or situation of National strategic importance, as per Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015.

4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.
- Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project	District Collector
2.	To levy EC _{GW} as per prescribed method	District Collector, CGWA
3.	To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"	CPCB/SPCB/PCC
4.	Prosecution of violator	CGWA under EP Act SPCB/PCC under Air and Water Act

- CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report.

Annexure-I**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI****Original Application No. 593/2017
(W.P. (Civil) No. 375/2012)****In the matter of:****Paryavaran Suraksha Samiti & Anr.
Vs.
Union of India & Ors.****CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Present:	Applicant: Mr. Rohit Prajapati, Applicant in person Amicus Curiae: Mr. Jai A. Dehadrai, Adv. Respondent Nos. Mr. Nishe Rajan Shonker, Adv. for State of Kerala Mr. Tarunvir Singh Khehar, Ms. Guneet Khehar Mr. Sandeep Mishra Advs. for GNCTD Mr. Anil Shrivastava Mr Rituraj Bswas and Ms. Sujaya Bardhan, Advs. for State of Arunachal Pradesh Mr. Jogy Scaria, Ms. Beena Victor, Advs. for Kerala State Pollution Control Board Mr. Avijit Roy, Adv. for Assam Pollution Control Board Mr. Leishangthem Roshmani Kh, Ms. Maibam Babina, Advs. for State of Manipur Mr. Nikhil Nayyar, Mr. Dhananjay Bajjal, Advs. for APCCB and TSPCB Mr. Mukesh Verma, Adv. Mr. Tarunvir Singh Khehar, Adv., Mr. Sandeep Mishra and Ms. Guneet Khehar, Adv. Mr. Dinesh Jindal, LO for DPCC Ms. Aruna Mathur, Mr. Avneesh Arputham, Ms. Simraj Jeet and Ms. Anuradha Arputham, Advs. for State of Sikkim Mr. Raja Chatterjee, Mr. Piyush Sachdev, Ms. Abhinandini Yadav, Advs. and Advs. for State of WB Mr. Edward Belho, AAG, Mr. K. Luikang Michael and Ms. Hoinethiam, Advs. for State of Nagaland Ms. Enatoli Sema, Adv. for State of Nagaland and Pollution Control Board Mr. M. Paikaray and Mr. A.K. Panda, Advs. for SPCCB, Odisha Mr. Dhruv Pal, Adv. for State of Gujarat Mr. V.K. Shukla, Adv. for State of MP Mr. Jayesh Gaurav, Adv. for R-47 Mr. Tayenjam Momo Singh, Adv. for Meghalaya Pollution Control Board Mr. Shlok Chandra and Mr. Ritesh Kumar Sharma, Advs. Mr. Gautam Singh and Mr. Shoeab Alam, Advs. for State of Bihar Ms. Aprajita Mukherjee, Adv. Ms. G. Indira, Adv. for UT of Andaman & Nicobar Mr. Balendu Shekhar, Mr. Sriansh Prakash and Mr. Rajkumar Maurya, Advs. for Ministry of Environment, Forest and Climate Change Ms. Puja Kalra, Adv. for SDMC & NDMC Mr. Anil Grover, AAG, Mr. Rahul Khurana and Mr. Mishal Vij, Advs. for State of Haryana and HSPCB
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Ms. Yogmaya Agnihotri, Adv. and Ms. Prity, Adv. for CECB
 Ms. Sakshi Popli, Adv. for Ministry of Environment, Forest and Climate Change
 Mr. Shuvodeep Roy, Adv. and Mr. Rituraj Biswas, Adv. for State of Tripura & Tripura Pollution Control Board
 Mr. Shashank Bajpai and Mr. Shakun S. Shukla, Adv. for State of Odisha
 Ms. Asha Nayar Basu and Ms. Aradhita Ghosh Mandal, Adv.
 Ms. Priyanka Sinha, Adv. for State of Jharkhand
 Mr. Rajul Shrivastav, Adv. for MPPCB
 Mr. Pradeep Misra and Mr. Daleep Dhyani Adv. for UPPCB
 Mr. R. Rakesh Sharma and Mr. V. Mowli, Adv. for State of TN & TNPCB
 Mr. Shubham Bhalla, Adv.
 Mr. Shiv Mangal Sharma, AAG, Mr. Saurabh Rajpal, Mr. Adhiraj Singh, Ms. Shikha Sandhu and Mr. Vikrmjeet singh, Adv. for State of Rajasthan and Pollution Control Board
 Mr. G. M. Kawoosa, Adv. for State of J & K
 Mr. Divya Prakash Pande, Adv. For HPSPCB
 Mr. Manish Kumar, Adv.

Date and Remarks	Orders of the Tribunal
<p>Item No. 12 August 03, 2018 A</p>	<p>1. This matter was taken by this Tribunal in furtherance to the orders of the Hon'ble Supreme Court dated 22.02.2017 <i>Paryavaran Suraksha Samiti Vs. Union of India</i> (2017) 5 SCC 326, establishment and functioning of ETPs/CETP/STPs.</p> <p>2. Vide order dated 25.05.2017, Notice was issued to Central Pollution Control Board and all the States Pollution Control Boards/Committees and the Ministry of Environment, Forest and Climate Change. They were directed to file status-cum-compliance report in terms of the orders of the Hon'ble Supreme Court. Accordingly, various status reports have been filed. An affidavit has been filed by the Ministry of Environment, Forest and Climate Change dated 04th July, 2017 stating as follows:</p> <p style="padding-left: 40px;"><i>"4. That the answering Respondent is engaged in policy formulation, prescribing standards and its implementation through the Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) for UTs. This Ministry has written to all SPCBs and PCCs as well as to CPCB to ensure compliance of the judgment of the Hon'ble Supreme Court and to submit detailed compliance report.</i></p>

	<p>Item No. 12</p> <p>August 03, 2018</p> <p>A</p>	<p>5. That the CPCB has also followed up with all SPCBs and PCCs through letters and review meetings to ensure compliance of the aforementioned judgment and that the matter was also discussed in the 62nd Conference of the Chairmen and Member Secretaries of SPCBs and PCCs held on 27.06.2017. That 26 SPCBs/PCCs have submitted the compliance report, which has been summarized at Annexure-I.</p> <p>6. That the CPCB has also carried out inspections of 17 categories of industries to verify compliance with its directions issued on online effluent/emission monitoring system and to cross-verify online results with manual sampling. During February-June, 2017, 64 industries were inspected and directions under section 5 of the Environment (Protection) Act, 1986 have been issued to 24 non-complying industries; 18 industries were complying; 8 were found closed and inspection reports of 14 industries are under process.</p> <p>7. That the CPCB and NMCG through 11 technical institutions, inspected 751 industries located in the River Ganga main stem during March-April, 2017 to verify the status of installation and connectivity of industries discharging effluents as well as their compliance with the standards. Closure directions have been issued to 154 industries; show cause notices issue to 36 industries; 149 industries were found complying and direction issued to 91 self-closed Grossly Polluting Industries (GPI) to remain closed; 93 GPI units were found closed as per directions; 38 GPI units found operational in violation of closure directions and inspection reports of 190 industries are under process".</p> <p>3. We have heard learned Amicus Curiae Sh. Jai A. Dehadrai and the learned counsel for Ministry of Environment, Forest and Climate Change, Central Pollution Control Board, various State Pollution Control Boards and the Pollution Control Committees.</p> <p>4. Learned Amicus Curiae has drawn our attention to orders dated 04.07.2017, 18.09.2017 and 11.10.2017 of the Tribunal directing the State Pollution Control Boards to file a statement as to how many Industrial Units discharging trade effluents or causing emissions exist in the State, how many are having their own STPs, ETPs and/or connected to Common Effluent Treatment Plant</p>
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	<p>Item No. 12</p> <p>August 03, 2018</p> <p>A</p>	<p>(CETP), whether any such CETP or ETP or STP is properly functioning and treating the effluents as per prescribed limits or not.</p> <p>5. Learned Amicus Curiae submitted that contamination of water due to industrial effluents can lead to various diseases and adverse consequences on the aquatic organism due to decreased level of oxygen. The use of technology can help reduction of adverse consequences. However, the best solution is to prevent pollution by soil conservation and proper disposal of toxics and chemicals which may include chemical recycling.</p> <p>6. Having monitored the matter for the last more than one year on several dates, we are of the view that the matter requires continuous monitoring by statutory authorities as per directions which we proceed to issue today.</p> <p>(i) We direct the Central Pollution Control Board (CPCB) to forthwith prepare an action plan after looking into all the status reports. The action plans must have mechanism to ensure compliance or all the directions in the order of the Hon'ble Supreme Court. To enable this to be done, a Nodal officer must be identified to deal with the issue of CETPs/ETPs/STPs.</p> <p>(ii) A representative of the Ministry of Environment, Forest and Climate Change may be associated with the Nodal Officer of the CETP for monitoring. The Monitoring by the said two officers- the representative of the MoEF and the Nodal Officer of the CPCB must be held atleast once in a month and on the basis of such meeting and the feedback taken further follow up action must be taken and</p>
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	<p>Item No. 12</p> <p>August 03, 2018</p> <p>A</p>	<p>appropriate directions issued. This process may be a continuous process.</p> <p>(iii) It must be ensured that STPs, CETPs and ETPs are functional and meet the requisite standards.</p> <p>(iv) There is already a direction in the above judgment under which 50% of the funds for the purpose are to be provided by the Central Government, 25% by the States and remaining 25% to be arranged by way of loans which is to be re-paid by the user industries. Local bodies and the States have duties as clearly stipulated in the judgment. There has to be online monitoring system by each State to display emission levels in public domain in terms of paragraph 17 of the order of the Hon'ble Supreme Court.</p> <p>(v) A report of the steps taken may be placed on the website of the Central Pollution Control Board atleast once in three months. Deficiencies if any may also be so displayed.</p> <p>(vi) The Central Pollution Control Board may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. Central Pollution Control Board may also assess and recover compensation for damage to the environment and the said fund be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the Central Pollution Control Board within three months from today.</p> <p>(vii) A compliance report in terms of the above order may be furnished to this Tribunal within four months from today by e-mail at filing.ngt@gmail.com.</p>
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	<p>Item No. 12</p> <p>August 03, 2018</p> <p>A</p>	<p>(7) Proceedings are disposed of.</p> <p>However, the report received from the Central Pollution Control Board may be placed for consideration before this Tribunal on 04.09.2018.</p> <p>We place on record our appreciation for the services rendered by the learned Amicus Curiae.</p> <p>....., CP (Adarsh Kumar Goel)</p> <p>....., JM (Dr. Jawad Rahim)</p> <p>....., JM (S.P. Wangdi)</p> <p>....., EM (Dr. Nagin Nanda)</p> <p>03.08.2018</p>
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Annexure-II

Annexure-II
Comments Received from Various RDs on Draft Report for Environmental Compensation

S. No.	Item	RD Kolkata	RD Vadodara	RD Bengaluru	RD Lucknow	Committee Deliberations
1	Case- a, b & c	By passing of effluent/emission should be given special consideration. EC levied on ROG categories of industries should be on the basis of inspection by CPCB, complaint verification and routine inspection.	Instead of "Compensation", "Penalty" word should be used. In case common facilities like CETPs, factor may be introduced based on member industries. Clarify the applicability of penalty in addition to closure directions for pro-longed and gross non-compliance.			The Committee discussed that the points highlighted by RD Kolkata are already the part of cases fit for violation and levy environmental compensation. However, as mentioned by RD Vadodara, word "Penalty" may be used for case a, b and c. For CETPs, a factor may be considered in future based on the capacity of the plant.
2	Case- d, e & f	Higher rates for irreparable damages crop, soil, health etc. Leakages/spillage should have different compensation value.	It should be mentioned that instances d, e & f shall be dealt for environmental compensation in line with the polluter pays principle, besides of environmental penalty for cases a, b and c.	Similar to 'Guidelines on Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste and Penalty', Guidelines may be prepared.		Suggestions made by RD Kolkata and Vadodara has already been taken care. Concept of environmental compensation is based on the philosophy of "polluters pay" and for grievance injury to environment, compensation will be charged as per the assessment of remediation cost, on case to case basis.
3	Pollution Index (PI)			Instead of average PI, Actual PI may be used.		Committee suggested that to make the implementation of EC simple and easy, use of average PI may be considered for calculation of EC.
4	R-factor	Should be based on pollution load. For ex. Amount of BOD/NOx etc. discharged.		May be classified based on the contribution of pollution load based on quantity of effluent, concentration, emissions	May be as per the category of industry, for ex. Red-500, Orange-300, Green-100.	As PI is based on the pollution load, suggestion of RDs are already taken care in the formula.
5	L-factor			May be redefined based on the features, activities involved and habitation.		L-factor may be covered in future as already indicated in the report.

S. No.	Item	RD Kolkata	RD Vadodara	RD Bengaluru	RD Lucknow	Committee Deliberations
6	Defining period of violations for which EC will be levied		Duration of violations needs more clarity.	For industry having OCEMS, no. of days may be counted based on the recorded data. Industry without OCEMS- based on break down of ETP/APCD, disturbance of power supply or any failure of auxiliary machineries w.r.t. control system.	May be clearly defined as the period between the day of violation observed and the day of compliance verified by CPCB/SPCB/PCC.	The committee agreed that period of violation for which EC may be levied will be the period between the day of violation observed and the day of compliance verified by CPCB/SPCB/PCC.
7	Repeated Violations		Some number of days may be specified after which the penalty amount may get a factor of 1.5 or 2.		Multiplying factor for repeated violations may be included. For ex. 1 st Repetition- 25% 2 nd Repetition- 50% 3 rd Repetition- 100%	For habitual offenders, higher amount of penalty/compensation may be charged in future.
8	Utilization of fund	An environmental damage assessment cell may be created. Expertise in the field may be achieved by involving scientist/engineers and providing them training in country/abroad.	Amount should not be utilized for a) Industrial Inspections for compliance verification, b) Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network, c) Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology f) Funding to financially weaker municipalities for installation of STPs The amount should be utilized solely for damage assessment, remediation of affected sites, orphan contaminated sites and creating awareness. The purpose should not get inclined towards revenue generation.			RD Vadodara suggested that amount should be utilized only for remediation purpose. However, committee discussed that the proposal for utilization of fund is prepared considering the other aspects (i.e. direct and indirect) for protection of environment, which include research, monitoring etc. Suggestion of RD Kolkata may be considered in future.

9	Others	Higher EC for non-installation of pollution control measures. Expected sources should have different scoring methodology based on their weightage.	Thus, the functional fabric of CPCB shall remain intact.				The committee discussed that CPCB is already taking appropriate action including closure direction against the industries found operating without pollution control measures.
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Annexure-III

Comments Received from Various Expert Institutions on the Report on Environmental Compensation

As per the Hon'ble NGT suggestion, CPCB has invited comments of 3 expert institution, namely, Centre for Science and Environment (CSE), Institute of Economic Growth (IEG) and The Energy Research Institute (TERI). The CPCB in-house committee on Environmental Compensation has deliberated on the comments and finalized the report accordingly. The Committee's deliberations are summarized in table below:

S. No.	Item	Comments from TERI	Comments of CSE	Comments of IEG	Committee's Deliberations
1	Cases d, e and f	Distinction between categories "a, b, c" and "d, e, f" is not clear. Case specific investigations should be minimized. Proposed cases deals separately with intentional and accidental cases but sometimes they are not easy to establish.	-	Why cases 'e' and 'f' are left for later remediation and study?	There may be a varied damage to the environment as considered in cases 'e' and 'f'. Such damage assessment requires detailed case specific study and remediation measures. Therefore, whenever such case comes into the notice, Environmental Compensation may be levied based on the detailed investigation made by Expert Institutions/Organizations.
2	R-factor	-	R-factor should be Rs. 1,000/day.	Why R-factor is kept as 250, although the value ranges between 100 to 500?	In the Environmental Compensation policy, average value of the R-factor as 250 is recommended, keeping in view both its practicability as well as to make it significantly deterrent, which may be further revised in future.
3	L-factor	-	L-factor should be based on the population density of surroundings, instead of population of the nearby city/town. For critically polluted areas/ ecologically fragile areas LF should be considered as 2.	For nearby city, having population less than 1 million, the LF is 1. This implies that we care only for populated regions only. Industries located in ecologically fragile area should be closed down.	Population density for surrounding of industrial units will be complex because it will vary depending on area used in calculation of population density as industrial units are generally away from population. More weightage is given to the higher population exposure to the risk. In case the industry is located in the city of population less than one million than the LF Factor will be 1. Depending on the local environmental conditions, the restrictions on expansion and modernization of industries in critically polluted areas are imposed as per the prevailing policy of the Government of India. Similarly, industries in ecologically fragile areas are permitted after careful examination, as per prevailing policy of MoEFCC/SPCB, The Committee agreed that for notified ecologically fragile areas, LF may be considered as 2. However, LF for critically polluted areas may be explored in future.

S. No.	Item	Comments of CSE	Comments of IEG	Committee's Deliberations
4	S-factor	Classification of industries should be based on profit/turnover basis.	-	Presently industrial units are classified into small, medium and large category (MSME Act, 2006) based on the data of assets/infrastructure available with them. The data for profit/turnover of industrial units are not available with SPCBs/PCCs and S-factor based on profit/turnover will complicate the procedure for calculation of EC. This may be considered in future when SPCBs/PCCs will have such type of data.
5	Level of non-compliance	Pollution Index does not measure the level of pollution. Further, averaging PI eliminates the variation in the nature/ impact of pollution that PI tries to capture. Further, the Red Category itself is too wide and some sort of sub-classification should be undertaken The rate of the penalty should increase with the period of violation. The penalty should increase exponentially in case of repeated violations. The objective should be that units should choose to shut down operations when violations cannot be brought under control in the specified time.	-	Pollution Index (PI) itself covers the potential of environmental pollution as its calculation considers variation in pollution load. The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. As PI is not available for all the industrial sectors, calculating PI for rest of the sectors will delay the processing. Therefore, for calculating the Environmental Compensation average PI as 80, 50 and 30 may be used for Red, Orange and Green category of industries, respectively. To keep the formula simple for better implementation, the IV factor may not be considered as there are different environmental parameters such as environmental standards and for each standard calculation of level of violation and its weightage will be a tedious task, which may bring difficulty in implementation of EC concept. The Committee has agreed that in order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2, 4 and 8 times on each similar violation. Further, if the violator continues its operations beyond 3 months then EC may be increased by 2, 4 and 8 times for 2 nd , 3 rd and 4 th quarter, respectively. Besides EC, industry may be prosecuted or closure directions may be issued, whenever required. EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts. Scheme of infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs is already covered in the report Further, schemes such as incentives to regulators where no violations are observed and incentives to public for reporting violations may be considered separately.
6	Utilization of fund	Funds may be utilized for building monitoring and enforcement capacity of SPCBs and strengthening the pollution compliance especially in the MSME sector.	Incentives to regulators where no violations are observed and incentives to public for reporting violations may be provided.	

S. No.	Item	Comments of CSE	Comments of IEG	Committee's Deliberations
7	GRAP	-	Size of the construction sites more than 20,000 sqm. area are considered for EC. Although, small sites cumulatively impact significantly. Illegal dumping of municipal solid waste regardless of the place should be penalized.	As per the EIA Notification, 2006, building construction projects more than 20,000 sqm. area are required to have environmental clearance, therefore, the same cut-off is maintained here. Issue of illegal dumping of municipal solid waste is being covered in separate report of EC.
8	Others: (a)	Severity of violations should be measured in terms of hours of violation because for some pollutants even a few hours of violation can have serious environmental and health consequences. This would require continuous monitoring of stacks, which is not the case presently for most units. Therefore, continuous monitoring should be implemented urgently, to begin with for all red and orange categories.	-	Currently, online continuous effluent/emission monitoring system (OCEMS) is installed in only in 17 categories of highly polluting industries and some other industrial sectors. Further, in current practice the compliance of industries is only verified by physical monitoring and compensation may be imposed based on the manual testing. The idea of measurement of violation on hourly basis may be considered in future, when OCEMS is widely installed and included in policy.
	(b)	CETP should be categorized under Red Category of industries. Some sub-classification should be undertaken under red categories of industries.	-	CETPs are already categorized under Red Category of Industries
	(c)	Based on the spirit behind the proposed charge, it should therefore be called an "environmental penalty" rather than "environmental compensation".	-	The power of imposing "Penalty" lies in the jurisdiction of the Hon'ble Courts and NGT only. The CPCB is empowered to levy environmental compensation by the Hon'ble NGT in its order dated 03.08.2018 (OA No.593/2017). Therefore, term "Environmental Penalty" is avoidable.

Annexure-IV

Item Nos. 01 & 02

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHIOriginal Application No. 125/2017
(M.A. No. 1337/2018)

With

Original Application No. 217/2017
(M.A. Nos. 761/2017, 1073/2017,
1098/2017 & 1471/2017)Court on its own Motion
State of Karnataka
Versus
Applicant(s)
Respondent(s)

With

D. Kupendra Reddy
State of Karnataka
Versus
Applicant(s)
Respondent(s)

Date of hearing: 06.12.2018

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**Original Application No. 125/2017
(M.A. No. 1337/2018)For Applicant(s): Mr. Sajan Poovayya, Sr. Advocate and Mr. Saransh Jain,
Advocate for impleaded applicant - Namma Bengaluru
Foundation
Mr. Vikram Hegde, Advocate for impleaded applicantFor Respondents (s): Mr. Devraj Ashok, Advocate
Mr. Rajkumar, Advocate and Ms. Sonia, LA
Ms. Nidhi Mehrotra, AdvocateOriginal Application No. 217/2017
(M.A. Nos. 761/2017, 1073/2017,
1098/2017 & 1471/2017)For Applicant(s): Ms. Guneet Khehar, Mr. Tarunvir Singh Khehar, Mr.
P. Ramaprakash and Mr. Sandeep Mishra, Advocates
For Respondents (s): Dr. Abhishek Atrey, Advocate
Mr. Rajkumar, Advocate and Ms. Sonia, LA**ORDER**

1. The issue for consideration in the two matters, one initiated by the Tribunal on its own motion and the other filed by an individual relates to contamination of water bodies at Bengaluru - Bellandur lake, Agara lake and Varthur lake *inter-alia*, on account of discharge of untreated sewage and other effluents from

their performance should be recorded and considered favourably or otherwise for their career progression.

xv. Similar exercise as (xiv) may be undertaken to identify officers responsible for failure in the past. Such exercise may be completed within three months from today.

xvi. Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities, in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided.

xvii. MoEF&CC may specify limit for phosphorus in soaps and detergents to prevent damage to the environment and public health.

27. The above amount in the present case has been determined having regard to the estimated cost of setting up of STPs, based on the data available, which has been assessed with the assistance of the learned Counsel for the parties.

28. We have nominated Justice Santosh Hegde on information being provided during the hearing that he is agreeable to undertake the above job.

29. Justice Hegde will be entitled to a token honorarium of Rs. 2.5 Lakh per month from the date he assumes the charge. Justice Hegde will be entitled to assistance of persons of his choice for which remuneration will be paid by the SPCB, Karnataka as may be determined by Justice Hegde.

Annexure-V

Item Nos. 1 to 11

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 176/2015
(M.A. No. 1332/2015)
&
Original Application No. 59/2012
(M.A. No. 34/2016 & M.A. No. 190/2016)
&
Original Application No. 108/2013
(M.A. No. 489/2015)
&
Original Application No. 179/2013
(M.A. No. 866/2014 & M.A. NO. 644/2015)
&
Appeal No. 67/2015
(M.A. No. 652/2015)
And

Original Application No. 484/2015
(M.A. No. 155/2017, M.A. No. 567/2017
& M.A. No. 927/2017)
And

Original Application No. 327/2018
(M. A. No. 1282/2018)
And

Original Application No. 115/2017
(M.A. No. 442/2017)
And

Original Application No. 411 of 2018
And

Original Application No. 613/2017
And

Original Application No. 614/2017

Shailesh Singh		Respondent(s)
	Versus	
Hotel Holiday Regency, Moradabad & Ors.		Applicant(s)
With		
Legal Aid, National Green Tribunal Bar Association		Applicant(s)
	Versus	
NCT of Delhi & Ors.		Respondent(s)
With		
Raj Hans Bansal		Applicant(s)
	Versus	
Ministry of Water Resources & Ors.		Respondent(s)
With		
Apex Chambers of Commerce and Industries of N.C.T. of Delhi & Ors.		Applicant(s)
	Versus	
Govt. of NCT Delhi & Ors.		Respondent(s)
With		
Vikrant Tongad		Applicant(s)

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Versus

Union of India & Ors. Respondent(s)

With
Shailesh Singh Applicant(s)

Versus

Hotel The Oberoi Amarvilas & Ors. Respondent(s)

With
Shailesh Singh Applicant(s)

Versus

Panchsheel Buildtech Pvt. Ltd. & Ors. Respondent(s)

With
Shailesh Singh Applicant(s)

Versus

Central Ground Water Board & Ors. Respondent(s)

With
M/s A-One Mineral Water Industry Applicant(s)

Versus

Central Ground Water Authority & Ors. Respondent(s)

With
Mohd. Javed Asghar Applicant(s)

Versus

M/s Upper Ganges Sugar and Industries Ltd.
(Distillery Unit) & Ors. Respondent(s)With
Mohd. Javed Asghar Applicant(s)

Versus

State of U.P. & Ors. Respondent(s)

Hearing concluded on: 18.12.2018

Order uploaded on: 03.01.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
 HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
 HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
 HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Raj Pajwani, Senior Advocate and Mr. Rahul Choudhary, Advocate (In O.A. Nos. 59/2012 & 108/2013)
 Ms. Preeti Singh, Mr. S. Porwal, Mr. Shivam Jaiswal, Advocates (In O.A. Nos. 176/2015, 484/2015, 327/2018 & 115/2017)
 Mr. Amrendra Kumar Dubey, Advocate (O.A. No. 411/2018)

For Respondent (s): Ms. Sakshi Popli, Advocate for DJB (O.A. No. 59/2012)
 Mr. Sumeet Pushkarna, Mr. Devanshu, Advocates with Mr. Sudhir Chauhan, E.E., Delhi Jal Board (O.A. No. 108/2013)
 Mr. Ajay Jain, Advocate for GNCTD
 Mr. Ardhendumauli Kumar Prasad, Mr. Shashank Saxena, Ms. Diksha Gera, Mr. Amrithesh Raj, Advocates for CGWA
 Mr. Pradeep Mishra, Mr. Daleep Dhyani, Advocates for UPPCB
 Ms. Sakshi Popli, Advocate for NDMC
 Mr. Amit Tiwari, Mr. Rohit Pratap Singh, Advocates for State of UP

appropriate mechanism can be introduced consistent with the needs of environment.

29. The MoEF&CC is directed to constitute an Expert Committee by including representatives from IIT Delhi, IIT Roorkee, IIM Ahmedabad, CPCB, NITI Ayog and any other concerned agency or department to examine the issue of appropriate policy for conservation of ground water with a robust institutional mechanism for surveillance and monitoring with a view to enhance access to ground water for drinking purposes in OCS areas by way of appropriate replenishment practices which can be properly accounted and measured for as well as to sustain the floodplains of rivers in terms of e-flows and other water bodies. The MoEF & CC and MoWR may finalize the issue of subject remain *inter-se* with regard to ground water reserve and its quality.

30. The Committee may be constituted in two weeks and report of the Committee may be furnished to the MoEF &CC and this Tribunal in two months by e-mail at ngt.filing@gmail.com.

31. The Committee may also indicate the projection of its impact study in light of projected data for the next 50 years (in phased manner with action plan for each decade). Thereafter, fresh guidelines be issued by the concerned Ministry and the report furnished to the Tribunal on or before 30.04.2019.

32. The CPCB may constitute a mechanism to deal with individual cases of violations of norms, as existed prior to Notification of 12.12.2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per

law. All the matters relating to illegal extraction of ground water by individuals are disposed of with these directions.

33. The Expert Committee report, the new policy and challenge to orders of authorities, if any, will be considered on the next date.

The matter be put up for above consideration in the first week of May, 2019.



Annexure-VI**CRITERIA TO CALCULATE WATER CONSUMPTION****Table 1: Discharge of 4" Dia and 1 HP Pump**

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	25	50	3
2	43	40	2.4
3	59	30	1.8
4	69	20	1.2
5	77	10	0.6

Table 2: Discharge of 4" Dia and 2 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	60	50	3
2	98	40	2.4
3	124	30	1.8
4	141	20	1.2
5	165	10	0.6

Table 3: Discharge of 6" Dia and 3 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	17	200	12
2	29	175	10.5
3	41	150	9
4	50	130	7.8
5	62	100	6

Table 4: Discharge of 6" Dia and 5 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	26	225	13.5
2	50	200	12
3	70	175	10.5
4	86	150	9
5	92	140	8.4

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